

Index to L. A. D.

Vol. I-II

10 Feb. - 2 April

1943

P. L.

44-LA

44 LA

INDEX
TO
THE LEGISLATIVE ASSEMBLY DEBATES
Official Report

Volumes I to II, 1943

(10th February to 2nd April, 1943)

SEVENTEENTH SESSION
OF THE
FIFTH LEGISLATIVE ASSEMBLY,
1943



PUBLISHED BY THE MANAGER OF PUBLICATIONS, DELHI.
PRINTED BY THE MANAGER, GOVERNMENT OF INDIA PRESS, NEW DELHI
1943

Price Rs. 2 As. 2 or 3s. 6d

LEGISLATIVE ASSEMBLY

President:

HONOURABLE SIR ABDUR RAHIM, K.C.S.I.

Deputy President:

SHIL CHANDRA DATTA, M.L.A.

Panel of Chairmen:

HULAM BHIK NAIRANG, M.L.A.

ANANDAS M. MEHTA, M.L.A.

FRY RICHARDSON, M.L.A.

ABDUL HASSENER JEHANGIR, BART, K.C.I.E., O.B.E., M.L.A.

Secretary:

N. KAUL, Barrister-at-Law.

Assistants of the Secretary:

ABDUL KHADUR S. G. HASNAIN.

V. H. COLLINS, M.B.E.

Marshal:

HAJI SARDAR NUR AHMAD KHAN, M.C., I.O.M., I.A.

Committee on Petitions:

SHIL CHANDRA DATTA, M.L.A., *Chairman.*

HULAM BHIK NAIRANG, M.L.A.

ABDUL V. DESHMUKH, M.L.A.

ABDUL HALIM GHUZHNAVI, M.L.A.

ABDUL JOSHI, M.L.A.

Index to the Legislative Assembly Debates

Vols. I to II—10th February to 2nd April 1943.

A

ABDUL GHAFFAR KHAN, KHAN—

Question re—

Arrest of —. 1176-77.

Treatment to — and other political prisoners in North-West Frontier Province. 1176.

ABDUL GHANI, MAULVI MUHAMMAD— Aligarh Muslim University (Amendment) Bill—

Motion to consider. 621-22.

Consideration of the Report of the Public Accounts Committee. 1726-27, 1742-45, 1750.

Delhi Muslim Wakfs Bill—

Presentation of the Report of the Joint Committee. 111.

Motion to consider. 725-27.

Consideration of clauses. 729, 730, 731, 732, 735, 734, 735, 737-38.

Motion to pass. 738-39.

Consideration of amendments made by the Council of State. 1491-92.

Delhi University (Amendment) Bill—

Motions to refer to Select Committee and to circulate. 1665, 1672-73.

Demand for supplementary grant in respect of—

Imperial Council of Agricultural Research. 1341, 1342.

Loans and Advances bearing Interest. 1357.

Mint. 1344.

Working Expenses—Miscellaneous Expenses. 613-14.

Durgah Khawaja Saheb (Amendment) Bill—

Motion for leave to introduce. 122.

Election of — to the Standing Committee for the Posts and Air Department. 1180.

General discussion of the Railway Budget. 441, 454.

Government Savings Bank (Amendment) Bill—

Motion to consider. 292-93.

Hindu Code Part I (Intestate Succession)—

Motions to refer to Joint Committee and to circulate. 1560.

Indian Finance Bill—

Motion to consider. 1077, 1126, 1204.

Indian Railways (Amendment) Bill—

Consideration of clauses. 617.

Indian Tea Control (Amendment) Bill—

Motions to consider and to circulate. 1362.

Motion for Adjournment re announcement re grant of inadequate dearness allowance to workers. 197.

Motion re—

Election of a Member to the Central Committee of the Tuberculosis Association of India. 1390.

Election of a Member to the Standing Committee for the Posts and Air Department. 46.

Election of members to the committee appointed to consider the Convention regarding the Railway Finance. 1333.

Election of members to the Standing Committee for the Labour Department. 1279-80.

The situation as regards food and other necessities. 348, 490-92.

Motion to reduce Demand for "Executive Council" re—

Dearness allowance. 654.

Grievances of Muslims in regard to their meagre share in the services of the Supply Department and in the contracts given by the Department. 934.

Means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 945-46, 954.

Motion to reduce Demand for "Railway Board" re—

Inadequate and illusory provisions for appeals from Railway employees. 568.

Reduction in rates and fares. 523-24, 526.

Recognition of Railway Muslim employees Unions and Associations. 578-80, 582, 583, 584.

Motion to reduce Demand for supplementary grant for "Botanical Survey" re revision of pay of Quinine Officer. 1340.

Motion to reduce Demand for supplementary grant for "Civil Defence" re—

New appointments and representation of Muslims. 1346-47.

Transport of Hospital Train. 1351, 1352.

Motion to reduce Demand for supplementary grant for "Civil Defence Department" re additional appointments and expansion. 1320.

Motion to reduce Demand for supplementary grants for "Delhi" re—

Defective control of price control staff. 1354.

Non-appreciation of Police Services. 1353-54.

Supervision and re-organisation of education. 1352-53.

Motion to reduce Demand for supplementary grant for "Department of Education, Health, and Lands" re increased activity of the Central Advisory Board of Education. 1322-23.

Motion to reduce Demand for supplementary grant for "Food Department" re complaints against the Price Control Administration. 1324.

Motion to reduce Demand for supplementary grant for "Home Department" re additional appointments and continuation of I.C.S. training. 1319.

Motion to reduce Demand for supplementary grant for Police re adequate representation of Muslims in additional appointments. 1335.

Motion to reduce Demand for supplementary grant for "Ports and Pilotage" re attitude of Departments towards Muslims in matters of Services. 1337.

Question *re*—
Casualties in the Posts and Telegraphs services. 1532.
Communal Composition of the Engineering Service in the Central Public Works Department. 279.
Conditions of service of retained staff of the old Bengal and North Western and Rohilkund and Kumaon Railways. 19-20.
Desirability of giving railway advertisements to Bihar vernacular newspapers. 1527-28.
Export of sugar, wheat and rice and the production of petrol from molasses. 278.
Government Departments working as agents for the United Kingdom Commercial Corporation. 90, 369-70.
Intermediate Class Waiting Rooms and Muslim Refreshment Rooms on the Tirth Section of Juddh, and Tirthut Railway. 669.
Members of Central Legislature appointed on salaries or allowances by Government. 311.
Minting of small coins for Australia. 149-50.
Muslim candidates for the Indian Civil Service Examination, 1945. 162.
Muslim Electrical Chargemen and Electricians, on certain State Railways. 1579.
Muslim Executive Engineers in the Central Public Works Department. 1523.
Muslim tea stall at Senapur railway station. 669-70.
Muslims in the Offices and the Subordinate Engineering Services of the Public Works Department. 1532.
Need for an over-bridge at Barauni Junction Station. 669.
News agencies of the Information and Broadcasting Department. 1326-27.
Officers discharged from service of the former Bengal and North Western Railway. 1221.
Production and export of textile goods. 277-78.
Proposed retrenchment scheme for Engineering Establishment of the Central Public Works Department. 1532.
Purchase of foodgrains by the Defence Department at higher rates. 90-91.
Recruitment of the Head of Commerce Department, Delhi Polytechnic. 284.
Staff to be appointed for the Central Advisory Board of Education. 1586-87.
Supply of Indian labour to Ceylon. 91.
The new Food Department. 73-75.
Value of small coins minted since the outbreak of war. 160-61.
Question (supplementary) *re*—
Administering of oaths to Muslim witnesses. 1435.
Burma Postal Department evacuees and grievances of the Postal employees. 204.
Discussion of the "Atlantic Charter" at the Pacific Relations Conference. 211.
Government policy regarding import of plants and machinery for production of power-alcohol. 1536.
Muslims in Watch and Ward Department of Bengal and Assam Railway. 1530.

Paucity of Muslim Engineers etc. in the Central Public Works Department. 1124.
Paucity of Muslims in certain posts of Bengal and Assam Railway. 1524.
Promotion of certain relegated Second Division Clerks as Assistants in the Posts and Telegraphs Directorate 1069.
Property confiscated in Sind under Martial Law. 859, 860.
Refreshment rooms contract on the old Bengal and North Western Railway. 366.
Scheme for distribution of standard cloth. 1594.
Scheme of construction of a Circular Road passing through Ghulam Mohiuddin Khan Garden, Delhi. 1434.
The Indian Legislature (Prevention of disqualification) Ordinance. 275.
Resolution *re* prohibition of export of textile goods. 399-400, 407-08.
Tobacco (Excise Duty) Bill—
Motion to consider. 1256.
ABDULLAH, MR. H. M.—
Consideration of the Special Haj Inquiry Report. 1776-77.
Election of — to the Central Advisory Council for Railways. 1389.
Motion *re* the situation as regards Food and other necessities. 484-85.
Question *re*—
Increasing of percentage for direct recruitment in intermediate grades on Railways. 503.
Increasing of recruiting percentages for Ledger-Keepers and apprentice sub-storekeepers on North Western Railway. 509.
Officers officiating in lower gazetted service on North Western Railway. 509-10.
Opportunity for discussing the Special Haj Enquiry Report. 1581-82.
Percentage of direct recruitment to certain grades on Railways. 766.
Representation of Muslims in establishment sections of North Western Railway. 509.
Rules for determining seniority of East Indian Railway ministerial staff. 1070-71.
Abolition of Whipping Bill—
See "Bill(s)".
ABUSE OF POWERS—
Question *re* — of sanctioning prosecutions, etc., by Assistant Inspecting Commissioners of Income-tax. 309-10, 972.
ACCIDENT(S)—
Question *re*—
Railway — between Chhatian and Sahajibazar Railway stations. 6.
Recent — on Bengal and Assam Railway. 672.
ACCOMMODATION—
Question *re* rules regarding reservation of — in Mail trains for the Defence Department. 1686-87.
ACCOUNT(S)—
Question *re* time allowed for inspection of Station — on East Indian Railway. 1538-39.
Statement *re* time allowed for inspection of Station — on East Indian Railway 1740.

ACCOUNTS DEPARTMENT—

Question re filling of higher vacancies in
— of Bombay, Baroda and Central India
Railway. 512, 1483.

ACCOUNTS, INSPECTOR(S) OF STATION—

Question re blocked promotion of — on
East Indian Railway. 1539.

ACREAGE—

Question re jute — in Bengal. 96-98.

ACT(S)—

Control of Rent—

Question re desirability of applying the
— to the Notified Area, Saha-
dara and Delhi. 655.

Indian Railways—

Question re irregularities in connection
with application of Chapter VI-A of
the —. 420-21.

Punjab Entertainment Duty—

Question re extension of the — to Delhi
Province. 723.

Punjab Rent Restrictions—

Question re desirability of extension of the
— to entire Delhi Province. 661.

Registration of Foreigners—

Declaration of Exemption under the —
(laid on the table). 606-08, 1022.

ACTIVITY(IES)—

Question re—

— of the United Kingdom Commercial
Corporation. 1595-96.

Field of — of the Conciliation Officer
(Railways). 421.

ADJOURNMENT(S)—

Motion for — re—

Alleged insult by soldiers to Mr.
M. S. Aney at Nagpur Railway Station.
677-78.

Not moved. 678.

Announcement re grant of inadequate
dearness allowance to workers. 169,
191-202.

Negated. 202.

Coercion and intimidation of railway
staff in Moradabad Division. 167.

Ruled out of order. 167.

Execution of Pir of Pagaro. 1329-30.

Failure to devise suitable system of food
control. 32-33.

Not moved. 32.

Failure to prosecute the European passen-
ger resisting occupation of the reserved
seat by Dewan Bahadur A. Lakshmana-
swami Mudaliyar. 817.

Ruled out of order. 817.

Failure to release Mahatma Gandhi un-
conditionally. 466.

Ruled out of order. 466.

Failure to terminate Martial Law and
restore normal conditions in Sind. 287.

Ruled out of order. 287.

Fast by Mahatma Gandhi in jail. 213-14,
247-65.

Talked out. 265.

Food and standard cloth position and lack
of Atebrin and Sulphathiazole. 34.

Not moved. 34.

High rates demanded by the tongawallas
of Delhi. 166-67.

Ruled out of order. 167.

Imposition of financial burdens for War
purposes without consulting the As-
sembly. 168.

Ruled out of order. 168.

Inability of a Member of the Legislative
Assembly to attend its Session due to
detention in jail. 286.

Ruled out of order. 286.

Latest restrictions on supply of newsprint.
678-79.

Ruled out of order. 679.

Legislation by Ordinances. 166.

Ruled out of order. 166.

Maltreatment to Mr. C. B. Johri in jail.
286-87.

Ruled out of order. 287.

Maltreatment to Sikh Military Prisoners
in Indore Jail. 286.

Not moved. 286.

Necessity of releasing the Congress
Working Committee Members. 373.

Not moved. 373.

Non-consultation of India as regards in-
ternational schemes for future manage-
ment of exchange and International
Currency, etc. 1387-39.

Ruled out of order. 1389.

Prices of necessities of life. 168.

Not moved. 168.

Provision of rupee finance for the Govern-
ments of the United Nations. 212-13.

Ruled out of order. 213.

Publication of a review of Congress res-
ponsibility for disturbances. 512-13.

Ruled out of order. 513.

Refusal of permission to Mr. Rajagopala-
chari for interviewing Mahatma Gandhi.
166.

Not moved. 166.

Refusal of permission to the Bombay Con-
ference Delegation for interviewing
Mahatma Gandhi. 1741-42.

Ruled out of order. 1742.

Removal from service of Railway staff by
the Divisional Personnel Officer,
Moradabad. 167-68.

Not moved. 168.

Restrictions on the *Hindustan Times* re
publication of news about Mahatma
Gandhi's fast. 287-88, 295-302.

Negated. 302.

Sale of Government of India silver in
England to the British Government. 33
34.

Ruled out of order. 34.

Sentence of death on and confiscation of
properties of Pir of Pagaro. 1277-78.

Leave refused. 1273.

Shortage of small coins. 35, 52-68.

Negated. 68.

Situation created by the appointment of
the Broome Commission in Durban.
1227-28.

Disallowed. 1228.

Sugar problem. 212.

Not moved. 212.

Supply and distribution of foodstuffs. 100.

Not moved. 100.

The Paper Control Order. 100-01, 122-33.

Adopted. 133.

Throttling the debate on the Second
Reading of the Indian Tea Control
(Amendment) Bill. 1389.

Not moved. 1389.

- ADJUSTMENT(S)**—
Demand for Grant in respect of "Miscellaneous — between the Central and Provincial Governments". 967.
- ADMINISTRATION(S)**—
Question *re* order investing Major General Wood with powers of Civil and Military — in Assam. 1273-74.
- ADMINISTRATION OF JUSTICE**—
Demand for Grant. 963.
Demand for supplementary grant. 1355.
- ADVANCE(S)**—
Demand for Grant in respect of — "Loans and — bearing Interest". 968.
- ADVANCE INCREMENT(S)**—
Question *re* — to certain staff of Archaeological Department. 1123.
- ADVANCES, INTEREST-FREE**—
Demand for grant —. 963.
Demand for supplementary grant —. 1355.
- ADVERTISEMENT(S)**—
Question *re* desirability of giving railway — to Bihar vernacular newspapers. 1527-28.
- ADVERTISEMENT CHARGES**—
Question *re* compulsory increase in the — of newspapers. 1428-29.
- ADVERTISING RATE(S)**—
Question *re* proposed increase in — under the Newspaper Control Order. 1387.
- ADVISER(S)**—
Question *re* recruitment of Area —, Technical —, Warning Officers, etc. 311-16.
- ADVISORY COUNCIL(S)**—
Question *re* Central Food —. 418-20.
- AERATED WATER(S)**—
Question *re* contractors for — and ice on North Western Railway. 765.
- AERODROME(S)**—
Question *re* high rates for contracts for construction of certain —. 417-18.
- AFGHANISTAN**—
Question *re* restrictions on export of artificial silk cloth to —. 659-60.
- AGE LIMIT**—
Question *re* maximum — for clerical recruitment in the Posts and Telegraphs Department. 1531-32.
- AGENCY(IES)**—
Question *re*—
City Booking — on North Western Railway. 29-30.
Government — for purchase of Wheat. 88-89.
News — of the All-India Radio. 1173.
News — of the Information and Broadcasting Department. 1326-27.
- AGENCY SUBJECT(S)**—
Demand for Grant, in respect of "Payment to other Governments, Departments, etc., on account of administration of — and management of treasuries". 963.
- AGENT(S)**—
Question *re*—
Appointment of banians, monopolists and special — for coal distribution. 369.
Diplomatic status of Sir Baron Jayatilaka and of Government of India's — in Ceylon. 274-75.
Government Departments working as — for the United Kingdom Commercial Corporation. 90, 369-70.
- AGRA**—
Question *re* recommendations of the committee on repairs to the Taj at —. 1589-90.
- AGRICULTURE**—
Demand for grant —. 965.
Motion to reduce Demand for "Executive Council" *re* means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of — in India. 936-60.
- AGRICULTURAL MARKETING**—
Demand for Grant. 965.
- AGRICULTURAL RESEARCH, IMPERIAL COUNCIL OF**—
See "Imperial Council of Agricultural Research".
- AGRICULTURAL STATISTICS**—
See "Statistics".
- AGRICULTURIST(S)**—
Question *re* plans for protection of — from slump in prices after the war. 424.
- AHMAD NAWAZ KHAN, MAJOR NAWAB SIR**—
Consideration of the Special Haj Inquiry Report. 1768, 1771.
Election of — to the Standing Committee for Roads. 1179.
Election of — to the Standing Finance Committee. 679.
Motion to reduce Demand for "Home Department" *re* repressive policy of the Government. 830.
Resolution *re* implementing the Federation of India. 397.
- AHSAN, MR. MUHAMMAD**—
Question *re*—
Discrimination between Muslim and non-Muslim platform ticket booking clerks in the Howrah Division. 1076, 1759.
Muslim and non-Muslim Apprentice Permanent Way Inspectors on Bengal and Assam Railway. 1523.
Muslim and non-Muslim Tally Clerks selected for higher posts on Bengal and Assam Railway. 1377.
Muslim representation in certain cadres on Bengal and Assam Railway. 1377.
Muslim representation in certain inferior posts on Bengal and Assam Railway. 1377-78.
Non-observance of Muslim quota of Assistant Permanent Way Inspectors on the Bengal and Assam Railway. 1523.
Non-operation of scheme for training Muslims for posts of Draftsmen, etc., on Bengal and Assam Railway. 1525.
Paucity of Muslim Head Mates, etc., on the Bengal and Assam Railway 1523-24.
Paucity of Muslim platform ticket booking clerks in the Howrah Division. 1067.
Paucity of Muslims in certain posts of Bengal and Assam Railway. 1524.
Percentage of Muslim Tally Clerks on Bengal and Assam Railway. 1378.
Posts of platform ticket booking clerks at Howrah. 1066-67.
Recruited Muslim and non-Muslim Tally Clerks absorbed in higher posts on Bengal and Assam Railway. 1376-77.
Recruitment of Muslims and non-Muslims on Bengal and Assam Railway. 1068.

AIR FIELD(S)—

- Question *re* lands and crops seized under Defence of India Rules in Sind — 861.

AIR FORCE (MILITARY PRISONS AND DETENTION BARRACKS) BILL—

- See "Indian Army and —" under "Bill(s)".

AIR RAID(S)—

- Question *re*—
Evacuation from Chittagong and Calcutta after Japanese — 159.
Help to dependents of Enemy — victims. 556-57.
Penalisation of Calcutta Railway staff after recent — 1069-70.
Recent — over Assam and Bengal. 157-58.

AIYAR, MR. T. S. SANKARA—

- Consideration of the Report of the Public Accounts Committee. 1742, 1750-51
Demand for excess grant on respect of—
India Office and High Commissioner's establishment charges. 1757.
Working Expenses—Maintenance and supply of locomotive power. 1759.
Demand for supplementary grant in respect of—
Appropriation to reserve. 615.
Audit. 610.
Interest charges. 614.
Payments to Indian States and Companies. 610.
Railway Board. 609-10.
Repayment to Depreciation Reserve Fund. 614.
Withdrawal from Reserve. 615.
Working Expenses—Expenses of Electrical Department. 614.
Working Expenses—Expenses of General Departments. 613.
Working Expenses—Expenses of Traffic Department. 613.
Working Expenses—Maintenance and supply of Locomotive power. 612.
Working Expenses—Maintenance and working of Ferry Steamers and Harbours. 612.
Working Expenses—Maintenance of carriage and wagon stock. 612.
Working Expenses—Maintenance of Structural Works. 610-11.
Working Expenses—Miscellaneous Expenses. 613, 614.

Oath of Office. 1325.

- Resolution *re* Revision of the convention in respect of contribution from Railway to General Revenues. 686, 692

AJMER—

- Question *re* Bombay, Baroda and Central India Railway employees elected as members of the — municipality. 1685.

AJMER-MERWARA—

- Amendment to the — Motor Vehicles Rules (laid on the table). 1075-76.
Demand for Grant. 968.

ALAMBAGH—

- Question *re*—
Filling up of vacancy of Progress and Planning Superintendent, Mechanical Department. — 1738.
Filling up of vacancy of Progress and Planning Superintendent, Mechanical Department, East Indian Railway. — 769-70.

- Theft cases in Carriage and Wagon Shops, — 671.

ALCOHOL—

- Question *re*—
Available amounts of power — and rectified spirit. 322.
Government policy regarding import of plants and machinery for production of power — 1535-36.

ALIGARH—

- Question *re*—
Complaints against Manager, Government of India Press. — 1536.
Extra staff in the Government of India Press. — 1535-36.

ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL—

See "Bill(s)".

ALLAHABAD—

- Question *re*—
Complaints of police excesses on political prisoners at — 1481.
Direction under Defence of India Rules for running a Hotel in the building occupied by the Alliance Hotel at — 29.
Withholding of petitions of certain postal employees of — 1066.

ALL-INDIA RADIO—

- Question *re*—
Broadcasts by foreign representatives from the — 163.
News agencies of the — 1173.

ALLIANCE HOTEL—

- Question *re* direction under Defence of India Rules for running a Hotel in the building occupied by the — at Allahabad. 29.

ALLOCATION—

- Question *re* — of War expenditure between India and Britain, etc. 1646.

ALLOTMENT(S)—

- Question *re*—
— of Central Government employees' quarters to staff of Local Schools, etc. 663.
Monthly — of wagons for coal transport. 22-23.
Policy about — of wagons for domestic fuel and coal for small industries. 369.
Stoppage of daily — of wagons for soft coke. 25.

ALLOTMENT OF QUARTERS—

See "Quarters".

ALLOTTEE(S)—

- Question *re*—
— of wheat flour quotas in Delhi. 656-57.

Transfer of lien to — of combined "C" type quarters in New Delhi. 971.

ALLOTMENT(S)—

- Motion to reduce demand for "Railway Board" *re* policy of wagon — and distribution. 514-20.

ALLOWANCE(S)—

- Demand for Grant in respect of "Superannuation — and Pensions". 967.
Demand for supplementary grant in respect of "Superannuation — and pensions". 1346.
Motion for Adjournment *re* announcement *re* grant of inadequate dearness — to workers. 159, 191-202.
Motion to reduce Demand for "Executive Council" *re* dearness — 851-53.

- Question re—**
 Advice and assistance regarding —, etc., to dependants of British and Indian Officers and other ranks becoming casualties. 310.
 — and facilities, etc., to detenus under the Defence of India Rules. 1171-72.
 Dearness — for staff of the Shahdara-Saharanpur Light Railway. 1223-24.
 Dearness — to Railway workers. 8-9.
 Desirability of extending Delhi dearness — to railway employees in Shahdara. 1541.
 Desirability of increasing the — of the ex-detenu Agha Syed Zaman Shah. 1529.
 Members of Central Legislature appointed on salaries or — by Government. 311.
 Non-grant of maintenance — to Sardar Sardul Singh Caveeshar's family. 165.
 Payment of extra duty — to sorters of the Bombay Postal Circle. 26-27.
 Recommendations of the Rau Court of Inquiry for dearness —. 368.
- AMBEDKAR, THE HONOURABLE DR. B. R.—**
 Demand for supplementary grant in respect of "Civil Works". 1545.
 Indian Finance Bill—
 Motion to consider. 1130-33.
 Indian Tea Control (Amendment) Bill—
 Motions to consider and to circulate. 1370-72, 1373.
 Motion for Adjournment re—
 Announcement re grant of inadequate dearness allowance to workers. 169, 197-99, 201.
 The Paper Control Order. 101, 128-31.
 Motion re election of members to the Standing Committee for the Labour Department. 1278, 1279.
 Summaries of the proceedings of the Fourth Labour Conference and of meetings of the Standing Labour Committee (laid on the table). 609.
 War Injuries (Compensation Insurance) Bill—
 Motion for leave to introduce. 976.
 Motion to refer to Select Committee. 1649-51, 1659-60.
- AMBEGAONKAR, MR. K. G.—**
 Indian Finance Bill—
 Motion to consider. 1039, 1091-94
 Oath of Office. 505, 969.
- AMENDMENT(S)—**
 — to certain Motor Vehicles Rules (laid on the table). 36-45.
 — to the Ajmer-Merwara Motor Vehicles Rules (laid on the table). 1075-76.
 — to the Insurance Rules (laid on the table). 36.
- AMERICA—**
 See "America, United States of" and "United States of —".
- AMERICA, UNITED STATES OF—**
 Question re monopoly of export of Mica to the Joint Mica Mission and Metal Reserve Company of the —. 231-83.
- AMOUNT(S)—**
 Question re available — of power alcohol and rectified spirit. 322.

AMRIT BAZAR PATRIKA—

- Question re railway incident involving Mr. Tushar Kanti Ghosh, Editor of the —. 1685-86.
- ANEY, MR. M. S.—**
 Motion for adjournment re alleged insult by soldiers to — at Nagpur Railway Station. 677-78.
- ANEY, THE HONOURABLE MR. M. S.—**
 Demand for excess grants for 1940-41. 50.
 Expressions of regret on the death of Professor C. B. Johri. 100.
 Expressions of regret on the deaths of Sir Muhammad Yakub and Mr. J. Ramsay Scott. 30-31.
 Motion for Adjournment re announcement re grant of inadequate dearness allowance to workers. 195, 200.
 Motion re—
 Election of Members to the Standing Committee for the Department of Information and Broadcasting. 288.
 The situation as regards food and other necessities. 328, 329, 330, 352.
 Papers connected with Ceylon Government's request for additional Indian Labour for Ceylon (laid on the table). 45-46.
 Statement of Business by —. 112.
- ANGLO-INDIAN(S)—**
 Question re—
 Discrimination between — and Indian apprentices in Kanchanpara shops. 208.
 Preference to —, Europeans and foreign refugees in Ordnance Factories. 205-07.
- ANGLO-INDIAN OFFICER(S)—**
 See "Officer(s)".
- ANNOUNCEMENT(S)—**
 — re time for Lunch interval of the Assembly on Fridays. 175.
 Motion for Adjournment re — re grant of inadequate dearness allowance to workers. 169, 191-202.
- ANNUITY PAYMENT(S)—**
 See "Payment(s)".
- ANTHONY, MR. FRANK R.—**
 General discussion of the Railway Budget. 439-42.
 Indian Finance Bill—
 Motion to consider. 1137-42.
 Motion re the situation as regards food and other necessities. 354-55.
 Motion to reduce Demand for "Executive Council" re grievances of the personnel and students of the I.M.D. 842-44, 845.
 Motion to reduce demand for "Railway Board" re—
 Extensions given to employees in Railway services. 593.
 Grievances of Railwaymen re conditions of service. 560-62.
 Inadequate and illusory provisions for appeals from Railway employees. 565-67, 573.
 Resolution re grievances of officials and secretariat assistants employed in Railways. 1441, 1443-45.
- ANTI-CORRUPTION DEPARTMENT—**
 Question re — on North Western Railway. 1071.
- APPEAL(S)—**
 Motion to reduce demand for "Railway Board" re inadequate and illusory provisions for — from Railway employees. 565-73.

- Question re desirability of transfer of Indian — from His Majesty in Council to Federal Court. 424-25.
- APPLICATION(S)**—
Question re irregularities in connection with — of Chapter VI-A of the Indian Railways Act. 420-21.
- APPOINTMENT(S)**—
Motion for adjournment re situation created by the — of the Broome Commission in Durban. 1227-28.
Motion to reduce Demand for supplementary grant for "Civil Defence" re new — and representation of Muslims. 1346-51.
Motion to reduce Demand for supplementary grant for "Home Department" re additional — and continuation of I.C.S. training. 1319-20.
Motion to reduce Demand for supplementary grant for "Civil Defence Department" re additional — and expansion. 1320-21.
Motion to reduce Demand for supplementary grant for Police re inadequate representation of Muslims in additional —. 1336-37.
Question re—
— of Mr. Puri as the Assistant Superintendent-in-charge of the Delhi Monuments. 1122-23.
— of Sir Baron Jayatilaka as Ceylon's Representative with the Government of India. 21, 236.
Non — of a Muslim as Assistant Research Officer in the Imperial Institute of Veterinary Research. 1271.
Non — of Muslims in the Department of Central Excises and Salt, North-Eastern India. 322.
Non — of Panel Muslims as clerks in certain Bengal and Assam Railway Loco, Sheds. 1376.
Percentage of — of Goods and Tally Clerks on North Western Railway. 1071-72.
Recent — of Chief Justice of the Lahore High Court. 153.
Recent — of Europeans in Survey of India Department. 75-77.
- APPRENTICE(S)**—
Question re—
Discrimination between Anglo-Indian and Indian — in Kanchanpara shops. 208.
Discrimination between Muslim and Non-Muslim — in the Printing and Stationery Department. 1585.
Increasing of recruiting percentages for Ledger-Keepers and — sub-storekeepers on North Western Railway. 509.
Muslim and non-Muslim — Permanent Way Inspectors on Bengal and Assam Railway. 1523.
- APPROPRIATION TO DEPRECIATION FUND**—
Demand for grant. 601.
- APPROPRIATION TO RESERVE**—
Demand for excess grant. 1760.
Demand for Grant. 601.
Demand for supplementary grant. 615.
- ARCHÆOLOGICAL CIRCLE(S)**—
Question re neglect of Hindu and Sikh monuments in the Frontier —. 1731-32.
- ARCHÆOLOGICAL CIRCLE SUPERINTENDENT**—
Question re frontier —'s training in excavation works. 1732-33.
- ARCHÆOLOGY**—
Demand for Grant. 964.
- ARCHÆOLOGY DEPARTMENT**—
Question re—
Advance increments to certain staff of —. 1123.
War vacancies in —. 1123-24.
- ARCHÆOLOGY, DEPUTY DIRECTOR GENERAL OF**—
Question re post of —. 1122.
- ARCHÆOLOGY, DIRECTOR GENERAL OF**—
Question re tour of the — to Ramnagar during last winter. 813-14.
- AREA ADVISER(S)**—
Question re recruitment of —, Technical Advisers, Warning Officers, etc. 311-16.
- ARMY**—
Question re—
Payment of compensation for Indian-owned properties in Burma taken over by Burma —. 1274-75.
Responsibility for — requisitioned for maintaining order. 155-56.
- ARMY AND AIR FORCE (MILITARY PRISONS AND DETENTION BARRACKS) BILL**—
See "Indian —" under "Bill(s)".
- ARMY OFFICER(S)**—
Question re reduction in pay of Indian — when taken prisoners of war. 310-11.
- ARRANGEMENT(S)**—
Question re—
— for celebration of the Red Army Day in India. 319-20.
— for collection of accurate agricultural statistics. 1590.
— for supply of foodstuffs for dependents of Indian Sepoys. 317-18.
— for supply of standard cloth. 1590.
Purchases by India under lend-lease —. 1635.
- ARREST(S)**—
Question re—
— of Khan Abdul Ghaffar Khan. 1176-77.
— of Lala Ram Kishan Das of Delhi. 163.
— of Lala Shankar Lal. 604.
— of Sardar Diwan Singh of the *Riyasat*. 865-66.
Casualties, —, etc., during the recent disturbances. 151-52.
Persons arrested or detained under the Defence of India Rules in Delhi Province. 1173-74.
- ARTIFICIAL SILK**—
See "Silk".
- ASSAM**—
Question re—
Desirability of increasing carriages on mail and mixed trains in —. 672.
Order investing Major General Wood with powers of Civil and Military administration in —. 1273-74.
Recent Air Raids over — and Bengal. 157-58.
- ASSAM BENGAL RAILWAY**—
See "Railway(s)".

- ASSAMESE REPRESENTATION—**
See "Representation(s)".
- ASSEMBLY(IES)—**
Announcement *re* time for Lunch interval of the — on Fridays. 175.
Motion for Adjournment *re* imposition of financial burdens for War purposes without consulting the —. 168.
See also "Legislative Assembly(ies)".
- ASSENT—**
Governor General's — to Bills. 35-36.
- ASSET(S)—**
Question *re* sterling — acquired by Government of India since outbreak of war. 308.
- ASSISTANCE—**
Question *re*—
— to Internal Combustion Engines Industry. 280.
Organisation of and — to industries for meeting war supply requirements. 1431.
- ASSISTANT(S)—**
Question *re*—
New Assistant Estate Officers and — to the Estate Officer. 1125.
Promotion of certain relegated Second Division Clerks as — in the Posts and Telegraph Directorate. 1063-69.
Promotion of clerks as — in the Posts and Telegraphs Directorate. 1017-19.
Provincial recruitment of — and clerks in the Imperial Record Department. 664.
Suspension of direct recruitment to —'s cadre in the Government of India Secretariat and attached offices. 1017.
Resolution *re* grievances of officials and Secretariat — employed in railways. 410-12, 1436-66, 1544-45.
- ASSISTANT COMMISSIONER(S) OF INCOME-TAX—**
Question *re* transfer of control over Income-tax Tribunals and the Appellate —. 154-55.
- ASSISTANT DIRECTOR(S)—**
Question *re* Sindhis as —, etc. in the Sind and Baluchistan Postal Circle. 1540.
- ASSISTANT ESTATE OFFICER(S)—**
Question *re* new — and Assistants to the Estate Officer. 1125.
- ASSISTANT INCOME-TAX COMMISSIONER(S)—**
Question *re* paucity of Muslim — in the Punjab, Delhi and North-West Frontier Province. 604-05.
- ASSISTANT INSPECTING COMMISSIONER(S) OF INCOME-TAX—**
Question *re* abuse of powers of sanctioning prosecutions, etc., by —. 309-10, 972.
- ASSISTANT INSPECTOR(S)—**
Question *re* communal composition of Inspectors, and — under the Superintendent Works (Lower), Moradabad Division. 1384.
- ASSISTANT PERMANENT WAY INSPECTOR(S)—**
Question *re* non-observance of Muslim quota of — on the Bengal and Assam Railway. 1523.
- ASSISTANT RESEARCH OFFICER(S)—**
Question *re* non-appointment of a Muslim as — in the Imperial Institute of Veterinary Research. 1271.
- ASSISTANT STATION MASTER(S)—**
Question *re* promotion of — to Station Masters' posts on North Western Railway. 1075.
- ASSISTANT SUPERINTENDENT-IN-CHARGE—**
Question *re* appointment of Mr. Puri as the — of the Delhi Monuments. 1122-23.
- ASSISTANT SURGEON(S)—**
See "Surgeon(s)".
- ASSOCIATED PRESS OF INDIA—**
Question *re* Government payments to the —, and the Reuters. 465.
- ASSOCIATION(S)—**
Motion to reduce demand for "Railway Board" *re* recognition of Railway Muslim employees Unions and —. 573-83.
Question *re* allotment of land to Khalsa Youngmen's — Simla/Delhi. 812-13.
- ATEBRIN—**
Motion for Adjournment *re* food and standard cloth position and lack of — and Sulphathiazole. 34.
- ATLANTIC CHARTER—**
Question *re* discussion of the "—" at the Pacific Relations Conference. 211-12.
- ATTA—**
Question *re* supply quotas of sugar and — dealers in New Delhi. 656.
- ATTACHED OFFICE(S)—**
Question *re*—
Posts reserved for Schedule Castes in the Government of India Secretariat and —. 1639.
Suspension of direct recruitment to Assistants' cadre in the Government of India Secretariat and —. 1017.
- AUDIT—**
Demand for Grant. 963.
- AUDIT (RAILWAY)—**
Demand for Grant. 600.
Demand for supplementary grant. 610.
- AUSTRALIA—**
Question *re* minting of small coins for —. 149-50.
- AUTHORITY(IES)—**
Question *re*—
— for reducing pay or rank of officer when declared medically fit for a lower rank. 862-63.
— for reduction of freights and fares on the Shahdara-Saharanpur Light Railway. 1225-26.
Cancellation of holidays by Railway —. 508.
- AUXILIARY FORCE (INDIA)—**
Question *re* recruitment of Indian Christians in the — Delhi Contingent. 1645.
- AVIATION—**
Demand for Grant. 966.
Demand for Grant in respect of "Capita Outlay on Civil — Charged to Revenue". 966.
- AVIATION WORK(S)—**
Question *re* contracts in —. 1125.
- AZHAR ALI, MR. MUHAMMAD—**
Abolition of Whipping Bill—
Motion to circulate. 118.

- Code of Criminal Procedure (Amendment) Bill (Amendment of sections 162, 488 and 496)—
 Motion to refer to Select Committee. 109.
- Code of Criminal Procedure (Amendment) Bill (Amendment of Sections 269, 272, etc.)—
 Motion to refer to Select Committee. 1487-88.
- Consideration of the Report of the Public Accounts Committee. 48, 1724-26, 1749-50, 1750-51, 1755.
- Delhi University (Amendment) Bill—
 Motions to refer to Select Committee and to circulate. 1714-16.
- Demand for excess grant in respect of 'India Office and High Commissioner's establishment charges'. 1756-57.
- Government Savings Banks (Amendment) Bill—
 Motion to consider. 293-94.
- Hindu Code, Part I (Intestate Succession)—
 Motions to refer to Joint Committee and to circulate 1418, 1552, 1613.
- Indian Finance Bill—
 Consideration of Clause 5. 1233-34.
- Motion for Adjournment *re*—
 Coercion and intimidation of Railway staff in Moradabad Division. 167.
- Failure to devise suitable system of food control. 32.
- High rates demanded by the tongawallas of Delhi. 167.
- Prices of necessities of life. 168.
- Removal from service of Railway staff by the Divisional Personnel Officer, Moradabad. 168.
- Shortage of small coins. 59-61.
- Motion *re*—
 Election of the Standing Finance Committee. 475.
- The situation as regards food and other necessities. 247, 324-26.
- Motion to reduce Demand for "Executive Council" *re* means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 954-56.
- Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more sessions of the Legislature in view of the war and future position of the country in the great developments that are taking place in the world at large. 883, 886-88, 889.
- Motion to reduce demand for "Railway Board" *re*—
 Curtailment of passenger trains. 529, 530-31.
- Grievances of Railwaymen *re* conditions of service. 560.
- Need for fixing quota for Muslims and other minorities in the selection grades in Railway services. 596.
- Post-War reconstruction. 534-35.
- Question *re*—
 Alleged corruption in the Price Control Office, Delhi. 657.
- Alleged prohibition on the staff for joining National Federation of Railwaymen. 1073.
- Allotment of Central Government employees' quarters to staff of Local Schools, etc. 663.
- Allottees of wheat flour quotas in Delhi. 656-57.
- Approved muslim contractors in the Moradabad Division. 1384.
- Changes in controlled prices in Delhi. 657-58.
- Communal composition of Inspectors, and Assistant Inspectors under the Superintendent, Works (Lower), Moradabad Division, 1384.
- Confirmation examination for clerks on East Indian Railway. 676-77.
- Desirability of applying the Control of Rent Act to the Notified Area, Shahdara and Delhi. 653.
- Desirability of extending Delhi dearness allowance to railway employees in Shahdara. 1541.
- Desirability of making Indian refreshment rooms at Kalka rent-free. 1541-42.
- Difficulty of purchase of coal by Government servants in Delhi. 655-56.
- Discovery of a miniature mint at Solan. 1329.
- Extension of the Punjab Entertainment Duty Act to Delhi Province. 723.
- Instructions for retail purchase of wheat flour and sugar by Government servants in Delhi. 654-55.
- Instructions for use of mixed wheat flour in Delhi. 653-54.
- Machinery for price control in Delhi. 816.
- Muslim and non-Muslim doctors and compounders on East Indian Railway. 676.
- Non-supply of sugar to petty dealers in Delhi. 659.
- Partial re-imbursment of Counsel's Fee paid by certain Travelling Ticket Examiners of Moradabad Division for their defence in a criminal case. 30.
- Paucity of Muslim inferior staff in Lucknow Division, East Indian Railway. 676.
- Paucity of Muslim Officers in the Office of the United-Provinces Postmaster General. 1382.
- Pay increments to an employee officiating in non-Gazetted Cadre of State Railways. 1385.
- Price control system in Delhi. 658.
- Prices of foodstuffs. 655.
- Prices of foodstuffs in Simla and Delhi. 653, 912.
- Promotion of clerks in the Imperial Record Department. 663-64.
- Promotion of relieving Guards on East Indian Railway Divisions. 1385.
- Provincial recruitment of Assistants and clerks in the Imperial Record Department. 664.
- Provision of taps for unfiltered water in compounds of orthodox quarters in New Delhi. 1733-34.
- Publicity to controlled retail prices of provisions in Delhi. 655.
- Quota allotted to New Delhi for wheat flour and sugar. 658-59.
- Railway Board orders in respect of payment of compensations, etc. 1385.
- Replacement of catering contractors and vending licences on East Indian Railway. 1542.

- Representation against Communal Reservation by the Works Manager, Carriage and Wagon Shop, Lucknow. 671-72, 1738.
- Representations for suspension of Haj Pilgrimage. 555.
- Sale of firewood above control price in Paharganj, Delhi. 656.
- Staff appointed as Transportation Inspectors in Moradabad Division. 1540-41.
- Superintendent of Industries in Delhi. 816-17.
- Supply quotas of sugar and *atta* dealers in New Delhi. 656.
- Theft cases in Carriage and Wagon Shops, Alambagh. 671.
- Use of Inspection Carriages by officers of the Moradabad Division. 1542-43.
- United Kingdom Commercial Corporation. 559.
- Utilization of India's sterling in London. 465-66.
- War vacancies in the Secretariat. 725.
- Question (Supplementary) *re*—
Concessions for salt collection on Madras Coast. 457.
- Food situation and Standing Committee for the Food Department. 1598.
- Minting of small coins for Australia. 150.
- Scheme for distribution of standard cloth. 1593.
- Transfers of staff between State Railways. 3.
- Resolution *re*—
Grievances of officials and Secretariat Assistants employed in Railways. 410.
- Revision of the convention in respect of contribution from Railway to General Revenues. 707-08.
- Tobacco (Excise Duty) bill—
Motion to consider. 1253-54.
- B**
- BAJORIA, BABU BAIJNATH—**
Consideration of the Special Haj Inquiry Report. 1768.
- Demand for excess grants for 1940-41. 50.
- Election of — to the Standing Finance Committee. 679.
- Hindu Code, Part I (Intestate Succession)—
Motions to refer to Joint Committee and to circulate. 1407, 1417, 1556, 1557, 1558, 1569-75, 1607, 1629.
- Hindu Marriage, Disabilities Removal Bill—
Motion to refer to Select Committee. 1495, 1496.
- * Motion for Adjournment *re*—
Shortage of small coins. 35, 52-53, 66, 67-68.
- Supply and distribution of foodstuffs. 100.
- The Paper Control Order. 122-24, 129, 131-33.
- Motion *re* the situation as regards food and other necessities. 243-47, 341.
- Motor Vehicles (Amendment) Bill—
Motion to consider. 291.
- Question *re*—
Fixation of prices of grades of Mica by the Joint Mica Mission. 283-84.
- Monopoly of export of Mica to the Joint Mica Mission and Metal Reserve Company of the United States of America. 281-83.
- Question (supplementary) *re*—
Measures for solution of the food supply problem. 275, 276.
- Provision of brothels for fighting forces in Calcutta. 149.
- Recent air raids over Assam and Bengal. 158.
- Settlement of questions of status of Indians in Ceylon. 272.
- Shortage of small coins. 141, 143.
- The New Food Department. 277.
- War situation on Indian borders. 142.
- Withholding of deliveries of diverted cargo sold in Madras. 230.
- Working of the Defence of India Rules. 138.
- BALUCHISTAN—**
Question *re* decrees by Political Courts in — for enforcement of the sale of women. 1069.
- BANERJEA, DR., P. N. —**
Code of Civil Procedure (Amendment) Bill—
Motion to consider. 623.
- Consideration of the report of the Public Accounts Committee. 1746, 1751, 1754, 1755.
- Delhi, University (Amendment) Bill—
Motions to refer to Select Committee and to circulate. 1661, 1662, 1664, 1675, 1689-94, 1695, 1697, 1698, 1699, 1700, 1701, 1705, 1712, 1717, 1718, 1720, 1722.
- Demand for excess grants for 1940-41. 40, 50.
- Demand for excess grant in respect of—
Appropriation to reserve. 1760.
- Indian Posts and Telegraphs Department. 1758.
- Expressions of regret on the death of Mr. S. Satyamurti. 1543.
- General discussion of the General Budget. 775-78, 779, 809.
- Hindu Code, Part I (Intestate Succession)—
Motions to refer to Joint Committee and to circulate. 1406, 1407, 1412, 1414, 1417, 1420, 1559, 1561, 1623-27, 1629.
- Indian Army and Air Force (Military Prisons and Detention Barracks) Bill—
Motion to consider. 1632.
- Indian Finance Bill—
Motion to consider. 978, 983, 995, 1101, 1106, 1131, 1132, 1180-86, 1212, 1214, 1217.
- Consideration of—
Clause 5. 1233.
- Schedule I. 1235-36.
- Indian Tea Control (Amendment) Bill—
Motion to pass. 1401, 1402.
- Motion for Adjournment *re*—
Failure to release Mahatma Gandhi unconditionally. 466.
- Fast by Mahatma Gandhi in jail. 254, 263, 264, 265.
- Inability of a Member of the Legislative Assembly to attend its Sessions due to detention in jail. 286.
- Restrictions on the *Hindustan Times* *re* publication of news about Mahatma Gandhi's fast. 298-99.
- Shortage of small coins. 52, 53, 58, 59, 65, 68.
- The Paper Control Order. 127, 129.
- Motion *re*—
Election of a Member to the Central Committee of the Tuberculosis Association of India. 1390.

- Election of Members to the Standing Committee for the Civil Defence Department. 1330.
- Election of Members to the Standing Committee for the Commerce Department. 1391.
- Election of members to the Standing Committee for the Labour Department. 1278.
- Election of the Standing Finance Committee. 474.
- The situation as regards Food and other necessities. 350, 479, 494-98, 500, 501, 503.
- Motion to reduce Demand for "Executive Council" *re* means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 950.
- Motion to reduce Demand for "Home Department" *re* Repressive Policy of the Government. 823-24, 825, 828, 830, 831.
- Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more Sessions of the Legislature in view of the War and the future position of the country in the great developments that are taking place in the World at large. 887.
- Motion to reduce demand for "Railway Board" *re*—
- Curtailement of passenger trains. 530, 531.
 - Inadequate and illusory provisions for appeals from Railway employees. 572.
 - Policy of wagon allotment and distribution. 516, 519.
 - Post-War reconstruction. 543.
 - Recognition of Railway Muslim Employees Unions and Associations. 583.
- Motion to reduce Demand for supplementary grant for "Department of Education, Health and Lands" *re* increased activity of the Central Advisory Board of Education. 1323.
- Question *re*—
- Food situation and Standing Committee for the Food Department. 1598-99.
 - Frontier Archaeological Circle Superintendent's training in excavation works. 1733.
- Question (Supplementary) *re*—
- Behaviour of the Railway staff during evacuation after Calcutta raids. 19.
 - Duration of Ordinances promulgated by the Governor General. 69, 70.
 - Maintenance of the dependents of Pir of Pagaro, etc. 1734.
 - Measures for solution of the food supply problem. 276.
 - Preliminary and final recommendations of the Grady Mission. 12.
 - Propaganda programme of the National War Front. 1641, 1642, 1645.
 - Scheme for Central purchase of food grains and controlled distribution. 1590, 1592.
 - Small change difficulties in Post and Telegraph Offices. 1534.
 - The Delhi Municipality Budget. 1729.
 - The Indian Legislature (Prevention of disqualification) Ordinance. 273.
 - The new Food Department. 277.
- Resolution *re*—
- Committee for enquiry into the alleged military and police excesses. 191.
 - Treatment of political prisoners and detenus. 1474, 1477.
- Statement *re* the Standing Committee for the Food Department. 1683.
- Tobacco (Excise Duty) Bill—
- Motion to consider. 1253, 1257, 1258-59.
 - Consideration of schedule. 1286.
 - Motion to pass. 1290, 1292.
- Trade Marks (Amendment) Bill—
- Motion to consider. 1633, 1634.
- Vegetable Product (Excise Duty) Bill—
- Motions to consider and to circulate. 1309, 1311, 1312.
- War Injuries (Compensation Insurance) Bill—
- Motion to refer to Select Committee. 1658-59, 1660.
- BANIAN(S)**—
- Question *re* appointment of —, monopolists and special agents for coal distribution. 369.
- BANK(S)**—
- Question *re*—
 - Advice given by Central Board of Reserve — of India regarding utilization of India's sterling credits. 1328.
 - Assamese representation in the staff of the Reserve — of India. 1329.
 - Legislation for control and regulation of —. 162.
 - Silver stock with the Reserve — of India and sale of Indian silver in London. 136-37.
- BARAUNI, JUNCTION**—
- Question *re* need for an over-bridge at — Station. 669.
- BEHAVIOUR**—
- Question *re* — of the Railway staff during evacuation after Calcutta raids. 18-19.
- BENGAL**—
- Question *re*—
 - Appointment of organisers and Warning Officers in —. 159-60.
 - Deputation on behalf of the coal industry in — and Bihar. 1734-35.
 - Fall in coal output of — and Bihar coal fields. 1276.
 - Jute acreage in —. 96-98.
 - Machine-gunning on a mob from air near Ranaghat in —. 1643-44.
 - Recent air raids over Assam and —. 157-58.
 - Scheme for cheap grain shops for — and Bihar colliery labour. 1735-36.
 - Supply of wagons to — and Bihar collieries for loading coal. 1739.
 - Wagons for loading coal in — and Bihar Coalfields. 372.
- BENGAL AND ASSAM RAILWAY**—
- See* "Railway(s)".
- BENGAL AND NORTH WESTERN RAILWAY**—
- See* "Railway(s)".
- BENGAL COLLIERIES**—
- See* "Colliery(ies)".
- BENGAL, GOVERNMENT OF**—
- See* "Government of Bengal".
- BENGALI MUSLIM(S)**—
- See* "Muslim(s)".

BENTHALL, THE HONOURABLE SIR EDWARD—

Demand for grant in respect of "Railway Board". 514.

General discussion of the Railway Budget. 432, 436, 437, 443, 445, 446-54.

Indian Finance Bill—

Motion to consider. 1105.

Indian Railways (Amendment) Bill—

Presentation of the Report of the Select Committee. 45.

Motion to consider. 615-16.

Consideration of clauses. 617, 619, 620.

Motion to pass. 620.

Motion for adjournment *re—*

Alleged insult by soldiers to Mr. M. S. Aney at Nagpur Railway Station. 677-78.

Failure to prosecute the European passenger resisting occupation of the reserved seat by Dewan Bahadur A. Lakshmanaswami Mudaliyar. 817.

Motion *re—*

Election of Members to the Central Advisory Council for Railways. 973.

Election of members to the Committee appointed to consider the Convention regarding the Railway Finance. 1330-31, 1333-34.

Election of Members to the Standing Finance Committee for Railways. 972.

The situation as regards food and other necessities. 244, 334-38, 363.

Motion to reduce Demand for "Executive Council" *re* Dearness allowance. 855-57.

Motion to reduce demand for "Railway Board" *re—*

Curtaiment of passenger trains. 529, 531-32.

Grievances of Railwaymen *re* conditions of service. 551, 563-64.

Imperative need of allotment of wagons for transport of police to deficit areas of Inadequate and illusory provisions for appeals from Railway employees. 571-73.

Need for fixing quota for Muslims and other minorities in the selection grades in Railway services. 597-98.

Policy of wagon allotment and distribution. 517-20.

Post-War reconstruction. 544-48.

Recognition of Railway Muslim employees Unions and Associations. 586-87.

Reduction in rates and fares. 522, 527.

Motion to reduce Demand for supplementary grant for "Executive Council" *re* expenses of two additional saloons. 1316.

Presentation of the Railway Budget for 1943-44. 214-23.

Resolution *re—*

Grievances of officials and Secretariat Assistants employed in Railways. 411, 412, 1439, 1441, 1447, 1448, 1499, 1454-59, 1461, 1462, 1463, 1464, 1465-66.

Revision of the convention in respect of contribution from Railway to General Revenues. 680-82, 695, 696, 704, 710-16.

BEWOOR, SIR GURUNATH—

Amendment of the Coorg Motor Vehicles Rules (laid on the table). 817-18.

Amendment to the Ajmer-Merwara Motor Vehicles Rules (laid on the table). 1075-76.

Amendments to certain Motor Vehicles Rules (laid on the table). 36-43, 43-45.

Demand for excess grant in respect of "Indian Posts and Telegraphs Department". 1758.

Government Savings Banks (Amendment) Bill—

Motion for leave to introduce. 47.

Motion to consider. 292, 294-95.

Motion to pass. 295.

Indian Finance Bill—

Consideration of schedule I. 1236-37.

Motion for Adjournment *re* announcement *re* grant of inadequate dearness allowance to workers. 199, 200, 201.

Motion *re—*

Election of a Member to the Standing Committee for the Posts and Air Department. 46-47.

Election of Members to the Standing Committee for Roads. 973.

Election of Members to the Standing Committee for the Posts and Air Department. 973-74.

Motor Vehicles (Amendment) Bill—

Motion for leave to introduce. 47.

Motion to consider. 291.

Motion to pass. 291.

Oath of Office. 625.

BHAG CHAND SONI, RAI BAHADUR, SETH—

Election of — to the Standing Finance Committee. 679.

General discussion of the General Budget. 785-87.

Indian Finance Bill—

Motion to consider. 1002-04.

Motion *re* the situation as regards Food and other necessities. 492.

BHANSALI, MR. M. D.—

Oath of Office. 505.

BIHAR—

Question *re—*

Deputation on behalf of the coal industry in Bengal and —. 1734-35.

Desirability of giving railway advertisements to — vernacular newspapers. 1527-28.

Fall in coal output of Bengal and — coalfields. 1276.

Scheme for cheap grain shops for Bengal and — colliery labour. 1735-36.

Supply of wagons to Bengal and — collieries for loading coal. 1739.

Wagons for loading coal in Bengal and Bihar coalfields. 372.

BIHAR COLLIERIES—

See "Colliery(ies)".

BILL(S)—

Abolition of Whipping — 111, 113.

Motion to circulate. 111, 113-21.

Circulated. 121.

Aligarh Muslim University (Amendment)—

Introduced. 476.

Motion to consider. 620-22.

Passed. 622.

Passed by the Council of State. 1021.

- Code of Civil Procedure (Amendment)—
Assent of H. E. the Governor General. 36.
Introduced. 476.
Motion to consider. 622-23.
Passed. 623.
Passed by the Council of State. 1021.
- Code of Civil Procedure (Second Amendment)—
Assent of H. E. the Governor General. 36.
- Code of Criminal Procedure (Amendment)—
(Amendment of sections 162, 488 and 496)—
Motion to refer to Select Committee. 101-11.
Referred to Select Committee. 111.
- Code of Criminal Procedure (Amendment)—
(Amendment of sections 269, 272, etc.)—
Motion to refer to Select Committee. 752-64, 1483-91.
Negatived. 1491.
- Code of Criminal Procedure (Amendment)—
(Amendment of sections 378 and 1429)—
Introduced. 122.
- Coffee Market Expansion (Amendment)—
Introduced. 609.
Motion to consider. 717-18.
Passed. 718.
Passed by the Council of State. 1021.
- Criminal Procedure Amendment—
Introduced. 47.
Motion to circulate. 289-90.
Circulated. 290.
- Delhi Muslim Wakfs—
Presentation of the Report of the Joint Committee. 111.
Motion to consider. 725-29.
Consideration of—
Clause 7. 730.
Clause 22. 730-31.
Clause 25. 731-32.
New clause 28A. 732-33.
Clause 37. 733-35.
New clause 37A. 735-37.
Clause 39. 737.
New clause 70. 737-38.
Motion to pass. 738-41.
Passed. 741.
Passed by the Council of State with amendments. 1022.
- Amendments made by the Council of State considered and agreed to. 1491-92.
- Delhi University (Amendment)—
Introduced. 1392.
Motions to refer to Select Committee and to circulate. 1661-83, 1687-1724.
Referred to Select Committee. 1724.
- Durgah Khawaja Saheb (Amendment) Bill—
Introduced. 122.
- Federal Court (Supplemental Powers)—
Assent of H. E. the Governor General. 36.
- Government Savings Banks (Amendment)—
Introduced. 47.
Motion to consider. 292-95.
Passed. 295.
Passed by the Council of State. 1021.
- Hindu Code, Part I (Intestate Succession)—
Introduced. 679.
Motions to refer to Joint Committee and to circulate. 1406-26, 1546-79, 1599-1631.
- Referred to Joint Committee. 1631.
Nomination of the Council of State Members on the Joint Committee. 1727.
Nomination of Members of the Assembly to the Joint Committee. 1742.
- Hindu Code, Part II (Marriage)—
Introduced. 679.
- Hindu Marriage Disabilities Removal—
Motion to continue adopted. 101.
Motion to refer to Select Committee. 1492-96.
Motion withdrawn. 1496.
- Hindu Married Women's Right to Separate Residence and Maintenance—
Motion to continue adopted. 1491.
- Indian Army and Air Force (Military Prisons and Detention Barracks)—
Introduced. 609.
Motion to consider. 718-21, 1631-32.
Passed. 1632.
- Indian Companies (Second Amendment)—
Assent of H. E. the Governor General. 36.
- Indian Finance—
Introduced. 649.
Motion to consider. 976-1015, 1022-63, 1076-1118, 1126-70, 1180-1220.
Consideration of—
Clause 2. 1228-33.
Clause 5. 1233-34.
Schedule I. 1234-38.
Passed. 1238.
Passed by the Council of State. 1546.
- Indian Medical Council (Amendment)—
Motion to refer to Select Committee. 1496-1521.
Negatived. 1521.
- Indian Merchant Shipping (Amendment)—
Introduced. 122.
- Indian Penal Code (Amendment)—
Introduced. 289.
Motion to consider. 716-17.
Passed. 717.
Passed by the Council of State. 1021.
- Indian Penal Code (Amendment)—
(Amendment of Section 299, etc.)—
Introduced. 121.
- Indian Railways (Amendment)—
Presentation of the Report of the Select Committee. 45.
Motion to consider. 615-17.
Consideration of clauses. 617-20.
Passed. 620.
Passed by the Council of State. 1021.
- Indian Rubber Control (Temporary Amendment)—
Assent of H. E. the Governor General. 36.
- Indian Tea Control (Amendment)—
Introduced. 1180.
Motions to consider and to circulate. 1359-74.
Consideration of clauses. 1392-96.
Passed. 1396-1406.
Passed by the Council of State. 1647.
Motion for adjournment *re* throttling the debate on the Second Reading of the —. 1389.
- Motor Vehicles (Amendment)—
Introduced. 47.
Motion to consider. 291.
Passed. 291.
Passed by the Council of State. 1021.

- Reciprocity—**
 Presentation of the Report of the Select Committee. 373.
 Motion to consider. 741-49.
 Motion to pass. 749-52.
 Passed. 752.
 Passed by the Council of State. 1483.
- Repealing and Amending—**
 Assent of H. E. the Governor General. 36.
- Special Marriage (Amendment)—**
 Motion to continue adopted. 1491.
- Tobacco (Excise Duty)—**
 Introduced. 650.
 Motion to consider. 1238-63.
 Consideration of clauses. 1263.
 Consideration of schedule. 1263-68, 1281-88.
 Motion to pass. 1288-92.
 Passed. 1292.
 Passed by the Council of State. 1647.
- Trade Marks (Amendment)—**
 Introduced. 1281.
 Motion to consider. 1632-34, 1647.
 Consideration of clauses. 1647-48.
 Motion to pass. 1648-49.
 Passed. 1649.
- Vegetable Product (Excise Duty) Bill—**
 Introduced. 650.
 Motions to consider and to circulate. 1292-1312.
 Consideration of clauses. 1312-13.
 Passed. 1313.
 Passed by the Council of State. 1647.
- War Injuries (Compensation Insurance)—**
 Introduced. 976.
 Motion to refer to Select Committee. 1649-61.
 Referred to Select Committee. 1661.
- BINDING DEPARTMENT—**
 Question *re—*
 Grievances of employees in the — of the Government of India Press, New Delhi. 1121.
 Grievances of the Staff of the — of the Government of India Press, New Delhi. 1269.
 Selection Grade Posts in the — of the Government of India Press, New Delhi. 1269-70.
- BOATMAN(EN)—**
 Question *re* dismissal of Indian — from Colombo Harbour. 92.
- BOGIE(S)—**
 Question *re* attachment to trains of — for certain destinations. 1379-80.
- BOMBAY—**
 Question *re—*
 — Postal employees on deputation to Prisoners of War Censor Station. —. 673-74.
 Payment of extra duty allowance to sorters of the — Postal Circle. 26-27.
- BOMBAY, BARODA AND CENTRAL INDIA RAILWAY—**
 See "Railway(s)".
- BOMBAY CONFERENCE DELEGATION—**
 See "Delegation".
- BOMBAY PRESIDENCY—**
 Question *re* grievances of Income-tax Department staff of the —. 153-54.
- BONE(S)—**
 Question *re* discrimination in issuing¹ railway priority certificates for transport of — etc. 1536-37, 1739-40.
- BOOKING AGENCIES—**
 Question *re* City — on North Western Railway. 29-30.
- BOOKING CLERK(S)—**
 Question *re—*
 Discrimination between Muslim and non-Muslim platform ticket — in the Howrah Division. 1067, 1739.
 Paucity of Muslim platform ticket — in the Howrah Division. 1067.
 Posts of platform ticket — at Howrah. 1066-67.
- BORAX—**
 Question *re* Government policy regarding utilisation of Tibetan sources of —. 1595.
- BORDER(S)—**
 Question *re* War situation on Indian —. 141-43.
- BOTANICAL SURVEY—**
 Demand for Grant. 964.
 Demand for supplementary grant. 1339-40.
 Motion to reduce Demand for supplementary grant for "—" *re* revision of pay of Quinine Officer. 1340.
- BOZMAN, MR. G. S.—**
 Consideration of the Special Haj Inquiry Report. 1768, 1777-82.
 Oath of Office. 723, 859, 1523.
 Reciprocity Bill—
 Motion to consider. 747-49.
 Motion to pass. 751.
- BREACHES—**
 Question *re* — on North Western Railway line in Sind due to floods. 203.
- BRIBERY—**
 Question *re* alleged — in supplying wagons on North Western Railway. 29.
- BRIDGE(S)—**
 Question *re* need for an over — at Barauni Junction. 669.
- BRITAIN—**
 Question *re—*
 Allocation of war expenditure between India and —, etc. 1646.
 Fire-fighting experts imported from —. 143-47.
- BRITISH GOVERNMENT—**
 Motion for adjournment *re* sale of Government of India silver in England to the —. 33-34.
 See also "Government(s)".
- BRITISH INVESTORS—**
 "See "Investor(s)".
- BRITISH OFFICER(S)—**
 See "Officer(s)".
- BROADCAST(S)—**
 Question *re* — by foreign representatives from the All-India Radio. 163.
- BROADCASTING—**
 Demand for Grant 893-910, 966.
 Demand for Grant in respect of "Capital Outlay on — charged to Revenue". 966.
 Demand for supplementary grant. 1343.
 Motion to reduce Demands for "—" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 894-910.

BROADCASTING DEPARTMENT—

Motion to reduce Demand for 'Broadcasting' re grievances of Muslims with regard to services, language and programmes of the —. 894-910.

See also "Information and —".

BROOME COMMISSION—

Motion for adjournment re situation created by the appointment of the — in Durban. 1227-28.

Question re protect against the terms of reference of the — appointed in Durban. 1385-87.

BROTHEL(S)—

Question re—
Conversion of residential houses into — for soldier's in Calcutta. 457-58.

Provision of — for fighting forces in Calcutta. 149, 322-24.

BUDGET—

Question re—
Household — of a labourer. 268-69.
The Delhi Municipality —. 1729.

BUDGET—GENERAL—

Dispensing with the question hour on the — presentation day. 324.

General discussion of the —. 770-809.
(Time-limit on speeches fixed, p. 770.)

Presentation of the — for 1943-44. 625-49.

BUDGET—RAILWAYS—

General discussion of the —. 426-54.

Presentation of the — for 1943-44. 214-23.

BUILDING(S)—

Question re—
Direction under Defence of India Rules for running a Hotel in the — occupied by the Alliance Hotel at Allahabad. 29.
Temporary — in New Delhi. 1583.

BURMA—

Question re—
— Postal Department evacuees and grievances of the Postal employees. 204-06.

Employment of non-Indian — evacuees in Government of India services. 1737-38.

Exclusion of certain properties in — destroyed due to "Denial Scheme" from — Government's War Risks Insurance (Goods) Scheme. 1275.

Payment of compensation for Indian-owned properties in — taken over by — Army. 1274-75.

BURNING—

Question re enquiry about the — of the Railway Clearing Accounts Office. 670.

BUS ORDINANCE—

Question re discrimination against Indians under the Ceylon "—". 22.

BUSINESS—

See "Statement of —".

BUSINESS CORRESPONDENCE—

Question re — of Sardar Sardul Singh Caveeshar. 164-65.

C**CABLEGRAM(S)—**

Question re withholding of — from Maharaj-Kumar Sir Vijaya of Vizianagram to President Roosevelt. 1645-46.

CADRE(S)—

Question re—
Communal representation in certain Telegraph Department —. 1380-82.

Muslim representation in certain — on Bengal and Assam Railway. 1377.

Paucity of Muslims in Gazetted — in the Imperial Institute of Veterinary Research. 1271-72.

Pay increments to an employee officiating in Non-Gazetted — of State Railways. 1385.

Selection and non-selection — in Central Services. 1019.

CALCUTTA—

Question re—

Behaviour of the Railway staff during evacuation after — raids. 18-19.

Conversion of residential houses into brothels for soldiers in —. 457-58.

Execution from Chittagong and — after Japanese air raids. 159.

Muslim Lino operators, Mono operators, etc., in the Government of India Press, —. 1582-83.

Paucity of Muslims in — Central Stationery Office, etc. 72.

Penalisation of — Railway staff after recent air raids. 1069-70.

Provision of brothels for fighting forces in —. 149, 322-24.

Transfer of the East Indian Railway General Manager's Office from —. 15.

CAMPAIGN(S)—

Question re—

Desirability of partitioning compounds in front of orthodox quarters in New Delhi in furtherance of 'Grow more food' —. 1594.

Results of the 'Grow More Food —'. 95.

CANCELLATION—

Question re — of promotions of two Sikh Station master in Rawalpindi Division, North Western Railway. 912-13.

CANDIDATE(S)—

Question re—

Grievances of trained — of Great Indian Peninsula Railway. 370.

Muslim — for the Indian Civil Service Examination, 1943. 162.

CANTONMENT(S)—

Question re—

High rates for works of landing grounds in New Delhi —. 418.

Preponderance of European Officers, in Ordnance Inspection Depot Lahore —. 1636.

CAPITAL OUTLAY, DELHI—

Demand for Grant. 963.

Demand for supplementary grant. 1354-55.

CAPITAL OUTLAY ON BROADCASTING

CHARGED TO REVENUE—

Demand for grant. 966.

CAPITAL OUTLAY ON CIVIL AVIA-

TION CHARGED TO REVENUE—

Demand for grant. 966.

CARGO—

Question re withholding of deliveries of diverted — sold in Madras. 279-80.

CAROE, MR. O. K.—

Oath of Office. 1, 1325.

CARRIAGE(S)—

Demand for grant in respect of "Working expenses—maintenance of — and wagon stock". 600.

- Demand for supplementary grant in respect of "Working expenses—Maintenance of — and Wagon Stock". 612.
- Question *re*—
Desirability of increasing — on mail and mixed trains in Assam. 672.
Use of Inspection — by officers of the Moradabad Division. 1542-43.
- CARRIAGE AND WAGON SHOP—**
Question *re*—
Representation against communal reservation by the Works Manager, —, Lucknow. 671-72, 1738.
Theft cases in —, Alambagh. 671.
- CASE(S)—**
Question *re* house rent control cases in New Delhi. 660-61.
- CASUALTY(IES)—**
Question *re*—
Advice and assistance regarding allowances, etc., to dependants of British and Indian Officers and other ranks becoming —. 310.
—, arrests, etc., during the recent disturbances. 151-52.
— in the Posts and Telegraphs service. 1532.
- CATERING—**
Question *re* unsatisfactory — arrangement on the Oudh and Tirhut Railway. 765-66.
- CATERING CONTRACTOR(S)—**
See "Contractor(s)".
- CAWNPORE—**
Question *re* transfer of Major Hazelles from — to the Ordnance Depot, Delhi Fort. 670, 724-25.
- CELEBRATION(S)—**
Question *re* arrangements for — of the Red Army Day in India. 319-20.
- CENSOR STATION(S)—**
Question *re* Bombay Postal employees on deputation to Prisoners of War —, Bombay. 673-74.
- CENSORSHIP—**
Motion to reduce Demand for "Executive Council" *re* Government attitude towards the Press in India and the working of Press —. 845-51.
- CENSUS—**
Demand for grant. 966.
Demand for supplementary grant. 1343.
- CENTRAL ADVISORY BOARD OF EDUCATION—**
Motion to reduce demand for supplementary grant for "Department of Education. Health and Lands" *re* "Increased activity of the —". 1322-23.
Question *re* staff to be appointed for the —. 1586-87.
- CENTRAL ADVISORY COUNCIL FOR RAILWAYS—**
Election of members to the —. 973, 1389.
- CENTRAL BOARD(S)—**
Question *re* advice given by — of Reserve Bank of India regarding utilization of India's sterling credits. 1328.
- CENTRAL BOARD OF REVENUE—**
Demand for grant. 963.
- CENTRAL COMMITTEE OF THE TUBERCULOSIS ASSOCIATION OF INDIA—**
See "Committee(s)".
- CENTRAL EXCISE DUTIES—**
Demand for grant. 960.
- CENTRAL EXCISES AND SALT, DEPARTMENT OF—**
See "Department of Central Excises and Salt".
- CENTRAL FOOD ADVISORY COUNCIL—**
Question *re* —. 418-20.
- CENTRAL GOVERNMENT—**
Demand for grant in respect of "Miscellaneous Adjustments between the — and "Provincial Governments". 967.
Question *re* tours of — Officers having headquarters at Simla. 1020.
See also "Government of India".
- CENTRAL GOVERNMENT EMPLOYEES—**
See "Employee(s)".
- CENTRAL LEGISLATURE—**
Question *re* members of — appointed on salaries or allowances by Government. 311.
- CENTRAL PUBLIC WORKS DEPARTMENT—**
See "Public Works Department".
- CENTRAL ROAD FUND—**
Demand for grant. 967.
- CENTRAL SERVICES—**
Question *re* selection and non-selection cadres in —. 1019.
- CENTRAL STANDING HAJ COMMITTEE—**
Question *re* desirability of early meetings of the —. 84.
- CENTRAL STATIONERY OFFICE—**
Question *re*—
Paucity of Muslims in Calcutta —, etc. 72.
Working hours of the —. 72-73.
- CERTIFICATE(S)—**
Question *re*—
Discrimination in issuing Railway Priority — for transport of bones, etc. 1739-40.
Recognition to private practitioners' —. 1074.
- CEYLON—**
Papers connected with the — Government's request for additional Indian Labour for — (laid on the table). 45-46.
- Question *re*—
Appointment of Sir Baron Jayatilaka as —'s Representative with the Government of India. 21, 286.
—'s demand for Indian labour. 82, 91-92.
Diplomatic status of Sir Baron Jayatilaka and of Government of India's Agent in —. 274-75.
Discrimination against Indians under the — "Bus Ordinance". 92.
Rice ration for the Indian labourers in —. 93.
Settlement of questions of status of Indians in —. 271-72.
Supply of foodstuffs to —. 274.
Supply of Indian labour to —. 91.
Supply of rice to —. 78-80.
Termination of services of Indians employed by the — Government Departments. 554-55.
- CEYLON GOVERNMENT—**
Correspondence between the Government of India and the — (laid on the table). 466-74.

- Papers connected with the —'s request for additional Indian Labour for Ceylon (laid on the table). 45-46.
- CHAIRMAN (EN)**—
Nomination of the Panel of —. 35.
- CHANDAVARKAR, SIR VITHAL N.**—
Indian Finance Bill—
Motion to consider. 1142-53, 1219.
Motion to reduce demand for supplementary grant for "Executive Council" *re* expenses of two additional Saloons. 1316-17.
- CHAPMAN-MORTIMER, MR. T.**—
Demands for excess grants. 50.
Election of — to the Committee on Public Accounts. 169.
Election of — to the Standing Finance Committee. 679.
General discussion of the Railway Budget. 426-29.
Motion to reduce demand for "Railway Board" *re* Post-War reconstruction. 538.
Trade Marks (Amendment) Bill—
Consideration of clauses. 1647, 1648.
Motion to pass. 1648-49.
- CHATTOPADHYAYA, MR. AMARENDRA NATH**—
Delhi University (Amendment) Bill—
Motions to refer to Select Committee and to circulate. 1682-83, 1687-89, 1720.
Election of — to the Standing Committee for the Civil Defence Department. 1599.
Election of — to the Standing Committee for the Commerce Department. 1599.
Hindu Code Part I (Intestate Succession) Bill—
Motions to refer to Joint Committee and to circulate. 1621-23, 1629.
Indian Finance Bill—
Consideration of Schedule I. 1234-35.
Motion *re* the situation as regards food and other necessities. 487-90.
Motion to reduce demand for "Railway Board" *re* reduction in rates and fares. 523.
Question *re*—
Application of Essential Services (Maintenance) Ordinance to Shahdara Saharanpur Light Railway. 1528.
Appointment of organisers and Warning Officers in Bengal. 159-60.
Behaviour of the Railway staff during evacuation after Calcutta raids. 18-19.
Burma Postal Department evacuees and grievances of the Postal employees. 204-05.
Complaints against the Superintendent, Shahdara Saharanpur Light Railway. 1528-29.
Conversion of residential houses into brothels for soldier's in Calcutta. 457-58.
Effect of withdrawal of wheat price control. 553.
Evacuation from Chittagong and Calcutta after Japanese air raids. 159.
Filling up of vacancy of Progress and Planning Superintendent, Mechanical Department, East Indian Railway, Alambagh. 769-70, 1738.
Government agencies for purchase of wheat. 88-89.
- Inadequate supply of wagons for coal transport. 17-18.
Maternity welfare and children's health arrangements. 425.
Measures for solution of the food supply problem. 275-76.
Paper and newsprint position. 553-54.
Quinine position. 425-26.
Recent air raids over Assam and Bengal. 157-58.
Rice and wheat position. 85-88.
The new Food Department. 276-77.
The new Indian standard time. 860.
Wagons available for transport on the State Railways. 16-17.
Question (supplementary) *re*—
Scheme for Central purchase of food grains and controlled distribution. 1592.
Scheme for distribution of standard cloth. 1594.
Resolution *re* revision of the convention in respect of contribution from Railway to General Revenues. 709-10.
Tobacco (Excise Duty) Bill—
Motion to consider. 1252-53, 1262.
Consideration of schedule. 1263-64, 1267-68, 1286, 1287.
- CHEAP GRAIN SHOPS**—
See "Shop(s)".
- CHEMICAL INDUSTRY (IES)**—
Question *re* supply of machinery for —. 916.
- CHHATIAN**—
Question *re* Railway accident between — and Sahajibazar Railway stations. 6.
- CHIEF ENGINEER(S)**—
See "Engineer(s)".
- CHIEF JUSTICE**—
Question *re* recent appointment of — of the Lahore High Court. 153.
- CHILDREN'S HEALTH**—
Question *re* maternity welfare and arrangements. 425.
- CHITTAGONG**—
Question *re* evacuation from — and Calcutta after Japanese air raids. 159.
- CHOUDHURY, MR. ABDUR RASHEED**—
Election of — to the Standing Committee for Roads. 1179.
- CHOUDHURY, MAULVI. MUHAMMAD HOSSAIN**—
Election of — to the Standing Committee for the Labour Department. 1545.
Oath of Office. 1221.
Tobacco (Excise Duty) Bill—
Consideration of schedule. 1267.
- CHOWKIDAR(S)**—
Question *re* desirability of having Muslim — for the Muslim protected monuments in Delhi. 1276-77.
- CHRISTIAN(S)**—
Question *re* recruitment of Indian — in the Auxiliary Force (India), Delhi Contingent. 1645.
- CIRCLE SUPERINTENDENT, ARCHÆOLOGICAL**—
See "Archæological Circle Superintendent".
- CIRCULAR ROAD**—
Question *re* scheme of construction of a — passing through Ghulam Mohiuddin Khan Garden, Delhi. 1433-34.
- CITY BOOKING AGENCIES**—
Question *re* — on North Western Railway. 29-30.

CITY COUNCIL—

See "Council(s)".

CIVIL AND MILITARY ADMINISTRATION—

See "Administration".

CIVIL AVIATION—

Demand for grant in respect of "Capital Outlay on — charged to Revenue". 966.

CIVIL DEFENCE—

Demand for grant. 967.

Demand for supplementary grant. 1346-52.

Motion to reduce demand for supplementary grant for "—" re—

New appointments and representation of Muslims. 1346-51.

Transport of Hospital Train. 1351-52.

CIVIL DEFENCE DEPARTMENT—

Demand for grant. 962.

Demand for supplementary grant. 1320-21.

Election of members to the Standing Committee for the —. 1330, 1599.

Motion to reduce Demand for supplementary grant for "—" re additional appointments and expansion. 1320-21.

CIVIL DEPARTMENT(S)—

Question re committees and conferences convened by the — of Government of India. 304-05.

CIVIL PROCEDURE (AMENDMENT) BILL—

See "Code of —" under "Bill(s)".

CIVIL PROCEDURE (SECOND AMENDMENT) BILL—

See "Code of —" under "Bill(s)".

CIVIL VETERINARY SERVICES—

Demand for grant. 965.

CIVIL WORKS—

Demand for grant. 967.

Demand for supplementary grant. 1345-46.

CIVILIAN OFFICIAL(S)—

See "Official(s)".

CLASS(ES)—

Question re desirability of giving higher — to Maulana Husain Ahmad Madani a detenu. 1644-45.

CLASSIFICATION—

Question re — of security, political and martial law prisoners. 303.

CLERICAL RECRUITMENT—

See "Recruitment".

CLERK(S)—

Question re—

Confirmation examination for — on East Indian Railway. 676-77.

Discrimination between Muslim and non-Muslim platform ticket booking — in the Howrah Division. 1067.

Distinction re salary between the re-employed retired — of Defence Department and the Military Accounts Department. 724.

Extensions of service to goods — on North Western Railway. 675-76.

Goods tally — on North Western Railway. 674-75.

Grievances of temporary — in the General Post Office, Delhi. 1526.

Head — of Establishment Branch, Delhi Telegraph Engineering Division. 1221.

Indian Army Corps of — at the General Headquarters. 459-64, 465.

Insufficient lighting of — lavatories, etc., in the North Block Secretariat, New Delhi. 1587-88.

Memorials by Indian — of the General Headquarters. 464-65.

Muslim and non-Muslim Tally — selected for higher posts on Bengal and Assam Railway. 1377.

Non-appointment of Panel Muslim* as — in certain Bengal and Assam Railway Loco. Sheds. 1376.

Paucity of Muslim platform ticket booking — in the Howrah Division. 1067.

Percentage of appointments of Goods and Tally — on North Western Railway. 1071-72.

Percentage of Muslim Tally — on Bengal and Assam Railway. 1378.

Posts of platform ticket booking — at Howrah. 1066-67.

Promotion of certain relegated Second Division — as Assistants in the Posts and Telegraph Directorate. 1068-69.

Promotion of — as Assistants in the Posts and Telegraphs Directorate. 1017-19.

Promotion of — in the Imperial Record Department. 663-64.

Promotion of junior goods — in Karachi Divisional Superintendent's Office. 766-67.

Provincial recruitment of Assistants and — in the Imperial Record Department. 664.

Recruited Muslim and non-Muslim Tally — absorbed in higher posts on Bengal and Assam Railway. 1376-77.

Recruitment for posts of enquiry — on North Western Railway. 1538.

Recruitment of Inspectors and Head — of the Superintendents of Post Offices. 668-69.

Transfer of Muslim — in the Office of Superintendent, Watch and Ward, Bengal and Assam Railway. 1530.

CLOTH—

Question re restrictions on export of artificial silk — to Afghanistan. 659-60.

COAL—

Question re—

Appointment of banians, monopolists and special agents for — distribution. 369.

Deputation on behalf of the — industry in Bengal and Bihar. 1734-35.

Difficulty of purchase of — by Government servants in Delhi. 655-56.

Discrimination in respect of recent — tenders for supply of — to Railway Board. 1383-84.

Inadequate supply of wagons for — transport. 17-18.

Monthly allotment of wagons for — transport. 22-23.

Policy about allotment of wagons for domestic fuel and — for small industries. 369.

Prices of — and soft coke. 98-100.

Purchase and delivery of — from public collieries for Railways. 372.

Refusal to supply to Indian Mining Federation lists of acceptances of interim purchases of —. 372-73.

Shortage of — and soft coke. 368-69.

- Supply of wagons to Bengal and Bihar collieries for loading —. 1382-83, 1739.
- Wagons for loading — in Bengal and Bihar Coalfields. 372.
- COAL DISTRIBUTION, CONTROLLER OF—**
Question *re* function and powers of —. 370-71.
- COALFIELDS—**
Question *re—*
Fall in coal output of Bengal and Bihar —. 1276.
- Wagons for loading coal in Bengal and Bihar —. 372.
- COAL OUTPUT—**
Question *re* fall in — of Bengal and Bihar coalfields. 1276.
- COAL TENDERS—**
See "Tender(s)".
- CODE OF CIVIL PROCEDURE (AMENDMENT) BILL—**
See "Bill(s)".
- CODE OF CIVIL PROCEDURE (SECOND AMENDMENT) BILL—**
See "Bill(s)".
- CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL(S)—**
See "Bill(s)".
- COERCION—**
Motions for adjournment *re* — and intimidation of railway staff in Moradabad Division. 167.
- COFFEE MARKET EXPANSION (AMENDMENT) BILL—**
See "Bill(s)".
- COIN(S)—**
Motion for adjournment *re* shortage of small —. 35, 52-68.
- Question *re—*
Desirability of minting small — of cheap metals. 308.
- Hardships felt by Government servants in New Delhi due to shortage of small —. 1640.
- Minting of small — for Australia. 149-50.
- Shortage of small —. 139-41, 147-48, 306-07, 308.
- Small — in circulation. 1635-36.
- Value of small — minted since the outbreak of war. 160-61.
- COKE—**
Question *re—*
Prices of coal and soft —. 98-100.
- Shortage of coal and soft —. 368-69.
- Stoppage of daily allotment of wagons for soft —. 25.
- COLLECTION(S)—**
Question *re* arrangements for — of accurate agricultural statistics. 1590.
- COLLIERY (IES)—**
Question *re—*
Purchase and delivery of coal from public — for Railways. 372.
- Supply of wagons to Bengal and Bihar — for loading coal. 1382-83, 1739.
- COLLIERY LABOUR—**
Question *re* scheme for cheap grain shops for Bengal and Bihar —. 1735-36.
- COLOMBO—**
Question *re* dismissal of Indian Boatmen from — Harbour. 92.
- COLONY (IES)—**
Question *re* conservancy contract in Railway — at Ghaziabad. 913-14.
- COMMANDER(S)—**
Question *re* Indians appointed as Chief Engineers and —, Royal Engineers. 863-64.
- COMMERCE DEPARTMENT—**
Demand for excess grant. 1756.
- Demand for grant. 889-91, 962.
- Demand for supplementary grant. 1323.
- Election of Members to the Standing Committee for the —. 1391, 1521, 1599.
- Motion to reduce Demand for "—" *re* exports from India and trade relationship with other countries. 890-91.
- Question *re—*
Committees and conferences convened by —. 413-16.
- Recruitment of the Head of —, Delhi Polytechnic. 284.
- COMMERCIAL CORPORATION(S)—**
Question *re* Government Departments working as agents for the United Kingdom —. 90.
- COMMERCIAL INTELLIGENCE AND STATISTICS—**
Demand for grant. 966.
- Demand for supplementary grant. 1345.
- COMMISSION(S)—**
Motion for adjournment *re* situation created by the appointment of the Broome — in Durban. 1227-28.
- Question *re* Emergency — to Indian Warrant Officers of the Indian Army Ordnance Corps. 864-65.
- COMMITTEE(S)—**
Consideration of the Report of the Public Accounts —. 47-49, 1724-27, 1742-56.
- Election of a Member to the Central — of the Tuberculosis Association of India. 1390-91, 1545.
- Election of a Member to the — on Public Accounts. 45, 169.
- Election of Members to the Defence Consultative —. 974-75, 1180.
- Election of members to the — appointed to consider the convention regarding the Railway Finance. 1330-34, 1503, 1643.
- Election of Members to the Standing Finance —. 679, 1545.
- Nominations to the House —. 867.
- Question *re—*
— and conferences convened by Commerce Department. 413-16
- and conferences convened by the civil departments of Government of India. 304-05.
- Desirability of early meetings of the Central Standing Haj —. 84.
- Expenditure by Port Haj — on facilities for pilgrims. 83.
- Recommendations of the — on repairs to the Taj at Agra. 1589-90.
- Reconstruction —. 421-24.
- Report of — for enquiry into the death of Naima Begam at Irwin Hospital, New Delhi. 555-56.
- Report of the Handloom Fact Finding —. 815-16.
- Wagon Supply —. 371-72.
- Resolution *re* — for enquiry into the alleged military and police excesses. 169-91, 373-77.

- Summaries of the proceedings of the fourth Labour Conference and of meetings of the Standing Labour — (laid on the table). 609.
- COMMITTEE ON PETITION(S)—
Appointment of the —. 35.
- COMMODITY(IES)—
Question *re* — purchased for Indian and British Governments at controlled price rates. 558, 672-73.
- COMMUNAL COMPOSITION—
Question *re*—
— of Inspectors, and Assistant Inspectors under the Superintendent, Works (Lower), Moradabad Division. 1384.
— of the Engineering Service in the Central Public Works Department. 279.
- COMMUNAL REPRESENTATION—
Question *re* — in certain Telegraph Department cadres. 1380-82.
- COMMUNAL RESERVATION—
Question *re* representation against — by the Works Manager, Carriage and Wagon Shop, Lucknow. 671-72, 1738.
- COMMUTED VALUE OF PENSIONS—
Demand for grant. 968.
- COMPANY(IES)—
Demand for excess grant in respect of "Payments to Indian States and —". 1758.
Demand for grant in respect of "Payments to Indian states and —". 600.
Demands for supplementary grant in respect of "Payments to Indian States and —". 610.
Question *re*—
Monopoly of export of Mica to the Joint Mica Mission and Metal Reserve — of the United States of America. 281-83.
Participation of the Scindia Steam Navigation — in Haj Pilgrim traffic. 662.
- COMPANY(IES), JOINT STOCK—
Demand for grant. 966.
Demand for supplementary grant. 1344.
- COMPANIES (SECOND AMENDMENT) BILL—
See "Indian —" under "Bill(s)".
- COMPENSATION—
Question *re*—
Payment of — for Indian-owned properties in Burma taken over by Burma Army. 1274-75.
Railway Board orders in respect of payment of —, *etc.* 1385.
- (COMPENSATION INSURANCE) BILL—
See "War Injuries —" under "Bill(s)".
- COMPILATION(S)—
Question *re* expenditure on — of cost of living Index. 916-17.
- COMPLAINT(S)—
Motion to reduce Demand for supplementary grant for "Food Department" *re* — against the Price Control Administration. 1324.
Question *re*—
— about control of wheat in Delhi. 417.
— against Manager, Government of India Press, Aligarh. 1586.
— against the Superintendent, Shahdara Saharanpur Light Railway. 1528-29.
— of certain Civilian Officials in the Military Engineering Service. 1638-39.
- of police excesses on political prisoners at Allahabad. 1481.
— of the Delhi Red Fort detenues. 1174-75.
- COMPOUND(S)—
Question *re* desirability of partitioning — in front of Orthodox quarters in New Delhi in furtherance of 'Grow more food' campaign. 1594.
- COMPOUNDER(S)—
Question *re* Muslim and non-Muslim doctors and — on East Indian Railway. 676.
- CONCESSION(S)—
Question *re* — for salt collection on Madras Coast. 456-57.
- CONCILIATION OFFICER (RAILWAYS)—
Question *re* field of activities of the —. 421.
- CONDENSED MILK—
See "Milk".
- CONDITION(S) OF SERVICE—
Motion to reduce demand for "Railway Board" *re* grievances of Railwaymen *re* —. 548-51, 559-65.
Question *re* — of retained staff of the old Bengal and North Western and Rohilkund and Kumaon Railways. 19-20.
- CONFERENCE(S)—
Question *re*—
Committees and — convened by Commerce Department. 413-16.
Committees and — convened by the civil departments of Government of India. 304-05.
Discussion of the "Atlantic Charter" at the Pacific Relations —. 211-12.
Indian Delegation to the Pacific Relations —. 208-11.
Pacific Relations —. 20-21.
Representation of India at the Inter-Allied monetary —. 1328-29.
- Summaries of the proceedings of the fourth Labour — and of meetings of the Standing Labour Committee (laid on the table). 609.
- CONFERENCE DELEGATION—
See "Delegation".
- CONFIRMATION—
Question *re* non— of officiating North Western Railway employees. 506-07.
- CONFIRMATION EXAMINATION—
See "Examination(s)".
- CONFISCATION OF PROPERTIES—
See "Property(ies)".
- CONGRESS—
Motion for adjournment *re*—
Necessity of releasing the — Working Committee members. 375.
Publication of a review of — responsibility for disturbances. 512-13.
- CONSERVANCY CONTRACT—
Question *re* — in Railway Colony at Ghaziabad. 913-14.
- CONSTRUCTION(S)—
Question *re* high rates for contracts for — of certain aerodromes. 417-18.
- CONTRACT(S)—
Motion to reduce Demand for "Executive Council" *re* grievances of Muslims in regard to their meagre share in the services of the Supply Department and in the — given by the Department. 930-36.

- Question *re*—
 Conservancy — in Railway Colony at Ghaziabad. 913-14.
 — in Aviation works. 1125.
 High rates for — for construction of certain aerodromes. 417-18.
 Refreshment-Rooms — on the old Bengal and North Western Railway. 365-66.
- CONTRACTOR(S)**—
 Question *re*—
 Approved Muslim — in the Moradabad Division. 1384.
 — for aerated water and ice on North Western Railway. 765.
 Criterion for enlistment of — in Central Public Works Department. 1582.
 Increased rates to railway labour —. 770, 1227.
 Muslim officers, —, etc., in the Food Department. 1122.
 Replacement of catering — and vending licences on East Indian Railway. 1542.
 Safeguarding of payment of adequate wages to employees of Government —. 507-08.
 Treatment meted out to — in Ordnance Depots. 1637.
- CONTRIBUTION(S)**—
 Resolution *re* revision of the convention in respect of — from Railway to General Revenues. 680-716.
- CONTROL**—
 Motion for adjournment *re* failure to devise suitable system of food —. 32-33.
 Motion to reduce Demand for supplementary grants for 'Delhi' *re* defective — of price — staff. 1354.
 Motion to reduce Demand for supplementary grant for "Food Department" *re* complaints against the Price — Administration. 1324.
 Question *re*—
 Complaints about — of wheat in Delhi. 417.
 House rent — cases in New Delhi. 660-61.
 House rent — in Simla. 662.
 Machinery for price — in Delhi. 816.
 Martial Law and — of Hur Menace in Sind. 455-56.
 Transfer of — over Income-tax Tribunals and the Appellate Assistant Commissioners of Income-tax. 154-55.
- CONTROL OF RENT ACT**—
 See "Act(s)".
- CONTROL PRICE**—
 See "Price(s)".
- CONTROLLER OF COAL DISTRIBUTION**—
 Question *re* function and powers of —. 370-71.
- CONVENTION(S)**—
 Election of members to the committee appointed to consider the — regarding the Railway Finance. 1330-34, 1503, 1647.
 Question *re* different — as regards Up and Down trains on East Indian and Great Indian Peninsula Railways. 13.
 Resolution *re* revision of the — in respect of contribution from Railway to General Revenues. 680-716.
- CONVICT SETTLEMENT(S)**—
 Demand for grant in respect of "Jails and —". 963.
 Demand for supplementary grant in respect of "Jails and —". 1355.
- COORG**—
 Amendment of the — Motor Vehicles Rules (laid on the table). 817-18.
- CORPORATION(S)**—
 Question *re*—
 Activities of the United Kingdom Commercial —. 1595-96.
 Formation of the Utility — in East Africa. 557-58.
 Government Departments working agents for the United Kingdom Commercial —. 90, 369-70.
 United Kingdom commercial —. 558-59.
- CORPORATION TAX**—
 Demand for grant in respect of "Taxes on Income including —". 960.
 Demand for supplementary grant in respect of "Taxes on Income including —". 1313.
- CORRESPONDENCE**—
 — between the Government of India and the Ceylon Government (laid on the table). 466-74.
 Question *re*—
 Business — of Sardar Sardul Singh Caveeshar. 164-65.
 Permission to Englishmen for — with detained Indian leaders. 457.
- CORRUPTION**—
 Question *re*—
 Alleged — in the Price Control Office. Delhi. 657.
 Anti — Department on North Western Railway. 1071.
- COST OF LIVING INDEX**—
 Question *re* — expenditure on compilation of —. 916-17.
- COTTON YARN**—
 See "Yarn(s)".
- COUNCIL(S)**—
 Question *re* Durban City — move for expropriation of Indian-owned Lands. 89-90.
- COUNCIL OF STATE**—
 Demand for grant. 961.
- COUNSEL'S FEE**—
 Question *re* partial re-imbusement of — paid by certain Travelling Ticket Examiners of Moradabad Division for their defence in a criminal case. 30.
- COUNTRY (IES)**—
 Motion to reduce Demand for "Commerce Department" *re* Exports from India and trade relationship with other —. 890-91.
 Motion to reduce Demand for "Executive Council" *re* means whereby people may have better opportunity to place their views before the Government regarding war activities and the future position of the — and of the future needs for the prosperity of the —. 867-81.
 Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more sessions of the Legislature in view of the war and the future position of the — in the great developments that are taking place in the world at large. 881-89.

COURT(S)—

Question *re*—

Decreets by Political — in Baluchistan for enforcement of the sale of women. 1069.

Desirability of introducing legislation regarding Special Criminal —. 425.

CRIMINAL CASE(S)—

Question *re* partial re-imbusement of Counsel's Fee paid by certain Travelling Ticket Examiners of Moradabad Division for their defence in a —. 30.

CRIMINAL COURT(S)—

Question *re* desirability of introducing legislation regarding Special —. 425.

CRIMINAL INVESTIGATION DEPARTMENT—

Question *re* — special staff attached to the Defence Department at Lahore. 724.

CRIMINAL PROCEDURE (AMENDMENT) BILL—

See "Code of —" under "Bill(s)".

CROP(S)—

Question *re*—

Lands and — seized under Defence of India Rules in Sind air fields. 861.

Progress in the yield of food —. 95-96.

CURRENCY—

Demand for grant. 967.

Demand for supplementary grant. 1344.

Motion for adjournment *re* non-consultation of India as regards international schemes for future management of exchange and International —, etc. 1387-89.

Question *re* paper — position. 305.

CURRENCY NOTE(S)—

Question *re* forged Indian — imported from enemy countries. 307-08.

CURTAILMENT(S)—

Motion to reduce demand for Railway Board *re* — of passenger trains. 523-32.

CUSTOMS—

Demand for grant. 960.

D

DAFTY (IES)—

Question *re* desirability of raising the maximum of pension of — of certain offices. 605.

DAIRY DEPARTMENT, IMPERIAL—

Demand for grant. 966.

DALAL, DR. SIR RATANJI DINSHAW—

Election of — to the Central Advisory Council for Railways. 1389.

Election of — to the Central Committee of the Tuberculosis Association in India. 1545.

Indian Finance Bill—

Motion to consider. 1033-36.

Indian Medical Council (Amendment) Bill—

Motion to refer to Select Committee. 1510-11.

Motion *re*—

Election of Members to the Defence Consultative Committee. 975.

DALPAT SINGH, SARDAR BAHADUR CAPTAIN—

Election of — to the Defence Consultative Committee. 1180.

Election of — to the Standing Finance Committee. 679.

Motion to reduce Demand for "Executive Council" *re* administration of Martial Law in Sind. 925.

DAM, MR. ANANGA MOHAN—

Election of — to the Standing Committee for Roads. 1179.

Election of — to the Standing Committee for the Civil Defence Department. 1599.

Election of — to the Standing Committee for the Posts and Air Department. 1180.

Election of — to the Standing Committee on Emigration. 867.

Hindu Code, Part I (Intestate Succession)—

Motions to refer to Joint Committee and to circulate. 1622, 1627-28.

Indian Railways (Amendment) Bill—

Consideration of clauses. 620.

Motion to reduce Demand for "Executive Council" *re* means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 958-59.

Motion to reduce Demand for 'Home Department' *re* repressive policy of the Government. 827.

Question *re*—

Arrangements for collection of accurate agricultural statistics. 1590.

Arrangements for supply of standard cloth. 1590.

Assamese representation in the Meteorological Department. 1382.

Assamese representation in the staff of the Reserve Bank of India. 1329.

Bombay, Baroda and Central India Railway employees elected as members of the Ajmer Municipality. 1685.

Criterion for enlistment of contractors in Central Public Works Department 1582.

Desirability of increasing carriages on mail and mixed trains in Assam. 672.

Discrimination between Anglo-Indian and Indian apprentices in Kanchanpara shops. 208.

Food position of the Eastern Zone of India. 1435-36.

Functions of Regional Food Commissioners. 1588-89.

Grievances of the amalgamated Assam Bengal Railway staff. 207, 208-09, 1482.

Officers in the Indian Ordnance Service. 971-72.

Paucity of Indian munition officers at Kanchrapara works. 510.

Preference to Anglo-Indians, Europeans and foreign refugees in Ordnance Factories. 205-07.

Promotion of senior subordinates of Railway Mechanical Department. 510.

Railway accident between Chhatian and Sahajibazar Railway stations. 6.

Recent accidents on Bengal and Assam Railway. 672.

Statement regarding Nationalism by Justice Muhammad Munir of the Lahore High Court. 1436.

Supervisor Trainees at Ishapore Metal and Steel Factory. 3-6, 1481-82.

Work done by the National War Front Organisers. 639.

Work done by Zone Refugee Officers. 1589.

- Question (supplementary) *re*—
 Railway incident involving Mr. Tushar Kanti Ghosh, Editor of the "Amrit Bazar Patrika". 1686.
 Recent air raids over Assam and Bengal. 158.
 Rules regarding reservation of accommodation in Mail trains for the Defence Department. 1687.
- Resolution *re*—
 Implementing the Federation of India. 396-97.
 Revision of the convention in respect of contribution from Railway to General Revenues. 708.
- Tobacco (Excise Duty) Bill—
 Motion to consider. 1255.
- DAS, PANDIT NILAKANTHA—
 Delhi University (Amendment) Bill—
 Motions to refer to Select Committee and to circulate. 1670, 1710-13.
 Hindu Code, Part I (Intestate Succession)—
 Motions to refer to Joint Committee and to circulate. 1406, 1411, 1424-26, 1546-53, 1569, 1605, 1608, 1609, 1611, 1620, 1623.
 Indian Finance Bill—
 Motion to consider. 1112.
 Consideration of clause 2. 1228-29, 1231, 1232.
 Indian Tea Control (Amendment) Bill—
 Motions to consider and to circulate. 1364.
 Motion for adjournment *re* shortage of small coins. 57.
 Motion *re* the situation as regards food and other necessities. 238-40, 242.
 Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Dept. 894, 896-98, 899, 908.
 Motion to reduce Demand for "Executive Council" *re*—
 Dearness allowance. 854, 856.
 Means whereby people may have better opportunity to place their views before the Government regarding war activities and the future position of the country and of the future needs for the prosperity of the country. 876-78.
 Motion to reduce demand for "Railway Board" *re* extensions given to employees in Railway service. 593.
- Resolution *re*—
 Committee for enquiry into the alleged military and police excesses. 172-75, 188.
 Implementing the Federation of India. 377-79, 382, 394, 395, 397-99.
 Treatment of political prisoners and detenus. 1467, 1468.
 Tobacco (Excise Duty) Bill—
 Motion to consider. 1255-58, 1262-63.
- DEALER(S)—
 Question *re*—
 Non-supply of sugar to petty — in Delhi. 659.
 Supply quotas of sugar and *atta* — in New Delhi. 656.
- DEARNESS ALLOWANCE—
 Motion for adjournment *re* announcement *re* grant of inadequate — to workers. 169, 191-202.
- Motion to reduce Demand for "Executive Council" *re* —. 851-58.
- Question *re*—
 — for staff of the Shahdara-Sabaranpur Light Railway. 1223-24.
 Desirability of extending Delhi — to railway employees in Shahdara. 1541.
 See also "Allowance(s)".
- DEATH(S)—
 Expressions of regret on the — of Dr. F. X. DeSouza. 651-52.
 Expressions of regret on the — of Mr. S. Satyamurti. 1543-44.
 Expressions of regret on the — of Professor C. B. Johri. 100.
 Expressions of regret on the — of Sir Muhammad Yakub and Mr. J. Ramsay Scott. 30-32.
 Motion for adjournment *re* sentence of — on and confiscation of properties of Pir of Pagaro. 1277-78.
 Question *re* report of committee for enquiry into the — of Naima Begam at Irwin Hospital, New Delhi. 555-56.
- DEBATE(S)—
 Motion for adjournment *re* throttling the — on the Second Reading of the Indian Tea Control (Amendment) Bill. 1389.
- DEBIT(S)—
 Question *re* list of inadmissible — on Railways. 511.
- DEBT(S)—
 Demand for grant in respect of "Interest on — and other obligations and reduction or avoidance of —". 961.
- DECLARATION(S) OF EXEMPTION—
 — under the Registration of Foreigners Act (laid on the table). 606-08, 1022.
- DECREE(S)—
 Question *re* — by Political Courts in Baluchistan for enforcement of the sale of women. 1069.
- DEFENCE—
 Question *re* partial re-imbusement of Counsel's Fee paid by certain Travelling Ticket Examiners of Moradabad Division for their — in a criminal case. 30.
- DEFENCE CONSULTATIVE COMMITTEE—
 Election of members to the —. 974-75, 1180.
- DEFENCE DEPARTMENT—
 Question *re*—
 Criminal Investigation Department special staff attached to the — at Lahore. 724.
 Distinction *re* salary between the re-employed retired clerks of — and the Military Accounts Department. 724.
 Purchase of foodgrains by the — at higher rates. 90-91.
 Rules regarding reservation of accommodation in Mail trains for the —. 1686-87.
- DEFENCE OF INDIA RULES—
 Question *re*—
 Direction under — for running a Hotel in the building occupied by the Alliance Hotel at Allahabad. 29.
 Working of the —. 137-39.
 See also "Rule(s)".

DEFICIT—

Question *re* expenditure from the Reserve Fund to meet — by the Delhi Municipal Committee. 1730.

DEFICIT AREA(S)—

Motion to reduce demand for "Railway Board", *re* Imperative need of allotment of wagons for transport of Rice to — of the Madras Presidency. 598-99.

DEHEJIA, MR. V. T.—

Oath of Office. 203, 811.

DELEGATION(S)—

Motion for adjournment *re* refusal of permission to the Bombay Conference — for interviewing Mahatma Gandhi. 1741-42.

Question *re* Indian — to the Pacific Relations Conference. 209-11.

DELHI—

Demand for grant. 966.

Demand for supplementary grant. 1352-54.

Motion for adjournment *re* high rates demanded by the tongawallas of —. 166-67.

Motion to reduce Demand for supplementary grants for — *re*—

Defective control of price control staff. 1354.

Non-appreciation of Police Services. 1353-54.

Supervision and re-organisation of education. 1352-53.

Question *re*—

Alleged corruption in the Price Control Office. —. 657.

Allottees of wheat flour quotas in —. 656-57.

Appointment of Mr. Puri as the Assistant Superintendent-in-charge of the — Monuments. 1122-23.

Arrest of Lala Ram Kishan Das of —. 163.

Changes in controlled prices in —. 657-58.

Complaints about control of wheat in —. 417.

Complaints of the — Red Fort detenus. 1174-75.

— Improvement Trust's scheme for building model houses. 1433.

Desirability of applying the Control of Rent Act to the Notified Area, Shahdara and —. 653.

Desirability of extending — dearness allowance to railway employees in Shahdara. 1541.

Desirability of having Muslim chowkidars for the Muslim protected monuments in —. 1276-77.

Deterioration of telephone service in — and New Delhi. 1526-27.

Difficulty of purchase of coal by Government servants in —. 655-56.

Dismissals of Instructors, etc., in the Technical Training Centre, — Polytechnic. 1120.

Establishment of his party in the — Municipality by its official President. 1731.

Expenditure from the Reserve Fund to meet deficit by the — Municipal Committee. 1730.

Filling of vacancies in the General Post Office. —. 1525-26.

Grievances of temporary clerks in the General Post Office, —. 1526.

Hardships under the — Rent Control Order. 1590.

Head Clerk of Establishment Branch, — Telegraph Engineering Division. 1221.

Housing scheme for the poor by the — Improvement Trust. 1432-33.

Hunger strike in — Jail by Mr. K. C. Nair. 1175-76.

Instruction for retail purchase of wheat flour and sugar by Government servants in —. 654-55.

Instructions for use of mixed wheat flour in —. 653-54.

Machinery for price control in —. 816.

Muslim employees' grievances in the Railway Parcel Office, —. 1379.

Muslim representation in the — Polytechnic. 1119.

Non-supply of sugar to petty dealers in —. 659.

Paucity of Muslim Assistant Income-tax Commissioners in the Punjab, — and North-West Frontier Province. 604-05.

Paucity of Muslims in the — Telegraph Engineering Division. 1222.

Paucity of Sikh Assistant Surgeons in —. 813.

Pay of the — Municipality Health Officer. 1730-31.

Price control system in —. 658.

Prices of foodstuffs in Simla and —. 653, 972.

Private houses leased by Government in —. 811-12.

Publicity to controlled retail prices of provision in —. 655.

Recruitment of the Head of Commerce Department, — Polytechnic. 234.

Removal of the former Instructor in General Engineering in the — Polytechnic. 1120.

Repairs of the Durgah of Makhdum Shah Sahib, Qutab Road, —. 1276.

Reversion of a Muslim Monitor in the — Telegraph Engineering Division. 1222-23.

Revised rules for allotment of quarters to ministerial staff in Simla/—. 1430-31.

Rules for treatment of — security prisoners. 1178.

Sale of firewood above control price in Paharganj, —. 656.

Scheme of construction of a Circular Road passing through Ghulam Mohi-uddin Khan Garden, —. 1433-34.

Superintendent of Industries in —. 816-17.

The — Municipality Budget. 1729.

Treatment to — security prisoners transferred to Punjab Jails. 1177-78, 1178-79.

Unaccounted twin wire in the — Telegraph Engineering Division. 1222.

DELHI CAPITAL OUTLAY—

Demand for grant.

Demand for supplementary grant. 1354-55.

DELHI CONTINGENT—

Question *re* recruitment of Indian Christians

in the Auxiliary Force (India), —.

1645.

DELHI FORT—

Question re transfer of Major Hazelles from
Cawnpore to the Ordnance Depot, —,
670, 724-25.

DELHI MUSLIM WAKFS BILL—

See "Bill(s)".

DELHI POLYTECHNIC—

See "Polytechnic".

DELHI PROVINCE—

Question re—

Desirability of extension of the Punjab
Rent Restrictions Act to entire —,
661.

Extension of the Punjab Entertainment
Duty Act to —, 723.

Persons arrested or detained under the
Defence of India Rules in —, 1173-
74.

DELHI UNIVERSITY (AMENDMENT)
BILL—

See "Bill(s)".

DELIVERY (IES)—

Question re—

Purchase and — of coal from public
collieries for Railways, 372.

Withholding of — of diverted cargo sold
in Madras, 279-80.

DEMAND(S)—

Question re — of security from the
Riyasat, 866.

DEMANDS FOR EXCESS GRANTS FOR

1940-41—

—, 49-51.

DEMAND FOR EXCESS GRANT IN RES-
PECT OF—

Appropriation to Reserve, 1760.

Commerce Department, 1756.

Department of Education, Health and
Lands, 1756.

Education, 1757.

Executive Council, 1756.

Geological Survey, 1757.

India Office and High Commissioner's Estab-
lishment Charges, 1756-57.

Indian Posts and Telegraphs Department,
1758.

Interest charges, 1759.

Panth Piploda, 1757-58.

Payments to Indian States and Companies,
1758.

Public Health, 1757.

Salt, 1756.

Working expenses—expenses of the General
Department, 1759.

Working expenses—Expenses of the Traffic
Department, 1759.

Working expenses—Maintenance and supply
of locomotive power, 1758-59.

DEMANDS FOR GRANTS—

Manner of putting the remaining — at the
guillotine time stated by Mr President,
960.

DEMANDS FOR GRANTS, GENERAL
BUDGET—

Administration of Justice, 963.

Agricultural Marketing, 965.

Agriculture, 965.

Ajmer-Merwara, 968.

Archaeology, 964.

Audit, 963.

Aviation, 966.

Botanical Survey, 964.

Broadcasting, 893-910, 966.

Capital Outlay on Broadcasting Charged to
Revenue, 966.

Capital Outlay in Civil Aviation Charged to
Revenue, 966.

Census, 966.

Central Board of Revenue, 963.

Central Excise Duties, 960.

Central Road Fund, 967.

Civil Defence, 967.

Civil Defence Department, 962

Civil Veterinary Services, 965.

Civil Works, 967.

Commerce Department, 889-91, 962.

Commercial Intelligence and Statistics, 966.

Commuted Value of Pensions, 968.

Council of State, 961.

Currency, 967.

Customs, 960.

Delhi, 968.

Delhi Capital Outlay, 968.

Department of Education, Health and
Lands, 962.

Department of Indians Overseas, 962.

Department of Information and Broadcast-
ing, 962.

Department of Labour, 892-93, 962.

Department of Posts and Air, 962.

Education, 965.

Emigration—External, 966.

Emigration—Internal, 966.

Executive Council, 819, 867-81, 961.

Finance Department, 832-42, 962.

Food Department, 963.

Forest, 961.

Geological Survey, 964.

Home Department, 819-32.

Imperial Council of Agricultural Research,
965.

Imperial Dairy Department, 966.

Imperial Institute of Sugar Technology,
965.

India Office and High Commissioner's Estab-
lishment charges, 963.

Indian Posts and Telegraphs, 968.

Indian Posts and Telegraphs Department
(including Working Expenses), 961.

Indian Posts and Telegraphs—Stores Sus-
pense (not charged to Revenue), 968.

Industries, 965.

Interest on debt and other obligations and
reduction of avoidance of debt, 961.

Interest-free Advances, 968.

Irrigation (including Working Expenses),
Navigation, Embankment and Drainage
Works, 961.

Jails and Convict Settlements, 963.

Joint Stock Companies, 966.

Legislative Assembly and Legislative Assem-
bly Department, 881-89, 962

Legislative Department, 962.

Lighthouses and Lightships, 964

Loans and Advances bearing Interest, 968.

Medical Services, 965.

Meteorology, 964.

Mines, 964.

Mint, 967.

Miscellaneous, 967.

Miscellaneous Adjustments between the
Central and Provincial Governments, 967.

Miscellaneous Department, 967.

Opium, 961.

Other Scientific Departments, 964.

Panth Piploda, 968.

- Payment to other Governments, Departments, etc., on account of administration of agency subjects and management of treasuries. 963.
 Police 963.
 Ports and Pilotage. 964.
 Provincial Excise. 961.
 Public Health. 965.
 Salt. 960.
 Scientific and Industrial Research. 965.
 Stamps. 961.
 Stationery and Printing. 967.
 Superannuation Allowances and Pensions. 967.
 Survey of India. 964.
 Taxes on Income including Corporation Tax. 960.
 War Transport Department. 963.
 Zoological Survey. 964.
- DEMANDS FOR GRANTS—MOTION(S) FOR REDUCTION—GENERAL BUDGET—**
- Broadcasting—**
 Grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 894-910.
Commerce Department—
 Exports from India and trade relationship with other countries. 890-91.
Department of Labour—
 Position of labour including Indian seamen. 892-93.
Executive Council—
 Administration of Martial Law in Sind. 917-30.
 Dearness allowance. 851-58.
 Government attitude towards the Press in India and the working of Press Censorship. 845-51.
 Grievances of Muslims in regard to their meagre share in the services of the Supply Department and in the contracts given by the Department. 930-36.
 Grievances of the personnel and students of the I. M. D. 842-45.
 Means whereby people may have better opportunity to place their views before the Government regarding War activities and the future position of the country and of the future needs for the prosperity of the country. 867-81.
 Means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 936-60.
- Finance Department—**
 Utilization of the sterling balances. 832-42.
Home Department—
 Repressive Policy of the Government. 819-32.
Legislative Assembly and Legislative Assembly Department—
 Necessity of holding more Sessions of the Legislature in view of the war and the future position of the country in the great developments that are taking place in the world at large. 881-89.
- DEMANDS FOR SUPPLEMENTARY GRANTS—GENERAL BUDGET—**
 Administration of Justice. 1335.
 Botanical Survey. 1339-40.
 Broadcasting. 1343.
 Census. 1343.
 Civil Defence. 1346-52.
- Civil Defence Department. 1320-21.
 Civil Works. 1345-46.
 Commerce Department. 1323.
 Commercial Intelligence and Statistics. 1343.
 Currency. 1344.
 Delhi. 1352-54.
 Delhi Capital Outlay. 1354-55.
 Department of Education, Health and Lands. 1322-23.
 Department of Indians Overseas. 1323.
 Department of Information and Broadcasting. 1321.
 Department of Labour. 1324.
 Emigration—Internal. 1343.
 Executive Council. 1315-18.
 Finance Department. 1323.
 Food Department. 1324.
 Geological Survey. 1340.
 Home Department. 1318-20.
 Imperial Council of Agricultural Research. 1341-43.
 India Office and High Commissioner's establishment charges. 1334-35.
 Indian Posts and Telegraphs Department. 1315.
 Indian Posts and Telegraphs—Stores Suspense (Not charged to Revenue). 1354.
 Interest-Free Advances. 1355.
 Jails and Convict Settlements. 1355.
 Joint-Stock Companies. 1344.
 Legislative Department. 1322.
 Lighthouses and Lightships. 1339.
 Loans and Advances bearing Interest. 1355-59.
 Medical Services. 1341.
 Meteorology. 1340-41.
 Mint. 1344-45.
 Miscellaneous. 1346.
 Miscellaneous Departments. 1344.
 Opium. 1315.
 Police. 1335-37.
 Ports and Pilotage. 1337-39.
 Public Health. 1341.
 Salt. 1313-15.
 Stamps. 1315.
 Stationery and Printing. 1346.
 Superannuation allowances and pensions. 1346.
 Taxes on Income including Corporation Tax. 1313.
 War Transport Department. 1324.
 Zoological Survey. 1340.
- DEMANDS FOR SUPPLEMENTARY GRANTS—MOTIONS FOR REDUCTION—GENERAL BUDGET—**
Civil Defence—
 New appointments and representation of Muslims. 1346-51.
 Transport of Hospital Train. 1351-52.
Civil Defence Department—
 Additional appointments and expansion. 1320-21.
Delhi—
 Defective control of price control staff. 1354.
 Non-appreciation of Police Services. 1353-54.
 Supervision and re-organisation of education. 1352-53.
Department of Education, Health, and Lands—
 Increased activity of the Central Advisory Board of Education. 1322-23.

Executive Council—
 Expenses of two additional Saloons.
 1315-18.
 Food Department—
 Complaints against the Price Control
 Administration. 1324.
 Home Department—
 Additional appointments and continuation
 of I. C. S. training 1319-20.
 Honoraria paid. 1318-19.
 Police—
 Adequate representation of Muslims in
 additional appointments. 1335-37.
 Ports and Pilotage—
 Attitude of Departments towards Muslims
 in matters of Services. 1337-39.

DEMANDS FOR GRANTS—RAILWAY BUDGET—

Appropriation to depreciation fund. 601.
 Appropriation to Reserve. 501.
 Audit. 600.
 Interest charges. 601.
 Miscellaneous expenditure. 600.
 New construction. 601.
 Open Line Works. 601.
 Payments to Indian States and companies.
 600.
 Railway Board. 514-51, 559-600.
 Working expenses—Expenses of Electrical
 Department. 601.
 Working expenses—Expenses of General
 Departments. 601.
 Working expenses—Expenses of Traffic De-
 partment. 600-01.
 Working expenses—Maintenance and supply
 locomotive power. 600.
 Working expenses—maintenance and working
 of Ferry steamers and Harbours. 600.
 Working expenses—maintenance of carriage
 and wagon stock. 600.
 Working expenses—Maintenance of struc-
 tural works. 600.
 Working expenses—Miscellaneous Expenses.
 601.

DEMANDS FOR GRANTS—MOTIONS FOR REDUCTION—RAILWAY BUD- GET—

Railway Board—
 Curtailment of passenger trains. 528-32.
 Extensions given to employees in Railway
 Services. 538-94.
 Grievances of Railwaymen *re* conditions
 of service. 548-51, 559-65
 Imperative need of allotment of wagons for
 transport of rice to deficit areas of the
 Madras Presidency. 598-99.
 Inadequate and illusory provisions for
 appeals from Railway employees 565-
 73.
 Need for fixing quota for Muslims and
 other minorities in the selection grades
 in Railway services. 594-98.
 Policy of wagon allotment and distribu-
 tion. 514-20.
 Post-War reconstruction. 532-49.
 Recognition of Railway Muslim employees
 Unions and Associations. 573-88.
 Reduction in rates and fares. 520-28.

DEMANDS FOR SUPPLEMENTARY GRANTS—RAILWAY BUDGET—

Appropriation to reserve. 615.
 Audit. 610.
 Interest charges. 614.

Payments to Indian States and Companies.
 610.
 Railway Board. 609-10.
 Repayment to Depreciation Reserve Fund.
 614.
 Withdrawal from Reserve. 615.
 Working Expenses—Expenses of Electrical
 Department. 614.
 Working Expenses—Expenses of General
 Departments. 615.
 Working Expenses—Expenses of Traffic
 Department. 613.
 Working Expenses—Maintenance and Supply
 of Locomotive power. 612.
 Working Expenses—Maintenance and working
 of Ferry Steamers and Harbours. 612.
 Working Expenses—Maintenance of Carriage
 and Wagon Stock. 612.
 Working Expenses—Maintenance of Struc-
 tural Works. 610-12.
 Working Expenses—Miscellaneous Expenses.
 613-14.

DEMILITARISED FOR SERVICE MEN—

See "War Service Men".

"DENIAL SCHEME"—

Question *re* exclusion of certain properties
 in Burma destroyed due to — from
 Burma Government's War Risks Insurance
 (Goods) Scheme. 1275.

DEPARTMENT(S)—

Motion to reduce Demand for supplementary
 grant for "Ports and Pilotage" *re*
 attitude of — towards Muslims in
 matters of Services. 1337-39.

DEPARTMENT(S), CIVIL—

See "Civil Department(s)".

DEPARTMENT OF CENTRAL EXCISES AND SALT—

Question *re*—

Non-appointment of Muslims in the —,
 North-Eastern India. 322.
 Paucity of Bengali Muslims in the —,
 North-Eastern India. 321-22.
 Ratio of Muslims in the — North-
 Eastern India. 321.

DEPARTMENT OF EDUCATION, HEALTH AND LANDS—

Demand for excess grant 1755.
 Demand for grant. 962.
 Demand for supplementary grant. 1322-23.
 Motion to reduce Demand for supplementary
 grant for "—" *re* increased activity of
 the Central advisory Board of Education.
 1322-23.

DEPARTMENT OF INDIANS OVERSEAS—

Demand for grant. 962.
 Demand for supplementary grant. 1323.

DEPARTMENT OF INFORMATION AND BROADCASTING—

Demand for grant. 962.
 Demand for supplementary grant. 1321.
 Election of Members to the Standing Com-
 mittee for the —. 288-89, 513.

DEPARTMENT OF LABOUR—

Demand for grant. 962.
 Demands for supplementary grant. 1324.
See "Labour, Department of" and also
 "Labour Department".

DEPARTMENT OF POSTS AND AIR—

Demand for grant. 962.
See "Posts and Air, Department of" and
 "Posts and Air Department".

DEPENDANTS—

Question *re*—

Advice and assistance regarding allowances, etc., to — of British and Indian Officers and other ranks becoming casualties. 310.

Arrangements for supply of foodstuffs for — of Indian Sepoys. 317-18.

Help to — of Enemy air raid victims. 556-57.

Maintenance of the — of Pir of Pagaro, etc. 1734.

DEPOT(S)—

Question *re*—

Hindustani examination for Indians and Anglo-Indians Officers of Ordnance Inspection —. 1637.

Preponderance of European Officers in Ordnance Inspection —, Lahore Cantonment. 1636.

Preponderance of European Officers in Ordnance Inspection —. 1636-37.

Treatment meted out to contractors in Ordnance —. 1637.

DEPRECIATION FUND—

Demand for grant in respect of "Appropriation to —". 601.

DEPUTATION(S)—

Question *re*—

Bombay Postal employees on — to Prisoner's of War Censor Station, Bombay. 673-74.

— on behalf of the coal industry in Bengal and Bihar. 1734-35.

DEPUTY DIRECTOR GENERAL OF ARCHEOLOGY—

Question *re* Post of —. 1122.

DESHMUKH, DR. G. V.—

Hindu Married Women's Right to Separate Residence and Maintenance Bill — Motion to continue. 1491.

Special Marriage (Amendment) Bill— Motion to continue. 1491.

DESHMUKH, MR. GOVIND V.—

Appointment of — to the Committee on Petitions. 35.

Code of Criminal Procedure (Amendment) Bill (Amendment of sections 162, 488 and 496)—

Motion to refer to Select Committee. 109-110.

Code of Criminal Procedure (Amendment) Bill (Amendment of sections 269, 272, etc.)—

Motion to refer to Select Committee. 760-61.

Delhi University (Amendment) Bill—

Motions to refer to Select Committee and to circulate. 1673-75.

Election of — to the Defence Consultative Committee. 1180.

Election of — to the Standing Finance Committee. 679.

Hindu Code, Part I (Intestate Succession)— Motions to refer to Joint Committee and to circulate. 1554-59, 1567, 1627.

Hindu Marriage Disabilities Removal Bill— Motion to continue. 101.

Motion to refer to Select Committee. 1492-94, 1495-96.

Indian Finance Bill—

Motion to consider. 996-1002, 1035.

Indian Tea Control (Amendment) Bill—

Motion to pass. 1402.

Motion for adjournment *re*—

Alleged insult by soldiers to Mr. M. S. Aney at Nagpur Railway Station. 678.

Failure to devise suitable system of Food Control. 32.

Failure to prosecute the European passenger resisting occupation of the reserved seat by Dewan Bahadur A. Lakshmanaswami Mudaliyar. 817.

Food and standard cloth position and lack of Atebrin and Sulphathiazole. 34.

Necessity of releasing the Congress Working Committee Members. 373.

Non-consultation of India as regards international schemes for future management of exchange and International Currency, etc. 1388, 1389.

Sale of Government of India silver in England to the British Government. 33, 34.

Situation created by the appointment of the Broome Commission in Durban. 1227, 1228.

Motion *re*—

Election of Members to the Defence Consultative Committee. 974-75.

Election of Members to the Standing Committee for Roads. 973.

Election of Members to the Standing Committee for the Posts and Air Department. 974.

The situation as regards food and other necessities. 236-38, 346, 347.

Motion to reduce Demand for "Executive Council" *re* means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 942-44.

Motion to reduce demand for "Railway Board" *re* recognition of Railway Muslim employees Unions and Associations. 582-84.

Question *re*—

Arrangements for celebration of the Red Army Day in India. 319-20.

Arrangements for supply of foodstuffs for dependants of Indian Sepoys. 317-18.

Assistance to Internal Combustion Engine Industry. 280.

Desirability of increasing the allowance of the ex-detenu Agha Syed Zaman Shah. 1529.

Desirability of raising the pay of the Indian Sepoys, Lance Naiks, Naiks and Havildars. 317.

Discussion of the "Atlantic Charter" at the Pacific Relations Conference. 211-12.

Durban City Council's move for expropriation of Indian-owned Lands. 89-90.

Indian Delegation to the Pacific Relations Conference. 209-11.

Measures for protection of women from molestation by soldiers used for restoring order. 156-57.

Pay and savings of Indian Sepoys. 316-17.

Permission to Englishmen for correspondence with detained Indian leaders. 457.

Plan for guaranteeing freedom from want to demobilised war service men. 318-19.

- Plan for providing against mass unemployment of Indian labour. 281.
- Plans for protection of agriculturists from slump in prices after the war. 424.
 - Protest against the terms of reference of the Broomé Commission appointed in Durban. 1385-87.
 - Reconstruction Committee. 421-24.
 - Responsibility for army requisitioned for maintaining order. 155-56.
 - Supply of food and raw materials to India by His Majesty's Government. 557.
 - Termination of services of Indians employed by the Ceylon Government Departments. 554-55.
 - Tour of Central Government Officers having headquarters at Simla. 1020.
 - Unemployed male Indians in Natal. 90.
 - Watch and Ward organization on certain Railways. 1065-66.
- Question (supplementary) re—
- Hoarding of foodstuffs by Military. 85.
 - Indian Army Corps of clerks at the General Headquarters. 461, 462.
 - Lease-lend aid from United States of America. 1328.
 - Memorials by Indian clerks of the General Headquarters. 464.
 - Statement regarding Nationalism by Justice Muhammad Munir of the Lahore High Court. 1436.
 - Presentation of the Report of the Select Committee. 373.
 - Motion to consider. 741-45.
 - Motion to pass. 749-50.
- Resolution re—
 - Committee for enquiry into the alleged military and police excesses. 181-85.
 - Revision of the convention in respect of contribution from Railway to General Revenues. 684, 688-90, 692, 716.
- Tobacco (Excise Duty) Bill—
- Motion to consider. 1260-61, 1262.
 - Motion to pass. 1288-90.
- DESOUZA, DR. F. X.—
- Expressions of regret on the death of —. 651-52.
- DETENTION(S)—
- Motion for adjournment re inability of a Member of the Legislative Assembly to attend its Session due to — in jail. 206.
- Question re—
- of 19 Up Express at Karachi Cantonment Railway Station. 670.
 - Persons arrested or detained under the Defence of India Rules in Delhi Province. 1173-74.
 - Treatment meted out to Professor Chandra Bhal Johri, under —. 1172-73.
- DETENU(S)—
- Question re—
- Allowances and facilities, etc., to — under the Defence of India Rules. 1171-72.
 - Complaints of the Delhi Red Fort. —. 1174-75.
 - Desirability of giving higher class to Maulana Husain Ahmad Madani a —. 1644-45.
 - Desirability of increasing the allowance of the ex — Agha Syed Zaman Shah. 1529.
 - Treatment of political prisoners and —. 1467-79.

DETERIORATION—

- Question re — of telephone service in Delhi and New Delhi. 1526-27.

DHARLLA—

- Question re looting of grain shops by Mill-hands at —. 421.

DIPLOMATIC STATUS—

See "Status".

DIRECTOR GENERAL OF ARCHAEOLOGY—

- Question re tour of the — to Ran nagar during last winter. 813-14.

DISCIPLINARY ACTION(S)—

- Question re — against North Western Railway employees. 505-06.

DISCONTENTMENT—

- Question re — among factory labourers. 268.

DISCRIMINATION—

- Question re—
- against Indians under the Ceylon "Bus Ordinance". 92.
 - between Anglo-Indian and Indian apprentices in Kanchanpara shops. 208.
 - between Muslim and Non-Muslim apprentices in the Printing and Stationery Department. 1585.
 - between Muslim and non-Muslim platform ticket booking clerks in the Howrah Division. 1067, 1739.
 - in issuing railway priority certificates for transport of bones etc. 1536-37, 1739-40.
 - in respect of recent coal tenders for supply of coal to Railway Board. 1383-84.

DISMISSAL(S)—

- Question re—
- of Indian Boatmen from Colombo Harbour. 92.
 - of Instructors, etc., in the Technical Training Centre, Delhi Polytechnic. 1120.

DISTRIBUTION—

- Motion for adjournment re supply and — of foodstuffs. 100.
- Question re—
- Scheme for Central purchase of food grains and controlled —. 1590-92.
 - Scheme for — of standard cloth. 1592-94.

DISTURBANCE(S)—

- Motion for adjournment re publication of a review of Congress responsibility for —. 512-13.
- Question re—
- Casualties, arrests, etc., during the recent —. 151-52.
 - Losses suffered by Bengal and North Western and East Indian Railways during recent political —. 367-68.

DIVISION(S)—

- Delhi University (Amendment) Bill—
 - on the motion to circulate. 1723.
 - on the motion to refer to Select Committee. 1724.
- Demands for grants—Motion(s) for Reduction—General Budget—
 - on the motion to reduce Demands for "Broadcasting" re (Grievances of Muslims with regard to services, language and programmes of the Broadcasting Department). 910.

- Division on the motion to reduce Demand for "Executive Council" *re* (Administration of Martial Law in Sind). 929-30.
- Demands for supplementary grants—Motions for Reduction—General Budget—
— on the motion to reduce demand for "Civil Defence" *re* new appointments and representation of Muslims. 1351.
— on the motion to reduce the demand for "Ports and Pilotage" *re* attitude of Departments towards Muslims in matters of Services. 1338.
- Demands for grants—Motions for Reduction—Railway Budget—
— on the motion to reduce demand for Railway Board *re*—
Recognition of Railway Muslim employees Unions and Associations. 587-88.
Reduction in rates and fares. 527-28.
— on the motion for adjournment *re*—
Announcement *re* grant of inadequate dearness allowance to workers. 200-201.
Shortage of small coins. 68.
The Paper Control Order. 153.
- Hindu Code, Part I (Intestate Succession)—
— on Babu Baijnath Rajoria's motion to circulate. 1629.
- Indian Finance Bill—
— on the motion to consider. 1220.
- Indian Tea Control (Amendment) Bill—
— on the motion to circulate. 1373-74.
— on the motion to consider. 1374.
— on the motion to pass as amended. 1406.
- Resolution(s)—
— on Dr. Sir Zia Uddin Ahmad's amendment to the — *re* Committee for enquiry into the alleged military and police excesses. 376.
— on the — *re*—
Grievances of officials and secretariat assistants employed in Railways. 1466.
Prohibition of export of textile goods. 409-10.
- Tobacco (Excise Duty) Bill—
— on the motion to pass. 1292.
- DIVISIONAL OFFICE(S)—
Question *re* increase of work in the — on North Western Railway. 1074-75.
- DIVISIONAL PERSONNEL OFFICER—
Motion for adjournment *re* removal from service of Railway staff by the —, Moradabad. 167-68.
- DIVISIONAL SUPERINTENDENT(S)—
Question *re* promotion of junior goods clerks in Karachi —'s Office. 766-67.
- DIWAN SINGH, SARDAR—
Question *re* arrest of — of the *Riynsat*. 865-66.
- DOCTOR(S)—
Question *re* Muslim and non-Muslim — and compounders on East Indian Railway. 676.
- DOUBLE INCOME-TAX RELIEF—
Question *re* — granted by India. 1646-47.
- DRAFTSMAN(EN)—
Question *re* non-operation of scheme for training Muslims for posts of —, etc., on Bengal and Assam Railway. 1625.
- DRAINAGE WORK(S)—
Demand for grant in respect of "Irrigation (including Working Expenses), Navigation, Embankment and —". 961.
- DRIED MILK—
See "Milk".
- DRUG(S)—
Question *re* scheme for regulating the price of —. 1736-37.
- DUMASIA, MR. N. M.—
Election of — to the Standing Finance Committee. 679.
- DURATION—
Question *re* — of posting of an officer of Posts and Air Department. 1066.
- DURBAN—
Motion for adjournment *re* situation created by the appointment of the Broome Commission in —. 1227-28.
Question *re*—
— City Council's move for expropriation of Indian-owned Lands. 89-90.
Protest against the terms of reference of the Broome Commission appointed in —. 1385-87.
- DURGAH—
Question *re* repairs of the — of Makhidum Shah Sahib, Qutab Road, Delhi. 1276.
- DURGAH KHAWAJA SAHEB (AMENDMENT) BILL—
See "Bill(s)".
- DUTY (IES)—
Question *re* — of different Guards on North Western Railway. 1537-38.
- DUTY HOURS—
Question *re* — for Ministerial Staff in the Government of India Secretariat. 1325.
- E**
- EARNING(S)—
Statement *re* net — of recently constructed railway lines (laid on the table). 1545.
- EAST AFRICA—
Question *re* formation of the Utility Corporation in —. 557-58.
- EAST INDIAN RAILWAY—
See "Railway(s)".
- EASTERN ZONE—
Question *re* food position of the — of India. 1435-36.
- ECONOMIC CONDITION—
Question *re* measures for ameliorating the — of labourers. 270-71.
- EDITOR(S)—
Question *re* Railway incident involving Mr. Tuskar Kanti Ghosh, — of the "Amrit Bazar Patrika". 1685-86.
- EDUCATION—
Demand for excess grant. 1757.
Demand for grant. 965.
Motion to reduce Demand for supplementary grant for "Delhi" *re* supervision and re-organisation of —. 1352-53.
- EDUCATION, CENTRAL ADVISORY BOARD OF—
Question *re* staff to be appointed for the —. 1536-87.
See also "—".
- EDUCATION, HEALTH AND LANDS, DEPARTMENT OF—
Demand for Grant. 962.

Motion to reduce Demand for supplementary grant for "—" re increased activity of the Central Advisory Board of Education. 1522-23.

See also "—".

ELECTION(S)—

- of a Member to the Central Committee of the Tuberculosis Association of India. 1390-91, 1545.
- of a Member to the Committee on Public Accounts. 46, 169
- of a Member to the Standing Committee for the Posts and Air Department. 46-47, 112.
- of a Member to the Standing Finance Committee. 1389-90, 1545.
- of Members to the Central Advisory Council for Railways. 973, 1339.
- of Members to the committee appointed to consider the convention regarding the Railway Finance. 1330-34, 1503, 1647.
- of Members to the Defence Consultative Committee. 974-75, 1180.
- of Members to the Standing Committee for Roads. 973, 1179.
- of Members to the Standing Committee for the Civil Defence Department. 1330, 1599.
- of Members to the Standing Committee for the Commerce Department. 1391, 1521, 1599.
- of Members to the Standing Committee for the Department of Information and Broadcasting. 238-89, 513.
- of Members to the Standing Committee for the Labour Department. 1278-80, 1545.
- of Members to the Standing Committee for the Posts and Air Department. 973-74, 1179-80.
- of Members to the Standing Committee for the Supply Department. 1280-81, 1545.
- of Members to the Standing Committee on Emigration. 679-80, 867.
- of Members to the Standing Finance Committee for Railways. 972, 1179.
- of the Standing Finance Committee. 474-76, 679.

Question re annual — for the Works Committee of the Government of India Press. New Delhi. 1270-71.

ELECTRICAL CHARGEMAN(EN)—

Question re Muslim — and Electricians on certain State Railways. 1379.

ELECTRICAL DEPARTMENT—

- Demand for grant in respect of — Working expenses—expenses of —. 601.
- Demand for supplementary grant in respect of "Working Expenses—Expenses of —". 614.

ELECTRICIAN(S)—

Question re Muslim Electrical Chargemen and — on certain State Railways. 1379.

EMBANKMENT(S)—

Demand for Grant, in respect of "Irrigation (including Working Expenses), Navigation, — and Drainage Works". 961.

EMBARGO—

Question re — on tea export. 77-78.

EMERGENCY COMMISSION(S)—

Question re — to Indian Warrant Officers of the Indian Army Ordnance Corps. 864-65.

EMIGRATION—

Election of Members to the Standing Committee on —. 679-80, 867.

EMIGRATION—EXTERNAL—

Demand for grant. 966.

EMIGRATION—INTERNAL—

Demand for grant. 966.
Demand for supplementary grant. 1343.

EMPLOYEE(S)—

- Motion to reduce demand for "Railway Board" re—
- Extensions given to — in Railway services. 588-94.
- Inadequate and illusory provisions for appeals from Railway —. 565-75.
- Recognition of Railway Muslim — Unions and Associations. 573-83.

Question re—

Allotment of Central Government — quarters to staff of Local school, etc. 663.

Application of essential services (Maintenance) Ordinance to Railway —. 510-11.

Application of the Essential Services (Maintenance) Ordinance to unconfirmed railway —. 768.

Bombay, Baroda and Central India Railway — elected as members of the Ajmer Municipality. 1685.

Bombay postal — on deputation to Prisoners of War Censor Station, Bombay. 673-74.

Burma Postal Department evacuees and grievances of the Postal —. 204-05.

Cheap shops for railway —. 768-69.

Desirability of extending Delhi dearness allowance to railways — in Shahdara. 1541.

Disciplinary actions against North Western Railway —. 505-06.

Grievances of — in the Binding Department of the Government of India Press, New Delhi. 1121.

Muslim — grievances in the Railway Parcel Office, Delhi. 1379.

Non-confirmation of officiating North Western Railway —. 506-07.

Passes for widow-mothers of Railway — on North Western Railway. 511.

Pay increments to an — officiating in Non-Gazetted Cadre of State Railways. 1385.

Postal — on Field Service. 674.

Rewards for inventions and suggestions by North Western Railway —. 670-71.

Right to gratuity on resignation by Railway — with over 15 years' service. 915.

Safeguarding of payment of adequate wages to — of Government contractors. 507-08.

Withholding of petitions of certain postal — of Allahabad. 1066.

EMPLOYMENT—

Question re — of non-Indian Burma evacuees in Government of India services. 1737-38.

ENEMY (IES)—

Question re help to dependents of — air raid victims. 556-57.

ENEMY COUNTRY (IES)—

Question re forged Indian currency notes imported from —. 307-08.

ENEMY-OCCUPIED COUNTRY(IES)—

Question *re* information about Indians in —, 73.

ENGINE(S)—

Question *re*—

Assistance to Internal Combustion — Industry, 280.

— and wagons in use on Railway Lines, 27.

ENGINEER(S)—

Question *re*—

Graduate — as Subordinates in Military Engineering Service, 861-62.

Indians appointed as Chief — and Commanders, Royal —, 863-64.

Paucity of Muslim — etc., in the Central Public Works Department, 1124-25.

Recruitment of temporary — on North Western Railway, 1073-74.

ENGINEERING DEPARTMENT—

Question *re* Vacancies in — of State Railways, 25-26.

ENGINEERING ESTABLISHMENT—

Question *re* proposed retrenchment scheme for — of the Central Public Works Department, 1582.

ENGINEERING, GENERAL—

Question *re* removal of the former Instructor in — in the Delhi Polytechnic, 1120.

ENGINEERING SERVICE(S)—

Question *re*—

Communal Composition of the — in the Central Public Works Department, 279.

Muslims in the Offices and the subordinate — of the Public Works Department, 1582.

ENGINEERING SERVICE, MILITARY—

See "Military Engineering Service".

ENGINEERING SUPERVISOR(S)—

Question *re* paucity of Muslim Wireless Operators and —, 667-68.

ENGLAND—

Motion for Adjournment *re* sale of Government of India silver in — to the British Government, 33-34.

Question *re* sale of Indian silver in —, 152-53.

ENGLISHMAN(EN)—

Question *re* permission to — for correspondence with detained Indian leaders, 457.

ENQUIRY(IES)—

Question *re*—

— about the burning of the Railway Clearing Accounts Office, 670.

Report of committee for — into the Death of Naima Begam at Irwin Hospital, New Delhi, 555-56.

Resolution *re* Committee for — into the alleged military and police excesses, 169-91, 373-77.

ENQUIRY CLERK(S)—

See "Clerk(s)".

ENTERTAINMENT DUTY ACT—

See "Punjab —" under "Act(s)".

ESSAK SAIT, MR. H. A. SATHAR H.—

Delhi Muslim Wakfs Bill—

Consideration of clauses, 732.

Election of — to the Standing Finance Committee, 679.

Motion for adjournment *re*—

Execution of Pir of Pagaro, 1329.

Restrictions on the *Hindustan Times* *re* publication of news about Mahatma Gandhi's fast, 300.

Motion *re*—

Election of members to the Standing Committee for the Civil Defence Department, 1330.

Election of members to the Standing Committee for the Labour Department, 1279.

The situation as regards Food and other necessities, 481.

Motion to reduce demand for "Railway Board" *re* imperative need of allotment of wagons for transport of Rice to deficit areas of the Madras presidency, 598-99.

Question *re*—

Complaints of certain Civilian Officials in the Military Engineering Service, 1638-39.

Government payments to the Associated Press of India, and the Reuters, 466.

Help to dependents of Enemy air raid victims, 556-57.

Increasing of percentage for direct recruitment in intermediate grades on Railways, 508.

Increasing of recruiting percentages for Ledger-Keepers and apprentice sub-storekeepers on North Western Railway, 509.

News agencies of the All-India Radio, 1173.

Non-appointment of a Muslim as Assistant Research Officer in the Imperial Institute of Veterinary Research, 1271.

Non-promotion of certain qualified Civilian Sub-Divisional Officers in the Military Engineering Service, 1637-38.

Officers officiating in lower gazetted service on North Western Railway, 509-10.

Paucity of Muslims in Gazetted cadres in the Imperial Institute of Veterinary Research, 1271-72.

Shortage of small coins, 148.

Report of committee for enquiry into the Death of Naima Begam at Irwin Hospital, New Delhi, 555-56.

Representation of Muslims in establishment sections of North Western Railway, 509.

Shortage of wheat and wheat flour in Karachi, 1581.

Tour of the Director General of Archaeology to Ramnagar during last winter, 813-14.

Question (Supplementary) *re*—

Communal representation in certain Telegraph Department cadres, 1381, 1382.

Muslim officers, contractors, etc., in the Food Department, 1122.

Paucity of Muslim Assistant Income-tax Commissioners in the Punjab, Delhi and North-West Frontier Province, 605.

Promotion of certain relegated Second Division Clerks as Assistants in the Posts and Telegraphs Directorate, 1063, 1069.

Property confiscated in Sind under Martial Law, 859.

Scheme of construction of a Circular Road passing through Ghulam Mohi-uddin Khar Garden, Delhi, 1434.

Shortage of small coins, 148.

The Delhi Municipality Budget, 1729.

The new Food Department, 74, 75.

ESSENTIAL(S)—

- Question *re* measures for making — available to labourers. 269.
Essential Services Maintenance Ordinance—
See "Ordinance(s)".

ESTABLISHMENT(S)—

- Question *re* paucity of Muslim Officers in the Printing and Stationery — under Labour Department. 1584-85.

ESTABLISHMENT BRANCH—

- Question *re* Head Clerk of —, Delhi Telegraph Engineering Division. 1221.

ESTABLISHMENT OFFICE(S)—

- Question *re* representation of Muslims in Bengal and Assam Railway —. 1375-76.

ESTABLISHMENT SECTION(S)—

- Question *re*—
Muslim representation in — Karachi Division, North Western Railway. 766.
Representation of Muslims in — of North Western Railway. 509.

ESTATE OFFICER(S)—

- Question *re* new Assistant — and Assistants to the —. 1125.

EUROPEAN(S)—

- Motion for adjournment *re* failure to prosecute the — passenger resisting occupation of the reserved seat by Dewan Bahadur A. Lakshmanaswami Mudaliyar. 817.

Question *re*—

- Preference to Anglo-Indians, — and foreign refugees in Ordnance Factories. 205-07.
Recent appointment of — in Survey of India Department. 75-77.

EUROPEAN OFFICER(S)—

- See "Officer(s)".

EVACUATION—

- Question *re*—
Behaviour of the Railway staff during — after Calcutta raids. 18-19.
— from Chittagong and Calcutta after Japanese air raids. 159.

EVACUEE(S)—

- Question *re*—
Burma Postal Department — and grievances of the Postal employees. 204-05.

- Employment of non-Indian Burma — in Government of India services. 1737-38.

EXAMINATION(S)—

- Question *re*—
Confirmation — for clerks on East Indian Railway. 676-77.
Desirability of abolishing the competitive — for recruitment to Subordinate Posts and Telegraphs Services. 668.
Hindustani — for Indian and Anglo-Indian Officers of Ordnance Inspection Depots. 1637.
Muslim candidates for the Indian Civil Service —. 1945. 162.

EXCAVATION WORKS—

- Question *re* Frontier Archaeological Circle Superintendent's training in —. 1732-33.

EXCESS(ES)—

- Question *re* Complaints of police — on political prisoners at Allahabad. 1481.
Resolution *re* Committee for enquiry into the alleged military and police —. 169-91, 373-77.

EXCHANGE—

- Motion for adjournment *re* non-consultation of India as regards international schemes for future management of — and International Currency, etc. 1387-88.

EXCISE DUTIES, CENTRAL—

- Demand for grant. 960.

EXCISE, PROVINCIAL—

- Demand for grant. 961.

EXECUTION(S)—

- Motion for adjournment *re* — of Pir of Pagaro. 1329-30.

EXECUTIVE COUNCIL—

- Demand for excess grants. 1756.
Demand for grant. 819, 867-81, 961.
Demand for supplementary grant. 1315-18
Motion to reduce Demand for "—" *re*—
Administration of Martial Law in Sind 917-30.

- Dearness allowance. 851-58.

- Government attitude towards the Press in India and the working of Press Censorship. 845-51.

- Grievances of Muslims in regard to their meagre share in the services of the Supply Department and in the contracts given by the Department. 930-36.

- Grievances of the personnel and students of the I.M.D. 842-45.

- Means whereby people may have better opportunity to place their views before the Government regarding War activities and the future position of the country and of the future needs for the prosperity of the country. 867-81.

- Means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 936-60.

- Motion to reduce Demand for supplementary grant for "—" *re* expenses of two additional Saloons. 1315-18.

EXECUTIVE ENGINEER(S)—

- Question *re* Muslim — in the Central Public Works Department. 1583.

EXEMPTION, DECLARATION(S) OF—

- See "Declaration(s) of Exemption".

EXPANSION—

- Motion to reduce Demand for supplementary grant for "Civil Defence Department" *re* additional appointments and —. 1320-21.

EXPENDITURE(S)—

- Question *re*—
Allocation of War — between India and Britain, etc. 1646.

- by Port Haj Committees on facilities for pilgrims. 85.

- from the Reserve Fund to meet deficit by the Delhi Municipal Committee. 1730.

- on compilation of Cost of Living Index. 916-17.

EXPERT(S)—

- Question *re* fire-fighting — imported from British. 143-47.

EXPORT(S)—

- Motion to reduce Demand for "Commerce Department" *re* — from India and trade relationship with other countries. 890-91.

Question *re*—

- Embargo on tea —. 77178.
— imports etc., of foodgrains. 94.
— of food grains from India. 85.

- Export of Sugar, Wheat and rice and the production of Petrol from molasses. 278.
- Monopoly of — of Mica to the Joint Mica Mission and Metal Reserve Company of the United States of America. 281-83.
- Production and — of textile goods. 277-78.
- Restrictions on — of artificial silk cloth to Afghanistan. 659-60.
- Resolution *re* prohibition of — of textile goods. 399-410.
- EXPRESS(ES)**—
- Question *re* detention of 19 Up — at Karachi Cantonment Railway Station. 670.
- EXPROPRIATION**—
- Question *re* Durban City Council's Move for — of Indian-owned Lands. 89-90.
- EXTENSION(S)**—
- Motion to reduce demand for "Railway Board" *re* — given to employees in Railway services. 588-94.
- Question *re*—
- Desirability of — of the Punjab Rent Restrictions Act to entire Delhi Province. 661.
- of service to goods clerks on North Western Railway. 675-76.
- of service to non-gazetted Railway servants. 15-16.
- of service to officers in Railway Technical Departments. 508.
- of service to Railway Officers. 1-3.
- of service to Train Examiners on North Western Railway. 1226-27.
- of the Punjab Entertainment Duty Act to Delhi Province. 723.
- EXTRA DUTY ALLOWANCE**—
- Question *re* payment of — to sorters of the Bombay Postal Circle. 26-27.

F

FACILITY(IES)

- Question *re*—
- Allowances and —, etc., to detenus under the Defence of India Rules. 1171-72.
- Expenditure by Port Haj Committees on — for pilgrims. 83.
- and arrangements at the Karachi Haj Pilgrim Camp. 83-84.

FACTORY(IES)

- Question *re*—
- Discontentment among — labourers. 268.
- Preference to Anglo-Indians, Europeans and foreign refugees in Ordinance —. 205-07.
- Supervisor Trainees at Ishapore Metal and Steel —. 3-6, 1481-82.

FAILURE

- Motion for adjournment *re*—
- to devise suitable system of food control. 32-33.
- to terminate Martial Law and restore normal conditions in Sind. 287.

FAMILY(IES)

- Question *re* non-grant of maintenance allowance to Sardar Sardul Singh Caveeshar's —. 165.

FARE(S)

- Motion to reduce demand for "Railway Board" *re* reduction in rates and —. 520-28.

- Question *re* authority for reduction of freights and — on the Shahdara-Saharanpur Light Railway. 1225-26.

FAST

- Motion for Adjournment *re*—
- by Mahatma Gandhi in Jail. 213-214, 247-65.
- Restriction on the *Hindustan Times* *re* publication of news about Mahatma Gandhi's —. 287-88, 295-302.
- FAZL-I-HAQ PIRACHA, KHAN BHADUR SHAIKH**—
- Consideration of the Special Haj Inquiry Report. 1760-67, 1780.
- Election of — to the Standing Committee on Emigration. 867.
- Indian Merchant Shipping (Amendment) Bill—
- Motion for leave to introduce. 122.
- Question *re*—
- Contracts in Aviation works. 1125.
- Desirability of early meetings of the Central Standing Haj Committee. 84.
- Desirability of extension of the Punjab Rent Restrictions Act to entire Delhi Province. 661.
- Desirability of having Muslim chowkidars for the Muslim protected monuments in Delhi. 1276-77.
- Discrimination in issuing Railway Priority Certificates for transport of bones, etc. 1536-37, 1739-40.
- Expenditure by Port Haj Committees on facilities for pilgrims. 83.
- Facilities and arrangements at the Karachi Haj Pilgrim Camp. 83-84.
- House rent control cases in New Delhi. 660-61.
- House rent control in Simla. 662.
- Inquiry *re* pilgrims to Iraq and Iran. 660.
- Muslim Permanent Way Inspectors, etc., on the North Western Railway. 1378.
- New Assistant Estate Officers and Assistants to the Estate Officer. 1125.
- Participation of the Scindia Steam Navigation Company in Haj Pilgrim traffic. 662.
- Paucity of Muslim Assistant Income tax Commissioners in the Punjab, Delhi and North-West Frontier Province. 604-05.
- Paucity of Muslim Engineers, etc., in the Central Public Works Department. 1124-25.
- Repairs of the Durgah of Makhdum Shah Sahib, Qutab Road, Delhi. 1276.
- FEDERAL COURT**—
- Question *re* desirability of transfer of Appeals from His Majesty in Council to —. 424-25.
- FEDERAL COURT (SUPPLEMENTAL POWERS) BILL**—
- See* "Bill(s)".
- FEDERATION(S)**—
- Question *re* refusal to supply to Indian Mining — lists of acceptances of interim purchases of coal. 372-73.
- FEDERATION OF INDIA**—
- Resolution *re* implementing the —. 377-99.
- FEDERATION OF RAILWAYMEN**—
- See* "National —".
- FEE(S)**—
- Question *re* partial re-imburement of Council's — paid by certain Travelling Ticket Examiners of Moradabad Division for their defence in a criminal case. 30.

- FERRY STEAMER(S)—
See "Steamer(s)".
- FIELD SERVICE—
Question re postal employees on —. 674.
- FIGHTING FORCES—
See "Force(s)".
- FINANCE BILL—
See "Indian —" under "Bill(s)".
- FINANCE DEPARTMENT—
Demand for Grant. 530-32, 962.
Demand for supplementary grant. 1323.
Motion to reduce Demand for "—" re utilization of the sterling balances. 832-42.
- FINANCIAL BURDENS—
Motion for Adjournment re imposition of — for War purposes without consulting the Assembly. 168.
- FIRE-FIGHTING EXPERT(S)—
See "Expert(s)".
- FIREWOOD—
Question re sale of — above control price in Paharganj, Delhi. 656.
- FLOGGING—
Question re — punishment for political offences under Martial Law in Sind. 135-36.
- FLOOD(S)—
Question re breaches on North Western Railway line in Sind due to —. 203.
- FLOUR—
Question re—
Instruction for retail purchase of wheat — and sugar by Government servants in Delhi. 654-55.
Instructions for use of mixed wheat — in Delhi. 653-54.
Quota allotted to New Delhi for wheat — and sugar. 658-59.
- FOOD—
Motion for Adjournment re — and standard cloth position and lack of Atebrin and Sulphathiazole. 34.
Motion re the situation as regards — and other necessaries. 223-47, 324-64, 476-503.
Question re supply of — and raw materials to India by His Majesty's Government. 557.
- FOOD ADVISORY COUNCIL—
Question re Central —. 418-20.
- FOOD CAMPAIGN—
Question re results of the 'Grow More —'. 95.
- FOOD COMMISSIONER(S)—
Question re functions of Regional —. 1588-89.
- FOOD CONTROL—
Motion for Adjournment re failure to devise suitable system of —. 32-33.
- FOOD CROPS—
Question re progress in the yield of —. 95-96.
- FOOD DEPARTMENT—
Demand for Grant. 963.
Demand for supplementary grant. 1324.
Motion to reduce Demand for supplementary grant for "—" re complaints against the Price Control Administration. 1324.
Question re—
Food situation and standing Committee for the —. 1598-99.
Muslim officers, contractors, etc., in the —. 1122.
- The new —. 73-75, 276-77.
Statement re the Standing Committee for the —. 1683.
- FOOD POSITION—
Question re — of the Eastern Zone of India. 1435-36.
- FOOD SITUATION—
Question re — and standing Committee for the Food Department. 1598-99.
- FOOD SUPPLY—
Question re opening of shops for — to Ministerial Staff of the Government of India Secretariat. 1325-26.
- FOOD SUPPLY PROBLEM—
Question re measures for solution of the —. 275-76.
- FOOD GRAIN(S)—
Question re—
Export of — from India. 83.
Exports imports etc., of —. 94.
Purchase of — by the Defence Department at higher rates. 90-91.
Scheme for Central purchase of — and controlled distribution. 1590-92.
Wagons utilized for transport of —, etc., 28-29.
- FOODSTUFF(S)—
Motion for Adjournment re supply and distribution of —. 100.
Question re—
Arrangements for supply of — for dependents of Indian Sepoys. 317-18.
Hoarding of — by Military. 84-95.
Prices of —. 655.
Prices of — in Simla and Delhi 653, 972.
Supply of — to Ceylon. 274.
- FORCE(S)—
Question re provision of brothels for fighting — in Calcutta. 149, 322-24.
- FOREIGN REFUGEE(S)—
See "Refugee(s)".
- FOREIGN REPRESENTATIVE(S)—
See "Representative(s)".
- FOREST(S)—
Demand for Grant. 961.
- FORGED CURRENCY NOTE(S)—
See "Currency Note(s)".
- FREEDOM FROM WANT—
Question re plan for guaranteeing — to demobilised war service men. 318-11
- FREIGHT(S)—
Question re authority for reduction of — and fares on the Shabdara-Saharapur Light Railway. 1225-26.
- FRIDAY(S)—
Announcement re time for lunch interval of the Assembly on —. 175.
- FRONTIER—
Question re neglect of Hindu and Sikh monuments in the — Archaeological Circle. 1731-32.
- FRONTIER ARCHAEOLOGICAL CIRCLE SUPERINTENDENT—
See "Archaeological Circle Superintendent".
- FUEL—
Question re policy about allotment of wagons for domestic — and coal for small industries. 369.
- FUNCTION(S)—
Question re—
— and powers of Controller of Coal Distribution. 370-71.
— of Regional Food Commissioners. 1588-89.

G

GANDHI, MAHATMA—

- Motion for Adjournment *re*—
 Failure to release — unconditionally.
 466.
 Fast by — in jail. 213-14, 247-65.
 Refusal of permission to Mr. Rajagopala-
 chari for interviewing —. 166.
 Refusal of permission to the Bombay Con-
 ference Delegation for interviewing —.
 1741-42.
 Restrictions on the *Hindustan Times* *re*
 publication of news about —'s fast.
 287-88, 295-302.

GARDEN(S)—

- Question *re* scheme of construction of a
 Circular Road passing through Ghulam
 Mohiuddin Khan —, Delhi. 1433-34.

GAZETTED CADRE(S)—

- Question *re* paucity of Muslims in — in
 the Imperial Institute of Veterinary Re-
 search. 1271-72.

GAZETTED OFFICER(S)—

- See "Officer(s)".

GAZETTED SERVICE(S)—

- Question *re* officers officiating in lower —
 on North Western Railway. 509-10.

General Budget—

- See "Budget—General".

GENERAL DEPARTMENT(S)—

- Demand for excess grant in respect of
 "Working expenses—expenses of the —".
 1759.
 Demand for grant in respect of "Working
 Expenses—Expenses of —". 601.
 Demand for supplementary grant in respect
 of "Working Expenses—Expenses of
 —". 613.

GENERAL ENGINEERING—

- See "Engineering, General".

GENERAL HEADQUARTERS—

- Question *re*—
 Indian Army Corps of clerks at the —.
 459-64, 465.
 Memorials by Indian clerks of the —.
 464-65.

GENERAL MANAGER(S)—

- Question *re* transfer of the East Indian
 Railway —'s Office from Calcutta. 15.

GENERAL POST OFFICE(S)—

- See "Post Office(s)".

GENERAL REVENUE(S)—

- Resolution *re* revision of the convention in
 respect of contribution from Railway to
 —. 680-716.

GEOLOGICAL SURVEY—

- Demand for excess grant. 1757.
 Demand for Grant. 964.
 Demand for supplementary grant. 1340.

GEOLOGICAL SURVEY OF INDIA—

- Question *re* operations of the Utilisation
 Branch of the — in respect of certain
 minerals. 1596-98.

GHAZIABAD—

- Question *re* conservancy contract in Railway
 Colony at —. 913-14.

GHIASUDDIN, MR. M.—

- Abolition of Whipping Bill—
 Motion to circulate. 120.
 Election of — to the Defence Consulta-
 tive Committee. 1180.

Election of — to the Standing Committee
 for the Department of Information and
 Broadcasting. 513.

Election of — to the Standing Committee
 on Emigration. 367.

Indian Finance Bill—
 Motion to consider. 1113, 1126-30, 1160,
 1163.

Indian Tea Control (Amendment) Bill—
 Motion to pass. 1401.

Motion *re* the situation as regards food and
 other necessaries. 329.

Motion to reduce Demand for "Executive
 Council" *re*—
 Administration of Martial Law in Sind.
 925.

Means whereby people may have better
 opportunity to place their views before
 the Government regarding War activi-
 ties and the future position of the
 country and of the future needs for the
 prosperity of the country. 370, 371,
 372-73.

Question *re*—

Authority for reducing pay or rank of
 officers when declared medically fit for
 a lower rank. 862-63.

Emergency Commissions to Indian War-
 rant Officers of the Indian Army Ord-
 nance Corps. 864-65.

Graduate Engineers as Subordinates in
 Military Engineering Service. 861-62.

Indians appointed as Chief Engineers and
 Commanders, Royal Engineers. 863-54.

Promotion of technical M. T. Store-Keep-
 ers transferred to the Indian Army
 Ordnance Corps. 864.

Resolution *re* implementing the Federation
 of India. 382.

Tobacco (Excise Duty) Bill—

Motion to consider. 1243.

GHOSH, MR. TUSHAR KANTI—

- Question *re* railway incident involving —,
 Editor of the "Amrita Bazar Patrika".
 1685-86.

GHULAM MOHIUDDIN KHAN GARDEN

See "Garden(s)".

GHUZNAVI, SIR ABDUL HALIM—

Appointment of — to the Committee on
 Petitions. 35.

Consideration of the Special Haj Inquiry
 Report. 1763-71, 1781, 1782.

Election of — to the Standing Commit-
 tee for the Labour Department. 1545.

Election of — to the Standing Committee
 for the Supply Department. 1545.

Election of — to the Standing Finance
 Committee for Railways. 1179.

General discussion of the Railway Budget.
 435-39.

Indian Finance Bill—

Motion to consider. 1084, 1086, 1099-1113,
 Motion to consider. 1084, 1086, 1099-1113,
 1200.

Motion for Adjournment *re* shortage of
 small coins. 56-57.

Motion *re* the situation as regards food and
 other necessaries. 245, 329, 330, 331-34,
 336.

Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more Sessions of the Legislature in view of the Bar and the future position of the country in the great developments that are taking place in the World at large. 888-89.

Question *re*—

Commodities purchased by Indian and British Governments at Controlled Price Rates. 672-73.

Commodities purchased for Indian and British Governments at controlled price rates. 558.

Formation of the Utility Corporation in East Africa. 557-58.

Paucity of Muslim Gazetted Officers in the Printing and Stationery Office. 71.

Paucity of Muslims in Calcutta Central Stationery Office, etc. 72.

United Kingdom Commercial Corporation 558-59.

Working hours of the Central Stationery Office. 72-73.

Question (Supplementary) *re* supply of rice to Ceylon. 79.

Vegetable Product (Excise Duty) Bill—

Motions to consider and to circulate. 1297, 1304.

GOODS CLERK(S)—

Question *re* percentage of appointments of — and Tally Clerks on North Western Railway. 1071-72.

See also "Clerk(s)".

GOODS TALLY CLERKS—

See "Clerk(s)".

GOVERNMENT(S)—

Demand for Grant in respect of "Payment to other —, Departments, etc., on account of administration of agency subjects and management of treasuries". 963.

Motion for Adjournment, *re* provision of rupee finance for the — of the United Nations. 212-13.

Motion to reduce Demand for "Executive Council" *re*—

— attitude towards the Press in India and the working of Press Censorship. 845-51.

Means whereby people may have better opportunity to place their views before the — regarding war activities and the future position of the country and of the future needs for the prosperity of the country. 867-81.

Motion to reduce Demand for "Home Department" *re* repressive Policy of the —. 819-32.

Question *re*—

Breach between — and the Indian Press. 150.

Commodities purchased by Indian and British — at controlled price rates. 672-73.

Commodities purchased for Indian and British — at controlled price rates. 558.

Elusion of certain properties in Burma destroyed due to "Denial Scheme" from Burma —'s War Risks Insurance (Goods) Scheme. 1275.

— payments to the Associated Press of India, and the Reuters. 466.

Government policy regarding utilisation of Tibetan sources of borax. 1596.

Members of Central Legislature appointed on salaries or allowances by —. 311.

Private houses leased by — in Delhi. 811-12.

Supply of food and raw materials to India by His Majesty's —. 557.

GOVERNMENT AGENCY(IES)—

Question *re*, — for purchase of wheat. 88-89.

GOVERNMENT CONTRACTOR(S)—

See "Contractor(s)".

GOVERNMENT DEPARTMENTS—

Question *re*—

— working as agents for the United Kingdom Commercial Corporation. 90, 369-70.

Termination of services of Indians employed by the —. 554-55.

GOVERNMENT EMPLOYEES—

See "Employee(s)".

GOVERNMENT OF BENGAL—

Question *re* purchase of rice by the —. 93-94.

GOVERNMENT OF INDIA—

Correspondence between the — and the Ceylon Government (laid on the table). 466-74.

Motion for Adjournment *re* sale of — silver in England to the British Government. 33-54.

Question *re*—

Appointment of Sir Baron Jayatilaka as Ceylon's Representative with the —. 21, 286.

Committees and conferences convened by the civil departments of —. 304-05.

Diplomatic status of Sir Baron Jayatilaka and of — Agent in Ceylon. 274-75.

Purchase of wheat at Lahore on behalf of —. 284-85.

Sterling assets acquired by — since outbreak of war. 308.

Suspension of direct recruitment to Assistants' cadre in the — Secretariat and attached offices. 1317.

GOVERNMENT OF INDIA PRESS(ES)—

See "Press(es)".

GOVERNMENT OF INDIA SECRETARIAT—

See "Secretariat(s)".

GOVERNMENT OF INDIA SERVICES—

Question *re* employment of non-Indian Burma evacuees in —. 1737-33.

GOVERNMENT POLICY—

See "Policy(ies)".

GOVERNMENT SAVINGS BANKS (AMENDMENT) BILL—

See "Bill(s)".

GOVERNMENT SERVANT(S)—

Question *re*—

Desirability of allowing — living in the New Area to apply for quarters in the old area of New Delhi. 1595.

Difficulty of purchase of coal by — in Delhi. 655-56.

Hardships felt by — New Delhi due to shortage of small coins. 1640.

Instruction for retail purchase of wheat flour and sugar by — in Delhi. 654-55.

Relief to — for fall in purchase value of rupee. 305-06.

GOVERNOR GENERAL—

—'s assent to Bills. 35-36.

Question *re* duration of Ordinances promulgated by the —. 69-71.

GOVERNOR-GENERAL, HIS EXCELLENCY THE—

Message from — appointing the Honourable Sir Edward Benthall to perform the functions assigned to the Finance Member on the occasion of the general discussion of the Railway Budget. 214.

Message from — declaring certain heads of expenditure in the Budget open to discussion by the Legislative Assembly. 214.

GRADE(S)—

Motion to reduce demand for "Railway Board" *re* Need for fixing quota for Muslim and other minorities, in the selection — in Railway services. 594-98.

Question *re*—

Increasing of percentage for direct recruitment in intermediate — on railways. 508.

Non-observance of certain Railway Board instructions regarding promotions in certain —. 1072-73.

Percentage of direct recruitment to certain — on Railways. 766.

GRADUATE(S)—

Question *re* — Engineers as Subordinates in Military Engineering Service. 861-62.

GRADY MISSION—

Question *re* preliminary and final recommendations of the —. 10-13.

GRAIN SHOPS—

See "Shop(s)".

GRATUITY(IES)—

Question *re* right to — on resignation by Railway employees with over 15 years' service. 915.

GRAY, MR. B. L.—

Election of — to the Standing Committee for Roads. 1179.

Motion to reduce Demand for "Executive Council" *re* means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 940-42.

Oath of Office. 1.

GREAT INDIAN PENINSULA RAILWAY—

See "Railway(s)".

GREENFIELD, MR. H.—

Oath of Office. 1221.

Tobacco (Excise Duty) Bill—

Motion to consider. 1254-55, 1256, 1257.

Consideration of Schedule. 1267, 1281.

GRIEVANCE(S)—

Motion to reduce Demands for "Broadcasting" *re* — of Muslims with regard to services, language and programmes of the Broadcasting Department. 894-910.

Motion to reduce Demand for "Executive Council" *re*—

— of Muslims in regard to their meagre share in the services of the Supply Department and in the contracts given by the Department. 930-36.

— of the personnel and students of the I. M. D. 842-45.

Motion to reduce demands for "Railway Board" *re* — of Railwaymen *re* conditions of service. 548-51, 559-65.

Question *re*—

Burma Postal Department evacuees and — of the Postal employees. 204-05.

— of direct recruits in the Posts and Telegraphs Directorate. 1019-20.

— of employees in the Binding Department of the Government of India Press, New Delhi. 1121.

— of Income-tax Department staff of the Bombay Presidency. 153-54.

— of temporary clerks in the General Post Office, Delhi. 1526.

— of the amalgamated Assam Bengal Railway staff. 207, 208-09, 1482.

— of the piece workers in the Machine Department of the Government of India Press, New Delhi. 1270.

— of the Staff of the Binding Department of the Government of India Press, New Delhi. 1269.

— of trained candidates of Great Indian Peninsula Railway. 370.

Muslim employees' — in the Railway Parcel Office, Delhi. 1379.

Resolution *re* — of officials and Secretariat Assistants employed in railways. 410-12, 1436-66, 1544-45.

GRIFFITHS, MR. P. J.—

Indian Finance Bill—

Motion to consider. 1102, 1103, 1104, 1105, 1106.

Indian Tea Control (Amendment) Bill—

Motions to consider and to circulate. 1363, 1364, 1365, 1366-70.

Motion to pass. 1397-98.

Motion for Adjournment *re* fast by Mahatma Gandhi in jail. 263.

Motion to reduce Demand for "Executive Council" *re* means whereby people may have better opportunity to place their views before the Government regarding War activities and the future position of the country and of the future needs for the prosperity of the country. 873-75, 879.

Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more sessions of the Legislature in view of the war and the future position of the country in the great developments that are taking place in the world at large. 884-85.

Question (Supplementary) *re*—

Propaganda Programme of the National War Front. 1642.

"GROW MORE FOOD" CAMPAIGN—

Question *re*—

Desirability of partitioning compounds in front of Orthodox quarters in New Delhi in furtherance of —. 1594.

Results of the —. 95.

GUARD(S)—

Question *re*—

Abolition of certain posts of — on North Western Railway. 1538.

Duties of different — on North Western Railway. 1537-38.

Grades III and II — posts on the North Western Railway. 25.

— on North Western Railway. 911, 916.

Promotion of relieving — on East Indian Railway Divisions. 1385.

- Relative seniority of promoted Grade II
— on North Western Railway 767-68.
- GUILLOTINE—**
Manner of putting the remaining Demands for Grants at the — time, stated by Mr. President. 960.
- GUPTA, MR. R. R.—**
Election of — to the Standing Committee for the Supply Department. 1545.
Hindu Code, Part I (Intestate Succession)—
Motions to refer to Joint Committee and to circulate. 1553-54, 1629.
Oath of Office. 1119.
Vegetable Product (Excise Duty) Bill—
Motions to consider and to circulate. 1300-02.
- GWILA, Mr. E. L. C.—**
Election of — to the Standing Committee for the Commerce Department. 1599.
Election of — to the Standing Finance Committee. 679.
Indian Finance Bill—
Motion to consider. 1094-99, 1197.
Motion *re—*
Election of a Member to the Central Committee of the Tuberculosis Association of India. 1390, 1391.
The situation as regards food and other necessaries. 348-50.
Motion to reduce demand for "Railway Board" *re* reduction in rates and fares. 527.
Question *re—*
Manufacture of condensed or dried milk in India. 1277.
Scheme for regulating the price of drugs. 1736-37.
Question (Supplementary) *re* central Food Advisory Council. 419.
Resolution *re* prohibition of export of textile goods. 400.
War Injuries (Compensation Insurance) Bill—
Motion to refer to Select Committee. 1660.
- H**
- HAJ—**
Question *re* participation of the Scindia Steam Navigation Company in — Pilgrim traffic. 662.
- HAJ COMMITTEE(S)—**
Question *re* desirability of early meetings of the Central Standing —. 84.
- HAJ INQUIRY REPORT—**
Consideration of the special —. 1760-82.
See also "Report(s)".
- HAJ PILGRIM CAMP(S)—**
Question *re* facilities and arrangements at the Karachi —. 35-84.
- HAJ PILGRIMAGE—**
See "Pilgrimage(s)".
- HANDLOOM FACT FINDING COMMITTEE—**
See "Committee(s)".
- HARBOUR(S)—**
Demand for grant in respect of "Working expenses-maintenance and working of Ferry steamers and —". 600.
Demand for supplementary grant in respect of "Working expenses-Maintenance and working of Ferry Steamers and —". 612
- HARBOUR(S)—**
Question *re* dismissal of Indian Boatmen from Colombo —. 92.
- HARDSHIP(S)—**
Question *re—*
— felt by Government servants in New Delhi due to shortage of small coins. 1640.
— under the Delhi Rent Control Order. 1590.
- HAVILDAR(S)—**
Question *re* desirability of raising the pay of the Indian Sepoys, Lance Naiks, Naiks and —. 317.
- HAZELLES, MAJOR—**
Question *re* transfer of — from Cawnpore to the Ordnance Depot, Delhi Fort. 670, 724-25.
- HEAD CLERK(S)—**
Question *re* recruitment of Inspectors and — of the Superintendents of Post Offices 668-69.
See also "Clerk(s)".
- HEAD MATE(S)—**
Question *re* paucity of Muslim —, etc., on the Bengal and Assam Railway. 1523-24.
- HEADQUARTER(S)—**
Question *re* tours of Central Government Officers having — at Simla. 1020.
- HEALTH—**
Question *re* maternity welfare and children's — arrangements. 425.
- HEALTH OFFICER(S)—**
Question *re* pay of the Delhi Municipality —. 1730-31.
- HIGH COMMISSIONER FOR INDIA—**
Demand for excess grant in respect of "India Office and —'s establishment charges". 1756-57.
Demand for Grant in respect of "India Office and —'s Establishment Charges. 963.
Demand for supplementary grant in respect of "India Office and —'s Establishment charges". 1334-55.
- HIGH COURT(S)—**
Question *re—*
Recent appointment of Chief Justice of the Lahore —. 153.
Statement regarding Nationalism by Justice Muhammad Munir of the Lahore —. 1436.
- HIGHER POSTS—**
See "Post(s)".
- HINDI—**
Question *re* — and Urdu as media of publicity in the Information and Broadcasting Department. 1326.
- HINDU(S)—**
Question *re* neglect of — and Sikh monuments in the Frontier Archeological Circle. 1731-32.
- HINDU CODE, PART I (INTESTATE SUCCESSION)—**
See "Bill(s)".
- HINDU CODE, PART II (MARRIAGE)—**
See "Bill(s)".
- HINDU MARRIAGE DISABILITIES REMOVAL BILL—**
See "Bill(s)".
- HINDU MARRIED WOMEN'S RIGHT TO SEPARATE RESIDENCE AND MAINTENANCE BILL—**
See "Bill(s)".

HINDUSTAN TIMES—

Motion for Adjournment *re* restrictions on the — *re* publication of news about Mahatma Gandhi's fast. 287-88, 296-302.

HINDUSTANI—

Question *re* — examination for Indian and Anglo-Indian Officers of Ordnance Inspection Depots. 1637.

HIS MAJESTY IN COUNCIL—

Question *re* desirability of transfer of Indian Appeals from — to Federal Court. 424-25.

HIS MAJESTY'S GOVERNMENT—

See "Government(s)".

HOARDING—

Question *re* — of foodstuffs by Military. 84-85.

HOLIDAY(S)—

Question *re* cancellation of — by Railway authorities. 508.

HOME DEPARTMENT—

Demand for Grant. 819-32.

Demand for supplementary grant. 1318-20.

Motion to reduce Demand for "—" *re* repressive Policy of the Government. 819-32.

Motion to reduce Demand for supplementary grant for "—" *re* additional appointments and continuation of I.C.S. training. 1319-20.

Honoraria paid. 1318-19.

HONORARIUM(A)—

Motion to reduce Demand for supplementary grant for "Home Department" *re* — paid. 1318-19.

HOSPITAL(S)—

Question *re* report of committee for enquiry into the death of Naima Begam at Irwin —, New Delhi. 555-56.

HOSPITAL TRAIN—

Motion to reduce Demand for supplementary grants, for "Civil Defence" *re* transport of —. 1351-52.

HOTEL(S)—

Question *re* —

Direction under Defence of India Rules for running a — in the building occupied by the Alliance — at Allahabad. 29.

HOUSE(S)—

Question *re* —

Conversion of residential — into brothels for soldiers in Calcutta. 457-58.

Delhi Improvement Trust's scheme for building model —. 1433.

Private — leased by Government in Delhi. 811-12.

HOUSE COMMITTEE—

Nominations to the —. 867

HOUSE RENT—

Question *re* —

— control cases in New Delhi. 660-61.

— control in Simla. 662.

HOUSEHOLD BUDGET—

See "Budget".

HOUSING SCHEME—

Question *re* — for the poor by the Delhi Improvement Trust. 1432-33.

HOWRAH—

Question *re* posts of platform ticket booking clerks at — 1066-67.

HOWRAH DIVISION—

Question *re* —

Discrimination between Muslim and non-Muslim platform ticket booking clerks in the —. 1067, 1739.

Paucity of Muslim platform ticket booking clerks in the —. 1067.

HUNGER STRIKE—

Question *re* — in Delhi Jail by Mr. K. C. Nair. 1175-76.

HUR MENACE—

Question *re* martial Law and Control of — in Sind. 455-56.

I**I. C. S. TRAINING—**

Motion to reduce Demand for supplementary grant for "Home Department" *re* Additional appointments and continuation of —. 1319-20.

I. M. D.—

Motion to reduce Demand for "Executive Council" *re* grievances of the personnel and students of the —. 842-45.

ICE—

Question *re* contractors for aerated water and — on North Western Railway. 765.

IMAM, MR. SAIYID HAIDER—

Election of — to the Standing Committee for the Supply Department. 1545.

Election of — to the Standing Finance Committee. 679.

IMPERIAL COUNCIL OF AGRICULTURAL RESEARCH—

Demand for grant. 965.

Demand for supplementary grant. 1341-43.

IMPERIAL DAIRY DEPARTMENT—

Demand for grant. 966.

IMPERIAL INSTITUTE OF SUGAR TECHNOLOGY—

Demand for grant. 965.

IMPERIAL INSTITUTE OF VETERINARY RESEARCH—

Question *re* —

Non-appointment of a Muslim as Assistant Research Officer in the —. 1271.

Paucity of Muslims in Gazetted cadres in the —. 1271-72.

IMPERIAL RECORD DEPARTMENT—

Question *re* —

Promotion of clerks in the —. 663-64.

Provincial recruitment of Assistants and clerks in the —. 664.

IMPORT(S)—

Question *re* —

Exports, — etc. of foodgrains. 94.

Government policy regarding — of plants and machinery for production of power-alcohol. 1535-36.

Prohibition on — of allowed newsprint quotas. 1427-28.

IMPORT LICENCE(S)—

See "Licence(s)".

IMPROVEMENT(S)—

Question *re* —

— in "D" type orthodox Quarters in New Delhi. 970.

— in the combined "C" type quarters in New Delhi. 969-70.

IMPROVEMENT TRUST(S)—

Question *re*—

- Delhi —'s scheme for building model houses. 1433.
- Housing scheme for the poor by the Delhi —. 1432-33.

INCOME-TAX—

Question *re* abuse of powers of sanctioning prosecutions, etc., by Assistant Inspecting Commissioners of —. 309-10, 972.

INCOME-TAX, ASSISTANT COMMISSIONER(S) OF—

See "Assistant Commissioner(s) of Income tax".

INCOME-TAX, ASSISTANT INSPECTING COMMISSIONER(S) OF—

See "—".

INCOME-TAX DEPARTMENT—

Question *re* grievances of — staff of the Bombay Presidency. 153-54.

INCOME-TAX RELIEF—

Question *re* double — granted by India. 1646-47.

INCOME-TAX TRIBUNAL(S)—

See "Tribunal(s)".

INCREMENT(S)—

Question *re* advance — to certain staff of Archaeology Department. 1123.

INDEX, COST OF LIVING—

Question *re* expenditure on compilation of —. 916-17.

INDIA—

Election of a Member to the Central Committee of the Tuberculosis Association in —. 1545.

Motion to reduce Demand for "Commerce Department" *re* exports from — and trade relationship with other countries. 890-91.

Motion to reduce Demand for "Executive Council" *re*—

Government attitude towards the Press in — and the working of Press Censorship. 845-51.

Means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in —. 956-60.

Question *re*—

Allocation of War expenditure between — and Britain, etc. 1646.

Double income-tax relief granted by —. 1646-47.

Establishment of motor car assembly plants in —. 1535.

Export of foodgrains from —. 83.

Food position of the Eastern Zone of —. 1435-36.

Manufacture of condensed or dried milk in —. 1277.

Purchases by — under lend-lease arrangement. 1655.

Railway materials sent out of — to Iran, Iraq etc. 27-28.

Representation of — at the Inter-Allied Monetary Conference. 1328-29.

Supply of food and raw materials to — by His Majesty's Government. 557.

Utilization of —'s sterling in London. 465-66.

Resolution *re* implementing the Federation of —. 377-99.

INDIA OFFICE AND HIGH COMMISSIONER'S ESTABLISHMENT CHARGES—

Demand for excess grant. 1756-57.

Demand for grant. 963.

Demand for supplementary grant. 1534-35.

INDIAN(S)—

Question *re*—

Discrimination against — under the Ceylon "Bus Ordinance" 92.

Discrimination between Anglo-Indian and — apprentices in Kanchanpara shops. 208.

Employment of non — Burma evacuees in Government of India services. 1737-38.

— appointed as Chief Engineers and Commanders, Royal Engineers. 863-64.

Information about — in enemy-occupied Countries. 73.

Memorials by — clerks of the General Headquarters. 464-65.

Repatriation of — from Japanese-occupied countries. 6-8.

Settlement of questions of status of — in Ceylon. 271-72.

Termination of services of — employed by the Ceylon Government Departments. 554-55.

The new — standard time. 860, 861.

Unemployed male — in Natal. 90.

INDIAN APPEALS—

See "Appeal(s)".

INDIAN ARMY AND AIR FORCE (MILITARY PRISONS AND DETENTION BARRACKS) BILL—

See "Bill(s)".

INDIAN ARMY CORPS—

Question *re* — of clerks at the General Headquarters. 459-64, 465.

INDIAN ARMY OFFICER(S)—

Question *re* reduction in pay of — when taken prisoners of war. 510-11.

INDIAN ARMY ORDNANCE CORPS—

Question *re*—

Emergency Commissions to Indian Warrent Officers of the —. 864-65.

Promotion of technical M. T. Store-keepers transferred to the —. 864.

INDIAN BOATMAN(EN)—

See "Boatman(en)".

INDIAN BORDERS—

See "Border(s)".

INDIAN CHRISTIAN(S)—

See "Christian(s)".

INDIAN CIVIL SERVICE—

Question *re* muslim candidates for the — Examination, 1943. 162.

INDIAN COMPANIES (SECOND AMENDMENT) BILL—

See "Bill(s)".

INDIAN CURRENCY NOTES—

See "Currency Note(s)".

INDIAN DELEGATION—

See "Delegation".

INDIAN FINANCE BILL—

See "Bill(s)".

INDIAN GOVERNMENT(S)—

See "Government(s)".

INDIAN LABOUR—

Papers connected with the Ceylon Government's request for additional Indian Labour for Ceylon (laid on the table). 45-46.

See also "Labour"

- INDIAN LABOURER(S)—
See "Labourer(s)".
- INDIAN LEADER(S)—
See "Leader(s)".
- INDIAN LEGISLATURE—
See "Legislature(s)".
- INDIAN LEGISLATURE (PREVENTION OF DISQUALIFICATION) ORDINANCE—
See "Ordinance(s)".
- INDIAN MEDICAL COUNCIL (AMENDMENT) BILL—
See "Bill(s)".
- INDIAN MERCHANT SHIPPING (AMENDMENT) BILL—
See "Bill(s)".
- INDIAN MINING FEDERATION—
Question re refusal to supply to — lists of acceptances of interim purchases of coal. 372-73.
- INDIAN MUNITION OFFICER(S)—
See "Munition Officer(s)".
- INDIAN OFFICERS—
See "Officer(s)".
- INDIAN ORDNANCE SERVICE—
Question re officers in the — 971-72.
- INDIAN PENAL CODE (AMENDMENT) BILL(S)—
See "Bill(s)".
- INDIAN POSTS AND TELEGRAPHS—
Demand for grant. 968.
- INDIAN POSTS AND TELEGRAPHS DEPARTMENT—
Demand for excess grant. 1758.
Demand for supplementary grant. 1315.
- INDIAN POSTS AND TELEGRAPHS DEPARTMENT (INCLUDING WORKING EXPENSES)—
Demand for Grant. 961.
- INDIAN POSTS AND TELEGRAPHS STORES SUSPENSE (NOT CHARGED TO REVENUE)—
Demand for grant. 968.
Demand for supplementary grant. 1354.
- INDIAN PRESS—
See "Press(es)".
- INDIAN RAILWAYS—
See "Railway(s)".
- INDIAN RAILWAYS ACT—
See "Act(s)".
- INDIAN RAILWAYS (AMENDMENT) BILL—
See "Bill(s)".
- INDIAN REFRESHMENT ROOM(S)—
See "Refreshment Room(s)".
- INDIAN RUBBER CONTROL (TEMPORARY AMENDMENT) BILL—
See "Bill(s)".
- INDIAN SEAMEN—
See "Seamen".
- INDIAN SEPOYS—
See "Sepoy(s)".
- INDIAN SILVER—
See "Silver".
- INDIAN STANDARD TIME—
See "Standard Time".
- INDIAN STATE(S)—
See "State(s)".
- INDIAN TEA CONTROL (AMENDMENT) BILL—
See "Bill(s)".
- INDIAN WARRANT OFFICER(S)—
See "Warrant Officer(s)".
- INDIAN-OWNED LANDS—
Question re Durban City Council's m/cve for expropriation of — 89-90.
- INDIAN-OWNED PROPERTIES—
See "Property(ies)".
- INDIANS OVERSEAS DEPARTMENT OF—
Demand for grant. 962.
- INDORE—
Motion for adjournment re maltreatment to Sikh Military Prisoners in — Jail. 286.
- INDUSTRIAL RESEARCH—
Demand for grant in respect of "Scientific and —" 965.
- INDUSTRY (IES)—
Demand for grant. 965.
Question re—
Assistance to Internal Combustion Engines — 280.
Deputation on behalf of the coal — in Bengal and Bihar. 1734-35
Organisation of and assistance to — for meeting War supply requirements. 1481.
Policy about allotment of wagons for domestic fuel and coal for small — 369.
Protection for producer gas plants — 13-15, 1482.
Superintendent of — in Delhi. 815-17.
Supply of machinery for chemical — 916.
- INFERIOR POSTS—
See "Post(s)".
- INFERIOR STAFF—
See "Staff".
- INFORMATION AND BROADCASTING DEPARTMENT OF—
Demand for grant. 962.
Question re—
Hindi and Urdu as media of publicity in the — 1325.
News agencies of the — 1326-27.
See also "Department of Information and Broadcasting".
- INJURIES (COMPENSATION INSURANCE) BILL—
See "War —" under "Bill(s)".
- INQUIRY (IES)—
Question re — re pilgrims to Iraq and Iran. 660.
- INQUIRY (IES) COURT OF—
Question re recommendations of the Rau — for dearness allowance. 363.
- INSPECTION—
Question re—
— of combined "C" type quarters in New Delhi. 970-71.
Time allowed for — of Station Accounts on East Indian Railway. 1538-39, 1740.
- INSPECTION CARRIAGE(S)—
Question re use of — by officers of the Moradabad Division. 1542-43.
- INSPECTION DEPOT(S)—
See "Depot(s)".
- INSPECTOR(S)—
Question re—
Communal composition of —, and Assistant — under the Superintendent, Works (Lower), Moradabad Division. 1384.

- Recruitment of — and Head Clerks of the Superintendents of Post Offices. 668-69.
- INSPECTOR(S) OF STATION ACCOUNTS**
Question *re* blocked promotion of — on East Indian Railway. 1539.
- INSPECTOR(S) (ROLLING STOCK)**—
Question *re* channel for appointment as —, Jamalpur Training School. 1539-40.
- INSPECTOR(S), TRANSPORTATION**—
Question *re* staff appointed as — in Moradabad Division. 1540-41.
- INSPECTOR(S) TRANSPORTATION (ROLLING STOCK)**—
Question *re* channel for promotion as —. 1540.
- INSTITUTE OF VETERINARY RESEARCH**—
See "Imperial —".
- INSTRUCTION(S)**—
Question *re*—
— for avoiding long working hours for the Railway running staff. 911-12.
— for use of mixed wheat flour in Delhi. 653-54.
Non-observance of certain Railway Board — regarding promotions in certain grades. 1072-73.
- INSTRUCTOR(S)**—
Question *re*—
Dismissals of —, etc., in the Technical Training Centre, Delhi Polytechnic. 1120.
Removal of the former — in General Engineering in the Delhi Polytechnic. 1120.
- INSULT**—
Motion for adjournment *re* alleged — by soldiers to Mr. M. S. Aney at Nagpur Railway Station. 677-78.
- INSURANCE RULE(S)**—
Amendments to the — (laid on the table). 36.
- INTER ALLIED MONETARY CONFERENCE**—
See "Conference(s)".
- INTEREST**—
Demand for Grant in respect of "Loans and Advances bearing —". 963.
Demand for supplementary grant in respect of Loans and Advances bearing —". 1355-59.
- INTEREST CHARGES**—
Demand for excess grant. 1759.
Demand for grant. 601.
Demand for supplementary grant. 614.
- INTEREST ON DEBT AND OTHER OBLIGATIONS AND REDUCTION OR AVOIDANCE OF DEBT**—
Demand for grant. 961.
- INTEREST-FREE ADVANCES**—
Demand for grant. 963.
Demand for supplementary grant. 1355.
- INTERMEDIATE CLASS**—
Question *re* — Waiting Rooms and Muslim Refreshment Rooms on the Tirhut Section of Oudh and Tirhut Railway. 669.
- INTERNAL COMBUSTION ENGINE(S)**—
See "Engine(s)".
- INTERNATIONAL CURRENCY**—
See "Currency".
- INTERNATIONAL SCHEME(S)**—
Motion for adjournment *re* non-consultation of India as regards — for future management of exchange and International Currency, etc. 1387-89.
- INTIMIDATION**—
Motion for Adjournment *re* coercion and — of railway staff in Moradabad Division. 167.
- INVENTION(S)**—
Question *re* rewards for — and suggestions by North Western Railway employees. 670-71.
- INVESTOR(S)**—
Question *re* annuity payments to British — on Indian Railways. 10, 320-21.
- IRAN**—
Question *re*—
Inquiry *re* pilgrims to Iraq and —. 660.
Railway materials sent out of India to —, Iraq etc. 27-28.
- IRAQ**—
Question *re*—
Inquiry *re* pilgrims to — and Iran. 660.
Railway materials sent out of India to Iran, — etc. 27-28.
- IRREGULARITY(IES)**—
Question *re* — in payment of wages to Railway Staff. 285.
- IRRIGATION (INCLUDING WORKING EXPENSES), NAVIGATION, EMBANKMENT AND DRAINAGE WORKS**—
Demand for grant. 961.
- IRWIN HOSPITAL**—
Question *re* report of committee for enquiry into the death of Naima Begam at —, New Delhi. 555-56.
- ISHAPORE**—
Question *re* Supervisor Trainees at — Metal and Steel Factory. 3-6, 1481-82.
- ISMAEL ALI KHAN, KUNWAR HAJEE**
Consideration of the Special Haj Inquiry Report. 1771.
- Delhi University (Amendment) Bill—
Motions to refer to Select Committee and to circulate. 1669.
Election of — to the Standing Committee for the Civil Defence Department. 1599.
Election of — to the Standing Finance Committee. 679.
Hindu Code, Part I (Intestate Succession)—
Motions to refer to Joint Committee and to circulate. 1562.
Indian Finance Bill—
Motion to consider. 977.
Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 899.
Question *re* property confiscated in Sind under Martial Law. 359-60.
Question (Supplementary) *re*—
Desirability of giving railway advertisements to Bihar vernacular newspapers. 1528.
Maintenance of the dependents of Fir of Pagaro, etc. 1734.
Recent air raids over Assam and Bengal. 158.
- ISMAIL KHAN, HAJEE CHOWDHURY MUHAMMAD**—
Election of — to the Central Advisory Council for Railways. 1389.
Election of — to the Standing Committee for Roads. 1179.

- General discussion of the General Budget. 790-91.
- Question *re*—
- Abolition of certain posts of Guards on North Western Railway. 1538.
- Blocked promotion of Inspectors of Station Accounts on East Indian Railway. 1539.
- Channel for appointment as Inspector (Rolling Stock), Jamalpur Training School. 1539-40.
- Channel for promotion as Inspector, Transportation (Rolling Stock). 1540.
- Complaints of certain Civilian Officials in the Military Engineering Service. 1638-39.
- Desirability of certain train connections to and from Kalka. 1537.
- Different rates of pay, etc., for Ticket Examiners on East Indian and North Western Railways. 1537.
- Duties of different guards on North Western Railway. 1537-38.
- Muslim employees' grievances in the Railway Parcel Office, Delhi. 1379.
- Muslim Lino operators, Mono operators, etc., in the Government of India Press, Calcutta. 1582-83.
- Non-appointment of Muslims in the Department of Central Excises and Salt, North-Eastern India. 322.
- Non-promotion of certain qualified Civilian Sub-Divisional Officers in the Military Engineering Service. 1637-38.
- Paucity of Bengali Muslims in the Department of Central Excises and Salt, North Eastern India. 321-22.
- Ratio of Muslims in the Department of Central Excises and Salt, North-Eastern India. 321.
- Recruitment for posts of Enquiry Clerks on North Western Railway. 1538.
- Time allowed for inspection of Station Accounts on East Indian Railway. 1538-39, 1740.
- Question (Supplementary) *re* property confiscated in Sind under Martial Law. 360.
- J**
- JAIL(S)—
- Motion for adjournment *re*—
- Fast by Mahatma Gandhi in —. 213-14, 247-66.
- Inability of a Member of the Legislative Assembly to attend its Session due to detention in —. 286.
- Maltreatment to Mr. C. B. Johri in —. 286-87.
- Maltreatment to Sikh military prisoners in Indore —. 286.
- Question *re*—
- Hunger strike in Delhi — by Mr. K. C. Nair. 1175-76.
- Treatment of Delhi security prisoners transferred to Punjab —. 1177-78, 1178-79.
- JAILS AND CONVICT SETTLEMENTS—
- Demand for Grant. 963.
- Demand for supplementary grant. 1355.
- JAMALPUR—
- Question *re* channel for appointment as Inspector (Rolling Stock), — Training School. 1539-40.
- JAMES, SIR F. E.—
- Abolition of Whipping Bill—
- Motion to circulate. 120.
- Delhi University (Amendment) Bill—
- Motions to refer to Select Committee and to circulate. 1664.
- Election of — to the committee appointed to consider the Convention regarding the Railway Finance. 1647.
- Election of — to the Defence Consultative Committee. 1180.
- Election of — to the Standing Committee on Emigration. 867.
- Election of — to the Standing Finance Committee for Railways. 1179.
- Indian Finance Bill—
- Motion to consider. 983, 988-96, 997, 1039, 1130, 1131, 1132.
- Indian Penal Code (Amendment) Bill—
- Motion to consider. 717.
- Indian Tea Control (Amendment) Bill—
- Motions to consider and to circulate. 1372.
- Consideration of clauses. 1395.
- Motion to pass. 1404.
- Motion for adjournment *re* the Paper Control Order. 124-27.
- Motion *re* election of a Member to the Central Committee of the Tuberculosis Association of India. 1391.
- Motion to reduce Demand for "Executive Council" *re*—
- Dearness Allowance. 857.
- Government attitude towards the Press in India and the working of Press Censorship. 850.
- Grievances of the personnel and students of the I.M.D. 845.
- Means whereby people may have better opportunity to place their views before the Government regarding war activities and the future position of the country and of the future needs for the prosperity of the country. 876.
- Means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 948-50, 953.
- Motion to reduce demand for "Railway Board" *re* Post-War reconstruction. 532-34, 548.
- Nomination of — to the House Committee. 867.
- Question *re*—
- Advice and assistance regarding allowances, etc., to dependants of British and Indian Officers and other ranks becoming casualties. 310.
- Central Food Advisory Council. 418-20.
- Desirability of having a Reconstruction Department. 1272-73.
- Proposed increase in advertising rates under the Newspaper Control Order. 1387.
- Reduction in pay of Indian Army Officers when taken prisoners of war. 310-11.
- Temporary buildings in New Delhi. 1585.
- Question (Supplementary) *re*—
- Paper position. 81.
- Pronaganda Programme of the National War Front. 1642.
- Scheme for regulating the price of drugs. 1737.
- Resolution *re*—
- Grievances of officials and secretariat assistants employed in Railways. 1458.

- Implementing the Federation of India, 383-86.
- Revision of the convention in respect of contribution from Railway to General Revenues, 690-92, 697.
- Vegetable Produce (Excise Duty) Bill—
- Motions to consider and to circulate, 1302-04.
- JAPANESE—**
- Question *re* evacuation from Chittagong and Calcutta after — air raids, 159.
- JAPANESE-OCCUPIED COUNTRIES—**
- Question *re*—
 - Repatriation of Indians from —, 6-8
- JAYATILAKA, SIR BARON—**
- Question *re*—
 - Appointment of —, as Ceylon's Representative with the Government of India, 21, 286.
 - Diplomatic status of — and of Government of India's Agent in Ceylon, 274-75.
- JEHANGIR, SIR COWASJEE—**
- Abolition of Whipping Bill—
 - Motion to circulate, 117-19.
 - Demands for excess grants, for 1940-41, 50, 51.
 - Demand for supplementary grant in respect of—
 - Civil Works, 1345-46.
 - Loans and Advances bearing Interest, 1355, 1358.
 - Election of — to the committee appointed to consider the Convention regarding the Railway Finance, 1647.
 - General discussion of the General Budget, 782, 808, 809.
- Hindu Code, Part I (Intestate Succession)—**
- Motions to refer to Joint Committee and to circulate, 1420, 1570, 1578.
- Indian Finance Bill—**
- Motion to consider, 976-88, 1006, 1012, 1037, 1038, 1044, 1050.
- Motion for Adjournment *re*—**
- Announcement *re* grant of inadequate dearness allowance to workers, 200
 - Fast by Mahatma Gandhi in jail, 264-65.
 - Shortage of small coins, 53, 58, 63-64, 66, 67.
 - The Paper Control Order, 123, 125.
- Motion *re* the situation as regards food and other necessities, 237, 240-42.**
- Motion to reduce Demand for "Executive Council" *re*—**
- Means whereby people may have better opportunity to place their views before the Government regarding war activities and the future position of the country and of the future needs for the prosperity of the Country, 880-81.
 - Means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India, 953.
- Motion to reduce Demand for "Finance Department" *re* Utilization of the sterling balances, 840, 841-42.**
- Nomination of — on the Panel of Chairmen, 35.**
- Question *re* paper position, 81, 82.**
- Question (Supplementary) *re*—**
- Hoarding of Foodstuffs by Military, 85.
 - Protection for producer gas plants industry, 14.
 - Small change difficulties in Post and Telegraph Offices, 1534.
- Resolution *re* revision of the convention in respect of contribution from Railway to General Revenues, 694-96, 715.**
- Tobacco (Excise Duty) Bill—**
- Consideration of Schedule, 1283.
- Vegetable Product (Excise Duty) Bill—**
- Motions to consider and to circulate, 1293, 1294, 1295, 1308, 1309-10, 1312.
- JOGEDRA SINGH, THE HONOURABLE SIR—**
- Delhi University (Amendment) Bill—
 - Motions to refer to Select Committee and to circulate, 1689, 1694-95.
 - Motion to reduce Demand for "Executive Council" *re* means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India, 950-54.
- JOHRI, PROF. C. B.—**
- Expressions of regret on the death of —, 100.
 - Motion for adjournment *re* maltreatment to Mr. — in jail, 286-87.
 - Question *re* treatment meted out to —, under detention, 1172-73.
- JOINT MICA MISSION—**
- See "Mica Mission".
- JOINT RESPONSIBILITY—**
- Question *re* "—" for security of Railway lines, 163-64.
- JOINT-STOCK COMPANIES—**
- Demand for grant, 966.
 - Demand for supplementary grant, 1344.
- JOSHI MR. D. S.—**
- Oath of Office, 1375.
- JOSHI, MR. N. M.—**
- Abolition of Whipping Bill—
 - Motion to circulate, 114-15.
 - Appointment of — to the Committee on Petitions, 35.
 - Code of Civil Procedure (Amendment) Bill—
 - Motion to consider, 622, 623.
 - Motion to pass, 623.
 - Election of — to the Standing Committee for the Labour Department, 1545.
 - Election of — to the Standing Committee on Emigration, 867.
 - General discussion of the Railway Budget, 436, 437.
 - Hindu Code, Part I (Intestate Succession)—
 - Motions to refer to Joint Committee and to circulate, 1415, 1420, 1425, 1630.
 - Indian Tea Control (Amendment) Bill—
 - Motion to consider and to circulate, 1364-66.
 - Motion to pass, 1399, 1405.
 - Motion for Adjournment *re*—
 - Announcement *re* grant of inadequate dearness allowance to workers, 194-96.
 - Fast by Mahatma Gandhi in jail, 250-52.
 - Publication of a review of Congress responsibility for disturbances, 513.
 - Refusal of permission to Mr. Rajagopalachari for interviewing Mahatma Gandhi, 166.
 - Refusal of permission to the Bombay Conference Delegation for interviewing Mahatma Gandhi, 1741-42.
- Motion *re* the situation as regards food and other necessities, 326, 350-54 358.**
- Motion to reduce demand for "Railway Board" *re*—**
- Extensions given to employees in Railway Services, 589-90.

- Grievances of Railwaymen *re* conditions of service. 548-50, 564.
- Inadequate and illusory provisions for appeals from Railway employees. 570-71.
- Need for fixing quota for Muslims and other minorities in the selection grades in Railway services. 595, 596-97.
- Policy of wagon allotment and distribution. 516-17.
- Recognition of Railway Muslim employees Unions and Associations. 576-78, 580 581, 584.
- Reduction in rates and fares. 524, 525, 526-27.
- Question *re*—
- Bombay Postal employees on deputation to Prisoners of War Censor Station, Bombay. 673-74.
- Cancellation of holidays by Railway authorities. 508.
- Extensions of service to officers in Railway Technical Departments. 508.
- Field of activities of the Conciliation Officer (Railways). 421.
- Filling of higher vacancies in Accounts Department of Bombay, Baroda and Central India Railway. 512, 1483.
- Grievances of trained candidates of Great Indian Peninsula Railway. 370.
- Irregularities in connection with application of Chapter VI-A, of the Indian Railways Act. 420-21.
- Officers' posts on the Bombay, Baroda and Central India Railway. 512.
- Payment of extra duty allowance to sorters of the Bombay Postal Circle. 26-27.
- Postal employees on Field Service. 674.
- Safeguarding of payment of adequate wages to employees of Government contractors. 507-08.
- Vacancies in Engineering Departments of State Railways. 25-26.
- Question (Supplementary) *re*—
- Casualties, arrests, etc., during the recent disturbances. 151, 152.
- Central Food Advisory Council. 419.
- Conversion of residential houses into brothels for soldiers in Calcutta. 458.
- Dearness allowance to Railway workers. 8.
- Desirability of raising the standard of labour wages. 267, 268.
- Duration of Ordinances promulgated by the Governor General. 70.
- Government payments to the Associated Press of India and the Reuters. 466.
- Inadequate supply of wagons for coal transport. 18.
- Indian Army Corps of clerks at the General Headquarters. 461.
- Indian Delegation to the Pacific Relations Conference. 210, 211.
- Measures for solution of the food supply problem. 275.
- Pacific Relations Conference. 21.
- Propaganda Programme of the National War Front. 1641, 1642.
- Supply of rice to Ceylon. 79.
- The Indian Legislature (Prevention of Disqualification) Ordinance. 273.
- Resolution *re* treatment of political prisoners and detenus. 1467.
- Tobacco (Excise Duty) Bill—
- Consideration of schedule. 1282.
- War Injuries (Compensation Insurance) Bill—
- Motion to refer to Select Committee. 1556-58.
- JUSTICE, ADMINISTRATION OF—
- Demand for grant. 963.
- Demand for supplementary grant. 1335.
- JUTE—
- Question *re* — acreage in Bengal. 96-98.
- K**
- KALKA—
- Question *re*—
- Desirability of certain train connections to and from —. 1537.
- Desirability of making Indian refreshment rooms at — rent-free. 1541-42.
- KAMALUDDIN AHMAD, SHAMS-UL-ULEMA—
- Election of — to the Standing Committee for the Department of Information and Broadcasting. 513.
- Election of — to the Standing Committee on Emigration. 867.
- KANCHRAPARA—
- Question *re*—
- Discrimination between Anglo-Indian and Indian apprentices in — shops. 208.
- Paucity of Indian munition officers at — works. 510.
- KARACHI—
- Question *re*—
- Facilities and arrangements at the — Haj Pilgrim Camp. 83-84.
- Promotion of junior goods clerks in — Divisional Superintendent's Office. 766-67.
- Shortage of wheat and wheat flour in — 1581.
- KARACHI CANTONMENT—
- Question *re* detention of 19 Up Express at — Railway Station. 670.
- KARACHI DIVISION—
- Question *re*—
- Muslim representation in Establishment Section, —, North Western Railway. 766.
- Paucity of Muslim officers in — of North Western Railway. 766.
- KAZMI, QAZI, MUHAMMAD AHMAD—
- Abolition of Whipping Bill—
- Motion to circulate. 111, 113-14.
- Code of Criminal Procedure (Amendment) Bill (Amendment of sections 162, 488 and 496)—
- Motion to refer to Select Committee. 101-06, 107, 108.
- Code of Criminal Procedure (Amendment) Bill (Amendment of sections 269, 272, etc.)—
- Motion to refer to Select Committee. 752-60, 1490-91.
- Code of Criminal Procedure (Amendment) Bill (Amendment of sections 378 and 429)—
- Motion for leave to introduce. 122.
- Indian Medical Council (Amendment) Bill—
- Motion to refer to Select Committee. 1496-1510, 1514, 1520-21.
- Indian Penal Code (Amendment) Bill (Amendment of section 299, etc.)—
- Motion for leave to introduce. 121.
- Motion for adjournment *re*—
- Announcement *re* grant of inadequate dearness allowance to workers. 196-97.
- Legislation by Ordinances 166

- Motion *re* the situation as regards Food and other necessities. 493-94.
- Question *re*—
- Allowances and facilities, etc., to detenus under the Defence of India Rules. 1171-72.
 - Annual election for the Works Committee of the Government of India Press, New Delhi. 1270-71.
 - Complaints of police excesses on political prisoners at Allahabad. 1481.
 - Compulsory increase in the advertisement charges of newspapers. 1428-29.
 - Decrease by Political Courts in Baluchistan for enforcement of the sale of women. 1069.
 - Desirability of giving higher class to Maulana Husain Ahmad Madani, a detenu. 1644-45.
 - Desirability of introducing legislation regarding Special Criminal Courts. 425.
 - Desirability of transfer of Indian Appeals from His Majesty in Council to Federal Court. 424-25.
 - Deterioration of telephone service in Delhi and New Delhi. 1526-27.
 - Direction under Defence of India Rules for running a Hotel in the building occupied by the Alliance Hotel at Allahabad. 29.
 - Duration of posting of an officer of Posts and Air Department. 1066.
 - Filling of vacancies in the General Post Office, Delhi. 1525-26.
 - Fixation of minimum prices of newspapers. 1429-30.
 - Grievances of employees in the Binding Department of the Government of India Press, New Delhi. 1121.
 - Grievances of temporary clerks in the General Post Office, Delhi. 1526.
 - Grievances of the piece workers in the Machine Department of the Government of India Press, New Delhi. 1270.
 - Grievances of the Staff of the Binding Department of the Government of India Press, New Delhi. 1269.
 - Penalisation of Calcutta Railway staff after recent air raids. 1069-70.
 - Prohibition on import of allowed newsprint quotas. 1427-28.
 - Selection Grade Posts in the Binding Department of the Government of India Press, New Delhi. 1269-70.
 - The New Indian Standard Time. 603.
 - Treatment meted out to Professor Chandra Bhal Johri, under detention. 1172-73.
 - Withholding of petitions of certain postal employees of Allahabad. 1066.
- Question (Supplementary) *re*—
- Desirability of giving railway advertisements to Bihar vernacular newspapers. 1527.
 - Martial Law and Control of Hur in Menace in Sind. 455-56.
 - Small change difficulties in Post and Telegraph Offices. 1535.
- Resolution *re*—
- Implementing the Federation of India. 381.
 - Revision of the convention in respect of contribution from Railway to General Revenues. 706-07.
- KHALSA YOUNG MEN'S ASSOCIATION, SIMLA/DELHI—**
Sec "Association(s)".
- KHUDAI KHIDMATGAR(S)—**
 Question *re* permission to — for visiting transborder territory for social work. 1383.
- KRISHNAMACHARI, MR. T. T.—**
 Consideration of the Report of the Public Accounts Committee. 1752-53.
- General discussion of the General Budget 798-801.
- Hindu Code Part I (Intestate Succession)—
 Motions to refer to Joint Committee and to circulate. 1617-21.
- Motion for Adjournment *re*—
 Fast by Mahatma Gandhi in jail. 254-56.
- Refusal of permission to the Bombay Conference Delegation for interviewing Mahatma Gandhi. 1741.
- Motion to reduce Demand for "Executive Council" *re*—
 Government attitude towards the Press in India and the working of Press Censorship. 845-49.
- Means whereby people may have better opportunity to place their views before the Government regarding war activities and the future position of the country and of the future needs for the prosperity of the country. 879-80.
- Motion to reduce demand for "Railway Board" *re* grievances of Railwaymen *re* conditions of service. 562-63.
- Oath of Office. 1.
- Question *re*—
 Appointment of Sir Baron Jayatilaka as Ceylon's Representative with the Government of India. 21, 265.
- Broadcasts by foreign representatives from the All-India Radio. 165.
- Ceylon's demand for Indian labour. 91-92.
- Discrimination against Indians under the Ceylon "Bus Ordinance". 92.
- Dismissal of Indian Boatmen from Colombo Harbour. 92.
- Legislation for control and regulation of Banks. 162.
- Report of the Handloom Fact Finding Committee. 815-16.
- Rice ration for the Indian labourers in Ceylon. 93.
- Rise in cotton yarn prices. 814-15.
- Tours of Central Government officers having headquarters at Simla. 1020.
- Withholding of deliveries of diverted cargo sold in Madras. 279-80.
- Question (Supplementary) *re*—
 Government policy regarding import of plants and machinery for production of power-alcohol. 1556.
- Prohibition on import of allowed newsprint quotas. 1428.
- Propaganda Programme of the National War Front. 1642.
- Scheme for regulating the price of drugs. 1737.
- Settlement of questions of status of Indians in Ceylon. 272.
- Resolution *re*—
 Committee for enquiry into the alleged military and police excesses. 179-81.
- Revision of the convention in respect of contribution from Railway to General Revenues. 698-701.
- Treatment of political prisoners and detenus. 1457, 1468-73, 1475.
- Tobacco (Excise Duty) Bill—
 Motion to consider. 1242, 1245-50, 1262.
- Consideration of schedule. 1265, 1266-67.

L

LABOUR—

Motion to reduce Demand for "Department of —" *re* position of — including Indian seamen. 892-93.

Papers connected with the Ceylon Government's request for additional Indian — for Ceylon (laid on the table). 45-46.

Question *re*—

Ceylon's demand for Indian —. 82, 91-92.

Plan for providing against mass unemployment of Indian —. 231.

Scheme for cheap grain shops for Bengal and Bihar colliery —. 1735-36.

Supply of Indian — to Ceylon. 91.

LABOUR COMMITTEE—

See "Committee(s)".

LABOUR CONFERENCE—

See "Conference(s)".

LABOUR CONTRACTOR(S)—

See "Contractor(s)".

LABOUR DEPARTMENT—

Election of members to the Standing Committee for the —. 1278-80, 1545.

Question *re* paucity of Muslim Officers in the Printing and Stationery Establishment under —. 1584-85.

LABOUR, DEPARTMENT OF—

Demand for Grant. 892-93, 962.

Motion to reduce Demand for "—" *re* position of labour including Indian seamen. 892-93.

LABOUR WAGE(S)—

Question *re* desirability of raising the standard of —. 267-68.

LABOURER(S)—

Question *re*—

Discontentment among factory —. 268.

Household budget of a —. 268-69.

Measures for ameliorating the economic condition of —. 270-71.

Measures for making essentials available to —. 269.

Rice ration for the Indian — in Ceylon. 93.

LAHORE—

Question *re*—

Criminal investigation Department special staff attached to the Defence Department at —. 724.

Preponderance of European Officers in Ordnance Inspection Depot, — Cantonment. 1636.

Purchase of wheat at — on behalf of Government of India. 284-85.

Recent appointment of Chief Justice of the — High Court. 153.

Statement regarding Nationalism by Justice Muhammad Munir of the — High Court. 1436.

LALCHAND NAVALRAI, MR.—

Abolition of Whipping Bill—

Motion to circulate. 116-17.

Code of Criminal Procedure (Amendment) Bill (Amendment of sections 162, 488 and 496)—

Motion to refer to Select Committee. 105, 107, 108-09.

Code of Criminal Procedure (Amendment) Bill (Amendment of sections 269, 272, etc.)—

Motion to refer to Select Committee. 754, 761-64, 1483-86.

Consideration of the Special Inquiry Report. 1768.

Criminal Procedure Amendment Bill—

Motion to circulate. 290.

Delhi University (Amendment) Bill—

Motions to refer to Select Committee and to circulate. 1695.

Demand for excess grant in respect of "Working expenses—Maintenance and supply of locomotive power." 1759.

Demand for supplementary grant in respect of "Working expenses—Maintenance of structural works"= 611.

Election of — to the Central Advisory Council for Railways. 1389.

Election of — to the Standing Committee for the Department of Information and Broadcasting. 513.

General discussion of the General Budget. 795-97.

Hindu Code, Part I (Intestate Succession)—

Motions to refer to Joint Committee and to circulate. 1557, 1560, 1561, 1565, 1569, 1605-11.

Indian Army and Air Force (Military Prisons and Detention Barracks) Bill—

Motion to consider. 719.

Indian Finance Bill—

Motion to consider. 996, 1035, 1040, 1046, 1054-63, 1076-80, 1144.

Consideration of—

Clause 2. 1230.

Schedule I. 1235, 1237.

Indian Medical Council (Amendment) Bill—

Motion to refer to Select Committee. 1508, 1511-13, 1516.

Indian Penal Code (Amendment) Bill—

Motion to consider. 717.

Indian Railways (Amendment) Bill—

Motion to consider. 616-17.

Consideration of clauses. 617-18, 619-20.

Motion for adjournment *re* shortage of small coins. 52, 58-59.

Motion *re*—

Election of members to the committee appointed to consider the Convention regarding the Railway Finance. 1333, 1334.

The situation as regards Food and other necessities. 485-87.

Motion to reduce Demand for "Executive Council" *re*—

Administration of Martial Law in Sind. 919, 922-25, 926, 927.

Means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 946-48, 950, 952, 954, 955.

Motion to reduce Demand for "Home Department" *re* repressive Policy of the Government. 821-23, 824.

Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more sessions of the Legislature in view of the War and the future position of the country in the great developments that are taking place in the World at large. 888, 889.

Motion to reduce demand for "Railway Board" *re*—

Curtailement of passenger trains. 530.

Grievances of Railwaymen *re* conditions of service. 549, 550-51, 559-60.

- Inadequate and illusory provisions for
 • appeals from Railway employees. 569-70, 573.
 Reduction in rates and fares. 520-22, 525, 526.
- Question *re*—
- Abuse of powers of sanctioning prosecutions, etc., by Assistant Inspecting Commissioners of Income-tax. 509-10, 972.
- Alleged bribery in supplying wagons on North Western Railway. 29.
- Anti-corruption Department on North Western Railway. 1071.
- Application of Essential Services (Maintenance) Ordinance to Railway employees. 510-11.
- Application of the Essential Services (Maintenance) Ordinance to unconfirmed Railway employees. 768.
- Authority for reduction of freights and fares on the Shahdara-Saharanpur Light Railway. 1225-26.
- Breaches on North Western Railway line in Sind due to floods. 203.
- Cancellation of newspaper import licence of the *Railway Herald*. 1273.
- Cheap shops for railway employees. 768-69.
- City Booking Agencies on North Western Railway. 29-30.
- Classification of security, political and material law prisoners. 303.
- Concessions for salt collection on Madras Coast. 456-57.
- Dearness allowance for staff of the Shahdara-Saharanpur Light Railway. 1223-24.
- Dearness allowance to Railway workers. 8-9.
- Desirability of making full statement on war situation in the Legislative Assembly. 1431-32.
- Detention of 19 Up Express at Karachi Cantonment Railway Station. 670.
- Disciplinary actions against North Western Railway employees. 505-06.
- Duty hours for Ministerial Staff in the Government of India Secretariat. 1325.
- Expenditure on compilation of Cost of Living Index. 916-17.
- Extensions of service to goods clerks on North Western Railway. 675-76.
- Extensions of service to non-gazetted Railway servants. 15-16.
- Extensions of service to Train Examiners on North Western Railway. 1226-27.
- Field of activities of the Conciliation Officer (Railways). 421.
- Flogging punishment for political offences under Martial Law in Sind. 135-36.
- Goods tally clerks on North Western Railway. 674-75.
- Grades III and II guards posts on the North Western Railway. 25.
- Grades IV and V Station Masters on North Western Railway. 1075.
- Grievances of Income-tax Department staff of the Bombay Presidency 153-54.
- Hoarding of foodstuffs by Military. 84-85.
- Increase of work in the Divisional Offices on North Western Railway. 1074-75.
- Increased rates to railway labour contractors. 770, 1227.
- Information about Indians in enemy-occupied Countries. 73.
- Irregularities in connection with application of Chapter VI-A of the Indian Railways Act. 420-21.
- Irregularities in payment of wages to Railway Staff. 235.
- Lands and crops seized under Defence of India Rules in Sind air fields. 861.
- List of inadmissible debits on Railways. 511.
- Long working hours for the Railway running staff. 914-15.
- Martial Law and Control of Hur Menace in Sind. 455-56.
- Money spent on North Western Railway Medical Department. 675.
- Non-confirmation of officiating North Western Railway employees. 506-07.
- Non-observance of certain Railway Board instructions regarding promotions in certain grades. 1072-73.
- Opening of shops for food supply to Ministerial Staff of the Government of India Secretariat. 1325-26.
- Passes for widow-mothers of Railway employees on North Western Railway. 511.
- Percentage of appointments of Goods and Tally Clerks on North Western Railway. 1071-72.
- Promotion of Assistant Station Masters to Station Masters' posts on North Western Railway. 1075.
- Recognition of Railwaymen's Unions on North Western Railway. 505.
- Recognition to private practitioners' certificates. 1074.
- Recommendations of the Rau Court of Inquiry for dearness allowance. 368.
- Recruitment of military officers and soldiers. 304.
- Re-employment of temporary engineers on North Western Railway. 1073-74.
- Relative seniority of promoted Grade II Guards on North Western Railway. 767-68.
- Repatriation of Indians from Japanese-occupied countries. 6-8.
- Right to gratuity on resignation by Railway employees with over 15 years' service. 915.
- Shortage of small coins. 139-41.
- Silver stock with the Reserve Bank of India and sale of Indian silver in London. 136-37.
- Sindhis as Assistant Directors, etc., in the Sind and Baluchistan Postal Circle. 1540.
- Supervision of service conditions on Shahdara-Saharanpur Light Railway by Railway Board. 1224-25.
- Transfer of control over Income-tax Tribunals and the Appellate Assistant Commissioners of Income-tax. 154-55.
- War situation on Indian borders. 141-43.
- Working of the Defence of India Rules. 137-39.
- Question (Supplementary) *re*—
 Appointment of Mr. Puri as the Assistant Superintendent-in-charge of the Delhi Monuments. 1123.

- Behaviour of the Railway staff during evacuation after Calcutta raids. 19.
- Breach between Government and the Indian Press. 150.
- Burma Postal Department evacuees and grievances of the Postal employees. 204.
- Conservancy contract in Railway Colony at Ghaziabad. 914.
- Contractors for aerated water and ice on North Western Railway. 765.
- Conversion of residential houses into brothels for soldiers in Calcutta. 458.
- Desirability of applying the Control of Rent Act to the Notified Areas, Shahdara and Delhi. 655.
- Discrimination against Indians under the Ceylon "Bus Ordinance" 92.
- Discussion of the "Atlantic Charter" at the Pacific Relations Conference. 211.
- Duration of Ordinances promulgated by the Governor-General. 70.
- Export of foodgrains from India. 83.
- Export of sugar, wheat and rice and the production of Petrol from molasses. 278.
- Extensions of service to Railway Officers. 2, 3.
- Frontier Archaeological Circle Superintendent's training in excavation works. 1733.
- Guards on North Western Railway. 911.
- Hindi and Urdu as media of publicity in the Information and Broadcasting Department. 1326.
- Hunger strike in Delhi jail by Mr. K. C. Nair. 1176.
- Indian Army Corps of Clerks at the General Headquarters. 461, 462.
- Indians appointed as Chief Engineers and Commanders, Royal Engineers. 863.
- Instructions for avoiding long working hours for the Railway running staff. 912.
- Instructions for retail purchase of wheat flour and sugar by Government servants in Delhi. 654-55.
- Instructions for use of mixed wheat flour in Delhi. 654.
- Lease-lend aid from United States of America. 1327.
- Machinery for price control in Delhi. 816.
- Measures for solution of the food supply problem. 276.
- Minting of small coins for Australia. 150.
- Neglect of Hindu and Sikh monuments in the Frontier Archaeological Circle. 1732.
- Paucity of Muslim Gazetted Officers in the Printing and Stationery Office. 71.
- Paucity of Muslims in Gazetted cadres in the Imperial Institute of Veterinary Research. 1272.
- Pay of the Delhi Municipality Health Officer. 1730, 1731.
- Post of Deputy Director General of Archaeology. 1122.
- Preference to Anglo-Indians, Europeans and foreign refugees in Ordnance Factories. 206, 207.
- Preliminary and final recommendations of the Grady Mission. 12.
- Privatehouses leased by Government in Delhi. 812.
- Prohibition on import of allowed newspaper quotas. 1428.
- Property confiscated in Sind under Martial Law. 859, 860.
- Protection for producer gas plants industry. 14.
- Provision of taps for unfiltered water in compounds of orthodox quarters in New Delhi. 1734.
- Railway accident between Chhatian and Sahajibazar Railway stations. 6.
- Recent air raids over Assam and Bengal. 158.
- Recruitment of the Head of Commerce Department, Delhi Polytechnic. 284.
- Representations for suspension of Haj Pilgrimage. 555.
- Responsibility for army requisitioned for maintaining order. 156.
- Restrictions on export of artificial silk cloth of Afghanistan. 659-660.
- Restrictions on outside transfer of permanent staff of the Military Accountant General's Office. 1021.
- Rules for determining seniority of East Indian Railway ministerial staff. 1071.
- Rules regarding reservation of accommodation in Mail trains for the Defence Department. 1686.
- Scheme for Central purchase of food grains and controlled distribution. 1592.
- Scheme for regulating the price of drugs. 1736, 1737.
- Small change difficulties in Post and Telegraph Offices. 1534, 1535.
- Supervisor Trainees at Ishapore Metal and Steel Factory. 5, 6.
- Supply of food and raw materials to India by His Majesty's Government. 557.
- Supply of foodstuffs to Ceylon. 274.
- Supply of rice to Ceylon. 79.
- Suspension of direct recruitment to Assistants' cadre in the Government of India Secretariat and attached offices. 1017.
- Temporary buildings in New Delhi. 1583.
- The new Food Department. 74.
- Tour of the Director General of Archaeology to Ramnagar during last winter. 814.
- Transfers of staff between State Railways. 3.
- Wagons available for transport on the State Railways. 17.
- Watch and Ward organization on certain Railways. 1066.
- Withholding of deliveries of diverted cargo sold in Madras. 280.
- Reciprocity Bill—
Motion to consider. 745-46, 748.
- Resolution re—
Committee for enquiry into the alleged military and police excesses. 184-86.
- Grievances of officials and secretariat assistants employed in Railways. 1445-48, 1451, 1459.
- Revision of the convention in respect of contribution from Railway to General Revenues. 691, 696-98.
- Tobacco (Excise Duty) Bill—
Motion to consider. 1252.
- Consideration of Schedule. 1282-83.
- Vegetable Product (Excise Duty) Bill—
Motions to consider and to circulate—
1293, 1294.

- War Injuries (Compensation Insurance) Bill—
 Motions to refer to Select Committee and to circulate. 1661, 1664-72, 1675.
- LALLJEE, MR. HOOSAINBHOY A.—
 Abolition of Whipping Bill—
 Motion to circulate. 115-15, 117, 118
 Election of — to the Central Advisory Council for Railways. 1389.
 Election of — to the Defence Consultative Committee. 1180.
 Election of — to the Standing Committee for the Commerce Department. 1599.
 Election of — to the Standing Committee for the Supply Department. 1545.
 Expressions of regret on the death of Mr. S. Satyamurti. 1544.
 General discussion of the General Budget. 802-04.
- Hindu Code, Part I (Intestate Succession)—
 Motions to refer to Joint Committee and to circulate. 1578, 1610.
- Indian Finance Bill—
 Motion to consider. 984, 986, 1040, 1045, 1077, 1086, 1087, 1186-96, 1215.
- Indian Tea Control (Amendment) Bill—
 Motion to pass. 1399-1400, 1403.
- Motion for adjournment *re*—
 Non-consultation of India as regards international schemes for future management of exchange and International Currency, etc. 1387, 1388.
- Throttling the debate on the Second Reading of the Indian Tea Control (Amendment) Bill. 1389.
- Motion *re*—
 Election of Members to the Standing Committee for the Posts and Air Department. 974.
 Election of the Standing Finance Committee. 475.
 The situation as regards food and other necessities. 326-31, 356, 343.
- Motion to reduce Demand for "Commerce Department" *re* exports from India and trade relationship with other countries. 890-91.
- Motion to reduce Demand for "Department of Labour" *re* position of labour including Indian seamen. 892, 893.
- Motion to reduce Demand for "Executive Council" *re* means whereby people may have better opportunity to place their views before the Government regarding war activities and future position of the country and of the future needs for the prosperity of the country. 867-70, 871, 875.
- Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more Sessions of the Legislature in view of the war and the future position of the country in the great developments that are taking place in the world at large. 881-82, 883, 888, 889.
- Motion to reduce Demand for supplementary grant for "Civil Defence" *re* new appointments and representation of Muslims. 1349.
- Nomination of — to the House Committee. 867.
- Question (Supplementary) *re*—
 Dearness allowance to railway workers. 9.
 Desirability of raising the standard of labour wages. 267.
 Deterioration of telephone service in Delhi and New Delhi. 1527.
 Government policy regarding import of plants and machinery for production of power-alcohol. 1536.
 Protest against the terms of reference of the Broome Commission appointed in Durban. 1387.
 Repatriation of Indians from Japanese-occupied countries. 7.
 Scheme for distribution of standard cloth. 1593, 1594.
 Small change difficulties in Post and Telegraph Offices. 1534.
- Reciprocity Bill—
 Motion to consider. 743-45.
 Motion to pass. 751-52.
- Tobacco (Excise Duty) Bill—
 Motion to consider. 1350-52.
- Trade Marks (Amendment) Bill—
 Motion to pass. 1649.
- Vegetable Product (Excise Duty) Bill—
 Motions to consider and to circulate. 1310.
- War Injuries (Compensation Insurance) Bill—
 Motion to refer to Select Committee. 1655-56.
- LANCE NAIK(S)—
 Question *re* desirability of raising the pay of the Indian Sepoys. —, Naiks and Havildars. 317.
- LAND(S)—
 Question *re*—
 Allotment of — to Khalsa Youngmen's Association, Simla/Delhi. 812-13.
 Durban City Council's move for expropriation of Indian-owned —. 89-90.
 — and crops seized under Defence of India Rules in Sind air fields. 861.
- LANDING GROUNDS—
 Question *re* high rates for works of — in New Delhi Cantonment. 418.
- LANGUAGE(S)—
 Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, — and programmes of the Broadcasting Department. 894-910.
- LAVATORY(IES)—
 Question *re* insufficient lighting of clerks' —, etc., in the North Block Secretariat, New Delhi. 1587-88.
- LAWSON, MR. C. P.—
 Election of — to the Standing Committee for the Civil Defence Department. 1599.
 Election of — to the Standing Committee for the Department of Information and Broadcasting. 513.
 Motion for adjournment *re* shortage of small coins. 55-56.
 Motion *re* the situation as regards Food and other necessities. 231-84.
 Motion to reduce Demand for "Executive Council" *re* means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 936-40, 957, 960.

- Question (Supplementary) *re*—
Advice and assistance regarding allowances, etc., to dependants of British and Indian Officers and other ranks becoming casualties. 310.
Casualties, arrests, etc., during the recent disturbances. 152.
- LEADER(S)**—
Question *re* permission to Englishmen for correspondence with detained Indian —. 457.
- LEASE-LEND**—
See also "Lend-Lease".
- LEASE-LEND AID**—
Question *re* — from United States of America. 1327-28.
- LEDGER-KEEPER(S)**—
Question *re* increasing of recruiting percentages for — and apprentice sub-store-keepers on North Western Railway. 509.
- LEGISLATION**—
Motion for adjournment *re* — by Ordinances. 166.
Question *re*—
Desirability of introducing — regarding Special Criminal Courts. 425.
— for control and regulation of Banks. 162.
- LEGISLATIVE ASSEMBLY(IES)**—
Motion for adjournment *re* inability of a Member of the — to attend its Session due to detention in jail. 285.
Question *re* desirability of making full statement on war situation in the —. 1431-32.
See also "Assembly(ies)".
- LEGISLATIVE ASSEMBLY AND LEGISLATIVE ASSEMBLY DEPARTMENT**—
Demand for grant. 881-89, 962.
Motion to reduce Demand for "—" *re* necessity of holding more Sessions of the Legislature in view of the war and the future position of the country in the great developments that are taking place in the world at large. 881-89.
- LEGISLATIVE DEPARTMENT**—
Demand for grant. 962.
Demand for supplementary grant. 1322.
- LEGISLATURE(S)**—
Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more Sessions of the — in view of the War and the future position of the country in the great developments that are taking place in the world at large. 881-89.
Question *re*—
Members of Central — appointed on salaries or allowances by Government. 311.
The Indian — (Prevention of Disqualification) Ordinance. 272-73.
- LEGISLATURE (PREVENTION OF DISQUALIFICATION) ORDINANCE**—
See "Indian —" under "Ordinance(s)".
- LEND-LEASE**—
See also "Lease-Lend".
- LEND-LEASE ARRANGEMENT**—
Question *re* purchases by India under — 1635.
- LETTER(S)**—
Rate of postage on — discussed under the Indian Finance Bill. 1234-37.
- LIAQUAT ALI KHAN, NAWAB SADA MUHAMMAD**—
Delhi University (Amendment) Bill—
Motions to refer to Select Committee and to circulate. 1663, 1679-82, 1689, 1690, 1691, 1694, 1695, 1710, 1711, 1718, 1722, 1723.
Expressions of regret on the death of Mr. S. Satyamurti. 1543.
Indian Finance Bill—
Motion to consider. 1052, 1160, 1161, 1163, 1201-08.
Motion for adjournment *re* fast by Mahatma Gandhi in jail. 256-58.
Motion *re* election of members to the Standing Committee for the Supply Department. 1280.
Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 902-04, 910.
Motion to reduce Demand for "Railway Board" *re* extensions given to employees in Railway service. 590.
Motion to reduce Demand for supplementary grant for "Civil Defence" *re* new appointments and representation of Muslims. 1349, 1350.
Motion to reduce Demand for supplementary grant for "Civil Defence Department" *re* additional appointments and expansion. 1321.
Question *re* maintenance of the dependents of Pir of Pagaro, etc. 1734.
Resolution *re*—
Implementing the Federation of India. 388-90.
Treatment of political prisoners and detenus. 1974.
Vegetable Product (Excise Duty) Bill—
Motions to consider and to circulate. 1302.
- LICENCE(S)**—
Question *re*—
Cancellation of newsprint import — of the *Railway Herald*. 1273.
— for exploration and scientific prospecting of potential oil sources. 1594.
- LICENCEE(S)**—
Question *re* replacement of catering contractors and vending — on East Indian Railway. 1542.
- LIEN**—
Question *re* transfer of — to allottees of combined "C" type quarters in New Delhi. 971.
- LIGHTHOUSES AND LIGHTSHIPS**—
Demand for grant. 964.
Demand for supplementary grant. 1339.
- LIGHTSHIPS, LIGHTHOUSES AND—**
Demand for grant. 964.
Demand for supplementary grant. 1339.
- LINO OPERATOR(S)**—
Question *re* Muslim —, Mono Operators, etc., in the Government of India Press, Calcutta. 1582-83.
- LIST(S)**—
Question *re*—
— of inadmissible debits on Railways. 511.
Refusal to supply to Indian Mining Federation — of acceptances of interim purchases of coal. 372-73.

LOANS AND ADVANCES BEARING INTEREST—

- Demand for Grant. 968.
- Demand for supplementary grant. 1355-59.

LOCO. SHED(S)—

Question *re* non-appointment of Panel Muslims as clerks in certain Bengal and Assam Railway. 1376.

LOCOMOTIVE POWER—

Demand for excess grant in respect of "Working Expenses—Maintenance and supply of —". 1758-59.

Demand for grant in respect of "Working Expenses—Maintenance and supply of —". 600.

Demands for supplementary grants in respect of "Working Expenses—Maintenance and supply of —". 612.

LONDON—

Question *re*—
Silver stock with the Reserve Bank of India and sale of Indian silver in —. 136-37.

Utilisation of India's sterling in —. 465-66.

LOOTING—

Question *re* — of grain shops by Mill-hands at Dharlia. 421.

LOSS(ES)—

Question *re* — suffered by Bengal and North Western and East Indian Railways during recent political disturbances. 367-68.

LOWER GAZETTED SERVICE—

See "Gazetted Service(s)".

LUCKNOW—

Question *re* representation against Communal reservation by the Works Manager, Carriage and Wagon Shop. —. 671-72, 1738.

LUCKNOW DIVISION—

Question *re* paucity of Muslim inferior staff in —, East Indian Railway. 676.

LUNCH INTERVAL—

Announcement *re* time for — of the Assembly on Fridays. 175.

M

M. T. STORE-KEEPER(S)—

See "Store-keeper(s)".

MACHINE(S)—

Question *re* repair of — of the Government of India Press, New Delhi. 1585.

MACHINE DEPARTMENT—

Question *re* grievances of the piece workers in the — of the Government of India Press, New Delhi. 1270.

MACHINE-GUNNING—

Question *re* — on a mob from air near Ranaghat in Bengal. 1643-44.

MACHINERY(IES)—

Question *re*—
Government policy regarding import of plants and — for production of power-alcohol. 1535-36.

— for price control in Delhi. 816.

Supply of — for chemical industries. 916.

MACKEOWN, MR. J. A.—

Indian Finance Bill—

Motion to consider. 1014, 1024, 1080-83.

Motion *re* election of members to the Standing Committee for the Supply Department. 1280-81.

Motion to reduce Demand for "Executive Council" *re* grievances of Muslims in regard to their meagre share in the services of the Supply Department and in the contracts given by the Department. 932, 933-36.

Oath of Office. 365.

MADANI, MAULANA HUSAIN AHMAD—

Question *re* desirability of giving higher class to — a detenu. 1644-45.

MADRAS—

Motion to reduce demand for Railway Board *re* imperative need of allotment of wagons for transport of Rice to deficit areas of the — Presidency. 598-99.

Question *re*—

Concessions for salt collection on — Coast. 456-57.

Withholding of deliveries of diverted cargo sold in —. 279-80.

MAHATMA GANDHI—

See "Gandhi, Mahatma".

MAIL(S)—

Question *re*—

Desirability of increasing carriages on — and mixed trains in Assam. 672.

Rules regarding reservation of accommodation in — trains for the Defence Department. 1686-87.

MAINTENANCE—

Question *re* — of the dependents of Pir of Pagaro, etc. 1734.

MAINTENANCE ALLOWANCE—

Question *re* non-grant of — to Sardar Sardul Singh Caveeshar's family. 165.

MAITRA, PANDIT LAKSHMI KANTA—

Election of — to the Standing Finance Committee for Railways. 1179.

Expressions of regret on the death of Dr. F. X. DeSouza. 651.

General discussion of the General Budget. 775, 777, 779, 782, 808.

Indian Army and Air Force (Military Prisons and Detention Barracks) Bill—

Motion to consider. 719-21.

Motion for Adjournment *re*—

Announcement *re* grant of inadequate dear-ness allowance to workers. 197, 198, 199.

Fast by Mahatma Gandhi in jail. 213, 247-50.

Shortage of small coins. 60, 64.

The Paper Control Order. 129.

Motion *re* the situation as regards food and other necessaries. 224, 332, 336, 345, 346, 349.

Motion to reduce demand for Railway Board *re*—

Extensions given to employees in Railway Services. 588.

Post-War reconstruction. 535, 536, 538-40, 547, 548.

Question *re*—

Employment of non-Indian Burma evacuees in Government of India services. 1737-38.

Organisation of and assistance to industries for meeting war supply requirements. 1481.

Question (Supplementary) *re*—

Behaviour of the Railway staff during evacuation after Calcutta raids. 18, 19.

Burma Postal Department evacuees and grievances of the Postal employees. 204, 205.

- Casualties, arrests, etc., during the recent disturbances. 152.
- Discussion of the "Atlantic Charter" at the Pacific Relations Conference. 212.
- Duration of Ordinances promulgated by the Governor General. 71.
- Extensions of service to Railway Officers. 2.
- Fire-fighting experts imported from Britain. 146, 147.
- Government agencies for purchase of wheat. 89.
- Grievances of the amalgamated Assam Bengal Railway staff. 209.
- Paper position. 82.
- Preference to Anglo-Indians, Europeans and foreign refugees in Ordnance Factories. 206.
- Protection for producer gas plant industry. 14, 15.
- Recent air raids over Assam and Bengal. 158.
- Shortage of small coins. 148.
- The new Food Department. 74, 75.
- Working of the Defence of India Rules. 139.
- Resolution re—**
- Committee for enquiry into the alleged military and police excesses. 183.
- Revision of the convention in respect of contribution from Railway to General Revenues. 683, 692, 694, 701-03, 706, 707, 715, 716.
- MAKHDUM SHAH SAHEB—**
- Question *re* repairs of the Durgah of —, Qutab Road, Delhi. 1276.
- MALE(S)—**
- Question *re* unemployed — Indians in Natal. 90.
- MALTREATMENT—**
- Motion for adjournment *re—*
- to Mr. C. B. Johri in jail. 286-87.
- to Sikh Military Prisoners in Indore Jail. 286.
- MANAGER(S)—**
- Question *re—*
- Complaints against —, Government of India Press, Aligarh. 1586.
- Representation against Communal reservation by the Works —, Carriage and Wagon Shop, Lucknow. 671-72.
- MANAVEDAN, RAJA T.—**
- Election of — to the Standing Finance Committee. 1545.
- Resolution *re* implementing the Federation of India. 393.
- MANUFACTURE(S)—**
- Question *re* — of condensed or dried milk in India. 1277.
- MARKETING, AGRICULTURAL—**
- Demand for Grant. 965.
- MARRIAGE (AMENDMENT) BILL—**
- See "Special —" under "Bill(s)".
- MARRIAGE DISABILITIES REMOVAL BILL—**
- See "Hindu —" under "Bill(s)".
- MARTIAL LAW—**
- Motion for Adjournment *re* failure to terminate — and restore normal conditions in Sind. 287.
- Motion to reduce Demand for "Executive Council" *re* administration of — in Sind. 917-30.
- Question *re—*
- Flogging punishment for political offences under — in Sind. 135-56.
- and control of Hur Menace in Sind. 455-56.
- Property confiscated in Sind, under —. 859-60.
- MARTIAL LAW PRISONER(S)—**
- See "Prisoner(s)".
- MASS UNEMPLOYMENT—**
- See "Unemployment".
- MATERIAL(S)—**
- Question *re—*
- Railway — sent out of India to Iran, Iraq, etc. 27-28.
- Supply of food and raw — to India by His Majesty's Government. 557.
- MATERNITY WELFARE—**
- Question *re* — and children's health arrangements. 425.
- MAXWELL, THE HONOURABLE SIR REGINALD—**
- Declaration of Exemption under the Registration of Foreigners Act (laid on the table). 1022.
- Demand for supplementary grant in respect of "Census". 1343.
- Expressions of regret on the death of Mr. S. Satyamurti. 1543.
- Hindu Code, Part I (Intestate Succession)—
- Motion(s) to refer to Joint Committee and to circulate. 1546.
- Indian Finance Bill—
- Motion to consider. 1185.
- Motion for adjournment *re—*
- Fast by Mahatma Gandhi in jail. 214, 260-62.
- Refusal of permission to the Bombay Conference Delegation for interviewing Mahatma Gandhi. 1741-44.
- Restrictions on the *Hindustan Times* *re* publication of news about Mahatma Gandhi's fast. 287, 238, 297-98, 299, 300.
- Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 908-10.
- Motion to reduce Demand for "Executive Council" *re* Government attitude towards the Press in India and the working of Press Censorship. 849-51.
- Motion to reduce Demand for "Home Department" *re* repressive Policy of the Government. 819, 820, 828-31.
- Motion to reduce Demand for supplementary grant for "Delhi" *re* non-appreciation of Police Services. 1354.
- Motion to reduce Demand for supplementary grant for "Home Department" *re—*
- Additional appointments and continuation of I.C.S. training. 1319.
- Honoraria paid. 1319.
- Resolution *re—*
- Committee for enquiry into the alleged military and police excesses. 178, 186-91.
- Treatment of political prisoners and detenus. 1473-79.
- MEANS—**
- Motion to reduce Demand for "Executive Council" *re* — whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 936-60.

MEASURES(S)—

Question *re*—

- for ameliorating the economic condition of labourers. 270-71.
- for making essentials available to labourers. 269.
- for solution of the food supply problem. 275-76.

MECHANICAL DEPARTMENT—

Question *re*—

- Filling up of vacancy of Progress and Planning Superintendent, —, East Indian Railway. Alambagh. 769-70, 1738.
- Promotion of senior subordinates of Railway —. 510.

MEDICAL COUNCIL. (AMENDMENT) BILL—

See "Indian —" under "Bill(s)".

MEDICAL DEPARTMENT(S)—

Question *re* money spent on North Western Railway —. 675.

MEDICAL SERVICES—

- Demand for Grant. 965.
- Demand for supplementary grant. 1341.

MEETING(S)—

- Publicity of the Proceedings of the — of the Select Committee. 35.
- Question *re* desirability of early — of the Central Standing Haj Committee. 84.

MEHTA, MR. JAMNADAS M.—

Demand for supplementary grant in respect of "Loans and Advances bearing Interest". 1355-57, 1358.

Election of — to the committee appointed to consider the convention regarding the Railway Finance. 1647.

Election of — to the Defence Consultative Committee. 1180.

Election of — to the Standing Committee for the Labour Department. 1545.

General discussion of the General Budget. 781-85, 796, 804, 807.

General discussion of the Railway Budget. 433-35.

Hindu Code, Part I (Intestate Succession)—
Motion(s) to refer to Joint Committee and to circulate. 1407, 1412, 1551, 1552, 1575-79.

Indian Finance Bill—

Motion to consider. 1027, 1036-54, 1058, 1091, 1092, 1094, 1104, 1132, 1133, 1160, 1163, 1193, 1203, 1208, 1215, 1218.

Consideration of—

Clause 2. 1229-31, 1232. . . *

Clause 5. 1233.

Indian Tea Control (Amendment) Bill—

Motion to pass. 1398-99, 1403, 1404.

Motion for Adjournment *re*—

Announcement *re* grant of inadequate dearness allowance to workers. 169, 191-94, 196, 199-201.

Failure to devise suitable system of Food Control. 32.

Fast by Mahatma Gandhi in jail. 263-64.

Imposition of financial burdens for War purposes without consulting the Assembly. 168.

Provision of rupee finance for the Governments of the United Nations. 213.

Restrictions on the *Hindustan Times* *re* publication of news about Mahatma Gandhi's fast. 299

Shortage of small coins. 63.

Sugar problem. 212.

Throttling the debate on the Second Reading of the Indian Tea Control (Amendment) Bill. 1389.

Motion *re*—

Election of members to the committee appointed to consider the convention regarding the Railway Finance. 1332-33.

The situation as regards food and other necessities. 239, 244, 329, 330, 340, 348, 355-58.

Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 897, 898-900, 902.

Motion to reduce Demand for "Executive Council" *re*—

Dearness allowance. 851-54, 855, 856, 857, 858.

Means whereby people may have better opportunity to place their views before the Government regarding War activities and the future position of the country and of the future needs for the prosperity of the country. 875-76, 878.

Means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 956-58.

Motion to reduce Demand for "Finance Department" *re* utilization of the sterling balances. 835-37, 839.

Motion to reduce Demand for "Home Department" *re* Repressive Policy of the Government. 825-27, 828.

Nomination of — on the Panel of Chairmen. 35.

Nomination of — to the House Committee. 867.

Question (Supplementary) *re*—

Dearness allowance to Railway workers. 9.

Lease-lend aid from United States of America. 1328.

Paucity of Muslim Engineers, etc., in the Central Public Works Department. 1124, 1125.

Recent air raids over Assam and Bengal. 158.

The new Food Department. 277.

Resolution *re*—

Committee for enquiry into the alleged military and police excesses. 169-72, 187, 188.

Grievances of officials and secretariat assistants employed in Railways. 410-12, 1436-41, 1460, 1462-65, 1466.

Implementing the Federation of India. 384, 386-88, 390.

Prohibition of export of textile goods. 404-06.

Revision of the convention in respect of contribution from Railway to General Revenues. 703-06, 711, 712.

Tobacco (Excise Duty) Bill—

Motion to consider. 1242, 1243-45.

Consideration of Schedule. 1264-66, 1281-82, 1284, 1285, 1286, 1287, 1288.

Vegetable Product (Excise Duty) Bill—

Motions to consider and to circulate. 1295, 1297, 1305-09, 1310.

MEMBER(S)—

- Election of a — to the Central Committee of the Tuberculosis Association in India. 1390-91, 1545.
- Election of a — to the Standing Committee for the Posts and Air Department. 46-47, 112.
- Election of a — to the Standing Finance Committee. 1389-90, 1545.
- Election of — to the Central Advisory Council for Railways. 973, 1389.
- Election of — to the committee appointed to consider the Convention regarding the Railway Finance. 1330-34, 1503, 1647.
- Election of — to the Defence Consultative Committee. 974-75, 1180.
- Election of — to the Standing Committee for Roads. 973, 1179.
- Election of — to the Standing Committee for the Civil Defence Department. 1330, 1599.
- Election of — to the Standing Committee for the Commerce Department. 1391, 1521, 1599.
- Election of — to the Standing Committee for the Department of Information and Broadcasting. 288-89, 513.
- Election of — to the Standing Committee for the Labour Department. 1278-80, 1545.
- Election of — to the Standing Committee for the Posts and Air Department. 973-74, 1179-80.
- Election of — to the Standing Committee for the Supply Department. 1280-81, 1545.
- Election of — to the Standing Committee on Emigration. 679-80, 867.
- Election of — to the Standing Finance Committee. 474-76, 679.
- Election of — to the Standing Finance Committee for Railways. 972, 1179.
- Motion for adjournment *re*—
- Inability of a — of the Legislative Assembly to attend its Session due to detention in jail. 286.
- Necessity of releasing the Congress Working Committee —. 373.
- Question *re*—
- Bombay, Baroda and Central India Railway employees elected as — of the Ajmer Municipality. 1685.
- of Central Legislature appointed on salaries or allowances by Government. 311.
- MEMORIAL(S)—
- Question *re* — by Indian clerks of the General Headquarters. 464-65.
- MERCHANT SHIPPING (AMENDMENT) BILL—
- See "Indian —" under "Bill(s)".
- MESSAGE(S)—
- from His Excellency the Governor General appointing the Honourable Sir Edward Benthall to perform the functions assigned to the Finance Member on the occasion of the general discussion of the Railway Budget. 214.
- from His Excellency the Governor General declaring certain heads of expenditure in the Budget open to discussion by the Legislative Assembly. 214.
- METAL(S)—
- Question *re* desirability of minting small coins of cheap —. 308.

METAL AND STEEL FACTORY—

- Question *re* Supervisor Trainees at Ishapore. —. 3-6, 1481-82.
- METAL RESERVE COMPANY—
- Question *re* monopoly of export of Mica to the Joint Mica Mission and — of the United States of America. 281-83.
- METEOROLOGICAL DEPARTMENT—
- Question *re* Assamese representation in the —. 1382.
- METEOROLOGY—
- Demand for Grant. 964.
- Demand for supplementary grant. 1340-41.
- MICA MISSION—
- Question *re*—
- Fixation of prices of grades of Mica by the Joint —. 283-84.
- Monopoly of export of Mica to the Joint — and Metal Reserve Company of the United States of America. 281-83.
- MILITARY—
- Question *re* hoarding of foodstuffs by —. 84-85.
- MILITARY ACCOUNTANT GENERAL—
- Question *re* restrictions on outside transfer of permanent staff of the —'s Office. 1020-21.
- MILITARY ACCOUNTS DEPARTMENT—
- Question *re* distinction *re* salary between the re-employed retired clerks of Defence Department and the —. 724.
- MILITARY ADMINISTRATION—
- See "Administration".
- MILITARY ENGINEERING SERVICE—
- Question *re*—
- Complaints of certain Civilian Officials in the —. 1638-39.
- Graduate Engineers as Subordinates in —. 861-62.
- Non-promotion of certain qualified Civilian Sub-Divisional Officers in the —. 1637-38.
- MILITARY EXCESS(ES)—
- See "Excess(es)".
- MILITARY OFFICERS—
- See "Officer(s)".
- MILITARY PRISONER(S)—
- See "Prisoner(s)".
- MILK—
- Question *re* manufacture of condensed *cr* dried — in India. 1277.
- MILLER, MR. C. C.—
- Election of — to the Standing Committee for the Labour Department. 1545.
- Election of — to the Standing Committee for the Posts and Air Department. 112, 1180.
- War Injuries (Compensation Insurance) Bill—
- Motion to refer to Select Committee. 1652-55, 1657.
- MILL-HANDS—
- Question *re* looting of grain shops by — at Dharlia. 421.
- MINE(S)—
- Demand for Grant. 964.
- MINERAL(S)—
- Question *re* operations of the Utilisation Branch of the Geological Survey of India in respect of certain —. 1596-98.
- MINING FEDERATION—
- See "Indian —".
- MINISTERIAL STAFF—
- See "Staff".

MINORITY(IES)—

Motion to reduce demand for Railway Board re need for fixing quota for Muslim and other minorities, in the selection grades in Railway services. 594-98.

MINT—

Demand for Grant. 967.
Demand for supplementary grant. 1344-45.
Question re discovery of a miniature — at Solan. 1329.

MINTING—

Question re desirability of — small coins of cheap metals. 308.

MISCELLANEOUS—

Demand for Grant. 967.
Demand for supplementary grant. 1346.
Miscellaneous Adjustments between the Central and Provincial Governments—
Demand for Grant. 967.

MISCELLANEOUS DEPARTMENTS—

Demand for Grant. 967.
Demand for supplementary grant. 1344.

MISCELLANEOUS EXPENDITURE—

Demand for Grant. 600.

MISSION(S)—

Question re preliminary and final recommendations of the Grady —. 10-13.

MIXED TRAIN(S)—

See "Train(s)".

MOB—

Question re Machine-gunning on a — from air near Ranaghat in Bengal. 1643-44.

MODEL HOUSES—

See "House(s)".

MOLASSES—

Question re export of sugar, wheat and rice and the production of Petrol from —. 278.

MOLESTATION—

Question re measures for protection of women from — by soldiers used for restoring order. 156-57.

MONETARY CONFERENCE—

See "Conference(s)".

MONEY(IES)—

Question re — spent on North Western Railway Medical Department. 675.

MONITOR(S)—

Question re reversion of a Muslim — in the Delhi Telegraph Engineering Division 1222-23.

MONO OPERATOR(S)—

Question re Muslim Lino Operators, —, etc., in the Government of India Press, Calcutta. 1582-83.

MONOPOLIST(S)—

Question re appointment of banias, — and special agents for coal distribution. 369.

MONOPOLY(IES)—

Question re — of export of Mica to the Joint Mica Mission and Metal Reserve Company of the United States of America. 281-83.

MONUMENT(S)—

Question re—
Appointment of Mr. Puri as the Assistant Superintendent-in-charge of the Delhi —. 112-23.

Desirability of having Muslim chowkidars for the Muslim protected — in Delhi. 1276-77.

Neglect of Hindu and Sikh — in the Frontier Archaeological Circle. 1731-32.

MORADABAD—

Motion for Adjournment re removal from service of Railway staff by the Divisional Personnel Officer. —. 167-68.

MORADABAD DIVISION—

Motion for Adjournment re Coercion and intimidation of railway staff in —. 167.

Question re—

Approved Muslim contractors in the —. 1384.

Communal composition of Inspectors, and Assistant Inspectors under the Superintendent, Works (Lower), —. 1384.

Partial re-imbusement of Counsel's Fee paid by certain Travelling Ticket Examiners of — for their defence in a criminal case. 30.

Staff appointed as Transportation Inspectors in —. 1540-41.

Use of Inspection Carriages by officers of the —. 1542-43.

MOTHER(S)—

Question re passes for widow — of Railway employees on North Western Railway. 511.

MOTION(S)—

— re the situation as regards food and other necessities. 223-47, 324-64, 476-503. (Time-limit on speeches, pp. 112, 223.)

MOTION(S) FOR ADJOURNMENT—

See "Adjournment(s)".

MOTOR CAR ASSEMBLY PLANT(S)—

Question re establishment of — in India. 1535.

MOTOR VEHICLES (AMENDMENT)

BILL—

See "Bill(s)".

MOTOR VEHICLES RULES—

Amendments to certain — (laid on the table). 36-45.

See also "Rule(s)".

MUAZZAM SAHIB BAHADUR, MR.

MUHAMMAD—

Election of — to the Standing Finance Committee for Railways. 1179.

MUDALIYAR, DIWAN BAHADUR A.

LAKSHMANASWAMI—

Motion for adjournment re failure to prosecute the European passenger resisting occupation of the reserved seat by —. 817.

MUHAMMAD MUNIR, JUSTICE—

Question re statement regarding Nationalism by — of the Lahore High Court. 1436.

MUNICIPAL COMMITTEE(S)—

Question re expenditure from the Reserve Fund to meet deficit by the Delhi. —. 1730.

MUNICIPALITY(IES)—

Question re—

Bombay, Baroda and Central India Railway employees elected as members of the Ajmer —. 1685.

Establishment of his party in the Delhi — by its official President. 1731.

Pay of the Delhi — Health Officer. 1730-31.

MUNICIPALITY BUDGET—

See "Budget".

MUNITION OFFICER(S)—

Question re paucity of Indian — at Kanchnrapara Works. 510.

MURTUZA SAHIB BAHADUR, MAULVI SYED—

- Consideration of the Special Haj Inquiry Report.—1771-75.
 Delhi Muslim Wakfs Bill—
 Motion to consider. 727-28.
 Consideration of clauses. 750, 752-53.
 Motion to pass. 740.
 Delhi University (Amendment) Bill—
 Motions to refer to Select Committee and to circulate. 1679.
 Election of — to the committee appointed to consider the Convention regarding the Railway Finance. 1647.
 Election of — to the Standing Finance Committee for Railways. 1179.
 Expressions of regret on the death of Mr. S. Satyamurti. 1544.
 Indian Finance Bill—
 Motion to consider. 1201.
 Motion for Adjournment *re* announcement *re* grant of inadequate dearness allowance to workers. 197.
 Motion *re* election of members to the Committee appointed to consider the convention regarding the Railway Finance. 1352.
 Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 908.
 Motion to reduce Demand for "Executive Council" *re* grievances of Muslims in regard to their meagre share in the services of the Supply Department and in the contracts given by the Department. 936.
 Question *re*—
 Accelerated promotions in the Posts and Air Department. 666.
 Complaints against Manager, Government of India Press, Aligarh. 1586.
 Desirability of abolishing the competitive examination for recruitment to Subordinate Posts and Telegraphs Services. 668.
 Discrimination between Muslim and Non-Muslim apprentices in the Printing and Stationery Department. 1585.
 Dismissals of Instructors, etc., in the Technical Training Centre, Delhi Polytechnic. 1120.
 Extra staff in the Government of India Press, Aligarh. 1585-86.
 Grievances of direct recruits in the Posts and Telegraphs Directorate. 1019-20.
 Muslim representation in the Delhi Polytechnic. 1119.
 Officials in the Posts and Telegraphs Directorate spared for outside promotion. 667.
 Paucity of Muslim Officers in the Printing and Stationery Establishment under Labour Department. 1584-85.
 Paucity of Muslim Superintendents, etc., in the Posts and Telegraphs Directorate. 664-66.
 Paucity of Muslim Wireless Operators and Engineering Supervisors. 667-68.
 Promotion of certain relegated Second Division Clerks as Assistants in the Posts and Telegraphs Directorate. 1068-69.
 Promotion of clerks as Assistants in the Posts and Telegraphs Directorate. 1017-19.

Recruitment of Inspectors and Lead Jerks of the Superintendents of Posts Offices. 668-69.

Removal of the former Instructor in General Engineering in the Delhi Polytechnic. 1120.

Repair of machines of the Government of India Press, New Delhi. 1585.

Selection and non-selection cadres in Central Services. 1019.

Suspension of direct recruitment to Assistants' cadre in the Government of India Secretariat and attached offices. 1017.

Question (Supplementary) *re*—

Appointment of Mr. Puri as the Assistant Superintendent-in-charge of the Delhi Monuments. 1123.

Indians appointed as Chief Engineers and Commanders, Royal Engineers. 864.

Paucity of Muslim Engineers, etc., in the Central Public Works Department. 1124.

Paucity of Muslims in certain posts of Bengal and Assam Railway. 1524.

Property confiscated in Sind under Martial Law. 860.

Rules regarding reservation of accommodation in Mail trains for the Defence Department. 1687.

Scheme of construction of a Circular Road passing through Ghulam Mohiuddin Khan Garden, Delhi. 1434.

MUSLIM(S)—

Motion to reduce Demands for "Broadcasting" *re* grievances of — with regard to services, language and programmes of the Broadcasting Department. 894-910.

Motion to reduce Demand for "Executive Council" *re* grievances of — in regard to their meagre share in the services of the Supply Department and in the contracts given by the Department. 930-36.

Motion to reduce demand for "Railway Board" *re* need for fixing quota for — and other minorities in the selection grades in Railway services. 594-98.

Motion to reduce Demand for supplementary grant for "Civil Defence" *re* new appointments and representation of —. 1346-51.

Motion to reduce Demand for supplementary grant for "Police" *re* adequate representation of — in additional appointments. 1335-37.

Motion to reduce Demand for supplementary grant for "Ports and Pilotage" *re* attitude of Departments towards — in matters of Services. 1337-39.

Question *re*—

Approved — contractors in the Moradabad Division. 1384.

Deficiency of — in certain Bengal and Assam Railway Offices. 1376.

Discrimination between — and non — platform ticket booking clerks in the Howrah Division. 1067, 1739.

Intermediate Class Waiting Rooms and — Refreshment Rooms on the Tirhut Section of Oudh and Tirhut Railway. 669.

— and non — Apprentice Permanent Way Inspectors on Bengal and Assam Railway. 1523.

— and non — doctors and compounders on East Indian Railway. 676.

- and non — Tally Clerks selected for higher posts on Bengal and Assam Railway. 1377.
- candidates for the Indian Civil Service Examination, 1943. 162.
- Electrical Chargemen and Electricians on certain State Railways. 1379.
- Executive Engineers in the Central Public Works Department. 1583.
- in the Offices and the Subordinate Engineering Services of the Public Works Department. 1582.
- in Watch and Ward Department of Bengal and Assam Railway. 1529-30.
- Lino operators, Mono operators, etc., in the Government of India Press, Calcutta. 1582-83.
- officers, contractors, etc., in the Food Department. 1122.
- Permanent Way Inspectors, etc., on the North Western Railway. 1378.
- representation in certain inferior posts on Bengal and Assam Railway. 1377-78.
- representation in Establishment Section, Karachi Division, North Western Railway. 766.
- representation in the Delhi Polytechnic. 1119.
- tea stall at Sonepur railway station. 669-70.
- watermen in Watch and Ward Department of Bengal and Assam Railway 1531.
- Non-appointment of a — as Assistant Research Officer in the Imperial Institute of Veterinary Research. 1271.
- Non-appointment of — in the Department of Central Excises and Salt, North-Eastern India. 322.
- Non-appointment of Panel — as clerks in certain Bengal and Assam Railway Loco. Sheds. 1376.
- Non-observance of — quota of Assistant Permanent Way Inspectors on the Bengal and Assam Railway. 1525.
- Non-operation of scheme for training — for posts of Draftsmen, etc., on Bengal and Assam Railway. 1525.
- Paucity of Bengali — in the Department of Central Excises and Salt, North-Eastern India. 321-22.
- Paucity of — Assistant Income-tax Commissioners in the Punjab, Delhi and North-West Frontier Province. 604-05.
- Paucity of — Engineers, etc., in the Central Public Works Department. 1124-25.
- Paucity of — Gazetted Officers in the Printing and Stationery Office. 71.
- Paucity of — Head Mates, etc., on the Bengal and Assam Railway. 1523-24.
- Paucity of — in Calcutta Central Stationery Office, etc. 72.
- Paucity of — in certain posts of Bengal and Assam Railway. 1524.
- Paucity of — in Gazetted cadres in the Imperial Institute of Veterinary Research. 1271-72.
- Paucity of — in the Delhi Telegraph Engineering Division. 1222.
- Paucity of — inferior staff in Lucknow Division, East Indian Railway. 676.
- Paucity of — officers in Karachi Division of North Western Railway. 766.
- Paucity of — Officers in the Office of the United Provinces Postmaster General. 1382.
- Paucity of — platform ticket booking clerks in the Howrah Division. 1067.
- Paucity of — Superintendents, etc., in the Posts and Telegraphs Directorate. 664-66.
- Paucity of — Wireless Operators and Engineering Supervisors. 667-68.
- Percentage of — Tally Clerks on Bengal and Assam Railway. 1378.
- Ratio of — in the Department of Central Excises and Salt, North-Eastern India. 321.
- Recruited — and non — Tally Clerks absorbed in higher posts on Bengal and Assam Railway. 1376-77.
- Recruitment of — and non — on Bengal and Assam Railway. 1068.
- Representation of — in Bengal and Assam Railway Establishment Officers. 1375-76.
- Representation of — in establishment sections of North Western Railway. 509.
- Reversion of a — Monitor in the Delhi Telegraph Engineering Division. 1222-23.
- Transfer of — Clerks in the office of Superintendent, Watch and Ward, Bengal and Assam Railway. 1530.
- MUSLIM APPRENTICE(S)—
See "Apprentice(s)".
- MUSLIM CHOWKIDAR(S)—
See "Chowkidar(s)".
- MUSLIM ELECTRICAL CHARGEMEN—
See "Electrical Chargeman(en)".
- MUSLIM EMPLOYEES—
See "Employee(s)".
- MUSLIM OFFICERS—
See "Officer(s)".
- MUSLIM PROTECTED MONUMENTS—
See "Monument(s)".
- MUSLIM WAKFS BILL—
See "Delhi —" under "Bill(s)".
- MUSLIM WITNESSES—
See "Witness(es)".

N

NAGPUR—

Motion for adjournment *re* alleged insult by soldiers to Mr. M. S. Aney at — Railway Station. 677-78.

NAIK(S)—

Question *re* desirability of raising the pay of the Indian Sepoys, Lance —, — and Havildars. 317.

NAIMA BEGUM—

Question *re* report of committee for enquiry into the death of — at Irwin Hospital, New Delhi. 555-56.

NAIR, MR. K. C.—

Question *re* hunger strike in Delhi Jail by —. 1175-76.

NAIRANG, SYED GHULAM BHIK—

Appointment of — to the Committee on Petitions. 35.

Consideration of the Special Haj Inquiry Report. 1773-76.

Delhi Muslim Wakfs Bill—

Consideration of clauses. 735-36, 737.
Motion to pass. 739.

- Delhi University (Amendment) Bill—
Motions to refer to Select Committee and to circulate. 1695.
Election of — to the Standing Committee on Emigration. 867.
Expressions of regret on the deaths of Sir Muhammad Yakub and Mr. J. Ramsay Scott. 31.
- Hindu Code, Part I (Intestate Succession)—
Motions to refer to Joint Committee and to circulate. 1565, 1611-13.
- Indian Finance Bill—
Motion to consider. 1009, 1133-37.
Consideration of clause 5. 1234.
Motion for adjournment *re* latest restrictions on supply of newsprint. 678.
- Motion *re* election of Members to the Defence Consultative Committee. 975.
- Motion to reduce Demand for "Broadcasting tax" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 898.
- Motion to reduce Demand for "Executive Council" *re* grievances of Muslims in regard to their meagre share in the services of the Supply Department and in the contracts given by the Department. 930-33.
- Motion to reduce Demand for "Home Department" *re* repressive Policy of the Government. 824-828.
- Nomination of — on the Panel of Chairmen. 35.
- Question *re*—
Attachment to trains of bogies for certain destinations. 1379-80.
- Head Clerk of Establishment Branch, Delhi Telegraph Engineering Division. 1221.
- Indian Army Corps of clerks at the General Headquarters. 459-64, 465.
- Memorials by Indian clerks of the General Headquarters. 464-65.
- Paucity of Muslims in the Delhi Telegraph Engineering Division. 1222.
- Recommendations of the Committee on repairs to the Taj at Agra. 1589-90.
- Reversion of a Muslim Monitor in the Delhi Telegraph Engineering Division. 1222-23.
- Unaccounted twin wire in the Delhi Telegraph Engineering Division. 1222.
- Reciprocity Bill—
Motion to pass. 751.
Resolution *re* implementing the Federation of India. 383, 384, 387.
- NATAL—
Question *re* unemployed male Indians in —. 90.
- NATIONAL FEDERATION OF RAILWAYMEN—
Question *re* alleged prohibition on the staff for joining —. 1073.
- NATIONAL WAR FRONT—
Question *re*—
Propaganda programme of the —. 1640-43.
Work done by the — Organisers. 1639.
- NATIONALISM—
Question *re* statement regarding — by Justice Muhammad Munir of the Lahore High Court. 1436.
- NAUMAN, MR. MUHAMMAD—
Consideration of the report of the Public Accounts Committee. 1751-52.
Election of — to the Standing Committee for the Commerce Department. 1599.
Election of — to the Standing Finance Committee for Railways. 1179.
General discussion of the General Budget. 787-90, 804, 806, 808.
- Indian Finance Bill—
Motion to consider. 1013, 1052, 1105, 1117, 1165, 1166-70.
Consideration of clause 2. 1228.
- Indian Tea Control (Amendment) Bill—
Motion to pass. 1396-97, 1398, 1403.
- Motion for Adjournment *re*—
Restrictions on the *Hindustan Times* *re* publication of news about Mahatma Gandhi's fast. 300.
Shortage of small coins. 55.
- Motion *re* the situation as regards food and other necessities. 322-35.
- Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 898, 905.
- Motion to reduce Demand for "Executive Council" *re* administration of Martial Law in Sind. 920-21, 926.
- Motion to reduce Demand for "Finance Department" *re* utilization of the sterling balances. 837-38.
- Motion to reduce demand for "Railway Board" *re*—
Extensions given to employees in Railway service. 590, 591, 592.
Need for fixing quota for Muslims and other minorities in the selection grades in Railway services. 595.
Post-War reconstruction. 537-38.
Recognition of Railway Muslim employees Unions and Associations. 573-75, 576, 577, 578, 587.
Reduction in rates and fares. 522-23, 524, 525, 526.
- Motion to reduce Demand for supplementary grant for "Civil Defence Department" *re* additional appointments and expansion. 1320-21.
- Motion to reduce Demand for supplementary grant for "Executive Council" *re* expenses of two additional Saloons. 1315-16.
- Motion to reduce Demand for supplementary grant for "Home Department" *re* Honoraria paid. 1318-19.
- Question *re*—
Contractors for aerated water and ice on North Western Railway. 765.
Deficiency of Muslims in certain Bengal and Assam Railway Offices. 1376.
Discrimination between Muslim and non-Muslim platform ticket booking clerks in the Howrah Division. 1067.
Maximum age limit for clerical recruitment in the Posts and Telegraphs Department. 1531-32.
Muslim and non-Muslim Apprentice Permanent Way Inspectors on Bengal and Assam Railway. 1523.
Muslim watchmen in Watch Department of Bengal and Assam Railway. 1531.
Muslims in Watch and Ward Department of Bengal and Assam Railway. 1529-30.

- Non-appointment of Panel Muslims as Clerks in certain Bengal and Assam Railway Loco Sheds. 1376.
- Non-observance of Muslim quota of Assistant Permanent Way Inspectors on the Bengal and Assam Railway. 1523.
- Non-operation of scheme for training Muslims for posts of Draftsmen, etc., on Bengal and Assam Railway. 1525.
- Paucity of Muslim Head Mates, etc., on the Bengal and Assam Railway. 1523-24.
- Paucity of Muslim platform ticket booking clerks in the Howrah Division. 1067.
- Paucity of Muslims in certain posts of Bengal and Assam Railway. 1524.
- Posts of platform ticket booking clerks at Howrah. 1066-67.
- Representation of Muslims in Bengal and Assam Railway Establishment Offices. 1375-76.
- Transfer of Muslim clerks in the office of Superintendent, Watch and Ward, Bengal and Assam Railway. 1530.
- Unsatisfactory catering arrangement on the Oudh and Tirhut Railway. 765-66.
- Question (Supplementary). *re*—
- Cheap shops for railway employees. 769.
- Desirability of giving railway advertisements to Bihar vernacular newspapers. 1527.
- Government agencies for purchase of wheat. 89.
- Muslim officers, contractors, etc., in the Food Department. 1122.
- New Assistant Estate Officers and Assistants to the Estate Officer. 1125.
- Preliminary and final recommendations of the Grady Mission. 12.
- Refreshment-rooms contract on the old Bengal and North Western Railway. 366.
- Relative seniority of promoted Grade II Guards on North Western Railway. 767.
- Supply of rice to Ceylon. 79.
- Resolution *re*—
- Grievances of officials and secretariat assistants employed in Railways. 1452-53.
- Implementing the Federation of India. 383.
- Prohibition of export of textile goods. 404.
- Revision of the convention in respect of contribution from Railway to General Revenues. 692-94, 705.
- Vegetable Product (Excise Duty) Bill—
- Motions to consider and to circulate. 1298.
- NAVIGATION—**
- Demands for Grant, in respect of "Irrigation (including Working Expenses), Embankment and Drainage Works". 961.
- NECESSARIES—**
- Motion *re* the situation as regards food and other —. 223-47, 324-64, 476-503.
- Question *re* measures for making essentials available to labourers. 269.
- NECESSARIES OF LIFE—**
- Motion for Adjournment *re* prices of —. 168.
- NEOGY, MR. K. C.—**
- Consideration of the report of the Public Accounts Committee. 1745-49, 1750.
- Delhi University (Amendment) Bill—
- Motions to refer to Select Committee and to circulate. 1665.
- Demand for excess grants in respect of "Appropriation to Reserve". 1760.
- Demand for supplementary grant in respect of "Salt". 1313-14.
- Election of — to the committee appointed to consider the Convention regarding the Railway Finance. 1647.
- General discussion of the General Budget. 804, 805.
- Hindu Code, Part I (Intestate Succession)—
- Motions to refer to Joint Committee and to circulate —. 1569, 1599-1604.
- Indian Finance Bill—
- Motion to consider. 983.
- Indian Tea Control (Amendment) Bill—
- Consideration of clauses. 1393-94, 1395, 1396.
- Motion for Adjournment *re*—
- Failure to devise suitable system of Food Control. 32.
- Shortage of small coins. 61-63.
- Motion *re* the situation as regards food and other necessities. 334, 341-44.
- Motion to reduce Demand for "Finance Department" *re* utilization of the sterling balances. 832-35.
- Motion to reduce demand for "Railway Board" *re* policy of wagon allotment and distribution. 514-16, 519.
- Motion to reduce Demand for supplementary grant for "Executive Council" *re* expenses of two additional Saloons. 1318.
- Question *re*—
- Activities of the United Kingdom Commercial Corporation. 1595-96.
- Advice given by Central Board of Reserve Bank of India, regarding utilization of India's sterling credits. 1328.
- Allocation of War expenditure between India and Britain, etc. 1646.
- Annuity payments to British investors on Indian Railways. 10, 320-21.
- Appointment of banians, monopolists and special agents for coal distribution. 369.
- Ceylon's demand for Indian labour. 82.
- Deputation on behalf of the coal industry in Bengal and Bihar. 1734-35.
- Diplomatic status of Sir Baron Jayatilaka and of Government of India's Agent in Ceylon. 274-75.
- Discrimination in respect of recent coal tenders for supply of coal to Railway Board. 1383-84.
- Double income-tax relief granted by India. 1646-47.
- Duration of Ordinances promulgated by the Governor General. 69-71.
- Embargo on tea export. 77-78.
- Engines and wagons in use on Railway lines. 27.
- Establishment of motor car assembly plants in India. 1535.
- Exclusion of certain properties in Burma destroyed due to "Dunial Scheme" from Burma Government's War Risks Insurance (Goods) Scheme. 1275.
- Exports, imports etc. of foodgrains. 94.
- Fall in coal output of Bengal and Bihar coal fields. 1276.
- Fire-fighting experts imported from Britain. 143-47.

- Function and powers of Controller of Coal Distribution. 370-71.
- Government policy regarding import of plants and machinery for production of power-alcohol. 1535-36.
- Government policy regarding utilisation of Tibetan sources of borax. 1596.
- High rates for contracts for construction of certain aerodromes. 417-18.
- High rates for works of landing grounds in New Delhi Cantonment. 418.
- "Joint Responsibility" for security of Railway lines. 165-64.
- Jute acreage in Bengal. 96-98.
- Lease-lend aid from United States of America. 1327-28.
- Licences for exploration and scientific prospecting of potential oil sources. 1594.
- Machine-gunning on a mob from air near Ranaghat in Bengal. 1643-44.
- Monthly allotment of wagons for coal-transport. 22-23.
- Operations of the Utilisation Branch of the Geological Survey of India in respect of certain minerals. 1596-98.
- Order investing Major General Wood with powers of Civil and Military administration in Assam. 1273-74.
- Pacific Relations Conference. 20-21.
- Paper position. 80-82.
- Payment of compensation for Indian-owned properties in Burma taken over by Burma Army. 1274-75.
- Policy about allotment of wagons for domestic fuel and coal for small industries. 369.
- Preliminary and final recommendations of the Grady Mission. 10-13.
- Prices of coal and soft coke. 98-100.
- Progress in the yield of food crops. 95-96.
- Propaganda programme of the National War Front. 1640-43.
- Protection for producer gas plants industry. 13-15, 1482.
- Provincial quota system for supply of wagons. 24.
- Provision of brothels for fighting forces in Calcutta. 149, 322-24.
- Purchase and delivery of coal from public collieries for Railways. 372.
- Purchase of rice by the Government of Bengal. 93-94.
- Railway incident involving Mr. Tushar Kanti Ghosh, Editor of the "Amrit Bazar Patrika". 1685-86.
- Railway materials sent out of India to Iran, Iraq etc. 27-28.
- Recent appointment of Europeans in Survey of India Department. 75-77.
- Refusal to supply to Indian Mining Federation lists of 'acceptances of interim purchases of coal. 372-73.
- Representation of India at the Inter-Allied Monetary Conference. 1323-29.
- Results of the 'Grow More Food Campaign'. 95.
- Rules regarding reservation of accommodation in Mail trains for the Defence Department. 1696-87.
- Scheme for Central purchase of food grains and controlled distribution. 1590-92.
- Scheme for cheap grain shops for Bengal and Bihar colliery labour. 1735-36.
- Scheme for distribution of standard cloth. 1592-94.
- Settlement of questions of status of Indians in Ceylon. 271-72.
- Shortage of coal and soft coke. 368-69.
- Shortage of small coins. 147-48.
- Stoppage of daily allotment of wagons for soft coke. 25.
- Supply of foodstuffs to Ceylon. 274.
- Supply of machinery for chemical industries. 916.
- Supply of rice to Ceylon. 78-80.
- Supply of wagons to Bengal and Bihar collieries for loading coal. 1382-83, 1739.
- The Indian Legislature (Prevention of Disqualification) Ordinance. 272-73.
- Wagon Supply Committee. 371-72.
- Wagons for loading coal in Bengal and Bihar Coalfields. 372.
- Wagons utilized for transport of food-grains, etc. 28-29.
- Withholding of cablegrams from Maharaj-Kumar Sir Vijaya of Vizianagram to President Roosevelt. 1645-46.
- Question (Supplementary) *re*—
- Behaviour of the Railway staff during evacuation after Calcutta raids. 19.
- Food position of the Eastern Zone of India. 1435, 1436.
- Food situation and Standing Committee for the Food Department. 1598.
- Indian Delegation to the Pacific Relations Conference. 210, 211.
- Machinery for price control in Delhi. 816.
- Measures for solution of the food supply problem. 276.
- Responsibility for army requisitioned for maintaining order. 156.
- Small change difficulties in Post and Telegraph Offices. 1534, 1535.
- Resolution *re*—
- Committee for enquiry into the alleged military and police excesses. 179, 187, 188.
- Treatment of political prisoners and detenus. 1467.
- NEW AREA—**
- Question *re* desirability of allowing Government servants living in the — to apply for quarters in the old area of New Delhi. 1595.
- NEW CONSTRUCTION—**
- Demand for grant. 601.
- NEW DELHI—**
- Question *re*—
- Annual election for the Works Committee of the Government of India Press. —, 1270-71.
- Desirability of allowing Government servants living in the New Area to apply for quarters in the old area of —. 1595.
- Deterioration of telephone service in Delhi and —. 1526-27.

- Desirability of partitioning compounds in front of Orthodox quarters in — in furtherance of 'Grow more food' campaign. 1594.
- Grievances of employees in the Binding Department of the Government of India Press, —. 1121.
- Grievances of the piece-workers in the Machine Department of the Government of India Press, —. 1270.
- Grievances of the Staff of the Binding Department of the Government of India Press, —. 1269.
- Hardships felt by Government servants in — due to shortage of small coins. 1640.
- High rates for works of landing grounds in — Cantonment. 418.
- House rent control cases in —. 660-61.
- Improvements in "D" type orthodox quarters in —. 970.
- Improvements in the combined "C" type quarters in —. 969-70.
- Inspection of combined "C" type quarters in —. 970-71.
- Insufficient lighting of clerks' lavatories etc., in the North Block Secretariat, —. 1587-88.
- Provision of taps for unfiltered water in compounds of orthodox quarters in —. 1733-34.
- Quota allotted to — for wheat flour and sugar. 658-59.
- Repair of Machines of the Government of India Press, —. 1585.
- Report of committee for enquiry into the death of Naima Begam at Irwin Hospital, —. 555-56.
- Selection Grade Posts in the Binding Department of the Government of India Press, —. 1269-70.
- Supply quotas of sugar and *atta* dealers in —. 656.
- Temporary buildings in —. 1583.
- Temporary rooms etc., in the South and North Blocks of the Secretariat in —. 1587.
- Transfer of lien to allottees of combined "C" type quarters in —. 971.
- NEWS—**
 Motion for Adjournment *re* restrictions on the *Hindustan Times* *re* publication of — about Mahatma Gandhi's fast. 287-88, 295-302.
- NEWS AGENCY (IES)—**
 Question *re*—
 — of the All-India Radio. 1173.
 — of the Information and Broadcasting Department. 1326-27.
- NEWSPAPER(S)—**
 Question *re*—
 Compulsory increase in the advertisement charges of —. 1428-29.
 Desirability of giving railway advertisements to Bihar vernacular —. 1527-28.
 Fixation of minimum prices of —. 1429-30.
- NEWSPAPER CONTROL ORDER—**
 Question *re* proposed increase in advertising rates under the —. 1387.

NEWSPRINT—

Motion for adjournment *re* latest restrictions on supply of —. 678-79.

Question *re*—

Cancellation of — import licence of the *Railway Herald*. 1273.

Paper and — position. 553-54.

Prohibition on import of allowed — quotas. 1427-28.

NOMINATION(S)—

— of the Panel of Chairmen. 35.

— to the House Committee. 867.

NON-CONFIRMATION—

See "Confirmation".

NON-GAZETTED CADRE—

See "Cadre(s)".

NON-MUSLIM(S)—

See "Muslim(s)".

NON-MUSLIM APPRENTICE(S)—

See "Apprentice(s)".

NON-PROMOTION—

See "Promotion(s)".

NOON, THE HONOURABLE MALIK SIR FERAZ KHAN—

Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 906-08.

Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more Sessions of the Legislature in view of the war and the future position of the country in the great developments that are taking place in the world at large. 885.

Resolution *re*—

Implementing the Federation of India. 387.

Prohibition of export of textile goods. 405.

NORTH-BLOCK—

Question *re*—

Insufficient lighting of clerks' lavatories, etc., in the — Secretariat, New Delhi. 1587-88.

Temporary rooms, etc., in the South and — of the Secretariat in New Delhi. 1587.

NORTH-EASTERN INDIA—

Question *re*—

Non-appointment of Muslims in the Department of Central Excises and Salt, —. 322.

Paucity of Bengali Muslims in the Department of Central Excises and Salt, —. 321-22.

Ratio of Muslims in the Department of Central Excises and Salt, —. 321.

NORTH-WEST FRONTIER PROVINCE—

Question *re*—

Paucity of Muslim Assistant Income-tax Commissioners in the Punjab, Delhi and —. 604-05.

Treatment to Khan Abdul Ghaffar Khan and other political prisoners in —. 1176.

NORTH WESTERN RAILWAYS—

See "Railway(s)".

NOTIFIED AREA(S)—

Question *re* desirability of applying the Control of Rent Act to the —, Shahdara and Delhi. 653.

O

OATH(S)—

Question *re* Administering of — to Muslim witnesses. 1434-35.

OATH OF OFFICE—

Aiyar, Mr. T. S. Sankara. 1325.
Ambegaonkar, Mr. K. G. 505, 969.
Bewoor, Sir Gurunath. 625.
Bhansali, Mr. M. D. 505.
Bozman, Mr. G. S. 723, 859, 1523.
Caroe, Mr. O. K. I. 1325.
Choudhury, Maulvi Muhammad Hussain. 1221.

Dehejia, Mr. V. T. 203, 811.

Gray, Mr. B. L. 1.

Greenfield, Mr. H. 1221.

Gupta, Mr. R. R. 1119.

Joshi, Mr. D. S. 1375.

Krishnamachari, Mr. T. T. I.

Mackeown, Mr. J. A. 365.

Oulsnam, Mr. S. H. V. 365.

Pai, Mr. A. V. 365.

Ray, Mrs. Renuka. 1269.

Sahay, Mr. V. 365.

Sargent, Mr. J. P. 1635.

Sheehy, Sir John. 969.

Spear, Dr. T. G. P. I.

Sundareshan, Mr. N. 765.

Symons, Mr. N. V. H. 135, 1269.

Tyson, Mr. J. D. 455.

Wakely, Mr. L. J. D. I.

Wood, Major-General E. 303, 811.

Yusuf Abdoola Haroon, Seth. 69.

OFFENCE(S)—

Question *re* flogging punishment for political — under Martial Law in Sind. 135-36.

OFFICE(S)—

Question *re—*

Desirability of raising the maximum of pension of Daftries of certain —. 605.

Muslims in the — and the Subordinate Engineering Services of the Public Works Department. 1582.

OFFICER(S)—

Question *re—*

Advice and assistance regarding allowances, etc., to dependants of British and Indian — and other ranks becoming casualties. 310.

Appointment of organisers and Warning — in Bengal. 159-60.

Authority for reducing pay or rank of — when declared medically fit for a lower rank. 862-63.

Duration of posting of an — of Posts and Air Department. 1066.

Extensions of service to — in Railway Technical Departments. 508.

Extensions of service to Railway —. 1-3.

Hindustani examination for Indian and Anglo-Indian — of Ordnance Inspection Depots. 1637.

Muslim —, contractors, etc., in the Food Department. 1122.

— discharged from service of the former Bengal and North Western Railway. 1221.

— in the Indian Ordnance Service. 971-72.

— officiating in lower gazetted service on North Western Railway. 509-10.

— posts on the Bombay, Baroda and Central India Railway. 512.

Paucity of Muslim Gazetted — in the Printing and Stationery Office. 71.

Paucity of Muslim — in Karachi Division of North Western Railway. 766.

Paucity of Muslim — in the Office of the United Provinces Postmaster General. 1382.

Paucity of Muslim — in the Printing and Stationery Establishment under Labour Department. 1584-85.

Preponderance of European — in Ordnance Inspection Depot, Lahore Cantonment. 1636.

Preponderance of European — in Ordnance Inspection Depots. 1636-37.

Recruitment of military — and soldiers. 304.

Reduction in pay of Indian Army — when taken prisoners of war. 310-11.

Retention in service of — aged above sixty in Supply Department. 1533.

Tours of Central Government — having headquarters at Simla. 1020.

Use of Inspection Carriages by — of the Moradabad Division. 1542-43.

OFFICIAL(S)—

Question *re—*

Complaints of certain Civilian — in the Military Engineering Service. 1638-39.

— in the Posts and Telegraphs Directorate spared for outside promotion. 667.

Resolution *re* grievances of — and secretariat assistants employed in railways. 410-12, 1436-66, 1544-45.

OIL SOURCES—

Question *re* licences for exploration and scientific prospecting of potential —. 1594.

OLD AREA—

Question *re* desirability of allowing Government servants living in the New Area to apply for quarters in the — of New Delhi. 1585.

OPEN LINE WORKS—

Demand for grant. 601.

OPERATION(S)—

Question *re* — of the Utilisation Branch of the Geological Survey of India in respect of certain minerals. 1596-98.

OPIMUM—

Demand for Grant. —. 961.

Demand for supplementary grant. 1315.

ORDER(S)—

Question *re—*

Measures for protection of women from molestation by soldiers used for restoring —. 156-57.

Railway Board — in respect of payment of compensations, etc. 1385.

- Responsibility for army requisitioned for maintaining —, 155-56.
- ORDNANCE(S)**—
- Essential Services (Maintenance)—
- Question *re*—
- Application of — to Shahdara Saharanpur Light Railway. 1528.
- Application of — to Railway employees. 510-11.
- Application of the — to unconfirmed Railway employees. 768.
- Motion for Adjournment *re* legislation by —, 166.
- Question *re*—
- Discrimination against Indians under the Ceylon "Bus —", 92.
- Duration of — promulgated by the Governor General. 69-71.
- The Indian Legislature (Prevention of disqualification) —, 272-73.
- ORDNANCE DEPOT(S)**—
- Question *re*—
- Transfer of Major Hazelles from Cawnpore to the —, Delhi Fort. 670, 724-25.
- Treatment meted out to contractors in —, 1637.
- ORDNANCE FACTORY(IES)**—
- See "Factory(ies)".
- ORDNANCE INSPECTION DEPOT(S)**—
- Question *re*—
- Hindustani examination for Indian and Anglo-Indian Officers of —, 1637.
- Preponderance of European Officers in —, 1636-37.
- Preponderance of European Officers in —, Lahore Cantonment. 1636.
- ORDNANCE SERVICE**—
- Question *re* Officers in the Indian —, 971-72.
- ORGANISATION(S)**—
- Question *re*—
- of and assistance to industries for meeting War supply requirements. 1481.
- Watch and Ward — on certain Railways. 1065-66.
- ORGANISER(S)**—
- Question *re*—
- Appointment of — and Warning Officers in Bengal. 159-60.
- Work done by the National War Front —, 639.
- ORTHODOX QUARTER(S)**—
- See "Quarter(s)".
- OTHER RANK(S)**—
- Question *re* advice and assistance regarding allowances, etc., to dependants of British and Indian Officers and — becoming casualties. 310.
- OTHER SCIENTIFIC DEPARTMENTS**—
- Demand for Grant. 964.
- OUDH AND TIRHUT RAILWAY**—
- See "Railway(s)".
- OULSNAM, MR. S. H. Y.**—
- Oath of office. 365.
- OVER-BRIDGE(S)**—
- Question *re* need for an — at Barauni Junction Station. 669.

P

PACIFIC RELATIONS CONFERENCE—

- Question *re*—
- Discussion of the "Atlantic Charter" at the —, 211-12.
- Indian delegation to the —, 208-11.
- , 20-21.

PAGARO, PIR OF—

See "Pir of Pagaro".

PAHARGANJ—

Question *re* sale of firewood above control price in —, Delhi. 656.

PAI, MR. A. V.—

Consideration of the Special Haj Inquiry Report. 1760.

Correspondence between the Government of India and the Ceylon Government (laid on the table). 466-74.

Motion for adjournment *re* situation created by the appointment of the Broome Commission in Durban. 1227.

Motion *re* election of the Standing Committee on Emigration. 679.

Oath of office. 365.

PANEL MUSLIM(S)—

See "Muslim(s)".

PANEL OF CHAIRMEN—

Nomination of the —, 35.

PANTH PIPLODA—

Demand for grant. 968.

Demand for excess grant. 1757-58.

PAPER(S)—

— connected with the Ceylon Government's request for additional Indian labour for Ceylon (laid on the table). 45-46.

Question *re*—

— and newsprint position. 553-54.

— position. 80-82.

PAPER CONTROL ORDER—

Motion for adjournment *re* the —, 100-01, 122-33.

PAPER CURRENCY—

Question *re* — position. 305.

PARCEL(S)—

Rate of postage on — discussed under the Indian Finance Bill. 1237-38.

PARCEL OFFICE(S)—

Question *re* Muslim employees' grievances in the Railway —, Delhi. 1379.

PARMA NAND BHAI—

Hinda Code, Part I (Intestate Succession)—

Motions to refer to Joint Committee and to circulate. 1414-21, 1611, 1617, 1620, 1622, 1623, 1629.

Indian Finance Bill—

Motion to consider. 1204, 1205.

Motion for adjournment *re* fast by Mahatma Gandhi in jail. 257.

Motion to reduce demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 900, 904-06.

Question *re*—

Conservancy contract in Railway Colony at Ghaziabad. 913-14.

Criminal Investigation Department special staff attached to the Defence Department at Lahore. 724.

Delhi Improvement Trust's scheme for building model houses. 1433.

- Distinction *re* salary between the re-employed retired clerks of Defence Department and the Military Accounts Department. 724.
- Frontier Archaeological Circle Superintendent's training in excavation works. 1732-33.
- Hardships felt by Government servants in New Delhi due to shortage of small coins. 1640.
- Hindi and Urdu as media of publicity in the Information and Broadcasting Department. 1326.
- Hindustani examination for Indian and Anglo-Indian Officers of Ordnance Inspection Depots. 1637.
- Housing scheme for the poor by the Delhi Improvement Trust. 1432-33.
- Insufficient lighting of clerks' lavatories, etc., in the North Block Secretariat, New Delhi. 1587-88.
- Neglect of Hindu and Sikh monuments in the Frontier Archaeological Circle. 1731-32.
- Posts Reserved for Schedule Castes in the Government of India Secretariat and attached offices. 1639.
- Preponderance of European Officers in Ordnance Inspection Depot, Lahore Cantonment. 1636.
- Preponderance of European Officers in Ordnance Inspection Depots. 1636-37.
- Recruitment of Indian Christians in the Auxiliary Force (India), Delhi Contingent. 1645.
- Restrictions on outside transfer of permanent staff of the Military Accountant General's Office. 1020-21.
- Revised rules for allotment of quarters to ministerial staff in Simla/Delhi. 1430-31.
- Rewards for inventions and suggestions by North Western Railway employees. 670-71.
- Small change difficulties in Post and Telegraph Offices.—1533-35.
- Temporary rooms, etc., in the South and North Blocks of the Secretariat in New Delhi.—1587.
- The new Indian standard time. 861.
- Treatment meted out to contractors in Ordnance Depots. 1637.
- Resolution *re* implementing the Federation of India. 382, 388, 389, 391-93, 395.
- Vegetable Product (Excise Duty) Bill—
Motions to consider and to circulate. 1304-05.
- PARTY (IES)—**
Question *re* establishment of his — in the Delhi Municipality by its official President. 1731.
- PASS (ES)—**
Question *re*—
— for widow-mothers of Railway employees on North Western Railway. 511.
Settlement — to retired railwaymen. 916.
- PASSENGER(S)—**
Motion for adjournment *re* failure to prosecute the European — resisting occupation of the reserved seat by Dewan Bahadur A. Lakshmanaswami Mudaliyar. 817.
- PASSENGER TRAIN(S)—**
See "Train(s)".
- PAUCITY—**
Question *re*—
— of Bengali Muslims in the Department of Central Excises and Salt, North-Eastern India. 321-22.
— of Indian munition officers at Kanchnrapara works. 510.
— of Muslim Assistant Income-tax Commissioners in the Punjab, Delhi and North-West Frontier Province. 604-05.
— of Muslim Engineers, etc., in the Central Public Works Department. 1124-25.
— of Muslim Gazetted Officers in the Printing and Stationery Office. 71.
— of Muslim Head Mates, etc., on the Bengal and Assam Railway. 1523-24.
— of Muslim inferior staff in Lucknow Division, East Indian Railway. 676.
— of Muslim officers in Karachi Division of North Western Railway. 766.
— of Muslim platform ticket booking clerks in the Howrah Division. 1067.
— of Muslim Superintendents, etc., in the Posts and Telegraphs Directorate. 664-66.
— of Muslim Wireless Operators and Engineering Supervisors. 667-68.
— of Muslims in Calcutta Central Stationery Office, etc. 72.
— of Muslims in certain posts of Bengal and Assam Railway. 1524.
— of Muslims in the Delhi Telegraph Engineering Division. 1222.
— of Sikh Assistant Surgeons in Delhi. 813.
- PAY—**
Motion to reduce Demand for supplementary grant for Botanical Survey *re*—
Revision of — of Quinine Officer. 1340.
- Question *re*—
Authority for reducing — or rank of officer when declared medically fit for a lower rank. 862-63.
Desirability of raising the — of the Indian Sepoys, Lance Naiks, Naiks and Havildars. 317.
Different rates of —, etc., for Ticket Examiners on East Indian and North Western Railways. 1537.
— and savings of Indian Sepoys. 316-17.
— of the Delhi Municipality Health Officer. 1730-31.
Reduction in — of Indian Army Officers when taken prisoners of war. 310-11.
- PAY INCREMENT(S)—**
Question *re* — to an employee officiating in Non-Gazetted Cadre of State Railways 1385.
- PAYMENT(S)—**
Question *re*—
Annuity — to British investors on Indian Railways. 320-21.
Government — to the *Associated Press of India*, and the *Reuters*. 466.
— of compensation for Indian-owned properties in Burma taken over by Burma Army. 1274-75.
— of extra duty allowance to sorters of the Bombay Postal Circle. 26-27.
Railway Board orders in respect of — of compensations, etc. 1385.
Safeguarding of — of adequate wages to employees of Government contractors. 507-08.

PAYMENT OF WAGES—

Question *re* irregularities in — to Railway Staff. 285.

PAYMENTS TO INDIAN STATES AND COMPANIES—

Demand for grant. 600.
Demand for supplementary grant. 610.
Demand for excess grant. 1758.

PAYMENT TO OTHER GOVERNMENTS, DEPARTMENTS, ETC., ON ACCOUNT OF ADMINISTRATION OF AGENCY SUBJECTS AND MANAGEMENT OF TREASURIES—

Demand for grant. 963.
Penal Code (Amendment) Bill—
See "Indian —" under "Bill(s)".

PENALISATION—

Question *re* — of Calcutta railway staff after recent air raids. 1069-70.

PENSION(S)—

Demand for grant in respect of — "Superannuation Allowances and —". 967.

Demand for supplementary grant in respect of superannuation allowances and —. 1346.

Question *re* desirability of raising the maximum of — of Dairies of certain offices. 605.

PENSION(S), COMMUTED VALUE OF—

Demand for grant. 968.

PERCENTAGE(S)—

Question *re*—
Increasing of — for direct recruitment in intermediate grades on Railways. 508.

Increasing of recruiting — for Ledger-Keepers and apprentice sub-storekeepers on North Western Railway. 509.

— of appointments of Goods and Tally Clerks on North Western Railway. 1071-72.

— of direct recruitment to certain grades on Railways. 766.

PERMANENT WAY INSPECTOR(S)—

Question *re*—
Muslim and non-Muslim Apprentice — on Bengal and Assam Railway. 1523.
Muslim —, etc., on the North Western Railway. 1378.

PERMANENT WAY INSPECTOR(S), ASSISTANT—

Question *re* non-observance of Muslim quota of — on the Bengal and Assam Railway. 1523.

PERMISSION—

Motion for adjournment *re* refusal of — to Mr. Rajagopalachari for interviewing Mahatma Gandhi. 166.

Question *re* — to Englishmen for correspondence with detained Indian leaders. 457.

PERSONNEL—

Motion to reduce Demand for Executive Council *re* grievances of the — and students of the I.M.D. 842-45.

PETITION(S)—

Question *re* withholding of — of certain postal employees of Allahabad. 1066.

PETITION(S), COMMITTEE ON—

Appointment of the —. 35.

PETROL—

Question *re* export of sugar, Wheat and rice and the production of — from molasses. 278.

PIECE WORKER(S)—

Question *re* grievances of the — in the Machine Department of the Government of India Press, New Delhi. 1270.

PILGRIM(S)—

Question *re*—
Expenditure by Port Haj Committees on facilities for —. 83.
Inquiry *re* — to Iraq and Iran. 660.

PILGRIM CAMP(S)—

Question *re* facilities and arrangements at the Karachi Haj —. 83-84.

PILGRIM TRAFFIC—

Question *re* participation of the Scindia Steam Navigation Company in Haj —. 652.

PILGRIMAGE(S)—

Question *re* representations for suspension of Haj —. 555.

PILLAY, MR. T. S.—

Coffee Market Expansion (Amendment) Bill—
Motion for leave to introduce. 609.

Motion to consider. 717-18.

Motion to pass. 718.

Indian Finance Bill—

Motion to consider. 1196-1200.

Indian Tea Control (Amendment) Bill—

Motion for leave to introduce. 1189.

Motions to consider and to circulate. 1359-61, 1375.

Consideration of clauses. 1393, 1394-95.

Motion to pass. 1396, 1401, 1402-05.

Motion for adjournment *re* latest restrictions on supply of newsprint. 678.

Motion *re*—

Election of Members to the Standing Committee for the Commerce Department. 1391.

The situation as regards food and other necessities. 476-81.

Motion to reduce Demand for "Commerce Department" *re* exports from India and trade relationship with other countries. 891.

Motion to reduce Demand for "Department of Labour" *re* position of labour including Indian seamen. 892-93.

Motion to reduce Demand for supplementary grant for 'Delhi' *re* defective control of price control staff. 1354.

Motion to reduce Demand for supplementary grant for Ports and Pilotage *re* attitude of Departments towards Muslims in matters of Services. 1338.

Resolution *re* prohibition of export of textile goods. 400-01, 408-09.

Trade Marks (Amendment) Bill—

Motion for leave to introduce. 1281.

Motion to consider. 1653-54.

Consideration of clauses. 1648.

Motion to pass. 1643.

PIR OF PAGARO—

Motion for adjournment *re*—

Execution of —. 1329-30.

Sentence of death on and confiscation of properties of —. 1277-78.

Question *re* maintenance of the dependents of —, etc. 1734.

- PLAN(S)**—
 Question *re*—
 — for guaranteeing freedom from want to demobilised war servicemen. 318-19.
 — for protection of agriculturists from slump in prices after the war. 424.
 — for providing against mass unemployment of Indian labour. 281.
- PLANNING SUPERINTENDENT, PROGRESS AND**—
 See "Progress and Planning Superintendent".
- PLANT(S)**—
 Question *re* Government policy regarding import of — and Machinery for production of power-alcohol. 1535-36.
- PLATFORM TICKET(S)**—
 Question *re*—
 Discrimination between Muslim and non-Muslim — booking clerks in the Howrah Division. 1067, 1739.
 Paucity of Muslim — booking clerks in the Howrah Division. 1067.
 Posts of — booking clerks at Howrah. 1066-67.
- POLICE**—
 Demand for grant. 963.
 Demand for supplementary grant. 1335-37.
 Motion to reduce Demand for supplementary grant for — *re* adequate representation of Muslims in additional appointments. 1335-37.
- POLICE EXCESS(ES)**—
 See "Excess(es)".
- POLICE SERVICE(S)**—
 Motion to reduce Demand for supplementary grant for 'Delhi' *re* non-appreciation of —. 1353-54.
- POLICY(IES)**—
 Motion to reduce demand for "Railway Board" *re* — of wagon allotment and distribution. 514-20.
 Question *re*—
 Government — regarding import of plants and Machinery for production of power-alcohol. 1535-36.
 Government — regarding utilisation of Tibetan sources of borax. 1596.
 — about allotment of wagons for domestic fuel and coal for small industries. 369.
- POLITICAL COURT(S)**—
 Question *re* decrees by — in Baluchistan for enforcement of the sale of women. 1069.
- POLITICAL DISTURBANCES**—
 See "Disturbance(s)".
- POLITICAL PRISONER(S)**—
 See "Prisoner(s)".
- POLYTECHNIC**—
 Question *re*—
 Dismissals of Instructors, etc., in the Technical Training Centre, Delhi —. 1120.
 Muslim representation in the Delhi —. 1119.
 Recruitment of the Head of Commerce Department, Delhi —. 284.
 Removal of the former Instructor in General Engineering in the Delhi —. 1120.
- POOR**—
 Question *re* housing scheme for the — by the Delhi Improvement Trust. 1432-33.
- PORT HAJ COMMITTEE(S)**—
 Question *re* expenditure by — on facilities for pilgrims. 85.
- PORTS AND PILOTAGE**—
 Demand for grant. 964.
 Demand for Supplementary grant. 1337-39.
 Motion to reduce Demand for supplementary grant for — *re* attitude of Departments towards Muslims in matters of Services. 1337-39.
- POST(S)**—
 Question *re*—
 Abolition of certain — of Guards on North Western Railway. 1538.
 Grades III and II guards — on the North Western Railway. 25.
 Muslim and non-Muslim Tally Clerks selected for higher — on Bengal and Assam Railway. 1377.
 Muslim representation in certain inferior — on Bengal and Assam Railway. 1377-78.
 Non-operation of scheme for training Muslims for — of Draftsmen, etc., on Bengal and Assam Railway. 1525.
 Officers' — on the Bombay, Baroda and Central India Railway. 512.
 Paucity of Muslims in certain — of Bengal and Assam Railway. 1524.
 — of platform ticket Booking clerks at Howrah. 1066-67.
 Posts reserved for Schedule Castes in the Government of India Secretariat and attached offices. 1639.
 Recruited Muslim and non-Muslim Tally Clerks absorbed in higher — on Bengal and Assam Railway. 1376-77.
 Selection Grade — in the Binding Department of the Government of India Press, New Delhi. 1269-70.
- POST AND TELEGRAPH OFFICE(S)**—
 Question *re* small change difficulties in —. 1533-35.
- POST OFFICE(S)**—
 Question *re*—
 Filling of vacancies in the General —, Delhi. 1525-26.
 Grievances of temporary clerks in the General —, Delhi. 1526.
 Recruitment of Inspectors and Head Clerks of the Superintendents of —. 668-69.
- POSTAL CIRCLE(S)**—
 Question *re*—
 Payment of extra duty allowance to sorters of the Bombay —. 26-27.
 Sindhis as Assistant Directors, etc., in the Sind and Baluchistan —. 1540.
- POSTAL DEPARTMENT**—
 Question *re* Burma — evacuees and grievances of the Postal employees. 204-05.
- POSTAL EMPLOYEES**—
 See "Employee(s)".
- POSTING(S)**—
 Question *re* duration of — of an officer of Posts and Air Department. 1066.
- POSTMASTER(S) GENERAL**—
 Question *re* paucity of Muslim Officers in the Office of the United Provinces —. 1332.
- POSTS AND AIR DEPARTMENT**—
 Election of Members to the Standing Committee for the —. 46-47, 112, 973-74, 1179-80.

- Question *re*—
Accelerated promotions in the —. 666.
Duration of posting of an officer of —. 1068.
- POSTS AND AIR DEPARTMENT OF—
Demands for grant. 962.
- POSTS AND TELEGRAPHS—
Question *re* desirability of abolishing the competitive examination for recruitment to
Subordinate — Services. 668.
See also "India —".
- POSTS AND TELEGRAPHS DEPARTMENT—
Question *re* maximum age limit for clerical recruitment in the —. 1531-32.
- POSTS AND TELEGRAPHS DIRECTORATE—
Question *re*—
Grievances of direct recruits in the —. 1019-20.
Promotion of certain relegated Second Division Clerks as Assistants in the —. 1068-69.
Officials in the — spared for outside promotion. 667.
Paucity of Muslim Superintendents, etc., in the —. 664-66.
Promotion of clerks as Assistants in the —. 1017-19.
- POSTS AND TELEGRAPHS SERVICE(S)—
Question *re* casualties in the —. 1532.
- POST-WAR RECONSTRUCTION—
Motion to reduce demand for "Railway Board" *re*—
— 532-48.
- POWER(S)—
Question *re*—
Function and — of Controller of Coal Distribution. 370-71.
Order investing Major General Wood with — of Civil and Military administration in Assam. 1273-74.
- POWER ALCOHOL—
See "Alcohol".
- PRACTITIONER(S)—
Question *re* recognition to private —' certificates. 1074.
- PRESIDENT(S)—
Question *re* establishment of his party in the Delhi Municipality by its official —. 1731.
- PRESIDENT, MR. (THE HONOURABLE SIR ABDUR RAHIM)—
Announcement by — *re* time for Lunch Interval of the Assembly on Fridays. 175.
Doubt expressed by — as to whether amendments could be moved to the motion *re* the situation as regards food and other necessities. 481.
Manner of putting the remaining Demands for Grants at the guillotine time stated by —. 960.
Observation by — that whenever any question requires a lengthy statement, it is not the practice that it should be read out at length but the purport of it may be given and the full answer laid on the table. 319.
Observations by — that the ordinary object of interpellation is to elicit information on definite matter of public interest and not comprehensive discussion of a subject like the war situation. It is a well established rule of the House that during question time, a lengthy statement on any subject of such a nature should be avoided. As regards the War situation, the Government may consider whether it is not desirable to make a full statement from time to time. 142.
- Remarks by — deprecating giving of notice of many questions by an Honourable Member for any one particular day so that the other Honourable Members might be misled into not giving notice of any more questions for that day. 655.
- PRESS(ES)—
Motion to reduce Demand for "Executive Council" *re* Government attitude towards the — in India and the working of — Censorship. 845-51.
- Question *re*—
Annual election for the Works Committee of the Government of India —, New Delhi. 1270-71.
Breach between Government and the Indian —. 150.
Complaints against Manager, Government of India —, Aligarh. 1586.
Extra staff in the Government of India —, Aligarh. 1585-86.
Grievances of employees in the Binding Department of the Government of India —, New Delhi. 1121.
Grievances of the piece workers in the Machine Department of the Government of India —, New Delhi. 1270.
Grievances of the Staff of the Binding Department of the Government of India —, New Delhi. 1269.
Muslim Lino operators, Mono operators, etc., in the Government of India —, Calcutta. 1582-83.
Repair of machines of the Government of India —, New Delhi. 1585.
Selection Grade Posts in the Binding Department of the Government of India —, New Delhi. 1269-70.
- PRICE(S)—
Motion for adjournment *re* — of necessities of life. 163.
Question *re*—
Changes in controlled — in Delhi. 657-58.
Commodities purchased by Indian and British Governments at controlled — rates. 558, 672-73.
Fixation of minimum — of newspapers. 1429-30.
Fixation of — of grades of Mica by the Joint Mica Mission. 283-84.
Machinery for — control in Delhi. 816.
Plans for protection of agriculturists from slump in — after the war. 424.
— of coal and soft coke. 98-100.
— of foodstuffs. 655.
— of foodstuffs in Simla and Delhi. 655, 972.
Publicity to controlled retail — of provisions in Delhi. 655.
Rise in cotton yarn —. 814-15.
Sale of firewood above control — in Paharganj, Delhi. 656.
Scheme for regulating the — of drugs. 1736-37.

PRICE CONTROL—Question *re—*

Effect of withdrawal of wheat —, 553.

— system in Delhi. 658.

See also "Control".

PRICE CONTROL ADMINISTRATION—Motion to reduce Demand for supplementary grant for Food Department *re* complaints against the —, 1324.**PRICE CONTROL OFFICE—**Question *re* alleged corruption in the —, Delhi. 657.**PRINTING AND STATIONERY ESTABLISHMENT—**Question *re* paucity of Muslim Officers in the — under Labour Department. 1584-85.**PRINTING AND STATIONERY OFFICE—**Question *re* paucity of Muslim Gazetted Officers in the —, 71.**PRINTING, AND STATIONERY—**

Demand for grant. 967.

Demand for supplementary grant. 1346.

PRIORITY CERTIFICATES—

See "Certificate(s)".

PRISONER(S)—Motion for adjournment *re* maltreatment to Sikh Military — in Indore Jail. 286.Question *re—*

Classification of security, political and Martial law —, 303.

Complaints of police excesses on political — at Allahabad. 1481.

Rules for treatment of Delhi security —, 1178.

Rules governing the treatment of security — under the Defence of India Rules. 1177.

Treatment to Delhi security — transferred to Punjab Jails. 1177-78, 1178-79.

Treatment to Khan Abdul Ghaffar Khan and other political — in North-West Frontier Province. 1176.

Resolution *re* treatment of political — and detenus. 1467-79.**PRISONER(S) OF WAR—**Question *re—*

Bombay Postal employees on deputation to — Censor Station, Bombay. 673-74.

Reduction in pay of Indian Army Officers when taken —, 310-11.

PRIVATE HOUSE(S)—

See "House(s)".

PRIVATE PRACTITIONER(S)—Question *re* recognition to —, certificates. 1074.**PROCEEDING(S)—**

Publicity of the — of the meetings of the Select Committee. 35.

Summaries of the — of the fourth Labour Conference and of meetings of the Standing Labour Committee (laid on the table). 609.

PRODUCER GAS PLANT(S)—Question *re* protection for — Industry. 13-15, 1482.**PRODUCTION—**Question *re—*

Export of sugar, wheat and rice and the — of Petrol from molasses. 278.

— and export of textile goods. 277-78.

PROGRAMME(S)—Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and — of the Broadcasting Department. 894-910.Question *re* propaganda — of the National War Front. 1640-43.**PROGRESS—**Question *re* — in the yield of food crops. 95-96.**PROGRESS AND PLANNING SUPERINTENDENT—**Question *re* filling-up of vacancy of —, Mechanical Department, East Indian Railway, Alambagh. 1738.**PROHIBITION—**Question *re—*

Alleged — on the staff for joining National Federation of Railwaymen. 1073.

— on import of allowed newsprint quotas. 1427-28.

PROMOTION(S)—Question *re—*

Accelerated — in the Posts and Air Department. 666.

Blocked — of Inspectors of Station Accounts on East Indian Railway. 1539.

Cancellation of — of two Sikh station masters in Rawalpindi Division, North Western Railway. 912-13.

Channel for — as Inspector, Transportation (Rolling Stock). 1540.

Non-observance of certain Railway Board instructions regarding — in certain grades. 1072-73.

Non- — of certain qualified Civilian Sub-Divisional Officers in the Military Engineering Service. 1637-38.

Officials in the Posts and Telegraphs Directorate spared for outside —, 667.

— of Assistant Station Masters to Station Masters' posts on North Western Railway. 1075.

— of certain relegated Second Division Clerks as Assistants in the Posts and Telegraph Directorate. 1068-69.

— of clerks as Assistants in the Posts and Telegraphs Directorate. 1017-19.

— of clerks in the Imperial Record Department. 663-64.

— of junior Goods clerks in Karachi Divisional Superintendent's Office. 766-67.

— of relieving Guards on East Indian Railway Divisions. 1385.

— of senior subordinates of Railway Mechanical Department. 510.

— of technical M. T. store-keepers transferred to the Indian Army Ordnance Corps. 864.

PROPAGANDA—Question *re* — programme of the National War Front. 1640-43.**PROPERTY (IES)—**Motion for adjournment *re* sentence of death on and confiscation of — of Pir of Pagaro. 1277-78.Question *re—*

Exclusion of certain — in Burma destroyed due to "Denial Scheme" from Burma Government's War Risks Insurance (Goods) Scheme. 1275.

- Payment of compensation for Indian-owned — in Burma taken over by Burma Army. 1274-75.
 — confiscated in Sind under Martial Law. 859-60.
- PROSECUTION(S)**—
 Motion for adjournment *re* failure to prosecute the European passenger resisting occupation of the reserved seat by Dewan Bahadur A. Lakshmanaswami Mudaliyar. 817.
 Question *re* abuse of powers of sanctioning —, etc., by Assistant Inspecting Commissioners of Income-tax. 309-10; 972.
- PROTECTION**—
 Question *re*—
 Measures for — of women from molestation by soldiers used for restoring order. 156-57.
 — for producer gas plants industry. 13-15, 1482.
- PROTEST(S)**—
 Question *re* — against the terms of reference of the Broome Commission appointed in Durban. 1385-87.
- PROVINCIAL EXCISE**—
 Demand for grant. 961.
- PROVINCIAL GOVERNMENT(S)**—
 Demand for grant in respect of — "Miscellaneous Adjustments between the Central and —". 967.
- PROVINCIAL QUOTA SYSTEM**—
 See "Quota System".
- PROVISION(S)**—
 Question *re* publicity to controlled retail prices of — in Delhi. 655.
- PUBLIC ACCOUNTS COMMITTEE**—
 See "Committee(s)".
- PUBLIC COLLIERIES**—
 See "Colliery(ies)".
- PUBLIC HEALTH**—
 Demand for grant. 965.
 Demand for supplementary grant. 1341.
 Demand for excess grant. 1757.
- PUBLIC WORKS DEPARTMENT**—
 Question *re*—
 Communal Composition of the Engineering Service in the Central —. 279.
 Criterion for enlistment of contractors in Central —. 1582.
 Muslim Executive Engineers in the Central —. 1583.
 Muslims in the Offices and the Subordinate Engineering Services of the —. 1582.
 Paucity of Muslim Engineers, etc., in the Central —. 1124-25.
 Proposed retrenchment scheme for Engineering Establishment of the Central —. 1582.
- PUBLICATION(S)**—
 Motion for adjournment *re* — of a review of Congress responsibility for disturbances. 512-13.
- PUBLICITY**—
 — of the Proceedings of the meetings of the Select Committee. 35.
 Question *re*—
 Hindi and Urdu as media of — in the Information and Broadcasting Department. 1326.
 — to controlled retail prices of provisions in Delhi. 655.
- PUNISHMENT(S)**—
 Question *re* flogging — for political offences under Martial Law in Sind. 135-36.
- PUNJAB**—
 Question *re*—
 Paucity of Muslim Assistant Income-tax Commissioners in the —, Delhi and North-West Frontier Province. 604-05.
 Treatment to Delhi security prisoners transferred to — Jails. 1177-78, 1178-79.
- PUNJAB RENT RESTRICTIONS ACT**—
 See "Act(s)".
- PURCHASE(S)**—
 Question *re*—
 Commodities purchased by Indian and British Governments at controlled prices. 672-73.
 Difficulty of — of coal by Government servants in Delhi. 655-56.
 Government agencies for — of wheat. 88-89.
 Instructions for retail — of wheat flour and sugar by Government servants in Delhi. 654-55.
 — and delivery of coal from public collieries for Railways. 372.
 — by India under lend-lease arrangement. 1635.
 — of foodgrains by the Defence Department at higher rates. 90-91.
 — of rice by the Government of Bengal. 93-94.
 — of wheat at Lahore on behalf of Government of India. 234-85.
 Refusal to supply to Indian Mining Federation lists of acceptances of interim — of coal. 372-73.
 Scheme for Central — of food grains and controlled distribution. 1590-92.
- PURCHASE VALUE**—
 Question *re* relief to Government servants for fall in — of rupee. 305-06.
- PURI, MR.**—
 Question *re* appointment of — as the Assistant Superintendent-in-charge of the Delhi Monuments. 1122-23.
- Q**
- QUARTER(S)**—
 Question *re*—
 Allotment of Central Government employees' — to staff of Local school, etc. 663.
 Desirability of allowing Government servants living in the New Area to apply for — in the old area of New Delhi. 1595.
 Desirability of partitioning compounds in front of Orthodox — in New Delhi in furtherance of 'Grow more food' campaign. 1594.
 Improvements in "D" type orthodox — in New Delhi. 970.
 Improvements in the combined "C" type — in New Delhi. 969-70.
 Inspection of combined "C" type — in New Delhi. 970-71.
 Provision of taps for unfiltered water in compounds of orthodox — in New Delhi. 1733-34.
 Revised rules for allotment of — to ministerial staff in Simla/Delhi. 1430-31.
 Transfer of lien to allottees of combined "C" type — in New Delhi. 971.

- QUESTION(S)**—
Observation by Mr. President that whenever any question requires a lengthy statement, it is not the practice that it should be read out at length but the purport of it may be given and the full answer laid on the table. 519.
- QUESTION HOUR**—
Dispensing with the — on the General Budget presentation day. 324.
- QUESTION(S), ORAL**—
Questions standing in the name of an absent Member were, in the special circumstances, allowed to be put by another Member although not authorized by the former (such permission refused: *vide* p. 605). 420, 421.
Remarks by Mr. President deprecating giving of notice of many questions by an Honourable Member for any one particular day so that the other Honourable Members might be misled into not giving notice of any more questions for that day. 655.
- QUININE**—
Question *re* — position. 425-26.
- QUININE OFFICER**—
Motion to reduce Demand for supplementary grant for "Botanical Survey" *re* revision of pay of —. 1340.
- QUOTA(S)**—
Motion to reduce demand for "Railway Board" *re* need for fixing — for Muslims and other minorities in the selection grades in Railway services. 594-98.
Question *re*—
Allottees of wheat flour — in Delhi. 656-57.
Non-observance of Muslim — of Assistant Permanent Way Inspectors on the Bengal and Assam Railway. 1523.
Prohibition on import of allowed newspaper —. 1427-28.
— allotted to New Delhi for wheat flour and sugar. 658-59.
Supply — of sugar and *atta* dealers in New Delhi. 656.
- QUOTA SYSTEM**—
Question *re* Provincial — for supply of wagons. 24.
- QUTAB ROAD**—
Question *re* repairs of the Durgah of Makh-dum Shah Sahib, —, Delhi. 1276.
- R**
- RADIO, ALL-INDIA**—
See "All-India Radio".
- RAID(S)**—
Question *re* behaviour of the Railway staff during evacuation after Calcutta —. 1819.
- RAILWAY(S)**—
Assam Bengal—
Question *re* grievances of the amalgamated — staff. 207, 208-09, 1482.
Bengal and Assam—
Question *re*—
Deficiency of Muslims in certain — Offices. 1376.
Muslim and non-Muslim Apprentice Permanent Way Inspectors on —. 1523.
Muslim and non-Muslim Tally Clerks selected for higher posts on —. 1377.
Muslim representation in certain cadres on —. 1377.
Muslim representation in certain inferior posts on —. 1377-78.
Muslim watchmen in Watch- and Ward Department of —. 1531.
Muslims in Watch and Ward Department of —. 1529-30.
Non-appointment of Panel Muslims as clerks in certain — Loco. Sheds. 1376.
Non-observance of Muslim quota of Assistant Permanent Way Inspectors on the —. 1523.
Non-operation of scheme for training Muslims for posts of Draftsmen, etc. on —. 1525.
Paucity of Muslim Head Mates, etc., on the —. 1523-24.
Paucity of Muslims in certain posts of —. 1524.
Percentage of Muslim Tally Clerks on —. 1378.
Recent accidents on —. 672.
Recruited Muslim and non-Muslim Tally Clerks absorbed in higher posts on —. 1376-77.
Recruitment of Muslims and non-Muslims on —. 1068.
Representation of Muslims in — Establishment Offices. 1375-76.
Transfer of Muslim Clerks in the Office of Superintendent, Watch and Ward, —. 1530.
- Bengal and North Western—
Question *re*—
Conditions of service of retained staff of the old — and Rohilkund and Kamaon Railways. 19-20.
Conditions of service of staff of the old —. 366-67.
Losses suffered by — and East Indian — during recent political disturbances. 367-68.
Officers discharged from service of the former —. 1221.
Refreshment Rooms contract on the old —. 365-66.
- Bombay, Baroda and Central India—
Question *re*—
— employees elected as members of the Ajmer Municipality. 1635.
Filling of higher vacancies in Accounts Department of —. 512, 1483.
Officers' posts on the —. 512.
- East Indian—
Question *re*—
Blocked promotion of Inspectors of Station Accounts on —. 1539.
Confirmation examination for clerks on —. 676-77.
Different convention as regards Up and Down trains on — and Great Indian Peninsula Railways. 13.
Different rates of pay, etc., for Ticket Examiners on — and North Western —. 1537.
Filling up of vacancy of Progress and Planning Superintendent, Mechanical Department, —, Alambagh. 769-70, 1738.
Losses suffered by Bengal and North Western and — during recent political disturbances. 367-68.

- Muslim and non-Muslim doctors and compounders on — 676.
- Paucity of Muslim inferior staff in Lucknow Division, — 676.
- Promotion of relieving Guards on — Divisions. 1385.
- Replacement of catering contractors and vending licences on — 1542.
- Rules for determining seniority of — ministerial staff. 1070-71.
- Transfer of the — General Manager's Office from Calcutta. 15.
- Time allowed for Inspection of Station Accounts on — 1538-39, 1740.
- Great Indian Peninsula—
Question re—
- Different convention as regards up and down trains on East Indian and — 13.
- Grievances of trained candidates of — 370.
- Indian—
Question re Annuity payments to British investors on — 10.
- Motion to reduce demand for Railway Board re extensions given to employees in — services. 588-94.
- Motion to reduce demand for Railway Board re need for fixing quota for Muslim and other minorities, in the selection grades in — services. 594-98.
- North Western—
Question re—
- Abolition of certain posts of Guards on — 1538.
- Alleged bribery in supplying wagons on — 29.
- Anti-corruption Department on — 1071.
- Breaches on — line in Sind due to floods. 203.
- Cancellation of promotions of two Sikh station masters in Rawalpindi Division, — 912-13.
- City Booking Agencies on — 29-30.
- Contractors for aerated water and ice on — 765.
- Different rates of pay, etc., for Ticket Examiners on East Indian and — 1537.
- Disciplinary actions against — employees. 505-06.
- Duties of different Guards on — 1537-38.
- Extensions of service to goods clerks on — 675-76.
- Extensions of service to Train Examiners on — 1226-27.
- Goods tally clerks on — 674-75.
- Grades III and II guards posts on the — 25.
- Grades IV and V Station Masters on — 1075.
- Guards on — 911, 916.
- Increase of work in the Divisional Offices on — 1074-75.
- Increasing of recruiting percentages for Ledger-keepers and apprentice sub-store-keepers on — 509.
- Money spent on — Medical Department. 675.
- Muslim Permanent Way Inspectors, etc., on the — 1378.
- Muslim representation in Establishment Section, Karachi Division, — 766.
- Non-confirmation of officiating — employees. 506-07.
- Officers officiating in lower gazetted service on — 509-10.
- Passes for widow-mothers of Railway employees on — 511.
- Paucity of Muslim officers in Karachi Division of — 766.
- Percentage of appointments of Goods and Tally Clerks on — 1071-72.
- Promotion of Assistant Station Masters to Station Masters' posts on — 1075.
- Recognition of Railwaymen's Unions on — 505.
- Recruitment for posts of Enquiry Clerks on — 1538.
- Recruitment of temporary engineers on — 1073-74.
- Relative seniority of promoted Grade II Guards on — 767-68.
- Representation of Muslims in establishment sections of — 509.
- Rewards for inventions and suggestions by — employees. 670-71.
- Oudh and Tirhut—
Question re—
- Intermediate Class Waiting Rooms and Muslim Refreshment Rooms on the Tirhut Section of — 669.
- Unsatisfactory catering arrangement on the — 765-6.
- Question re—
- Cancellation of holidays by — authorities. 508.
- Increased rates to — labour contractors. 770, 1227.
- Increasing of percentage for direct recruitment in Intermediate grades on — 508.
- List of inadmissible debits on — 511.
- Percentage of direct recruitment to certain grades on — 766.
- Purchase and delivery of coal from public collieries for — 372.
- Watch and Ward organization on certain — 1065-66.
- Resolution re grievances of officials and Secretariat assistants employed in — 410-12, 1436-66, 1544-45.
- Rohilkund and Kumaon—
Question re conditions of service of retained staff of the old Bengal and North Western and — 1920.
- Shahdara Saharanpur Light—
Question re—
- Application of Essential Services (Maintenance) Ordinance of — 1528.
- Authority for reduction of freights and fares on the — 1225-26.
- Complaints against the Superintendent, — 1528-29.
- Dearness allowance for staff of the — 1223-24.
- Supervision of service conditions on — by Railway Board. 1224-25.

State—

- Question re—
 Muslim Electrical Chargemen and Electricians on certain ——. 1379.
 Pay increments to an employee officiating in Non-Gazetted Cadre of ——. 1385.
 Transfers of staff between ——. 3.
 Vacancies in Engineering Departments of ——. 25-26.
 Wagons available for transport on the ——. 16-17.

RAILWAY ACCIDENT—

See "Accident(s)".

RAILWAY ADVERTISEMENT(S)—

See "Advertisement(s)".

RAILWAY BOARD—

- Demand for Grant. 514-51, 559-600.
 Demand for supplementary grant. 609-10.
 Motion to reduce demand for "—" re—
 Curtailment of passenger trains. 528-32.
 Extensions given to employees in Railway Services. 588-94.
 Grievances of Railwaymen re conditions of service. 548-51, 559-65
 Imperative need of allotment of wagons for transport of Rice to deficit areas of the Madras presidency. 598-99.
 Inadequate and illusory provisions for appeals from Railway employees. 565-73.
 Need for fixing quota for Muslims and other minorities in the selection grades in Railway services. 594-98.
 Policy of wagon allotment and distribution. 514-20.
 Post-War reconstruction. 532-48.
 Recognition of Railway Muslim employees Unions and Associations. 573-83.
 Reduction in rates and fares. 520-28.

Question re—

- Discrimination in respect of recent coal tenders for supply of coal to ——. 1385-84.
 Non-observance of certain — instructions regarding promotions in certain grades. 1072-73.
 — orders in respect of payment of compensations, etc. 1385.
 Supervision of service conditions on Shadara-Saharanpur Light Railway by ——. 1224-25.

RAILWAY BUDGET—

See "Budget—Railway".

RAILWAY(S), CENTRAL ADVISORY COUNCIL FOR—

See "Central Advisory Council for Railways".

RAILWAY CLEARING ACCOUNTS OFFICE—

Question re enquiry about burning of the ——. 670.

RAILWAY COLONY—

Question re conservancy contract in — at Ghaziabad. 913-14.

RAILWAY EMPLOYEE(S)—

See "Employee(s)".

RAILWAY FINANCE—

Election of members to the committee appointed to consider the convention regarding the ——. 1503, 1330-34, 1647.

RAILWAY HERALD—

Question re cancellation of newspaper, import licence of the ——. 1273.

RAILWAY INCIDENT(S)—

Question re — involving Mr. Tushar Kanti Ghosh, Editor of the "Amrit Bazar Patrika". 1685-86.

RAILWAY LINE(S)—

Question re—

- Breaches on North Western — in Sind due to floods. 203.
 Engines and wagons in use on ——. 27.
 "Joint Responsibility" for security of ——. 163-64.

Statement re net earnings of recently constructed — (laid on the table). 1545.

RAILWAY MATERIALS—

See "Material(s)".

RAILWAY MECHANICAL DEPARTMENT—

See "Mechanical Department".

RAILWAY OFFICER(S)—

See "Officer(s)".

RAILWAY PARCEL OFFICE(S)—

See "Parcel Office(s)".

RAILWAY PRIORITY CERTIFICATE(S)—

Question re discrimination in issuing — for transport of bones etc. 1536-37.
 See also "Certificate(s)".

RAILWAY REVENUE(S)—

Resolution re revision of the convention in respect of contribution from — to General Revenues. 680-716.

RAILWAY RUNNING STAFF—

See "Running Staff".

RAILWAY SERVANTS—

See "Servant(s)".

RAILWAY STAFF—

See "Staff".

RAILWAY(S), STANDING FINANCE COMMITTEE FOR—

See "Standing Finance Committee for Railways."

RAILWAY STATION(S)—

Motion for adjournment re alleged insult by soldiers to Mr. M. S. Aney at Nagpur —. 677-78.

Question re—

- Detention of 19 Up Express at Karachi Cantonment —. 570.
 Muslim tea stall at Sonapur —. 669-70.
 Need for an over-bridge at Barauni Junction —. 669.
 Railway accident between Chhatian and Sahajibazar —. 6.

RAILWAY TECHNICAL DEPARTMENT(S)—

See "Technical Department(s)".

RAILWAY WORKER(S)—

Question re dearness allowance to ——. 8-9.

RAILWAYMAN(EN)—

Motion to reduce demands for "Railway Board" re grievances of — re conditions of service. 548-51, 559-65.

Question re—

- Recognition of —'s Unions on North Western Railway. 505.
 Settlement passes to retired ——. 916.

RAILWAYMEN, NATIONAL FEDERATION OF—

Question re alleged prohibition on the staff for joining ——. 1073.

(RAILWAYS), CONCILIATION OFFICER—

See "Conciliation Officer (Railways)".

RAILWAYS (AMENDMENT) BILL—

See "Indian ——" under "Bill(s)".

(RAILWAYS), CONCILIATION OFFICER—RAISMAN, THE HONOURABLE SIR JEREMY—

* Consideration of the Report of the Public Accounts Committee. 47, 48, 49, 1726, 1749, 1754-56.

Demand for excess grant in respect of—
Appropriation to Reserve. 1760, 49, 50, 51.

Commerce Department. 1755.

Department of Education, Health and Lands. 1756.

Education. 1757.

Executive Council. 1755.

Geological Survey. 1737.

India. Office and High Commissioner's Establishment charges. 1756, 1757.

Indian Posts and Telegraphs Department. 1758.

Interest charges. 1759.

Panth Piploda. 1757-58.

Payments to Indian States and Companies. 1758.

Public Health. 1757.

Salt. 1756.

Working expenses—Expenses of the General Department. 1759.

Working expenses—Expenses of the Traffic Department. 1759.

Working expenses—Maintenance and supply of locomotive power. 1758-59.

Demand for grant, in respect of—

Broadcasting. 893.

Commerce Department. 889.

Department of Labour. 592.

Executive Council. 819.

Finance Department. 832.

Home Department. 819.

Legislative Assembly and Legislative Assembly Department. 881.

Demand for supplementary grant in respect of—

Administration of Justice. 1335.

Botanical Survey. 1339.

Broadcasting. 1343.

Census. 1343.

Civil Defence. 1346.

Civil Defence Department. 1320.

Civil Works. 1345.

Commerce Department. 1323.

Commercial Intelligence and Statistics. 1343.

Currency. 1344.

Delhi. 1352.

Delhi Capital Outlay. 1354.

Department of Education. Health and Lands. 1322.

Department of Indians Overseas. 1323.

Department of Information and Broadcasting. 1321.

Department of Labour. 1324.

Emigration—Internal. 1343.

Executive Council. 1315.

Finance Department. 1323.

Food Department. 1324.

Geological Survey. 1340.

Home Department. 1318.

Imperial Council of Agricultural Research. 1341, 1342.

Indian Posts and Telegraphs Department. 1315.

Indian Posts and Telegraphs—Stores Suspende (Not charged to Revenue). 1354.

India Office and High Commissioner's establishment charges. 1334.

Interest Free Advances. 1355.

Jails and Convict Settlements. 1335.

Joint Stock Companies. 1344.

Legislative Department. 1322.

Lighthouses and Lightships. 1339.

Loans and Advances bearing Interest. 1355, 1357-58.

Medical Services. 1341.

Meteorology. 1340.

Mint. 1344.

Miscellaneous. 1346.

Miscellaneous Departments. 1344.

Opium. 1315.

Police. 1335.

Ports and Pilotage. 1337.

Public Health. 1341.

Salt. 1313.

Stamps. 1315.

Stationery and Printing. 1346.

Superannuation allowances and pensions. 1346.

Taxes on Income including Corporation Tax. 1313.

War Transport Department. 1324.

Zoological Survey. 1340.

General discussion of the General Budget. 775, 781, 796, 797, 801, 803, 804-09.

General discussion of the Railway Budget. 432, 435.

Indian Finance Bill—

Motion for leave to introduce. 649.

Motion to consider. 973, 980, 982, 983, 985, 986, 987, 995, 1010, 1039, 1045,

1044, 1045, 1046, 1047, 1048, 1049, 1056,

1058, 1059, 1060, 1061, 1085, 1100, 1101,

1102, 1103, 1105, 1146, 1147, 1188, 1208-20.

Consideration of clause 2. 1230, 1231-33. Schedule I. 1235.

Motion to pass. 1238.

Indian Penal Code (Amendment) Bill—

Motion for leave to introduce. 289.

Motion to consider. 715-17.

Motion to pass. 717.

Motion for Adjournment re—

Announcement re grant of inadequate dearness allowance to workers. 201.

Non-consultation of India as regards international schemes for future management of exchange and International Currency, etc. 1388, 1389.

Provision of rupee finance for the Governments of the United Nations. 213.

Sale of Government of India silver in England to the British Government. 33.

Shortage of small coins. 32, 52, 54, 56, 57, 58, 64-67.

Motion re—

Election of a Member to the Committee on Public Accounts. 46.

Election of a Member to the Standing Finance Committee. 1389.

Election of members to the committee appointed to consider the convention regarding the Railway Finance. 1332.

- Election of the Standing Finance Committee. 474-75.
- Motion to reduce Demand for "Department of Labour" *re* position of labour including Indian seamen. 895.
- Motion to reduce Demaaj for "Executive Council" *re* dearness allowance. 856, 857-58.
- Motion to reduce Demand for "Finance Department" *re* utilization of the sterling balances. 835, 834, 835, 835-42.
- Motion to reduce Demand for supplementary grant for Civil Defence *re* new appointments and representation of Muslims. 1350.
- Motion to reduce Demand for supplementary grant for "Executive Council" *re* expenses of two additional saloons. 1317.
- Motion to reduce Demand for supplementary grant for Police *re* adequate representation of Muslims in additional appointments. 1356-57.
- Presentation of the General Budget for 1943-44. 625-49.
- Resolution *re*—
- Prohibition of export of textile goods. 404, 406.
- Revision of the convention in respect of contribution from Railway to General Revenues. 689, 705.
- Tobacco (Excise Duty) Bill—
- Motion for leave to introduce. 650.
- Motion to consider. 1238-42, 1243, 1244, 1245, 1247, 1250, 1256, 1259, 1261-53.
- Consideration of Schedule. 1265, 1264-85, 1286, 1287-88.
- Motion to pass. 1288, 1289, 1291-92.
- Vegetable Product (Excise Duty) Bill—
- Motion for leave to introduce. 650.
- Motions to consider and to circulate. 1292-95, 1297, 1299, 1305, 1307, 1308, 1309, 1310-12.
- Consideration of clauses. 1312.
- Motion to pass. 1313.
- RAJAGOPALACHARI, MR.—**
- Motion for Adjournment *re* refusal of permission to — for interviewing Mahatma Gandhi. 166.
- RAM KISHAN DAS, LALA—**
- Question *re* arrest of — of Delhi. 163.
- RAMNAGAR—**
- Question *re* tour of the Director General of Archaeology to — during the last winter. 813-14.
- RANAGHAT—**
- Question *re* machine-gunning on a mob from air near — in Bengal. 1643-44.
- RANK(S)—**
- Question *re* authority for reducing pay or — of officer when declared medically fit for a lower —. 852-53.
- RAPER, SIR HUGH—**
- General discussion of the Railway Budget. 438.
- Motion to reduce demand for Railway Board *re*—
- Extensions given to employees in Railway service. 591-93.
- Recognition of Railway Muslim employees Unions and Associations. 575-76.
- Reduction in rates and fares. 524-26.
- RATE(S)—**
- Motion for Adjournment *re* High — de-
- manded by the tongawallas of Delhi. 166-67.
- Motion to reduce demand for "Railway Board" *re* reduction in — and fares. 520-28.
- Question *re*—
- Commodities purchased by Indian and British Governments at controlled price —. 558, 672-73.
- Different — of pay, etc., for Ticket Examiners on East Indian and North Western Railways. 1537.
- High — for contracts for construction of certain aerodromes. 417-18.
- High — for works of landing grounds in New Delhi Cantonment. 418.
- Increased — to railway labour contractors. 770, 1227.
- Proposed increase in advertising — under the Newspaper Control Order. 1387.
- Purchase of foodgrains by the Defence Department at higher —. 90-91.
- RATION(S)—**
- Question *re* Rice — for the Indian Labourers in Ceylon. 93.
- RAU COURT OF INQUIRY—**
- Question *re* recommendations of the — for dearness allowance. 368.
- RAW MATERIAL(S)—**
- See "Material(s)".
- RAWALPINDI DIVISION—**
- Question *re* cancellation of promotions of two Sikh station masters in —, North Western Railway. 912-13.
- RAY, MRS. RENUKA—**
- Hindu Code, Part I (Intestate Succession)—
- Motions to refer to Joint Committee and to circulate. 1421-24, 1553, 1561, 1573.
- Hindu Marriage Disabilities Removal Bill—
- Motion to refer to Select Committee. 1494-95.
- Oath of Office. 1269.
- RAZA ALI, SIR SYED—**
- Election of — to the Standing Committee on Emigration. 867.
- Hindu Code, Part I (Intestate Succession)
- Motions to refer to Joint Committee and to circulate. 1416, 1418.
- Indian Finance Bill—
- Motion to consider. 1090.
- Motion for adjournment *re*—
- Failure to devise suitable system of food control. 32.
- Fast by Mahatma Gandhi in jail. 257, 263.
- Motion *re* the situation as regards food and other necessities. 494.
- Motion to reduce demand for Railway Board *re* recognition of Railway Muslim employees Unions and Associations. 533, 534, 536.
- Question *re* tour of the Director General of Archaeology to Ramnagar during last winter. 813-14.
- Resolution *re* implementing the Federation of India. 336, 337.
- RECIPROCITY BILL—**
- See "Bill(s)".
- RECOGNITION—**
- Question *re*—
- of Railwaymen's unions on North Western Railway. 505.

- to private practitioners' certificates. 1074.
- RECOMMENDATION(S)**—
- Question *re*—
- Preliminary and final — of the Grady Mission. 10-13.
- of the Committee on repairs to the Taj at Agra. 1589-90.
- of the Rau Court of Inquiry for dearness allowance. 363.
- RECONSTRUCTION**—
- Motion to reduce demand for grant *re* Railway Board Post-War —. 532-48.
- RECONSTRUCTION COMMITTEE(S)**—
- Question *re* —. 421-24.
- RECONSTRUCTION DEPARTMENT**—
- Question *re* desirability of having a —. 1272-73.
- RECORD DEPARTMENT, IMPERIAL**—
- See "Imperial Record Department".
- RECRUIT(S)**—
- Question *re* grievances of direct — in the Posts and Telegraphs Directorate. 1019-20.
- RECRUITED MUSLIM(S)**—
- See "Muslim(s)".
- RECRUITMENT**—
- Question *re*—
- Desirability of abolishing the competitive examination for — to Subordinate Posts and Telegraphs Services. 668.
- Increasing of percentage for direct — in intermediate grades on Railways 508.
- Maximum age limit for clerical — in the Posts and Telegraphs Department. 1531-32.
- Percentage of direct — to certain grades on Railways. 766.
- Provincial — of Assistants and clerks in the Imperial Record Department. 664.
- for posts of Enquiry Clerks on North Western Railway. 1538.
- of Area Advisers, Technical Advisers, Warning Officers, etc. 311-16.
- of Indian Christians in the Auxiliary Force (India), Delhi Contingent. 1645.
- of Inspectors and Head Clerks of the Superintendents of Post Offices. 668-69.
- of military officers and soldiers. 304.
- of Muslims and non-Muslims on Bengal and Assam Railway. 1063.
- of temporary engineers on North Western Railway. 1073-74.
- of the Head of Commerce Department, Delhi Polytechnic. 284.
- Suspension of direct — to Assistants' cadre in the Government of India Secretariat and attached offices. 1017.
- RECTIFIED SPIRIT**—
- See "Spirit".
- RED ARMY DAY**—
- Question *re* arrangements for celebration of the — in India. 119-20.
- RED FORT**—
- Question *re* complaints of the Delhi — detenues. 1174-75.
- REDUCTION(S)**—
- Motion to reduce demand for "Railway Board" *re* — in rates and fares. 520-28.
- Question *re*—
- Authority for — of freights and fares on the Shahdara-Saharanpur Light Railway. 1225-26.
- in pay of Indian Army Officers when taken prisoners of war. 310-11.
- RE-EMPLOYED RETIRED CLERK(S)**—
- See "Clerk(s)".
- REFRESHMENT ROOM(S)**—
- Question *re*—
- Desirability of making Indian — at Kalka rent-free. 1541-42.
- Intermediate Class Waiting Rooms and Muslim — on the Tirhut Section of Oudh and Tirhut Railway. 669.
- contract on the old Bengal and North Western Railway. 365-66.
- REFUGEE(S)**—
- Question *re* preference to Anglo-Indians, Europeans and foreign — in Ordnance Factories. 205-07.
- REFUGEE OFFICER(S)**—
- Question *re* work done by Zone —. 1589.
- REGIONAL FOOD COMMISSIONER(S)**—
- See "Food Commissioner(s)".
- REGISTRATION OF FOREIGNERS ACT**—
- See "Act(s)".
- REHABILITATION**—
- Motion to reduce Demand for "Executive Council" *re* means whereby the present prosperous agricultural conditions might be used for the permanent — of agriculture in India. 936-60.
- RELEASE**—
- Motion for Adjournment *re* failure to — Mahatma Gandhi unconditionally. 466.
- RELIEF(S)**—
- Question *re* — to Government servants for fall in purchase value of rupee. 305-06.
- RELIEVING GUARD(S)**—
- See "Guard(s)".
- RENT CONTROL**—
- See "Control".
- RENT CONTROL ORDER**—
- Question *re* hardships under the Delhi —. 1590.
- RENT RESTRICTIONS ACT**—
- See "Punjab —" under "Act(s)".
- RE-ORGANISATION**—
- Motion to reduce Demand for supplementary grant for Delhi *re* Supervision and — of education. 1352-53.
- REPAIR(S)**—
- Question *re*—
- Recommendations of the Committee on — to the Taj at Agra. 1589-90.
- of the Durgh of Makhdm Shah Sahib, Qutab Road, Delhi. 1276.
- REPATRIATION**—
- Question *re* — of Indians from Japanese-occupied countries. 6-8.
- REPAYMENT TO DEPRECIATION RESERVE FUND**—
- Demand for supplementary grant. 614.
- REPEALING AND AMENDING BILL**—
- See "Bill(s)".
- REPORT(S)**—
- Consideration of the — of the Public Accounts Committee. 47, 49, 1724-27, 1742-56.
- Consideration of the Special Haj Inquiry —. 1760-82.
- Question *re*—
- Opportunity for discussing the Special Haj Enquiry —. 1531-82.
- of committee for enquiry into the

- death of Naima Begam at Irwin Hospital, New Delhi. 503-56.
— of the Handloom Fact Finding Committee. 815-16.
- REPRESENTATION(S)**—
Motion to reduce Demand for supplementary grant for Civil Defence *re* new appointments and — of Muslims. 1546-51.
Motion to reduce Demand for supplementary grant for Police *re* adequate — of Muslims in additional appointments. 1335-37.
- Question re**—
Assamese — in the Meteorological Department. 1382.
Assamese — in the staff of the Reserve Bank of India. 1329.
Muslim — in certain cadres on Bengal and Assam Railway. 1377.
Muslim — in certain inferior posts on Bengal and Assam Railway. 1377-78.
Muslim — in Establishment Section, Karachi Division, North Western Railway. 766.
Muslim — in the Delhi Polytechnic. 1119.
— against communal reservation by the Works Manager, Carriage and Wagon Shop, Lucknow. 671-72, 1758.
— for suspension of Haj Pilgrimage. 555.
— of India at the Inter-Allied Monetary Conference. 1328-29.
— of Muslims in Bengal and Assam Railway Establishment Offices. 1375-76.
— of Muslims in establishment sections of North Western Railway. 509.
- REPRESENTATIVE(S)**—
Question re—
Appointment of Sir Baron Jayatilaka as Ceylon's — with the Government of India. 21, 286.
Broadcasts by foreign — from the All-India Radio. 163.
- REPRESSIVE POLICY**—
Motion to reduce Demand for "Home Department" *re* — of the Government. 819-32.
- RESEARCH OFFICER(S)**—
Question re non-appointment of a Muslim as Assistant — in the Imperial Institute of Veterinary Research. 1271.
- RESERVATION**—
Question re rules regarding — of accommodation in Mail trains for the Defence Department. 1636-87.
- RESERVE(S)**—
Demand for excess grant in respect of "Appropriation to —". 1750.
Demand for grant in respect of "Appropriation to —". 601.
Demand for supplementary grant in respect of "Appropriation to —". 615.
Withdrawal from —. 615.
- RESERVE BANK OF INDIA**—
Question re—
Advice given by Central Board of — regarding utilisation of India's sterling credits. 1328.
Assamese representation in the staff of the —. 1329.
Silver stock with the — and sale of Indian silver in London. 136-37.
- RESERVE FUND(S)**—
Demand for supplementary grant in respect of "Repayment to Depreciation —". 614.
Question re expenditure from the — to meet deficit by the Delhi Municipal Committee. 1730.
- RESERVED SEAT(S)**—
See "Seat(s)".
- RESIDENTIAL HOUSES**—
Question re conversion of — into brothels for soldiers in Calcutta. 467-58.
- RESIGNATION(S)**—
Question re right to gratuity on — by Railway employees with over 15 years' service. 915.
- RESOLUTION(S)**—
Committee for enquiry into the alleged military and police excesses. 169-91, 375-77.
Negated. 377.
Grievances of officials and Secretariat assistants employed in Railways. 410-12, 1436-66, 1544-45.
Negated. 1466.
Implementing the Federation of India. 377-99.
Negated. 399.
Prohibition of export of textile goods. 399-410.
Negated. 410.
Revision of the contention in respect of contribution from Railway to General Revenues. 680-716.
Adopted. 716.
Treatment of political prisoners and detenus. 1467-79.
- RESPONSIBILITY(IES)**—
Motion for adjournment *re* publication of a review of Congress — for disturbances. 512-13.
Question re — for army requisitioned for maintaining order. 155-56.
- RESTRICTION(S)**—
Motion for adjournment re—
Latest — on supply of newsprint. 678-79.
— on the *Hindustan Times re* publication of news about Mahatma Gandhi's fast. 287-88, 295-302.
- Question re**—
— on export of artificial silk cloth to Afghanistan. 659-60.
— on outside transfer of permanent staff of the Military Accountant General's Office. 1020-21.
- RETAIL PRICE(S)**—
See "Price(s)".
- RETAIL PURCHASE(S)**—
See "Purchase(s)".
- RETIRED CLERK(S)**—
See "Clerk(s)".
- RETRENCHMENT SCHEME**—
Question re proposed — for Engineering Establishment of the Central Public Works Department. 1582.
- REUTERS(S)**—
Question re Government payments to the Associated Press of India, and the —. 466.
- REVENUE(S)**—
Resolution *re* revision of the convention in respect of contribution from Railway to General —. 680-716.
- REVENUE, CENTRAL BOARD OF**—
Demand for Grant. 963.

REVERSION(S)—

Question *re* — of a Muslim Monitor in the Delhi Telegraph Engineering Division. 122-23.

REVIEW(S)—

Motion for Adjournment *re* publication of a — of Congress responsibility for disturbances. 512-13.

REVISION(S)—

Resolution *re* — of the convention in respect of contribution from Railway to General Revenues. 680-716.

REWARD(S)—

Question *re* — for inventions and suggestions by North Western Railway employees. 670-71.

RICE—

Motion to reduce demand for Railway Board *re* imperative need of allotment of wagons for transport of — to deficit areas of the Madras Presidency. 593-99.

Question *re*—
Export of sugar, wheat and — and the production of petrol from molasses. Purchase of — by the Government of Bengal. 93-94.

— and wheat position. 85-88.

— ration for the Indian labourers in Ceylon. 93.

Supply of — to Ceylon. 78-80.

RICHARDSON, SIR HENRY—

Election of — to the Standing Committee for the Supply Department. 1545.

Expressions of regret on the death of Dr. F. X. DeSouza. 651.

Expressions of regret on the death of Mr. S. Satyamurti. 1544.

Expressions of regret on the deaths of Sir Muhammad Yakub and Mr. J. Ramsay Scott. 31.

General discussion of the General Budget. 771-75.

Motion for adjournment *re* Fast by Mahatma Gandhi in jail. 259-60.

Motion *re*—

Election of a Member to the Central Committee of the Tuberculosis Association of India. 1391.

The situation as regards food and other necessities. 230-32.

Nomination of — on the Panel of Chairmen. 35.

Question (supplementary) *re* measures for solution of the food supply problem. 275.

Resolution *re* revision of the convention in respect of contribution from Railway to General Revenues. 703-09.

Tobacco (Excise Duty) Bill—

Consideration of schedule. 1265.

RIGHT(S)—

Question *re* — to gratuity on resignation by Railway employees with over 15 years' service. 915.

RIYASAT—

Question *re*—
Arrest of Sardar Diwan Singh of the —. 865-66.

Demand of security from the —. 866.

ROAD(S)—

Election of 99 members to the Standing Committee for —. 973, 1179.

Question *re* Scheme of construction of a circular — passing through Ghulam Mohinddin Khan Garden, Delhi. 1433-34.

ROAD FUND, CENTRAL—

Demand for grant. 967.

ROHILKUND AND KUMAON RAILWAY—

See "Railway(s)".

ROOM(S)—

Question *re* temporary —, etc., in the South and North Blocks of the Secretariat in New Delhi. 1587.

ROOSEVELT, PRESIDENT(S)—

Question *re* withholding of cablegrams from Maharaj-Kumar Sir Vijaya of Vizainagram to —. 1645-46.

ROOSEVELT, PRESIDENT—

See "Engineer(s)".

RUBBER CONTROL (TEMPORARY AMENDMENT) BILL—

See "Indian —" under "Bill(s)".

RULE(S)—

Amendment of the Coorg Motor Vehicles — (laid on the table). 817-18.

Amendment to the Ajmer Merwara Motor Vehicles Rules (laid on the table). 1075-76.

Amendments to certain Motor Vehicles — (laid on the table). 36-45.

Amendments to the Insurance — (laid on the table). 36.

Question *re*—

Allowances and facilities, etc., to detenus under the Defence of India —. 1171-72.

Direction under Defence of India — for running a Hotel in the building occupied by the Alliance Hotel at Allahabad. 29.

Lands and crops seized under Defence of India — in Sind airfields. 861.

Persons arrested or detained under the Defence of India — in Delhi Province. 1173-74.

Revised — for allotment of quarters to ministerial staff in Srinagar/Delhi. 1430-31.

— for determining seniority of East Indian Railway ministerial staff. 1070-71.

— for treatment of Delhi security prisoners. 1178.

— governing the treatment of security prisoners under the Defence of India —. 1177.

— regarding reservation of accommodation in Mail trains for the Defence Department. 1686-87.

Working of the Defence of India —. 137-39.

RULING(S), BY MR. CHAIRMAN (SYED GHULAM BHIK NAIRANG)—

Miscellaneous—There can be no objection to a matter *sub judice* being referred to in the course of a speech. All that the Rules require is that there should be no resolution or adjournment motion about it. 236-37.

RULING(S), BY MR. DEPUTY PRESIDENT (MR. AKHIL CHANDRA DATTA)—

Cut Motion(s)—

If the withdrawal is objected to even by a single Member the Mover of a motion cannot withdraw it. 883.

Under the practice, after a moving Member has asked for permission to withdraw the —, the question has to be put forthwith. 889.

Hindu Code, Part I (Intestate Succession).

An amendment proposing that consideration of the motion for reference to the Joint Committee be postponed till after the cessation of hostilities is out of order. 1407.

RULING(S), BY MR. PRESIDENT (THE HONOURABLE SIR ABDUR RAHIM)—
Adjournment Motion(s)—

The sentence of a Martial Law Court can be the subject-matter of an —; it stands on a different footing in this respect from the judgment of an ordinary court. 1278.

Bill(s)—

A Member in charge of a Bill is not debarred from moving amendments to his own Bill. 729-30, 741.

An Honourable Member cannot move two amendments simultaneously. 618.

It is for the Chair to say whether anything would be within the scope of the — or not. 290.

The question whether a legislative proposal is *ultra vires* or not cannot be decided by the Chair on a point of order. 1242.

Demand(s) for Supplementary Grant(s)—

Questions of policy or the general administration of the Department cannot be discussed on a —. 1341, 1342.

Indian Finance Bill—

Discussion as regards possible alternative sources of revenue would have been more relevant at the consideration stage; but not so when the particular clause is under discussion. 1230-31.

Miscellaneous—

An Honourable Member cannot, at the termination of the time-limit, lay the rest of his speech on the table. 781.

An Honourable Member cannot make reflections on Members of the House generally. 1576.

An Honourable Member should not quote lengthy extracts from newspapers. 822.

As the Honourable Members of the House have before them the opinions on Bills, they should not be read out *in extenso*. 760.

It is not in order to attribute untruths to another Honourable Member. 819.

Long extracts from opinions on Bills should not be read out. 105.

Motion(s) for Adjournment(s)—

The proper procedure in seeking a remedy against the Ruling of the Chair is to move a substantive motion and not a motion for adjournment. 1389.

Two motions relating to a like subject cannot be dealt with simultaneously inasmuch as the question to be considered is as to whether the first motion is in order and, if in order, whether on an objection the House gives leave for it. 33.

Question(s)—

It is permissible to ask questions about individual members of a community if there is a question of principle involved or whether the communal proportions are observed or not. 1223.

Question(s), Oral—

The first five questions standing in the name of a Member should be asked because the Government Member may not be ready to answer the others. 304.

Question(s), Supplementary—

Supplementaries to a question orally answered at the termination of the day's question hour will not be permitted the next day; a fresh notice will have to be given. 21.

Report of the Public Accounts Committee—

Questions of policy cannot be discussed on the Report. 1743, 1744.

Resolution(s)—

A Resolution can be withdrawn by leave of the House even after amendments to it have been adopted (*vide* p. 1466 also). 1544-45.

An Honourable Member cannot ask for leave of the House to withdraw a Resolution of his as amended after division had been called and the division bells were still ringing (*vide* p. 1466 also). 1544-45.

An Honourable Member cannot move more than one amendment at the same time. 685.

An Honourable Member cannot simultaneously move two amendments. 1468.

Select Committee(s)—Publicity of the Proceedings of the Meeting of—

It is not permissible to the members of the Select Committee or to any one who has access to its proceedings to communicate directly or indirectly to the Press any information regarding its proceedings including its Report or any conclusions supposed to have been arrived at finally or tentatively before the Report has been presented to the House. (Previous ruling referred to). 35.

RUNNING STAFF—

Question —

Instructions for avoiding long working hours for the Railway —. 911-12.

Long working hours for the Railway —. 914-15.

RUPEE(S)—

Question *re* relief to Government servants for fall in purchase value of —. 305-06.

RUPEE FINANCE—

Motion for adjournment, *re* provision of — for the Governments of the United Nations. 212-13.

S

SAHAJIBAZAR—

Question *re* railway accident between Chhastian and — Railway stations. 6.

SAHAY, MR. V—

Declarations of exemption under the Registration of Foreigners Act (laid on the table). 606-08.

Oath of Office. 365.

SALARY (IES)—

Question *re*—

Distinction *re* — between the re-employed retired clerks of Defence Department and the Military Accounts Department. 724.

- Members of Central Legislature appointed on — or allowances by Government. 511.
- SADE(S)**—
 Motion for adjournment *re* — of Government of India silver in England to the British Government. 33-34.
 Question *re* decrees by Political Courts in Baluchistan for enforcement of the — of women. 1069.
- SALOON(S)**—
 Motion to reduce Demand for supplementary grant for "Executive Council" *re* expenses of two additional —. 1315-18.
- SALT**—
 Demand for excess grant. 1756.
 Demand for grant. 960.
 Demand for supplementary grant. 1313-15.
 Duty on — discussed under the Indian Finance Bill. 1228-33.
 Question *re* concessions for — Collection on Madras Coast. 456-57.
- SANT SINGH, SARDAR**—
 Abolition of Whipping Bill—
 Motion to circulate. 119-21.
 Code of Criminal Procedure (Amendment) Bill (Amendment of sections 162, 488 and 496)—
 Motion to refer to select Committee. 104, 108.
 Code of Criminal Procedure (Amendment) Bill (Amendment of sections 269, 272, etc.)—
 Motion to refer to Select Committee. 1486-87.
 Delhi University (Amendment) Bill—
 Motions to refer to Select Committee and to circulate. 1694, 1695, 1700, 1701, 1705-10.
 Demand for excess grant in respect of "Salt". 49, 50.
 Demand for grant in respect of "Executive Council". 819.
 Demand for supplementary grant in respect of "Census". 1343.
 Election of — to the committee appointed to consider the Convention regarding the Railway Finance. 1647.
 Election of — to the Standing Finance Committee for Railways. 1179.
 General discussion of the General Budget. 806.
 Hindu Code, Part I (Intestate Succession)—
 Motions to refer to Joint Committee and to circulate. 1562, 1613-17.
 Indian Finance Bill—
 Motion to consider. 1050, 1083, 1089, 1103, 1118, 1157-66, 1204.
 Motion for adjournment *re*—
 Failure to devise suitable system of food control. 32.
 Fast by Mahatma Gandhi in jail. 214, 252-53, 260, 262.
 Malreatment to Sikh military prisoners in Indore jail. 286.
 Publication of a review of Congress responsibility for disturbances. 512-13.
 Restrictions on the *Hindustan Times* *re* publication of news about Mahatma Gandhi's fast. 287, 288, 295-97, 300-02.
- Motion *re*—
 Election of members to the Committee appointed to consider the Convention regarding the Railway Finance. 1331, 1334.
 Election of Members to the Standing Committee for the Department of Information and Broadcasting. 288.
 Election of Members to the Standing Committee for the Posts and Air Department. 973.
 Election of members to the Standing Committee for the Supply Department. 1280.
 The situation as regards food and other necessities. 360.
 Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 903.
 Motion to reduce Demand for "Executive Council" *re*—
 Administration of Martial Law in Sind. 928-29.
 Grievances of Muslims in regard to their meagre share in the services of the Supply Department and in the contracts given by the Department. 931, 933.
 Means whereby people may have better opportunity to place their views before the Government regarding War activities and the future position of the country and of the future needs for the prosperity of the country. 871, 874, 877, 878-79, 881.
 Motion to reduce Demand for "Home Department" *re* repressive Policy of the Government. 819-21, 825, 826, 830.
 Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more Sessions of the Legislature in view of the war and the future position of the country in the great development that are taking place in the world at large. 883, 885-86, 887.
 Motion to reduce demand for "Railway Board" *re*—
 Curtailment of passenger trains. 528-30, 532.
 Extensions given to employees in Railway Service. 590-91, 593.
 Inadequate and illusory provisions for appeals from Railway employees. 567-69.
 Need for fixing quota for Muslims and other minorities in the selection grades in Railway services. 595.
 Motion to reduce Demand for supplementary grant for "Civil Defence" *re* new appointments and representation of Muslims. 1347-48, 1349, 1350, 1351.
 Motion to reduce Demand for Supplementary Grant for Police *re* adequate representation of Muslim in additional appointments. 1335-36.
 Question *re*—
 Allotment of land to Khalsa Youngmen's Association, Simla/Delhi. 812-13.
 Arrest of Khan Abdul Ghaffar Khan. 1176-77.
 Arrest of Lala Shankar Lal. 604.
 Arrest of Sardar Diwan Singh of *Riyasat*. 865-66.
 Breach between Government and the Indian Press. 150.

- Cancellation of promotions of two Sikh station masters in Rawalpindi Division, North Western Railway. 912-13.
- Casualties, arrests, etc., during the recent disturbances. 151-52.
- Complaints of the Delhi Red Fort detenus. 1174-75.
- Demand of security from the *Riyasat*. 866.
- Export of foodgrains from India. 83.
- Frontier Archaeological Circle Superintendent's training in excavation works. 1732-33.
- Guards on North Western Railway. 911, 916.
- Hardships under the Delhi Rent Control Order. 1590.
- Hunger strike in Delhi Jail by Mr. K. C. Nair. 1175-76.
- Improvements in "D" type orthodox quarters in New Delhi. 970.
- Improvements in the combined "C" type quarters in New Delhi. 969-70.
- Inspection of combined "C" type quarters in New Delhi. 970-71.
- Instructions for avoiding long working hours for the Railway running staff. 911-12.
- Neglect of Hindu and Sikh monuments in the Frontier Archaeological Circle. 1731-32.
- Non-grant of maintenance allowance to —'s family. 165.
- Paucity of Sikh Assistant Surgeons in Delhi. 813.
- Permission to Khudai Khidmatgars for visiting transborder territory for social work. 1383.
- Persons arrested or detained under the Defence of India Rules in Delhi Province. 1173-74.
- Private houses leased by Government in Delhi. 811-12.
- Recent appointment of Chief Justice of the Lahore High Court. 153.
- Rules for treatment of Delhi security prisoners. 1178.
- Rules governing the treatment of security prisoners under the Defence of India Rules. 1177.
- Sale of Indian silver in England. 152-53.
- Settlement passes to retired railwaymen. 916.
- Transfer of lien to allottees of combined "C" type quarters in New Delhi. 971.
- Treatment of Delhi security prisoners transferred to Punjab Jails. 1177-78, 1178-79.
- Treatment to Khan Abdul Ghaffar Khan and other political prisoners in North-West Frontier Province. 1176.
- Question (Supplementary) re—
Burma Postal Department evacuees and grievances of the Postal employees. 204.
- Communal representation in certain Telegraph Department cadres. 1381.
- Compulsory increase in the advertisement charges of newspapers. 1429.
- Conversion of residential houses into brothels for soldier's in Calcutta. 458.
- Desirability of giving higher class to Maulana Husain Ahmad Madani a detenu. 1645.
- Desirability of making full statement on war situation in the Legislative Assembly. 1431.
- Disciplinary actions against North Western Railway employees. 506.
- Fixation of minimum prices of newspapers. 1430.
- Government agencies for purchase of wheat. 88, 89.
- Indian Army Corps of clerks at the General Headquarters. 461, 462.
- Indians appointed as Chief Engineers and Commanders, Royal Engineers. 863.
- Machine-gunning on a mob from air near Ranaghat in Bengal. 1644.
- Matial Law and control of Hur Menace in Sind. 456.
- Measures for protection of women from molestation by soldiers, used for restoring order. 156, 157.
- Muslim Permanent Way Inspectors, etc., on the North Western Railway. 1378.
- Paucity of Muslims in certain posts of Bengal and Assam Railway. 1524.
- Pay and savings of Indian Sepoys. 317.
- Pay of the Delhi Municipality Health Officer. 1731.
- Plan for guaranteeing freedom from want to demobilised war servicemen. 319.
- Propaganda Programme of the National War Front. 1642, 1643.
- Property confiscated in Sind under Martial Law. 850.
- Purchase of foodgrains by the Defence Department at higher rates. 91.
- Restrictions on outside transfer of permanent staff of the Military Accountant General's Office. 1021.
- Rice and wheat position. 88.
- Scheme for distribution of standard cloth. 1593.
- Silver stock with the Reserve Bank of India and sale of Indian silver in London. 137.
- Small coins in circulation. 1635.
- The Delhi Municipality Budget. 1729.
- The Indian Legislature (Prevention of disqualification) Ordinance. 273.
- The New Food Department. 277.
- War vacancies in Archaeology Department. 1124.
- Working of the Defence of India Rules. 138.
- Resolution re—
Committee for enquiry into the alleged military and police excesses. 177-79, 188.
- Grievances of officers and secretariat assistants employed in Railways. 1449, 1450-52.
- Treatment of political prisoners and detenus. 1471, 1472, 1474.
- Tobacco (Excise Duty) Bill—
Motion to consider. 1259.
- Consideration of schedule. 1266, 1283-84.
- Motion to pass. 1290-91.
- Vegetable Product (Excise Duty) Bill—
Motions to consider and to circulate. 1295-1300, 1303, 1308, 1311.
- Consideration of clauses. 1312-13.
- SARDURSINGH CAVEESHAR, SARDAR—
Question re—
Business correspondence of —, 164-65.
- Treatment meted out to —, 165.
- SARGENT, MR. J. P.—
Delhi University (Amendment) Bill—
Motions to refer to Select Committee and to circulate. 1675-79.
- Oath of Office. 1635.

SARKAR, THE HONOURABLE MR. N. R.—

Amendments to the Insurance Rules (laid on the table). 36.

Motion for adjournment *re—*

Failure to devise suitable system of Food Control. 32.

The Paper Control Order. 132, 133.

Motion *re* the situation as regards food and other necessities. 223, 224-30, 244, 245.

SATYAMURTI, MR. S.—

Expressions of regret on the death of —. 1543-44.

SAVING(S)—

Question *re* pay and — of Indian Sepoys. 316-17.

SAVINGS BANKS (AMENDMENT) BILL—

See "Government. —" under "Bill(s)".

SCHEDULE CASTES—

Question *re* posts reserved for — in the Government of India Secretariat and attached offices. 1639.

SCHEME(S)—

Motion for adjournment *re* non-consultation of India as regards international — for future management of exchange and International Currency, etc. 1387-89.

Question *re—*

Delhi Improvement Trust's — for building model houses. 1433.

Exclusion of certain properties in Burma destroyed due to "Denial —" from Burma Government's War Risks Insurance (Goods) —. 1275.

Housing — for the poor by the Delhi Improvement Trust. 1432-33.

Non-operation of — for training Muslims for posts of Draftsmen, etc., on Bengal and Assam Railway. 1525.

Proposed retrenchment — for Engineering Establishment of the Central Public Works Department. 1582.

— for Central purchase of food grains and controlled distribution. 1590-92.

— for cheap grain shops for Bengal and Bihar colliery labour. 1735-36.

— for distribution of standard cloth. 1592-94.

— for regulating the price of drugs. 1736-37.

— of construction of a Circular Road passing through Ghulam Mohiaddin Khan Garden, Delhi. 1433-34.

SCHOOL(S)—

Question *re* allotment of Central Government employees' quarters to staff of Local —, etc. 663.

SCIENTIFIC AND INDUSTRIAL RESEARCH—

Demand for grant. 965.

SCIENTIFIC DEPARTMENTS, OTHER—

Demand for grant. 964.

SCINDIA STEAM NAVIGATION COMPANY—

Question *re* participation of the — in Haj Pilgrim traffic. 662.

SCOTT, MR. J. RAMSAY—

Expressions of regret on the death of Sir Muhammad Yakub and —. 30-32.

Question *re* available amounts of power Alcohol and rectified spirit. 322.

SEAMEN—

Motion to reduce Demand for "Department of Labour" *re* position of labour including Indian —. 892-93.

SEAT(S)—

Motion for adjournment *re* failure to prosecute the European passenger resisting occupation of the reserved seat by Dewan Bahadur A. Lakshmanaswami Mudaliyar. 317.

SECOND DIVISION CLERK(S)—

See "Clerk(s)".

SECRETARIAT(S)—

Question *re—*

Duty hours for Ministerial Staff in the Government of India —. 1325.

Insufficient lighting of clerks' lavatories etc., in the North Block —, New Delhi. 1587-88.

Opening of shops for food supply to Ministerial Staff of the Government of India —. 1325-26.

Posts Reserved for Schedule Castes in the Government of India — and attached offices. 1639.

Suspension of direct recruitment to Assistants' cadre in the Government of India — and attached offices. 1017.

Temporary rooms, etc., in the South and North Blocks of the — in New Delhi. 1587.

War Vacancies in the —. 723.

SECRETARIAT ASSISTANT(S)—

See "Assistant(s)".

SECURITY (IES)—

Question *re—*

Demand of — from the *Riyasat*. 866.

"Joint Responsibility" for — of Railway lines. 163-64.

SECURITY PRISONER(S)—

See "Prisoner(s)".

SELECT COMMITTEE(S)—

Publicity of the Proceedings of the meetings of the —. 35.

SELECTION—

Question *re—* and non- — cadres in Central Services. 1019.

SELECTION GRADE(S)—

Motion to reduce demand for "Railway Board *re* need for fixing quota for Muslim and other minorities, in the — in Railway services. 594-98.

SELECTION GRADE POSTS—

See "Post(s)".

SENIOR SUBORDINATE(S)—

See "Subordinate(s)".

SENIORITY—

Question *re—*

Relative — of promoted Grade II Guards on North Western Railway. 767-68.

Rules for determining — of East Indian Railway ministerial staff. 1070-71.

SEPOY(S)—

Question *re—*

Arrangements for supply of foodstuffs for dependents of Indian —. 317-18.

Desirability of raising the pay of the Indian —, Lance Naiks, Naiks and Havildars. 317.

Pay and savings of Indian —. 316-17.

SERVANT(S)—

Question *re* extensions of service to non-gazetted Railway —. 15-16.

SERVICE(S)—

Motion for adjournment *re* removal from — of Railway staff by the Divisional Personnel Officer, Moradabad. 167-68.

Motion to reduce Demands for "Broadcasting" *re* grievances of Muslims with regard to —, language and programmes of the Broadcasting Department. 894-910.

Motion to reduce Demand for "Executive Council" *re* grievances of Muslims in regard to their meagre share in the — of the Supply Department and in the contracts given by the Department. 930-36.

Motion to reduce demand for "Railway Board" *re*—
Extensions given to employees in Railway —. 588-94.

Need for fixing quota for Muslim and other minorities, in the selection grades in Railway —. 594-98.

Motion to reduce Demand for supplementary grant for Ports and Pilotage *re* attitude of Departments towards Muslims in matters of —. 1337-39.

Question *re*—
Conditions of — of retained staff of the old Bengal and North Western and Rohilkund and Kumaon Railways. 19-20.

Desirability of abolishing the competitive examination for recruitment to Subordinate Posts and Telegraph —. 668.

Extension of — to goods clerks on North Western Railway. 675-76.

Extensions of — to non-gazetted Railway servants. 15-16.

Extensions of — to officers in Railway Technical Departments. 508.

Extensions of — to Railway Officers. 1-3.

Extensions of — to Train Examiners on North Western Railway. 1226-27.

Officers discharged from — of the former Bengal and North Western Railway. 1221.

Retention in — of officers aged above sixty in Supply Department. 1533.

Right to gratuity on resignation by Railway employees with over 15 years' —. 915.

Selection and non-selection cadres in Central —. 1019.

Termination of — of Indians employed by the Ceylon Government Departments. 554-55.

SERVICE CONDITION(S)—

Question *re* supervision of — on Shahdara-Saharanpur Light Railway by Railway Board. 1224-25.

SERVICE(S), CONDITION(S) OF—

Motion to reduce demands for "Railway Board" *re* grievances of Railwaymen *re* —. 548-51.

Question *re* — of staff of the old Bengal and North Western Railway. 366-67.

See also "Condition(s) of Service(s)".

SERVICES (MAINTENANCE) ORDINANCE—

See "Essential —" under "Ordinance(s)".

SESSION(S)—

Motion for adjournment *re* inability of a Member of the Legislative Assembly to attend its — due to detention in jail. 286.

Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more — of the Legislature in view of the war and the future position of the country in the great developments that are taking place in the world at large. 881-89.

SETTLEMENT—

Question *re* — of questions of status of Indians in Ceylon. 271-72.

SETTLEMENT PASS(ES)—

See "Pass(es)".

SHAHBAN, KHAN = BAHADUR MIAN GHULAM KADIR MUHAMMAD—

Election of — to the committee appointed to consider the Convention regarding the Railway Finance. 1647.

Election of — to the Standing Committee for the Civil Defence Department. 1599.

Election of — to the Standing Finance Committee for Railways. 1179.

General discussion of the General Budget. 791-95.

General discussion of the Railway Budget. 442-44.

Indian Finance Bill—

Motion to consider. 1153-57.

Motion *re* the situation as regards food and other necessities. 361-63.

Motion to reduce Demand for "Executive Council" *re* administration of Martial Law in Sind. 921-22.

SHAHDARA—

Question *re*—

Desirability of applying the control of Rent Act to the Notified Area, — and Delhi. 653.

Desirability of extending Delhi dearness allowance to railway employees in —. 1541.

SHAHDARA SAHARANPUR LIGHT RAILWAY—

See "Railway(s)".

SHANKAR LAL, LALA—

Question *re* arrest of —. 604.

SHEEHY, SIR JOHN—

'Demand for supplementary grant in respect of "Salt". 1314-15.

Indian Finance Bill—

Motion to consider. 1150.

Consideration of clause 5. 1233, 1234.

Oath of Office. 969.

SHOP(S)—

Question *re*—

Cheap — for railway employees. 768-69.

Discrimination between Anglo-Indian and Indian apprentices in Kanchanpara. 208.

Looting of grain — by Mill-hands at Dharlia. 421.

Opening of — for food supply to ministerial staff of the Government of India Secretariat. 1325-26.

Representation against communal reservation by the Works Manager, Carriage and Wagon —, Lucknow. 671-72.

Scheme for cheap grain — for Bengal and Bihar colliery labour. 1735-36.

Theft cases in Carriage and Wagon —, Alambagh. 671.

SIDDIQUE ALI KHAN, NAWAB—

Election of — to the Standing Finance Committee for Railways. 1179.

- Hindu Code, Part I, (Intestate Succession)—
Motions to refer to Joint Committee and to circulate. 1418, 1510.
- Motion to reduce Demand for "Broadcasting" re grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 894-96, 899.
- Question re—
Administering of oaths to Muslim witnesses. 1434-35.
- Communal representation in certain Telegraph Department cadres. 1380-82.
- Establishment of his party in the Delhi Municipality by its official President. 1731.
- Expenditure from the Reserve Fund to meet deficit by the Delhi Municipal Committee. 1730.
- Pay of the Delhi Municipality Health Officer. 1730-31.
- Restrictions on export of artificial silk cloth to Afghanistan. 659-60.
- Retention in service of officers aged above sixty in Supply Department. 1533.
- The Delhi Municipality Budget. 1729.
- Resolution re grievances of officials and secretariat assistants employed in Railways. 410, 1441-43.
- SIKH(S)**—
Motion for adjournment re maltreatment to — Military Prisoners in Indore Jail. 286.
- Question re—
Cancellation of promotions of two — station masters in Rawalpindi Division, North Western Railway. 912-13.
- Neglect of Hindu and — monuments in the Frontier Archaeological Circle. 1731-32.
- Paucity of — Assistant Surgeons in Delhi. 813.
- SILK**—
Question re restrictions on export of artificial — cloth to Afghanistan. 659-60.
- SILVER**—
Motion for adjournment re sale of Government of India — in England to the British Government. 33-34.
- Question re—
Sale of Indian — in England. 152-53.
— stock with the Reserve Bank of India and sale of Indian — in London. 136-37.
- SIMLA**—
Question re—
House rent control in —. 662.
- Prices of foodstuffs in — and Delhi. 653, 972.
- Revised rules for allotment of quarters to ministerial staff in —/Delhi. 1430-31.
- Tours of Central Government Officers having headquarters at —. 1020.
- SIND**—
Motion for adjournment re failure to terminate Martial Law and restore normal conditions in —. 287.
- Motion to reduce Demand for "Executive Council" re administration of Martial Law in —. 917-30.
- Question re—
Breaches on North Western Railway line in — due to floods. 203.
- Flogging punishment for political offences under Martial Law in —. 155-56.
- Lands and crops seized under Deence of India Rules in — air helds. 881.
- Martial Law and Control of Hur Menace in —. 405-06.
- Property confiscated in — under Martial Law. 809-00.
- SIND AND BALUCHISTAN POSTAL CIRCLE**—
See "Postal Circle(s)".
- SINDHI(S)**—
Question re — as Assistant Directors, etc., in the Sind and Baluchistan Postal Circle. 1540.
- SITUATION**—
Motion for adjournment re — created by the appointment of the Broome Commission in Durban. 1227-28.
- Motion re the — as regards food and other necessities. 223-47, 324-04, 476-503.
- SIVA RAJ, RAO BAHADUR N.**—
Election of — to the Standing Finance Committee for Railways. 1179.
- SLUMP**—
Question re plans for protection of agriculturists from — in prices after the war. 424.
- SMALL CHANGE**—
Question re — difficulties in Post and Telegraph Offices. 1533-35.
- SMALL COIN(S)**—
Motion for adjournment re shortage of —. 35, 52-68.
- Question re—
Desirability of minting — of cheap metals. 308.
- Minting of — for Australia. 149-50.
- Shortage of —. 139-41, 147-48, 306-07, 308.
- in circulation. 1635-36.
- Value of — minted since the outbreak of war. 160-61.
- See also "Coin(s)".
- SOCIAL WORK**—
Question re permission to Khudai Khidmatgars for visiting transborder territory for —. 1383.
- SOFT COKE**—
Question re—
Prices of coal and —. 98-100.
- Shortage of coal and —. 368-69.
- See also "Coke".
- SOLAN**—
Question re discovery of a miniature mint at —. 1329.
- SOLDIER(S)**—
Motion for adjournment re alleged insult by — to Mr. M. S. Aney at Nagpur Railway Station. 677-78.
- Question re—
Conversion of residential houses into brothels for — in Calcutta. 457-58.
- Measures for protection of women from molestation by — used for restoring order. 156-57.
- Recruitment of military officers and —. 304.
- SONEPUR**—
Question re Muslim tea stall at — railway station. 669-70.
- SORTER(S)**—
Question re payment of extra duty allowance to — of the Bombay Postal Circle. 26-27.

SOUTH BLOCK—

Question *re* temporary rooms, etc., in the — and North Blocks of the Secretariat in New Delhi. 1587.

SPEAR, DR. T. G. P.—

Oath of Office. 1.

SPECIAL CRIMINAL COURTS—

See "Criminal Court(s)".

SPECIAL HAJ INQUIRY REPORT—

Consideration of the —. 1769-82.

See also "Report(s)".

SPECIAL MARRIAGE (AMENDMENT) BILL—

See "Bill(s)".

SPECIAL STAFF—

See "Staff".

SPENCE, SIR GEORGE—

Tobacco (Excise Duty) Bill—

Consideration of clauses. 1263.

SPIRIT—

Question *re* available amounts of power alcohol and rectified —. 322.

STAFF—

Motion for adjournment *re*—

Coercion and intimidation of railway — in Moradabad Division. 167.

Removal from service of railway — by the Divisional Personnel Officer, Moradabad. 167-68.

Motion to reduce Demand for supplementary grants for "Delhi" *re* defective control of price control —. 1354.

Question *re*—

Advance increments to certain — of Archaeology Department. 1123.

Alleged prohibition on the — for joining National Federation of Railway-men. 1073.

Allotment of Central Government employees' quarters to — of Local school, etc. 663.

Assamese representation in the — of the Reserve Bank of India. 1329.

Behaviour of the Railway — during evacuation after Calcutta raids. 18-19.

Conditions of service of retained — of the old Bengal and North Western and Rohilkhand and Kumaon Railways. 19-20.

Conditions of service of — of the old Bengal and North Western Railway. 366-67.

Criminal Investigation Department special — attached to the Defence Department at Lahore. 724.

Dearness allowance for — of the Shahdara-Saharanpur Light Railway. 1223-24.

Duty hours for Ministerial — in the Government of India Secretariat. 1325.

Extra — in the Government of India Press, Aligarh. 1585-86.

Grievances of Income-tax Department — of the Bombay Presidency. 153-54.

Grievances of the amalgamated Assam Bengal Railway —. 207, 208-09, 1482.

Grievances of the — of the Binding Department of the Government of India Press, New Delhi. 1269.

Instructions for avoiding long working hours for the Railway running —. 911-12.

Irregularities in payment of wages to railway —. 285.

Long working hours for the Railway running —. 914-15.

Opening of shops for food supply to Ministerial — of the Government of India Secretariat. 1325-26.

Paucity of Muslim inferior — in Lucknow Division, East Indian Railway. 676.

Penalisation of Calcutta Railway — after recent air raids. 1069-70.

Restrictions on outside transfer of permanent — of the Military Accountant General's Office. 1020-21.

Revised rules for allotment of quarters to ministerial — in Simla/Delhi. 1430-31.

Rules for determining seniority of East Indian Railway ministerial —. 1070-71.

— appointed as Transportation Inspectors in Moradabad Division. 1540-41.

— to be appointed for the Central Advisory Board of Education. 1586-87.

Transfers of — between State Railways. 3.

STAMP(S)—

Demand for Grant. 961.

Demand for supplementary grant. 1315.

STANDARD CLOTH—

Motion for adjournment *re* food and — position and lack of Atebrin and Sulphathiazole. 34.

Question *re*—

Arrangements for supply of —. 1590.

Scheme for distribution of —. 1592-94.

STANDARD TIME—

Question *re* the New Indian —. 603, 860, 861.

STANDING COMMITTEE(S)—

Election of members to the — for the Civil Defence Department. 1330, 1599.

Election of Members to the — for the Commerce Department. 1391, 1521, 1699.

Election of members to the — for the Department of Information and Broadcasting. 268-69, 513.

Election of Members to the — on Emigration. 679-80, 867.

Election of members to the — for the Labour Department. 1278-80, 1545.

Election of Members to the — for the Posts and Air Department. 46-47, 112, 973-74, 1179-80.

Election of members to the — for Roads. 973, 1179.

Election of members to the — for the Supply Department. 1280-81, 1545.

Question *re* food situation and — for the Food Department. 1598-99.

Statement *re* the — for the Food Department. 1683.

STANDING FINANCE COMMITTEE—

Election of a Member to the —. 1389-90, 1545.

Election of Members to the —. 474-76, 679.

STANDING FINANCE COMMITTEE FOR RAILWAYS—

Election of Members to the —. 972, 1179.

STANDING LABOUR COMMITTEE—

See "Committee(s)".

- STATE(S)**—
Demand for excess grant in respect of —
Payments to Indian — and Companies.
1768.
Demand for grant in respect of — pay-
ments to Indian — and companies. 600.
Demand for supplementary grant in respect
of "Payments to Indian — and Com-
panies". 610.
- STATE RAILWAYS**—
See "Railway(s)".
- STATEMENT(S)**—
Question *re*—
Desirability of making full — on war
situation in the Legislative Assembly.
1431-32.
— regarding Nationalism by Justice
Muhammad Munir of the Lahore High
Court. 1436.
— *re* the Standing Committee for the
Food Department. 1683.
- STATEMENT(S) (LAID ON THE TABLE)**
re—
Net earnings of recently constructed railway
lines —. 1545.
- STATEMENT OF BUSINESS**—
— by the Honourable Mr. M. S. Aney.
112.
— by the Honourable Sir Sultan Ahmed.
1479.
- STATION MASTER(S)**—
Question *re*—
Cancellation of promotions of two Sikh
— in Rawalpindi Division, North
Western Railway. 912-13.
Grades IV and V — on North Western
Railway. 1075.
Promotion of Assistant Station Masters to
— posts on North Western Railway.
1075.
- STATION ACCOUNTS**—
Question *re* time allowed for inspection of
— on East Indian Railway. 1538-39.
See also "Account(s)".
- STATIONERY AND PRINTING**—
Demand for grant. 967.
Demand for supplementary grant. 1346.
- STATIONERY AND PRINTING DEPART-
MENT**—
Question *re* discrimination between Muslim
and Non-Muslim apprentices in the —.
1585.
- STATIONERY OFFICE, CENTRAL**—
See "Central Stationery Office".
- STATIONERY OFFICE, PRINTING
AND**—
See "Printing and Stationery Office".
- STATISTICS**—
Demand for grant in respect of "Commer-
cial Intelligence and —". 966.
Demand for supplementary grant in respect
of — "Commercial Intelligence and
—". 1343.
Question *re* arrangements for collection of
accurate agricultural —. 1590.
- STATUS**—
Question *re*—
Diplomatic — of Sir Baron Jayatilaka
and of Government of India's Agent in
Ceylon. 274-75.
Settlement of questions of — of Indians
in Ceylon. 271-72.
- STEAMER(S)**—
Demand for grant in respect of "Working
expenses-maintenance and working of
Ferry — and Harbours". 600.
Demand for supplementary grants in respect
of "Working Expenses-Maintenance and
Working of Ferry — and Harbours".
612.
- STERLING**—
Question *re* utilization of India's — in
London. 465-66.
- STARTING ASSETS**—
See "Asset(s)".
- STERLING BALANCE(S)**—
Motion to reduce Demand for "Finance
Department" *re* utilization of the —.
832-42.
- STERLING CREDIT(S)**—
Question *re* advice given by Central Board
of Reserve Bank of India regarding
utilization of India's —. 1328.
- STOKES, MR. H. G.**—
Election of — to the Central Advisory
Council for Railways. 1389.
Motion to reduce demand for "Railway
Board" *re* Post-War reconstruction. 535-
37.
- STORE-KEEPER(S)**—
Question *re*—
Increasing of recruiting percentage for
Ledger-keepers and apprentice sub-
— on North Western Railway. 509.
Promotion of technical M. T. —
transferred to the Indian Army
Ordnance Corps. 864.
- STORES SUSPENSE**—
Demand for Grant, in respect of "Indian
Posts and Telegraphs— (not charged
to Revenue". 968.
Demand for supplementary grant in respect
of "Indian Posts and Telegraphs—
(Not charged to Revenue)". 1354.
- STRUCTURAL WORKS**—
Demand for grant in respect of Working
Expenses-Maintenance of —. 600.
Demand for supplementary grant in respect
of Working Expenses-Maintenance of
—. 610-12.
- STUDENT(S)**—
Motion to reduce Demand for "Executive
Council" *re* grievances of the personnel
and — of the I. M. D. 842-45.
- SUB-DIVISIONAL OFFICER(S)**—
Question *re* non-promotion of certain quali-
fied Civilian — in the Military
Engineering Service. 1637-38.
- SUBORDINATE(S)**—
Question *re*—
Graduate Engineers as — in Military
Engineering Service. 861-62.
Promotion of senior — of Railway
Mechanical Department. 510.
- SUBORDINATE ENGINEERING SERVI-
CES**—
See "Engineering Service(s)".
- SUB-STOREKEEPER(S)**—
Question *re* increasing of recruiting percent-
ages for Ledger-keepers and apprentice
— on North Western Railway. 509.
- SUGAR**—
Motion for adjournment *re* — problem.
212.
Question *re*—
Export of —, wheat and rice and the
production of Petrol from molasses.
278.

- Instructions for retail purchase of wheat flour and — by Government servants in Delhi. 654-55.
- Non-supply of — to petty dealers in Delhi. 659.
- Quota allotted to New Delhi for wheat, flour and —. 658-59.
- Supply quotas of — and *atta* dealers in New Delhi. 656.
- SUGAR TECHNOLOGY, IMPERIAL INSTITUTE OF—**
See "Imperial Institute of Sugar Technology".
- SUGGESTION(S)—**
Question *re* rewards for inventions and — by North Western Railway employees. 670-71.
- SULPHATHIAZOLE—**
Motion for adjournment *re* food and standard cloth position and lack of Atebrin and —. 34.
- SULTAN AHMED, THE HONOURABLE SIR—**
Abolition of Whipping Bill—
Motion to circulate. 114, 117, 119, 121.
- Aligarh Muslim University (Amendment) Bill—
Motion to consider. 621.
- Code of Civil Procedure (Amendment) Bill—
Motion for leave to introduce. 476.
Motion to consider. 622, 623.
Motion to pass. 623.
- Code of Criminal Procedure (Amendment) Bill (Amendment of sections 162, 488 and 496)—
Motion to refer to Select Committee. 102, 107, 109.
- Code of Criminal Procedure (Amendment) Bill (Amendment of sections 269, 272, etc.)—
Motion to refer to Select Committee. 757, 1488-90.
- Criminal Procedure Amendment Bill—
Motion for leave to introduce. 47.
Motion to circulate. 289.
- Delhi Muslim Wakfs Bill—
Motion to consider. 727-728-29.
Consideration of clauses. 729, 730, 731-32, 733-34, 736-37, 738.
- Consideration of amendments made by the Council of State. 1492.
- Expressions of regret on the death of Dr. F. X. DeSouza. 651.
- Hindu Code, Part I (Intestate Succession)—
Introduced. 679.
- Motions to refer to Joint Committee and to circulate. 1406, 1408-14, 1415, 1417, 1425, 1609, 1610, 1611, 1614, 1615, 1626, 1628-30, 1631.
- Motion Nominating Members to the Joint Committee. 1742.
- Motion to reduce Demand for "Executive Council" *re* means whereby people may have better opportunity to place their views before the Government regarding War activities and the future position of the country and of the future needs for the prosperity of the country. 870-72.
- Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more Sessions of the Legislature in view of the war and the future position of the country in the great developments that are taking place in the world at large. 881, 882-84, 885, 887, 888, 889.
- Hindu Code, Part II (Marriage)—
Introduced. 679.
- Hindu Marriage Disabilities Removal Bill—
Motion to refer to Select Committee. 1494, 1495.
- Indian Finance Bill—
Motion to consider. 990, 997.
- Indian Railways (Amendment) Bill—
Consideration of clauses. 619.
- Motion to reduce Demand for supplementary grant for "Executive Council" *re* expenses of two additional Saloons. 1317-18.
- Motion for adjournment *re*—
Legislation by Ordinances. 166.
The Paper Control Order. 124.
- Resolution *re*—
Grievances of officials and secretariat assistants employed in Railways. 1438.
Implementing the Federation of India. 379-80.
- Statement of Business by —. 1479.
- Statement *re* the Standing Committee for the Food Department. 1683.
- SUMMARY(IES)—**
— of the proceedings of the fourth Labour Conference and of meetings of the Standing Labour Committee (laid on the table). 609.
- SUNDARESAN, MR. N.—**
Oath of Office. 765.
Superannuation Allowances and Pensions—
Demand for grant. 967.
Demand for supplementary grant. 1346
- SUPERINTENDENT(S)—**
Question *re*—
Complaints against the —, Shahdara Sanaranpur Light Railway. 1528-29.
- Filling up of vacancy of Progress and Planning —, Mechanical Department, East Indian Railway, Alambagh. 769-70.
- Paucity of Muslim —, etc., in the Posts and Telegraphs Directorate. 664-66.
- SUPERINTENDENT, ARCHAEOLOGICAL CIRCLE—**
See "Archaeological Circle Superintendent".
- SUPERINTENDENT OF INDUSTRIES—**
Question *re* — in Delhi. 816-17.
- SUPERINTENDENT(S) OF POST OFFICE(S)—**
Question *re* recruitment of Inspectors and Head Clerks of the —. 668-69.
- SUPERINTENDENT, PROGRESS AND PLANNING—**
See "Progress and Planning Superintendent".
- SUPERINTENDENT, WATCH AND WARD—**
Question *re* transfer of Muslim Clerk in the Office of Superintendent, Watch and Ward, Bengal and Assam Railway. 1530.
- SUPERINTENDENT, WORKS (LOWER)—**
Question *re* Communal composition of Inspectors, and Assistant Inspectors under the —, Moradabad Division. 1384.

SUPERVISION—

Motion to reduce Demand for supplementary grant for "Delhi" re — and re-organisation of education. 1352-53.
Question re — of service conditions on Shahdara-Saharanpur Light Railway by Railway Board. 1224-25.

SUPERVISOR(S)—

Question re — Trainees at Ishapore Metal and Steel Factory. 3-6.

SUPERVISOR TRAINEE(S)—

See "Trainee(s)".

SUPPLY(IES)—

Motion for adjournment re — and distribution of foodstuffs. 100.

Question re — of machinery for chemical industries. 916.

SUPPLY DEPARTMENT—

Election of members to the Standing Committee for the —. 1280-81, 1545.

Motion to reduce Demand for "Executive Council" re grievances of Muslims in regard to their meagre share in the services of the — and in the contracts given by the —. 930-36.

Question re retention in service of officers aged above sixty in —. 1533.

SUPPLY QUOTA(S)—

See "Quota(s)".

SURGEON(S)—

Question re paucity of Sikh Assistant — in Delhi. 813.

SURVEY OF INDIA—

Demand for grant. 964.

SURVEY OF INDIA DEPARTMENT—

Question re recent appointment for Europeans in —. 75-77.

SUSPENSION—

Question re—
Representations for — of Haj Pilgrim-age. 555.

— of direct recruitment to Assistants' cadre in the Government of India Secretariat and attached offices. 1017.

SYMONS, MR. N. V. H.—

Motion re election of members to the Standing Committee for the Civil Defence Department. 1330.

Motion to reduce Demand for supplementary grant for "Civil Defence" re—
New appointments and representation of Muslims. 1346, 1349-50.

Transport of Hospital Train. 1351-52.

Motion to reduce Demand for supplementary grant for "Civil Defence Department" re additional appointments and expansion. 1321.

Oath of Office. 135, 1269.

SYSTEM(S)—

Motion for adjournment re failure to devise suitable — of Food Control. 32-33.

T**TAJ—**

Question re recommendations of the Committee on repairs to the — at Agra. 1589-90.

TALLY CLERK(S)—

Question re percentage of appointments of Goods and — on North Western Railway. 1071-72.

See also "Clerk(s)".

TAP(S)—

Question re provision of — for unfiltered water in compounds of orthodox quarters in New Delhi. 1733-34.

TAXES ON INCOME INCLUDING

CORPORATION TAX—
Demand for grant. 960.
Demand for supplementary grant. 1313.

TEA—

Question re embargo on — export. 77-78.

TEA CONTROL (AMENDMENT) BILL—

See "Indian —" under "Bill(s)".

TEA STALL(S)—

Question re Muslim — at Sonapur railway station. 669-70.

TECHNICAL ADVISER(S)—

Question re recruitment of Area Advisers, —, Warning Officers, etc. 311-16.

TECHNICAL DEPARTMENT(S)—

Question re extensions of service to officers in Railway —. 508.

TECHNICAL TRAINING CENTRE—

Question re dismissals of Instructors, etc., in the —, Delhi Polytechnic. 1120.

TELEGRAPH DEPARTMENT—

Question re communal representation in certain — cadres. 1380-82.

TELEGRAPH ENGINEERING DIVISION—

Question re—
Head Clerk of Establishment Branch, Delhi —. 1221.

Paucity of Muslims in the Delhi —. 1222.

Reversion of a Muslim Monitor in the Delhi —. 1222-23.

Unaccounted twin wire in the Delhi —. 1222.

TELEPHONE SERVICE—

Question re deterioration of — in Delhi and New Delhi. 1526-27.

TENDER(S)—

Question re discrimination in respect of recent coal — for supply of coal to Railway Board. 1383-84.

TERMS OF REFERENCE—

Question re protest against the — of the Broome Commission appointed in Durban. 1385-87.

TEXTILE GOODS—

Question re production and export of —. 277-78.

Resolution re prohibition of export of —. 399-410.

THAKUR SINGH, MAJOR—

Election of — to the Standing Committee for Roads. 1179.

THEFT(S)—

Question re — cases in Carriage and Wagon Shops, Alambagh. 671.

TIBETAN SOURCES—

Question re Government policy regarding utilisation of — of borax. 1596.

TICKET EXAMINER(S)—

Question re—
Different rates of pay, etc., for — on East Indian and North Western Railway. 1537.

Partial re-imbursment of Counsel's Fee paid by certain Travelling — of Moradabad Division for their defence in a criminal case. 30.

TIME—

- Question *re*—
The new Indian standard —. 850, 861.
— allowed for Inspection of Station
Accounts on East Indian Railway.
1538-39.

TIRHUT SECTION—

- Question *re* Intermediate Class Waiting
Rooms and Muslim Refreshment Rooms
on the — of Oudh and Tirhut Railway.
669.

TOBACCO (EXCISE DUTY) BILL—

- See "Bill(s)".

TONGAWALLA(S)—

- Motion for adjournment *re* high rates
demanded by the — of Delhi. 166-67.

TOUR(S)—

- Question *re*—
— of Central Government Officers having
headquarters at Simla. 1020.
— of the Director General of
Archaeology to Ramnagar during last
winter. 813-14.

TRADE MARKS (AMENDMENT) BILL—

- See "Bill(s)".

TRADE RELATIONSHIP—

- Motion to reduce Demand for "Commerce
Department" *re* Exports from India and
— with other countries. 890-91.

TRAFFIC DEPARTMENT—

- Demand for grant in respect of "Working
expenses—Expenses of —". 600-01.
Demand for supplementary grant in respect
of "Working expenses—Expenses of
—". 613.
Demand for excess grant in respect of
Working expenses—Expenses of the
—". 1759.

TRAIN(S)—

- Motion to reduce demand for "Railway
Board" *re* curtailment of passenger —.
529-32.
Question *re*—
Attachment to — of bogies for certain
destinations. 1379-80.
Desirability of increasing carriages on
mail and mixed — in Assam. 672.
Different convention as regards Up and
Down — on East Indian and Great
Indian Peninsula Railways. 13.
Rules regarding reservation of accom-
modation in Mail — for the Defence
Department. 1686-87.

TRAIN CONNECTION(S)—

- Question *re* desirability of certain — to
and from Kalka. 1537.

TRAIN EXAMINER(S)—

- Question *re* extensions of service to —
on North Western Railway. 1226-27.

TRAINEE(S)—

- Question *re* Supervisor — at Ishapore
Metal and Steel Factory. 3-6, 1481-82.

TRAINING—

- Question *re* Frontier Archaeological Circle
Superintendent's — in excavation
works. 1732-33.

TRAINING CENTRE—

- Question *re* dismissals of Instructors, etc.,
in the Technical —, Delhi Polytechnic.
1120.

TRAINING SCHOOL(S)—

- Question *re* channel for appointment as
Inspector (Rolling Stock), Jamalpur —.
1539-40.

TRANSBORDER TERRITORY—

- Question *re* permission to Khudfi Khidmat-
gars for visiting — for social work.
1383.

TRANSFER(S)—

- Question *re*—
Desirability of — of Indian Appeals
from His Majesty in Council to Federal
Court. 424-25.
Restrictions on outside — of permanent
staff of the Military Accountant
General's Office. 1020-21.
— of lien to allottees of combined "C"
type quarters in New Delhi. 971.
— of Major Hazelles from Cawnpore
to the Ordnance Depot, Delhi Fort.
670, 724-25.
— of staff between State Railways. 3.
— of the East Indian Railway General
Manager's Office from Calcutta. 15.

TRANSPORT—

- Motion to reduce Demand for supplemen-
tary grant for "Civil Defence" *re* —
of Hospital Train. 1351-52.

Question *re*—

- Discrimination in issuing Railway Priority
Certificates for — of bones, etc.
1536-37, 1739-40.
Inadequate supply of wagons for coal
—, 17-18.
Monthly allotment of wagons for coal
—, 22-23.
Wagons available for — on the State
Railways. 16-17.
Wagons utilized for — of foodgrains,
etc. 23-23.

TRANSPORTATION INSPECTOR(S)—

- Question *re* staff appointed as — in
Moradabad Division. 1540-41.

TRAVELLING TICKET EXAMINERS—

- See "Ticket Examiner(s)".

TREASURY (IES)—

- Demand for Grant, in respect of "Payment
to other Governments, Departments, etc.,
on account of administration of agency
subjects and management of —". 963.

TREATMENT—

- Question *re*—
Rules for — of Delhi security prisoners.
1178.
Rules governing the — of security
prisoners under the Defence of India
Rules. 1177.
— meted out to contractors in Ordnance
Depots. 1637.
— meted out to Professor Chandra
Bhal Johri, under detention. 1172-73.
— meted out to Sardar Sardul Singh
Caveeshar. 165.
— to Delhi security prisoners trans-
ferred to Punjab Jails. 1177-78, 1178-
79.
— to Khan Abdul Ghaffar Khan and
other political prisoners in North-West
Frontier Province. 1176.

TRIBUNAL(S)—

- Question *re* transfer of control over Income-
tax — and the Appellate Assistant
Commissioners of Income-tax. 154-55.

TRIVEDI, MR. C. M.—

- Indian Army and Air Force (Military Prisons and Detention Barracks) Bill—
- Motion for leave to introduce. 609.
- Motion to consider. 718-19, 1631-32.
- Motion to pass. 1632.
- Indian Finance Bill—
- Motion to consider. 1113-1118, 1202.
- Motion for adjournment *re*—
- Execution of Pir of Pagaro. 1329, 1330.
- Sentence of death on and confiscation of properties of Pir of Pagaro. 1277, 1278.
- Motion *re* election of Members to the Defence Consultative Committee. 974.
- Motion to reduce Demand for "Executive Council" *re*—
- Administration of Martial Law in Sind. 925-27.
- Grievances of the personnel and students of the I. M. D. 844-45.
- Resolution *re* Committee for enquiry into the alleged military and police excesses. 185.

TUBERCULOSIS ASSOCIATION OF INDIA—

- Election of a Member to the Central Committee of the —. 1390-91, 1545.

TWIN WIRE—

- Question *re* unaccounted — in the Delhi Telegraph Engineering Division. 1222.

TYSON, MR. J. D.—

- Aligarh Muslim University (Amendment) Bill—
- Motion for leave to introduce. 476.
- Motion to consider. 620-21.
- Motion to pass. 622.
- Delhi University (Amendment) Bill—
- Motion for leave to introduce. 1392.
- Motions to refer to Select Committee and to circulate. 1661-64, 1665, 1669, 1670, 1674, 1689, 1692, 1698, 1707, 1708, 1716-22, 1723.
- Demand for supplementary grant in respect of "Civil Works". 1345-46.
- Indian Medical Council (Amendment) Bill—
- Motion to refer to Select Committee. 1500, 1501, 1502, 1503, 1504, 1507, 1508, 1512, 1513-20.
- Motion *re*—
- Election of a Member to the Central Committee of the Tuberculosis Association of India. 1390-91.
- The situation as regards Food and other necessities. 236, 237, 344-48, 486.

- Motion to reduce Demand for supplementary grant for "Botanical Survey" *re* revision of pay of Quinine Officer. 1340.
- Motion to reduce Demand for supplementary grant for 'Delhi' *re* Supervision and re-organisation of education. 1353.
- Motion to reduce Demand for supplementary grant for "Department of Education, Health, and Lands" *re* increased activity of the Central Advisory Board of Education. 1323.
- Oath of Office 455.

U

UMAR ALY SHAH, MR.—

- Election of — to the Standing Finance Committee. 679.
- Hindu Code, Part I (Intestate Succession)—
- Motions to refer to Joint Committee and to circulate. 1604-05.
- Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 898, 906.
- Question *re* Muslim officers, contractors, etc. in the Food Department. 1122.

UNEMPLOYMENT—

- Question *re* Plan for providing against mass — of Indian labour. 261.

UNFILTERED WATER—

- See "Water, Unfiltered".

UNION(S)—

- Motion to reduce demand for "Railway Board" *re* recognition of Railway Muslim employees — Associations. 573-88.
- Question *re* recognition of Railwaymen's — on North Western Railway. 595.

UNITED KINGDOM COMMERCIAL CORPORATION—

Question *re*—

- Activities of the —. 1595-96.
- Government Departments working as agents for the —. 369-70, 90.
- , 558-59.

UNITED NATIONS—

- Motion for Adjournment *re* provision of rupee finance for the Governments of the —. 212-13.

UNITED PROVINCE(S)—

- Question *re* paucity of Muslim Officers in the Office of the — Postmaster General. 1382.

UNITED STATES OF AMERICA—

- Question *re* lease-lend aid from —. 1327-28.

See also "America, United States of".

UNIVERSITY (AMENDMENT) BILL—

See "Delhi —" under "Bill(s)".

URDU—

- Question *re* Hindi and — as media of publicity in the Information and Broadcasting Department. 1326.

UTILISATION BRANCH—

- Question *re* operations of the — of the Geological Survey of India in respect of certain minerals. 1596-98.

UTILITY CORPORATION, THE—

- Question *re* formation of — in East Africa. 557-58.

V

VACANCY(IES)—

Question *re*—

- Filling of higher — in Accounts Department of Bombay, Baroda and Central India Railway. 512, 1463.
- Filling of — in the General Post Office, Delhi. 1525-26.
- Filling up of — of Progress and Planning Superintendent, Mechanical Department, East Indian Railway, Alambagh. 769-70, 1738.
- in Engineering Departments of State Railways. 25-26.

- War — in Archaeology Department. 1123-24.
- War — in the Secretariat. 725.
- VALUE—
- Question *re* relief to Government servants for fall in purchase — of rupee. 305-06.
- VEGETABLE PRODUCT (EXCISE DUTY) BILL—
- See "Bill(s)".
- VENDING LICENCEE(S)—
- See "Licencee(s)".
- VERNACULAR NEWSPAPER(S)—
- See "Newspaper(s)".
- VETERINARY RESEARCH—
- See "Imperial Institute of —".
- VETERINARY SERVICES, CIVIL—
- Demand for grant. 965.
- VICTIM(S)—
- Question *re* help to dependents of Enemy air raid —. 556-57.
- VIEW(S)—
- Motion to reduce Demand for "Executive Council" *re* means whereby people may have better opportunity to place their — before the Government regarding War activities and the future position of the country and of the future needs for the prosperity of the country. 867-81.
- VIJAYA, MAHARAJ-KUMAR SIR—
- Question *re* withholding of cablegrams from — of Vizianagram to President Roosevelt. 1645-46.
- VIZIANAGRAM—
- Question *re* withholding of cablegrams from Maharaj-Kumar Sir Vijaya of — to President Roosevelt. 1645-46.
- W**
- WAGE(S)—
- Question *re*—
- Desirability of raising the standard of labour —. 267-68.
- Irregularities in payment of — to Railway staff. 235.
- Safeguarding of payment of adequate — to employees of Government contractors. 507-08.
- WAGES, PAYMENT OF—
- See "Payment of Wages".
- WAGON(S)—
- Demand for grant in respect of "Working expenses—maintenance of carriage and — stock". 600.
- Demand for supplementary grant in respect of "Working expenses—maintenance of carriage and — stock." 612.
- Motion to reduce demand for "Railway Board" *re*—
- Imperative need of allotment of — for transport of rice to deficit areas of the Madras presidency. 598-99.
- Policy of — allotment and distribution. 514-20.
- Question *re*—
- Alleged bribery in supplying — on North Western Railway. 29.
- Engines and — in use of Railway lines. 27.
- Inadequate supply of — for coal transport. 17-18.
- Monthly allotment of — for coal transport. 22-23.
- Policy about allotment of — for domestic fuel and coal for small industries. 369.
- Provincial quota system for supply of —. 24.
- Stoppage of daily allotment of — for soft coke. 25.
- Supply of — to Bengal and Bihar collieries for loading coal. 1582-83, 1739.
- available for transport on the State Railways. 16-17.
- for loading coal in Bengal and Bihar Coal fields. 372.
- Supply Committee. 371-72.
- utilized for transport of foodgrains, etc. 23-29.
- WAGON SHOP, CARRIAGE AND—
- See "Carriage and Wagon Shop".
- WAGON SUPPLY COMMITTEE—
- Question *re* —. 371-72.
- WAITING ROOM(S)—
- Question *re* intermediate class — and Muslim Refreshment Rooms on the Tirhut section of Oudh and Tirhut Railway. 669.
- WAKELY, MR. L. J. D.—
- Oath of Office. 1.
- WAKES BILL—
- See "Delhi Muslim —" under "Bill(s)".
- WAR—
- Motion for Adjournment *re* imposition of financial burdens for — purposes without consulting the Assembly. 168.
- Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more Sessions of the Legislature in view of the — and the future position of the country in the great developments that are taking place in the world at large. 681-89.
- Question *re*—
- Allotment of — expenditure between India and Britain, etc. 1646.
- Bombay Postal employees on deputation to Prisoners of — Censor Station, Bombay. 673-74.
- Plans for protection of agriculturists from slump in prices after the —. 424.
- Sterling assets acquired by Government of India since outbreak of —. 508.
- Value of small coins minted since the outbreak of —. 160-61.
- WAR ACTIVITIES—
- Motion to reduce Demand for "Executive Council" *re* means whereby people may have better opportunity to place their views before the Government regarding — and the future position of the country and of the future needs for the prosperity of the country. 867-81.
- WAR FRONT—
- Question *re*—
- Propaganda programme of the National —. 1640-43.
- Work done by the National — Organisers. 639.
- WAR INJURIES (COMPENSATION INSURANCE) BILL—
- See "Bill(s)".

- WAR RISKS INSURANCE (GOODS) SCHEME—**
See "Scheme".
- WAR SERVICEMEN—**
Question *re* plan for guaranteeing freedom from want to demobilised —. 318-19.
- WAR SITUATION—**
Question *re—*
Desirability of making full statement on — in the Legislative Assembly. 1431-32.
— on Indian borders. 141-43.
Suggestion by Mr. President (The Honourable Sir Abdur Rahim) that as regards the War situation, the Government may consider whether it is not desirable to make a full statement from time to time. 142.
- WAR SUPPLY REQUIREMENTS—**
Question *re* organisation of and assistance to industries for meeting —. 1481.
- WAR TRANSPORT DEPARTMENT—**
Demand for grant. 963.
Demand for supplementary grant. 1324.
- WAR VACANCY(IES)—**
Question *re —* in Archaeology Department. 1123-24.
See also "Vacancy(ies)".
- WARNING OFFICER(S)—**
Question *re—*
Appointment of organisers and — in Bengal. 159-60.
Recruitment of Area Advisers. Technical Advisers, —, etc. 311-16.
- WARRANT OFFICER(S)—**
Question *re* Emergency Commissions to Indian — of the Indian Army Ordnance Corps. 864-65.
- WATCH AND WARD—**
Question *re —* organization on certain Railways. 1065-66.
- WATCH AND WARD DEPARTMENT—**
Question *re—*
Muslim watchmen in — of Bengal and Assam Railway. 1531.
Muslims in — of Bengal and Assam Railway. 1529-30.
- WATCH AND WARD, SUPERINTENDENT—**
See "Superintendent, Watch and Ward".
- WATCHMAN(EN)—**
Question *re* Muslim — in Watch and Ward Department of Bengal and Assam Railway. 1531.
- WATER, UNFILTERED—**
Question *re* provision of taps for — in compounds of orthodox quarters in New Delhi. 1733-34.
- WHEAT—**
Question *re—*
Complaints about control of — in Delhi. 417.
Effect of withdrawal of — price control. 553.
Export of sugar, — and rice and the production of petrol from molasses. 278.
Government agencies for purchase of —. 88-89.
Purchase of — at Lahore on behalf of Government of India. 284-85.
Quota allotted to New Delhi for — flour and sugar. 658-59.
- Rice and — position. 85-88.
Shortage of — and — flour in Karachi. 1581.
— position. 417.
- WHEAT FLOUR—**
Question *re—*
Allottees of — quotas in Delhi. 656-57.
Instructions for retail purchase of — and sugar by Government servants in Delhi. 654-55.
Instructions for use of mixed — in Delhi. 653-54.
Shortage of wheat and — in Karachi. 1581.
- WHEAT PRICE CONTROL—**
See "Price Control".
- WHIPPING BILL—**
See "Abolition of —" under "Bill(s)".
- WIRE(S)—**
Question *re* unaccounted twin — in the Delhi Telegraph Engineering Division. 1222.
- WIRELESS OPERATOR(S)—**
Question *re* paucity of Muslim — and Engineering Supervisors. 667-68.
- WITHDRAWAL FROM RESERVE—**
Demand for supplementary grant. 615.
- WITNESS(ES)—**
Question *re* administering of oaths to Muslim —. 1434-35.
- WOMAN(EN)—**
Question *re—*
Decrees by Political Courts in Baluchistan for enforcement of the sale of —. 1069.
Measures for protection of — from molestation by soldiers used for restoring order. 156-57.
- WOMEN'S RIGHT TO SEPARATE RESIDENCE AND MAINTENANCE BILL—**
See "Hindu Married —" under "Bill(s)".
- WOOD, MAJOR-GENERAL E.—**
Motion *re* the situation as regards Food and other necessities. 498-503.
Question *re* order investing — with powers of Civil and Military administration in Assam. 1273-74.
Oath of office. 303, 811.
- WORK(S)—**
Question *re—*
Increase of — in the Divisional Offices on North Western Railway. 1074-75.
Paucity of Indian munition officers at Kanchnrapara —. 510.
— done by the National War Front Organisers. 1639.
— done by Zone Refugee Officers. 1589.
- WORKER(S)—**
Motion for Adjournment *re* announcement *re* grant of inadequate dearness allowance to workers. 169, 191-202.
Question *re* dearness allowance to Railway —. 8-9.
- WORKING COMMITTEE—**
Motion for adjournment *re* necessity of releasing the Congress — members. 373.
- WORKING EXPENSES—EXPENSES OF ELECTRICAL DEPARTMENT—**
Demand for grant. 601.
Demand for supplementary grant. 614.

WORKING EXPENSES—EXPENSES OF GENERAL DEPARTMENTS—

- Demand for grant. 601.
- Demand for excess grant. 1759.
- Demand for supplementary grant. 613.

WORKING EXPENSES—EXPENSES OF TRAFFIC DEPARTMENT—

- Demand for grant. 600-01.
- Demand for excess grant. 1759.
- Demand for supplementary grants. 613.

WORKING EXPENSES—MAINTENANCE AND SUPPLY OF LOCOMOTIVE POWER—

- Demand for grant. 600.
- Demand for excess grant. 1758-59.
- Demand for supplementary grant. 612.

WORKING EXPENSES—MAINTENANCE AND WORKING OF FERRY STEAMERS AND HARBOURS—

- Demand for grant. 600.
- Demand for supplementary grant. 512.

WORKING EXPENSES—MAINTENANCE OF CARRIAGE AND WAGON STOCK—

- Demand for grant. 600.
- Demand for supplementary grant. 612.

WORKING EXPENSES—MAINTENANCE OF STRUCTURAL WORKS—

- Demand for grant. 600.
- Demand for supplementary grant. 610-12.

WORKING EXPENSES—MISCELLANEOUS EXPENSES—

- Demand for grant. 601.
- Demand for supplementary grants. 613-14.

WORKING HOUR(S)—

- Question *re*—
- Instructions for avoiding long — for the Railway running staff. 911-12.
- Long —, for the Railway running staff. 914-15.
- of the Central Stationery Office. 72-73.

WORKS COMMITTEE—

- Question *re* annual election for the — of the Government of India Press, New Delhi. 1270-71.

WORKS MANAGER—

- Question *re* representation against communal reservation by the —, Carriage and Wagon shop, Lucknow. 671-72, 1738.

Y

YAKUB, SIR MUHAMMAD—

- Expressions of regret on the deaths of — and Mr. J. Ramsay Scott. 30-32.

YAMIN KHAN, SIR MUHAMMAD—

- Code of Criminal Procedure (Amendment) Bill (Amendment of sections 162, 488 and 496)—
- Motion to refer to Select Committee. 104, 105.

Consideration of the Report of the Public Accounts Committee. 48.

Consideration of the Special Haj Inquiry Report. 1771.

Delhi Muslim Wakfs Bill.

Consideration of clauses. 734.

Motion to pass. 740.

Delhi University (Amendment) Bill—

- Motions to refer to Select Committee and to circulate. 1722.
- Demand for excess grants for 1940-41, 49, 50, 51.

Demand for supplementary grant in respect of—

Imperial Council of Agricultural Research 1342.

Mint. 1344.

Working expenses—Maintenance of structural works. 611-12.

Election of — to the committee appointed to consider the Convention regarding the Railway Finance. 1647.

Election of — to the Standing Finance Committee for Railways. 1179.

General discussion of the Railway Budget. 432, 444-46.

Hindu Code, Part I (Intestate Succession)—

- Motions to refer to Joint Committee and to circulate. 1551, 1552.

Indian Finance Bill—

Motion to consider. 1033-91, 1195.

Indian Tea Control (Amendment) Bill—

Motion to pass. 1404.

Motion for adjournment *re*—

Failure to devise suitable system of food control. 33.

Fast by Mahatma Gandhi in jail. 214.

Shortage of small coins. 52-54.

Motion *re* the situation as regards food and other necessities. 329, 330, 337, 348, 350, 358-61.

Motion to reduce demand for "Railway Board" *re*—

Inadequate and illusory provisions for appeals from Railway employees. 572.

Need for fixing quota for Muslims and other minorities in the selection grades in Railway services. 593.

Recognition of Railway Muslim employees Unions and Associations. 583, 580-82.

Nomination of — to the House Committee. 867.

Question (Supplementary) *re*—

Dearness allowance to Railway workers. 8, 9.

Extensions of service to Railway Officers. 2.

Government agencies for purchase of wheat. 89.

Indian Army Corps of clerks at the General Headquarters. 459, 460, 461, 462, 464.

Maintenance of the dependents of Pir of Pagaro, etc. 1734.

Neglect of Hindu and Sikh monuments in the Frontier Archaeological Circle. 1731, 1732.

Scheme for distribution of standard cloth. 1593.

Scheme for regulating the price of drugs. 1735.

Small change difficulties in Post and Telegraph Offices. 1535.

Supply of Rice to Ceylon. 79-80.

Resolution *re*—

Committee for enquiry into the alleged military and police excesses. 175-77, 184, 189.

Grievances of officials and secretariat assistants employed in Railways. 1460-62.

Implementing the Federation of India. 380-82, 386, 387, 396, 397, 398.

Prohibition of export of textile goods. 400, 401-03.

YARN—

- Question re rise in cotton --- prices. 814-15.
 YUSUF ABDULLA HAROON, SETH—
 Election of — to the Standing Committee for the Department of Information and Broadcasting. 513.
 Election of — to the Standing Committee for the Commerce Department. 1599.
 Indian Railways (Amendment) Bill—
 Consideration of clauses. 620.
 Motion re the situation as regards food and other necessaries. 363-64, 476-78.
 Motion to reduce Demand for "Executive Council" re administration of Martial Law in Sind. 917-20, 924, 925, 927, 929.
 Motion to reduce demand for "Railway Board" re extensions given to employees in Railway services. 583-89. 592.
 Oath of Office. 69.
 Question re—

- Muslim representation in Establishment Section, Karachi Division, North Western Railway. 765.
 Paucity of Muslim officers in Karachi Division of North Western Railway. 766.
 Promotion of junior Goods clerks in Karachi Divisional Superintendent's Office. 766-67.
 Recruitment of Area Advisers, Technical Advisers, Warning Officers, etc. 311-16.
 Shortage of wheat and wheat flour in Karachi. 1581.
 Question (Supplementary) re—
 Government payments to the Associated Press of India, and the Reuters. 465.
 Martial Law and control of Hur Menace in Sind. 456.
 Resolution re prohibition of export of textile goods. 407.
 Tobacco (Excise Duty) Bill—
 Motion to pass. 1290.

Z

ZAFAR ALI KHAN, MAULANA—

- Abolition of Whipping Bill—
 Motion to circulate. 116, 119.
 Code of Criminal Procedure (Amendment) Bill (Amendment of sections 162, 488 and 496)—
 Motion to refer to Select Committee. 194.
 Consideration of the Report of the Public Accounts Committee. 1727.
 Consideration of the Special Haj Inquiry Report. 1779.
 Delhi Muslim Wakfs Bill.
 Motion to pass. 740-41.
 Delhi University (Amendment) Bill—
 Motions to refer to Select Committee and to circulate. 1664, 1695, 1713-14.
 Election of — to the Standing Finance Committee. 679.
 General discussion of the General Budget. 775, 806.
 Hindu Code, Part I (Intestate Succession)—
 Motions to refer to Joint Committee and to circulate. 1511.
 Indian Finance Bill—
 Motion to consider. 1000, 1051, 1052, 1061, 1112, 1133, 1159, 1197, 1219.
 Indian Medical Council (Amendment) Bill—
 Motion to refer to Select Committee. 1513.

Motion for adjournment re—

- Latest restrictions on supply of newsprint. 678, 679.
 Restrictions on the *Hindustan Times* re publication of news about Mahatma Gandhi's fast. 283.
 Shortage of small coins. 65.
 The Paper Control Order. 127-28.
 Motion re the situation as regards food and other necessaries. 242-45, 244.
 Motion to reduce Demand for "Broadcasting" re grievances of Muslims with regard to services, language and programmes of the Broadcasting Department. 896, 900-01, 906, 909, 910.
 Motion to reduce Demand for "Executive Council" re—
 Administration of Martial Law in Sind. 927.
 Dearness allowance. 856.
 Government attitude towards the Press in India and the working of Press Censorship. 850.
 Means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 952.
 Motion to reduce demand for "Railway Board" re—
 Curtailment of passenger trains. 531.
 Post-War reconstruction. 540-41.
 Recognition of Railway Muslim employees Unions and Associations. 578.
 Question re—
 Advance increments to certain staff of Archeology Department. 1123.
 Appointment of Mr. Puri as the Assistant Superintendent-in-charge of the Delhi Monuments. 1122-23.
 Arrest of Lala Ram Kishan Das of Delhi. 163.
 Business correspondence of Sardar Sardul Singh Caveeshar. 164-65.
 Desirability of raising the maximum of pension of Daftaries of certain offices. 605.
 Non-grant of maintenance allowance to Sardar Sardul Singh Caveeshar's family. 165.
 Post of Deputy Director General of Archeology. 1122.
 Scheme of construction of a Circular Road passing through Ghulam Mohi-uddin Khan Garden, Delhi. 1433-34.
 Treatment meted out to Sardar Sardul Singh Caveeshar. 165.
 War vacancies in Archeology Department. 1123-24.
 Question (Supplementary) re—
 Behaviour of the Railway staff during evacuation after Calcutta raids. 19.
 Compulsory increase in the advertisement charges of newspapers. 1429.
 Dearness allowance to Railway workers. 8.
 Desirability of giving higher class to Maulana Husain Ahmad Madani a detenu. 1645.
 Desirability of giving railway advertisements to Bihar vernacular newspapers. 1527.
 Hoarding of foodstuffs by Military. 85.
 Indian Army Corps of clerks at the General Headquarters. 461.

- Maintenance of the dependents of Pir of Pagaro, etc. 1734.
- Measures for solution of the food supply problem. 276.
- Publicity to controlled retail prices of provisions in Delhi. 655.
- Restrictions on export of artificial silk cloth to Afghanistan. 659.
- Shortage of small coins. 141.
- Supply of rice to Ceylon. 79.
- Suspension of direct recruitment to Assistants' cadre in the Government of India Secretariat and attached offices. 1017.
- War situation on Indian borders. 143.
- Reciprocity Bill—
- Motion to consider. 747, 749.
- Resolution *re*—
- Implementing the Federation of India. 393-96, 399.
- Prohibition of export of textile goods. 403.
- Tobacco (Excise Duty) Bill—
- Motion to consider. 1259-60.
- ZAMAN SHAH, AGHA SYED—
- Question *re* desirability of increasing the allowance of the *ex-detenn* —. 1529.
- ZIA UDDIN AHMAD, DR. SIR—
- Aligarh Muslim University (Amendment) Bill—
- Motion to consider. 621.
- Consideration of the Report of the Public Accounts Committee. 1733-54.
- Delhi University (Amendment) Bill—
- Motions to refer to Select Committee and to circulate. 1695, 1705, 1722.
- Demand for excess grants for 1940-41. 50.
- Demand for supplementary grant in respect of—
- Imperial Council of Agricultural Research. 1341, 1342.
- Lighthouses and Lightships. 1339.
- Mint. 1344-45.
- Withdrawal from Reserve. 615.
- Election of — to the committee appointed to consider the Convention regarding the Railway Finance. 1647.
- Election of — to the Standing Finance Committee. 679.
- Expressions of regret on the death of Dr. F. X. DeSouza. 651.
- General discussion of the General Budget. 778-81.
- General discussion of the Railway Budget. 429-33.
- Hindu Code, Part I (Intestate Succession)—
- Motions to refer to Joint Committee and to circulate. 1572.
- Indian Finance Bill—
- Motion to consider. 1004-15, 1022-33, 1040, 1042, 1058, 1062, 1063.
- Indian Medical Council (Amendment) Bill—
- Motion to refer to Select Committee. 1519.
- Indian Tea Control (Amendment) Bill—
- Motions to consider and to circulate. 1362-64, 1367, 1368, 1371, 1372.
- Consideration of clauses. 1392-95.
- Motion to pass. 1400-92.
- Motion of adjournment *re* sale of Government of India silver in England to the British Government. 33.
- Motion *re*—
- Election of members to the Committee appointed to consider the convention regarding the Railway Finance. 1331-32, 1333, 1334.
- The situation as regards food and other necessities. 329, 332, 334, 335, 338-41.
- Motion to reduce Demand for "Broadcasting" *re* grievances of Muslims with regard to services, languages and programmes of the Broadcasting Department. 904, 908.
- Motion to reduce Demand for Executive Council" *re*—
- Administration of Martial Law in Sind. 927.
- Dearness allowance. 654-55.
- Grievances of the personnel and students of the I.M.D. 844.
- Means whereby the present prosperous agricultural conditions might be used for the permanent rehabilitation of agriculture in India. 959-60.
- Motion to reduce Demand for "Finance Department" *re* Utilization of the sterling balances. 842.
- Motion to reduce Demand for "Legislative Assembly and Legislative Assembly Department" *re* necessity of holding more Sessions of the Legislature in view of the war and the future position of the country in the great developments that are taking place in the world at large. 886.
- Motion to reduce demand for "Railway Board" *re*—
- Need for fixing quota for Muslims and other minorities in the selection grades in Railway services. 594-95, 597.
- Post-War reconstruction. 541-43.
- Recognition of Railway Muslim employees Unions and Associations. 584-87.
- Reduction in rates and fares. 524.
- Motion to reduce Demand for supplementary grant for "Civil Defence" *re* new appointments and representation of Muslims. 1948-49.
- Motion to reduce Demand for Supplementary Grant for "Police" *re* adequate representation of Muslims in additional appointments. 1336.
- Motion to reduce Demand for supplementary grant for "Ports and Pilotage" *re* attitude of Departments towards Muslims in matters of Services. 1338.
- Question *re*—
- Committees and conferences convened by Commerce Department. 413-16.
- Committees and conferences convened by the civil departments of Government of India. 304-05.
- Complaints about control of wheat in Delhi. 417.
- Conditions of service of staff of the old Bengal and North Western Railway. 366-67.
- Desirability of minting small coins of cheap metals. 308.
- Desirability of raising the standard of labour wages. 267-68.
- Different convention as regards up and Down trains on East Indian and Great Indian Peninsula Railways. 13.
- Discontentment among factory labourers. 263.
- Enquiry about the burning of the Railway Clearing Accounts Office. 670.

- Extensions of service to Railway Officers. 137.
- Forged Indian currency notes imported from enemy countries. 307-08.
- Household budget of a labourer. 268-69.
- Looting of grain shops by Mill-hands at Dharlia. 421.
- Losses suffered by Bengal and North Western and East Indian Railways during recent political disturbances. 367-68.
- Measures for ameliorating the economic condition of labourers. 270-71.
- Measures for making essentials available to labourers. 269.
- Minting of small coins for Australia. 149-50.
- Paper currency position. 305.
- Purchase of wheat at Lahore on behalf of Government of India. 284-85.
- Purchases by India under lend-lease arrangement. 1635.
- Refreshment rooms contract on the old Bengal and North Western Railway. 365-66.
- Relief to Government servants for fall in purchase value of rupee. 305-06.
- Shortage of small coins. 306-07, 308.
- Small coins in circulation. 1635-36.
- Sterling assets acquired by Government of India since outbreak of war. 308.
- The new Food Department. 73-75.
- Transfer of Major Hazelles from Cawnpore to the Ordnance Depot, Delhi Fort. 670, 724-25.
- Transfer of the East Indian Railway General Manager's Office from Calcutta. 14.
- Transfer of staff between State Railways. 3.
- Wheat position. 417.
- Question (Supplementary) re—
- Advice given by Central Board of Reserve Bank of India regarding utilization of India's sterling credits. 1328.
- Allotment of land to Khalsa Youngmen's Association, Simla/Delhi. 813.
- Arrangements for celebration of the Red Army Day in India. 320.
- Authority for reducing pay or rank of officer when declared medically fit for a lower rank. 863.
- Central Food Advisory Council. 419, 421.
- Contractors for aerated water and ice on Western Railway. 765.
- Dearness allowance to Railway workers. 9.
- Food situation and standing Committee for the Food Department. 1598.
- Frontier Archaeological Circle Superintendent's training in excavation works. 1732, 1733.
- Government Departments working as agents for the United Kingdom Commercial Corporation. 370.
- Hindi and Urdu as media of publicity in the Information and Broadcasting Department. 1326.
- Lend-lease aid from United States of America. 1327.
- Measures for solution of the food supply problem. 276.
- Neglect of Hindu and Sikh monuments in the Frontier Archaeological Circle. 1732.
- Preliminary and final recommendations of the Grady Mission. 12, 13.
- Private houses leased by Government in Delhi. 812.
- Property confiscated in Sind under Martial Law. 860.
- Recruitment of Area Advisers, Technical Advisers, Warning Officers, etc. 316.
- Refreshment-rooms contract on the old Bengal and North Western Railway. 366.
- Restrictions on export of artificial silk cloth to Afghanistan. 659, 660.
- Rise in cotton yarn prices. 815.
- Scheme for cheap grain shops for Bengal and Bihar colliery labour. 1735.
- Scheme for distribution of standard cloth. 1593.
- Scheme for regulating the price of drugs. 1736.
- Supply of foodstuffs to Ceylon. 274.
- The new Indian standard time. 861.
- Tour of the Director General of Archaeology to Ramnagar during last winter. 814.
- Unsatisfactory catering arrangement on the Oudh and Tirhut Railway. 766.
- Resolution re—
- Committee for enquiry into the alleged Military and police excesses. 373-75.
- Grievances of officials and secretariat Assistants employed in Railways. 1448-50, 1451.
- Prohibition of export of textile goods. 406-07.
- Revision of the convention in respect of contribution from Railway to General Revenues. 683, 684-88, 691, 694, 695, 696, 706, 710, 711, 715, 716.
- ZONE REFUGEE OFFICER(S)—
See "Refugee Officer(s)".
- ZOOLOGICAL SURVEY—
Demand for grant. 964.
Demand for supplementary grant. 1340.

